

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

I.A. No. 72 of 2024

IN

O.A. No. 06 of 2012

IN THE MATTER OF:

NIZAMUDDIN WEST ASSOCIATION (REGD.)

..... APPLICANT

VERSUS

UNION OF INDIA & Ors

... RESPONDENTS

INDEX

Sr. No.	Particulars	Pages
1.	Status Report on behalf of Delhi Jal Board in compliance of order dated 13.02.2024	1-11
2.	<u>Annexure R/7-1:</u> True copy of the Judgment dated 13.01.2015 in O.A. No. 6 of 2012 and O.A. No. 300 of 2013	12-109
3.	<u>Annexure R/7-2(Colly):</u> True copy of order dated 27.01.2021 passed in O.A. No. 6 of 2013 and order dated 21.10.2022 passed in Civil Appeal No. 3465 of 2022	110-118
4.	<u>Annexure R/7-3:</u> True copy of order dated 09.01.2023 passed in O.A. No. 21 of 2023	119-139
5.	<u>Annexure R/7-4:</u> True copy of status of existing 35 STPs forming part of report of monitoring committee for rejuvenation of Yamuna filed in NGT case OA 21 of 2023	140-142
6.	<u>Annexure R/7-5:</u> True copy of Construction of 03 new Sewage Treatment Plants [47 MGD addition] forming part of report of monitoring committee for rejuvenation of Yamuna filed in NGT case OA 21 of 2023	143
7.	<u>Annexure R/7-6:</u> True copy of Construction of 40 new Decentralized Sewage Treatment Plants [92 MGD] forming part of report of monitoring committee for rejuvenation of Yamuna filed in NGT case OA 21 of 2023	144-146
8.	<u>Annexure R/7-7:</u> True copy of Rehabilitation of 3 existing Sewage Treatment Plants [70 MGD] forming part of report of monitoring committee for rejuvenation of Yamuna filed in NGT case OA 21 of 2023	147

9.	<u>Annexure R/7-8:</u> True copy of Upgradation of Existing 18 Sewage Treatment Plants [Additional Capacity 93.5 MGD] forming part of report of monitoring committee for rejuvenation of Yamuna filed in NGT case OA 21 of 2023	148-149
10.	<u>Annexure R/7-9:</u> True copy of Trapping of major drains out falling into river Yamuna forming part of report of monitoring committee for rejuvenation of Yamuna filed in NGT case OA 21 of 2023	150
11.	<u>Annexure R/7-10:</u> True copy of Details of Unintercepted Sub Drains Outfaling into Nazafgarh Drain forming part of report of monitoring committee for rejuvenation of Yamuna filed in NGT case OA 21 of 2023	151-154
12.	<u>Annexure R/7-11:</u> True copy of Details of Unintercepted Sub Drains outfaling into Supplementary Drain forming part of report of monitoring committee for rejuvenation of Yamuna filed in NGT case OA 21 of 2023	155-156
13.	<u>Annexure R/7-12:</u> True copy of Details of Unintercepted Sub Drains Outfaling into Shahdara Outfall forming part of report of monitoring committee for rejuvenation of Yamuna filed in NGT case OA 21 of 2023	157
14.	<u>Annexure R/7-13:</u> True copy of Extending Sewerage network in unsewered areas in all 1799 unauthorized colonies forming part of report of monitoring committee for rejuvenation of Yamuna filed in NGT case OA 21 of 2023	158-209
15.	<u>Annexure R/7-14:</u> True copy of Extending Sewerage network in unsewered areas in 81 JJ Clusters forming part of report of monitoring committee for rejuvenation of Yamuna filed in NGT case OA 21 of 2023.	210-214
16.	<u>Annexure R/7-15:</u> True copy of Upgradation of 13 Common Effluent Treatment Plants (CETPs) forming part of report of monitoring committee for rejuvenation of Yamuna filed in NGT case OA 21 of 2023	215-216
17.	<u>Annexure R/7-16:</u> True copy of Enforcement of Septage Management Regulations forming part of report of monitoring committee for rejuvenation of Yamuna filed in NGT case OA 21 of 2023	217
18.	<u>Annexure R/7-17:</u> True copy of Regulation of River Yamuna flood plain – Restorative projects in floodplains forming part of report of monitoring committee for rejuvenation of Yamuna filed in NGT case OA 21 of 2023	218-220
19.	<u>Annexure R/7-18:</u> True copy of Regulation of River Yamuna FLOOD PLAIN –	221

10100

	Removal of all encroachments/ Dhobi Ghats forming part of report of monitoring committee for rejuvenation of Yamuna filed in NGT case OA 21 of 2023	
20.	<u>Annexure R/7-19:</u> True copy of Utilisation of treated STP water forming part of report of monitoring committee for rejuvenation of Yamuna filed in NGT case OA 21 of 2023	222
21.	<u>Annexure R/7-20:</u> True copy of present status and timelines	223-234
22.	<u>Annexure R/7-21:</u> True copy of status of 59 JJs	235-253

Filed by:

For and on behalf of Delhi Jal Board



S. K. Bhardwaj
Chief Engineer Drainage Project (DJB)

Delhi

Dated: 23.04.2024

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

I.A. No. 72 of 2024

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**STATUS REPORT ON BEHALF OF DELHI JAL BOARD IN
COMPLIANCE OF ORDER DATED 13.02.2024**

MOST RESPECTFULLY SHOWETH:

1. The Applicant namely Nizamuddin West Association (Registered) through its president have preferred E.A. No. 5 of 2024 seeking execution of the Order dated 13.01.2015 passed by this Hon'ble Tribunal in O.A. No. 6 of 2012. Simultaneously, the Applicant had also preferred I.A. No. 172 of 2024 seeking certain directions for taking adequate remedial measures for removal of pollution from the Barapullah Drain in Delhi.
2. That this Hon'ble Tribunal vide Judgment dated 13.01.2015 in O.A. No. 6 of 2012 and O.A. No. 300 of 2013 titled as Manoj Mishra Vs. Union of India & Ors. issued various directions including directions to Delhi Jal Board to operationalize existing Sewage Treatment Plants (STPs), construct new STPs, maintain and upgrade new STPs alongwith other directions. That vide the said order, this Hon'ble Tribunal issued several directions to ensure complete and effective implementation of the recommendations made in the reports dated 19.04.2014 and 13.10.2014 filed by the expert committee viz.
 - (i) Committee constituted by MoEF vide its order dated 13.09.2013 on the aspects of preservation, restoration and beautification of the banks of river Yamuna and
 - (ii) Expert Committee appointed by this Tribunal on control of pollution and restoration of Yamuna River, including drainage system of Delhi.

True copy of the Judgment dated 13.01.2015 in O.A. No. 6 of 2012 and O.A. No. 300 of 2013 is annexed as **Annexure R/7-1**.

3. That the issue in question was dealt finally by this Hon'ble Tribunal vide order dated 27.01.2021 in O.A. No. 6 of 2013, in continuation with earlier orders and this Hon'ble Tribunal issued specific final directions for remedial measures in time bound manner followed with meaningful coercive measures against the erring officers and the violators. That vide order dated 21.10.2022 in Civil Appeal No. 3465 of 2022, the Hon'ble Supreme Court directed further monitoring of the compliance of the directions passed by this Hon'ble Tribunal and restored the O.A. No. 6 of 2012, however, set aside the directions for coercive measures contained in the Order dated 27.01.2021. True copy of order dated 27.01.2021 passed in O.A. No. 6 of 2013 and order dated 21.10.2022 passed in Civil Appeal No. 3465 of 2022 are annexed as **Annexure R/7-2 (Colly)**.

4. That Hon'ble NGT vide order dated 09.01.2023, again took cognizance of the issue of unabated pollution of Yamuna River in O.A. No. 21 of 2023 titled Ashwani Yadav Vs. Government of NCT of Delhi and highlighting the continued failure of authorities in taking adequate measures in terms of specific orders on the subject, keeping in view huge gap in generation of sewage in available treatment facilities, un-trapped drains and unauthorized colonies, in complete river front development projects besides desilting/de-sludging of drains and poor water quality of the river well beyond laid down parameters reflecting consistently higher pollution (75%) and in the light of non-compliances of directions of the Hon'ble Tribunal, a High Level Committee (HLC) was constituted in Delhi headed by Hon'ble Lt. Governor, Delhi with the Chief Secretary Delhi as convener, and consisting of Secretaries of Department of Government of Delhi viz. Irrigation, Forest and Environment, Agriculture and Finance, CEO Delhi Jal Board, vice- Chairman DDA, Secretary or his Nominee (Not below the rank of Additional Secretary), Ministry of Agriculture, GOI, DG Forest or his nominee (Not below the rank of Additional Secretary), Secretary, MoEF and CC or his Nominee (Not below the rank of Additional Secretary), DG NMCG and Chairman CPCB as members. The said Committee was directed to deal with all issues as set out in the order dated 27.01.2021 and other ancillary matters. Copy of order dated 09.01.2023 passed in O.A. No. 21 of 2023 is annexed as **Annexure R/7-3**.
5. That the first meeting of HLC under the Chairmanship of Hon'ble Lt. Governor was held on 20.01.2023 wherein status note and Action Plan was placed before the HLC by the concerned departments/ authorities for the purpose of monitoring important parameters for rejuvenation of river Yamuna. The department wise Action Plan for rejuvenation of river Yamuna placed before HLC is also annexed herein are annexed as **Annexure R/7-4 to R/7-19**.
6. That detailed Action Plan, as submitted by various departments, were deliberated by HLC at length. All crucial parameters on river health [like BOD<3mg/l, DO>5mg/l, minimum environmental flow – 23 cumecs (437 MGD), etc.] were accepted by HLC and to achieve these parameters, HLC finalized the Action Plan, including but not limiting to all sewage generated in Delhi, trapping of all major drains out falling into river Yamuna, extending sewage network in all unauthorized colonies, trapping of sewage in JJ Clusters, regulation of river Yamuna flood plain including removal of all encroachments/ Dhobi Ghats, enforcement of Delhi Water Board Septage Management Regulations, 2018, utilization of treated STP water, up-gradation of 13 Common Effluent Treatment Plants (CETP) treating industrial effluent. The major decisions taken by HLC on the following important issues and the updated status of the action taken by DJB is tabulated herein below:

Decisions of HLC	Updated status of action taken by DJB
3.1. 100% Treatment of Sewage generated [Gap in Treatment = 238 MGD]	Present estimated sewage generation in Delhi 792 MGD (80% of 990MGD water supply). Installed treatment capacity is presently 667 MGD. The treatment capacity likely be 809 MGD (i.e. 102% of sewage generation) by September, 2024. Further, treatment capacity likely be augmented to 964.5 MGD by December, 2025.

3.1.1. Completion of construction of 03 New Sewage Treatment Plants at:	
i. Okhla (Total 124 MGD Capacity, 30 MGD capacity addition) by June 2023	124 MGD STP at Okhla is partially commissioned and under stabilization. Full commissioning of STP is likely by June 2024. After which, treatment capacity will be augmented by another 30 MGD.
ii. Sonia Vihar (7 MGD capacity) by September, 2023.	Liquid line likely be started from 15 th May 2024.
iii. Delhi Gate (10 MGD capacity) within 12 months and matter of allotment of land shall be resolved by all concerned by 31.01.2023.	Land is yet to be handed over by MOHUA to DJB. The estimate is under approval. The work likely be completed in 12 months after award of work.
3.1.2. Completion of construction of 40 New Decentralised STPs with total capacity of 92 MGD (List of 40 DSTPs as per Annexure-3.)	
i. 29 Decentralized STPs with total capacity of 57.57 MGD by December, 2023;	Land for 36 DSTPs have been allotted. AS per revised guidelines, A/A and E/S is to be taken from UD/ Finance//Cabinet for all the works costing more than 10Cr. These works are expected to be completed by December-2025 and treatment capacity of 72 MGD will be added.
ii. For 11 Decentralized STPs having total capacity of 32.43 MGD, land is yet to be allotted by DDA and these STPs to be completed within 12 months, land related issues shall be finalised within a fortnight by DDA/ Revenue Departments.	For balance 4 DSTPs, namely Maidan Garhi (Rajpur Khurd), Nayabans, Tajpur Khurd & Tikri Kalan land is yet to be allotted. The work is expected to be completed within 18 months after award of work.
3.1.3. Completion of rehabilitation of three existing STPs with 70 MGD capacity at:	
i. Kondli Phase - II: 25 MGD capacity by June, 2023	Plant is in operation at full capacity
ii. Rithala Phase - I: 40 MGD capacity by June, 2023 and	Plant is in operation at full capacity
iii. Yamuna Vihar Ph-II: 15 MGD capacity by September, 2023	Liquid line likely be commissioned by 30.05.2024.
3.1.4. Up-gradation of existing 18 STPs to create Additional Capacity of 93.5 MGD be completed (75 MGD capacity by Dec. 2023 and remaining 18.5 MGD capacity by March, 2024).	65 MGD capacity likely be increased after up-gradation of 11 STPs by September 2024 and remaining 28.5 MGD likely be completed by December 2025.
3.2. Trapping of all drains out falling into river Yamuna, including trapping of sub-drains Desilting of Existing Drains It has been noted with concern that no desilting of existing drains network has been carried out in the recent past. As a result most of the drains are either completely choked or functioning with 10-15% of their designed flow. Hence a major desilting drive must be undertaken. Out of an approximate 200 km of	Desilting of Trunk/Peripheral Sewer Line: Out of 94.97km trunk sewer, 75.84km has been desilted and the balance is likely to be desilted by June-2024. Out of 110km additional desilting of trunk sewer line proposed earlier, it is proposed to desilt 40 km additional length of Trunk/Peripheral sewer line actual site assessment for which, estimate/tender are

<p>trunk/peripheral sewerage held with DJB, 90.34 Km of desilting will be completed by June, 2023 from the ongoing contract. In addition, fresh contract will be done for remaining 110 km at the earliest. The entire desilting will be completed by September 2023. The status of the drain pre and post-desilting will be video recorded along with the testimony of the concern official monitoring the process. Independent audit of the desilting will be carried out post execution of the work.</p>	<p>in process and the work is targeted to be completed by March-2025.</p> <p>In addition, desilting of below 1000 mm dia sewer line in a length of 162.25 kms has also been done.</p>
<p>3.2.1. Major Drains: Out of 18 major drains out-falling into river Yamuna in Delhi stretch, trapping of 11 drains has been completed which are as follows:</p> <ol style="list-style-type: none"> a) Magazine Road Drain b) Sweeper Colony Drain c) Khyber Pass Drain d) Metcalf House Drain e) Tonga Stand Drain f) Moat Drain (Vijay Ghat) g) Civil Military Drain h) Drain No 14 1) Tughlaqabad Drain j) Kalkaji Drain k) Tehkhand Drain 	<p>There are 22 drains directly out-falling in to River Yamuna. The status is as under :</p> <ol style="list-style-type: none"> i. Trapped - 10 Nos. ii. Partially trapped – 02 Nos. iii. Under progress – 05 Nos. iv. Not feasible to be trapped due to being large drains – 02 Nos. (Najafgarh and shahdara are Major drain and broadly covered under interceptor sewer project which is already completed) v. Proposal/feasibility for trapping being initiated/assessed – 03 Nos. <p>The present status and timelines is attached <u>Annexure R/7-20.</u></p>
<p>The following timelines to be followed for trapping of remaining major 7 drains:</p>	
<p>i. 02 major Drains (Delhi Gate Drain and Sen Nursing Home Drain) are partially trapped.</p>	
<p>(a) DJB shall construct 10 MGDSTP to trap the remaining flow in the Delhi Gate Drain within 12 months and matter of allotment of land shall be resolved by all concerned by 31.01.2023.</p>	<p>Land is yet to be handed over by MoHUA to DJB. The work likely be completed 18 months after award of work.</p>
<p>(b) Sen Nursing Home Drain has been trapped into Sen Nursing Home STP as well as into the Ring Road trunk sewer. However, some marginal flow/ overflow still passes during peak hours. DJB to take measures to stop this marginal flow by desilting the drain and proper operation of Ring Road trapping by March 2023.</p>	<p>Overflow/ un-trapped waste water will be tapped after desilting of the ring road Trunk Sewer tapping into Ring Road Trunk Sewer and will be treated at Okhla STP. Likely Timeline: June -2025.</p>
<p>ii. 02 major Drains (i.e., Najafgarh & Shahdara) are included in the Interceptor Sewer Project (ISP) where substantial flow of sub-drains under their command areas have already been trapped / intercepted. Both these drains are large drains and cannot be trapped technically, therefore,</p>	

<p>(a) 74 Un-trapped sub-drains [44 in Najafgarh Drain and 30 in Supplementary Drain (which is sub drain of Najafgarh drain)] to be intercepted by October 2023.</p>	<p>Initially in HLC, it was reported that there was 76 subdrains are un trapped as below:</p> <ul style="list-style-type: none"> ➤ 44 subdrains are on Najafgarh Drains ➤ 30 subdrains are on supplementary drain and ➤ 02 subdrains are on Shahdara drains. <p>The present status is as below</p> <ul style="list-style-type: none"> ➤ Subdrains on Najafgarh Drain - out of 44 of drains, only 22 Subdrains are yet to be trapped as below <ul style="list-style-type: none"> i. 04 subdrains will be trapped by December 24 ii 16 subdrains will be trapped after completion and commissioning of DSTPs (refer para 3.1.2 for timeline). iii. 02 subdrains will be trapped DDA. ➤ Subdrains on Supplementary Drain - out of 30 drains, only 01 Subdrain is yet to be trapped for which work order has been issued.
<p>(b) 2 Un-trapped sub-drains of Shahdara Drain to be intercepted by June, 2023.</p>	<p>02 subdrains are on Shahdara drains, which likely be trapped by December 2024</p>
<p>iii. For remaining 03 major drains, the flow will be trapped as per details below:</p>	
<p>(a) Mori Gate Drain - 9.51 MGD Flow to be trapped by Sep, 2023.</p>	<p>Work likely be completed by June 2024.</p>
<p>(b) Barapulla Drain - 31.97 MGD Flow to be trapped by Sep., 2023.</p>	<p>Work likely be completed by June 2024.</p>
<p>(c) Maharani Bagh Drain - 6.66 MGD Flow to be trapped by Sep., 2023</p>	<p>Work likely be completed by June 2024.</p>
<p>3.2.2 Sub Drains:</p> <ol style="list-style-type: none"> i. Interceptor Sewer Project (ISP) - Full trapping and treatment of 242MGD wastewater to be completed by DJB by June, 2023. ii. Details of un-intercepted sub drains out falling into Najafgarh Drain, Supplementary Drain and Shahdara Drain are at Annexure-7, Annexure-8 and Annexure-9 respectively. iii. Action plan for 70 un-trapped sub drains as per schedule below: <ol style="list-style-type: none"> (a) 06 sub-drains by end of January, 2023 (falling in Najafgarh drain); 	<p>Interceptor Sewer Project is completed except about 6 MGD flow coming from 2 sub drains on Shahdra drain of Seelampur area. Timeline Dec-2024</p> <p>Initially in HLC, it was reported that there was 76 subdrains are un trapped as below</p> <ol style="list-style-type: none"> A. 44 subdrains are on Najafgarh Drains B. 30 subdrains are on supplementary drain and C. 02 subdrains are on Shahdara drains. <p>The present status is as below:</p> <ol style="list-style-type: none"> A. Subdrains on Najafgarh Drain - out of 44 of drains, only 22 Subdrains are yet to be trapped as below

<p>(b) 03 sub-drains by end of February, 2023 (1 falling in Najafgarh drain and 2 are falling in Supplementary drain);</p> <p>(c) 11 sub-drains by end of March, 2023 (4 falling in Najafgarh drain and 7 are falling in Supplementary drain);</p> <p>(d) 04 sub-drains by end of April, 2023(4 are falling in Supplementary drain);</p> <p>(e) 02 sub-drains by end of May, 2023 (1 falling in Najafgarh drain and 1 is falling in Supplementary drain);</p> <p>(f) 20 sub-drains by end of June, 2023(4 falling in Najafgarh drain, 02 falling in Shahdara Drain and 14 falling in Supplementary drain);</p> <p>(g) 1 sub-drain by end of Sep, 2023(1 falling in Supplementary drain);</p> <p>(h) 22 sub-drains by end of Oct, 2023 (falling in Najafgarh drain);</p> <p>(i) 01 sub-drain by end of Oct, 2023 (falling in Supplementary drain).</p> <p>iv. Additional non-Recorded Sub Drains</p> <p>It has been noticed that there are many illegal sub drains which are not in the official records of the drain owning agencies but are falling into the Main Drain. All drain owning agencies of the 18 main drains out falling into Yamuna will carry out physical inspection of their drains and ascertain these additional non recorded sub drains. The records will be updated by February, 2023 and action plan of trapping/closing these drains will be finalized by March, 2023.</p>	<p>i. 04 subdrains likely be trapped by December 24</p> <p>ii 16 subdrains will be trapped after completion and commissioning of DSTPs. (Refer para 3.1.2 for timeline)</p> <p>iii. 02 subdrains will be trapped DDA.</p> <p>B.Subdrains on Supplementary Drain - out of 30 drains, only 01 Subdrain is yet to be trapped for which work order has been issued.</p> <p>C. 02 subdrains are on Shahdara drains, which likely be trapped by December 2024</p>
<p>3.2.3. Performance Audit of completely trapped 11 major drains and all sub-drains DJB to undertake the Performance Audit of completely trapped 11 major drains and all sub-drains through an independent agency by February 2023.Simultaneously a multidisciplinary team of DJB, MCD, Irrigation& Flood Control department may be tasked to undertake internal audit.</p>	<p>Status of Performance audit through an Independent Agency of completely trapped 11 major drains out falling in River Yamuna directly and all sub drains out falling in Najafgarh, Supplementary and Shahdara drains is as follows:-</p> <p>Total survey of 255 drains have been completed for Phase-1</p> <p>Discharge Measurement of 23 priority drains have been completed.</p> <p>Discharge measurement of remaining drains shall start from 01.05.2024</p> <p>Total 173 water samples have been collected from various drains for water quality analysis and the same is in progress</p>

	in laboratory. Balance Water samples will be collected and analyzed within 4/5 weeks period.
3.3. Extending Sewerage Network in all 1799 Unauthorised Colonies and 639 JJ Clusters (List at Annexure-10)	
3.3.1. Unauthorised Colonies (1799 Nos.)	
i. Sewer line laid and notified in 747 unauthorised colonies by Dec, 2022	Yes
ii. Work of sewer network is in Progress in 573 unauthorised colonies to be completed by Dec, 2023.	Network has been completed in 360 Nos. UA Colonies and out of these 94 nos. have been commissioned.
iii. Out of 161 unauthorised colonies, 123 awaiting NOC/Clearance from Forest, ASI and O Zone will be completed within 12 months of obtaining clearances but not later than June, 2024.	Out of 161 nos. colonies where NOC was awaited from Forest/ ASI/ UD department etc., sewer line network has been laid in 29 nos. U/A Colonies, sewer line work is in progress in 5 nos. colonies, 3 nos. U/A colonies are at estimate/ tender stage, 17 nos. colonies are not traceable/ not feasible, and the NOC for the remaining 107 nos. Colonies on forest land/ASI land or being affluent coloniasis still awaited from concerned departments.
iv. 318 unauthorised Colonies where sewerage network is to be laid along with Decentralized STPs to be completed by 08 month after allotment of land/ receipt of NOC.	In 318 nos. U/A colonies, sewerage network was to be laid and connected with Decentralized STPs after possession of land from DDA and Revenue department. Out of these 318 nos. U/A colonies, sewer line has been laid in 15 nos. colonies, sewer line work is in progress in 28 nos. colonies, 178 nos. are at estimate/ tender stage and the proposal for laying of sewer line in 97 nos. colonies will be initiated after allotment of land for balance 4 no. DSTPs.
3.3.2. JJ Clusters (639 Nos.)	
i. 558 JJ Clusters already connected with sewer lines.	There is no policy to lay sewerage network in JJ Clusters. However, outfall drains carrying waste water of JJs has been trapped into DJB sewerage system in 580 JJs out of 639. Out of the remaining 59 JJs, 1 no. JJC has been trapped while 1 no. JJC does not exist. The status 59 JJs is attached as <u>Annexure R/7-21</u> .
ii. Other 16 JJ Clusters are feasible to connect with sewer line and will be connected by June, 2023.	
iii. For remaining 65 JJ Clusters, where it is not feasible to connect them with sewer lines, therefore, decentralized modular/ prefabricated DSTP to be installed by DJB by June, 2023 with the support of NMCG.	
iv. Details of such un-trapped 81 JJ clusters is at Annexure - 11.	
v. DUSIB shall reconcile and finalize the list of Un-authorized Colonies and JJ clusters available with DJB. Action Plan for these left out Un-authorized Colonies and JJ Clusters shall be prepared and submitted to convenor within a fortnight.	

<p>3.4. Up-gradation of 13 Common Effluent Treatment Plants (CEPs), list of which is at Annexure-12.</p> <ol style="list-style-type: none"> i. CETP at Narela (DSI IDC) will be upgraded by December, 2023; ii. CETP at Bawana (DSI IDC) will be upgraded by December, 2023; iii. DSI IDC informed that remaining 11 CETPs are being handed over by Industries Department of GNCTD to DJB. However, it was decided that DSI IDC shall discuss this issue with DUB once again to decide finally who (DSI IDC / DJB) is the appropriate authority for up-gradation and O&M of these CETPs, especially after considering the fact that sewage to be treated in STPs and CETPs is of different nature and composition. A joint report be submitted by CEO, DJB and MD, DSI IDC recommending 'way forward' (including the appropriate authority (i.e. DJB or DSI IDC and timelines) for up-gradation of such 11 CETPs to the Convenor of this HLC within a fortnight for taking final decision in this regard. iv. DPCC should carry out a thorough inspection of all the Industrial Colonies and take strict action against violating units like sealing/disconnection of power supply of defaulters on regular basis, at least once in a fortnight. 	<p>Notification vide No. F 1/CI/OSD/Transfer of CETPs/2021-22/4580-83 dated 01.01.2024, 11 Nos. of CETPs were handed over to DJB. The same Notification was quashed by Hon'ble High Court of Delhi dated 01.02.2024</p>
<p>3.5. Enforcement of Delhi Water Board Septage Management Regulations 2018</p> <p>It was decided by HLC to constitute a Committee under the Chairmanship of Divisional Commissioner, Revenue Department, GNCTD and consisting of CEO, DJB; Commissioner MCD as members; and Secretary, Urban Development Department, GNCTD as member-cum-convenor of this Committee, to revisit the Delhi Water Board Septage Management Regulations 2018 to make them more effective & enforceable. The Committee will submit its report latest by 15.02.2023 to the Convenor of this HLC.</p> <p>It was informed that at present there are 196 vehicles that have been given license by DJB for Collection of septage. With the sewage network getting extended to</p>	<p>In compliance to the order of HLC, the committee members had a meeting on 28.2.23 in the office of ACS Home at Delhi Secretariat and deliberated about the amendments in the current regulations to make more effective and enforceable. The Committee proposed amendments in the existing DWBSMR-2018 as per details given below.</p> <ol style="list-style-type: none"> a) Penalty for disposal of septage by unauthorized (unlicensed) entities shall be Rs. 50,000/- plus confiscation of vehicle. b) Penalty for disposal of Septage at places other than the designated places by authorized licensee shall be Rs. 50,000/- per violation. c) Penalty on a person who uses the services of unlicensed vendors/vehicles for discharging the septage shall be Rs. 10,000/- per violation. <p>An officer not lower than the rank of</p>

<p>unauthorized colonies and JJ Colonies, gradually these numbers should reduce. Accordingly, it has been directed to reduce these vehicles from existing 196 to 150 by June,2023. The vigil against illegal/unauthorized vehicle dumping the septage in water bodies etc must be enhanced through CCTV coverage and random checking. Strict action against defaulters will be undertaken inclusive of the vehicle carrier as well as the colonies contributing the septage.</p>	<p>Nayab Tehsildar in DM offices, JE in DJB/I&FC and Sub inspector in Delhi Police and sanitary Inspector in MCD shall be competent to impose penalty. This amendment was approved by Delhi Jal Board in its 166th Board meeting held on 13.06.2023 and has been sent to Urban Development Department (Govt. of NCT of Delhi) and likely to be notified shortly. Further, at present license have been issued to 172 vehicles for collection, transportation and disposal of septage. Action is also is being taken against the defaulter and the report is sent to DPCC on regular basis.</p>
<p>3.7. Utilization of Treated STP Water, List of which is at Annexure-16.</p>	
<p>i. Quantum of Available Treated STP Water - 530 MGD</p>	<p>Quantum of Available Treated STP Water - 530 MGD</p>
<p>ii. Mandatory Return Flow in River Yamuna - 267 MGD (As per the orders of Hon'ble Supreme Court)</p>	<p>Mandatory Return Flow in River Yamuna - 267 MGD (As per the orders of Hon'ble Supreme Court)</p>
<p>iii. Present Use of Treated STP Water - About 90 MGD (mainly for horticulture purposes).</p>	<p>Present Use of Treated STP Water - About 90 MGD (mainly for horticulture purposes)</p>
<p>iv. Proposed Use of Treated STP Water - 70 MGD at Coronation Pillar is to be converted into 'C' Class Inland Surface Water by Ultra Filtration process to be discharged in river Yamuna about 8.60 Kilometre upstream of Wazirabad. This is to be completed by June, 2024.</p>	<p>Project stands shelved.</p>
<p>v. Supply of 5 mgd treated effluent from the Okhla stp to NTPC eco park</p>	<p>Work is in progress(43 % completed)</p>
<p>vi. Use of remaining 103 MGD Treated STP Water</p>	<p>Use of remaining 103 MGD Treated STP Water</p>
<p>(a) For Development / Rejuvenation of Lakes:</p>	
<p>i. 40 MGD for Pappankalan (20 MGD - Commissioned) and Nilothi (20 MGD - Completed and will be commissioned by Feb, 2023;</p>	<p>Pappankalan STP lakes (20 MGD) - Commissioned, Nilothi STP lakes (20MGD) -Commissioned, Dwarka WTP (5 MGD)- commissioned</p>
<p>ii. 15 MGD for Smiriti Van / Lake and nearby areas (10 MGD)and Najafgarh (5 MGD) by March, 2023;</p>	<p>15 MGD for Smiriti Van / Lake Kondli completed & commissioned and Najafgarh STP (5 MGD) commissioned.</p>
<p>iii. 15 MGD for Rohini Lake No. 1 by August, 2023;</p>	<p>15 MGD for Rohini Lake No. 1 likely to be commissioned by December, 2024 end;</p>
<p>iv. 10 MGD for Sanjay Lake by September, 2023;</p>	<p>10 MGD for Sanjay Lake has been completed & filling is in progress;</p>

<p>v. 35 MGD for Okhla (20 MGD) and Rohini Lake No. 2 (15 MGD) by the December, 2023</p>	<p>35 MGD for Okhla (20 MGD) yet to be started as the tender case for creation of lake is under process of award. and Rohini Lake No. 2 creation work (15 MGD) has been near completion (97.5%)</p>
<p>(b) DJB shall submit the plan to use treated STP Water in other usages, like in Farmhouses, Golf Course, construction activities, etc. and have already made available treated water at its STPs @ Rs. 7/ Kilolitres.</p>	<p>Ghitorni STP:</p> <p>Sultanpur farm house being fed -1.5 MG</p> <p>Narela stp:</p> <p>Effluent pipeline work to feed 1 MGD to Bakoli Bhaktawarpur farm house in progress</p> <p>Effluent pipeline work to feed 10 MGD to Tikrikhurd lake is in progress.</p> <p>Keshopur STP:</p> <p>Effluent pipeline work to feed 05 MGD to Paschim Vihar lake is in progress.</p> <p>Rithala STP:</p> <p>45 MGD at artificial lakes at Iradat Nagar Raw water pump house: The lake work completed but interconnection & laying of the feeding line from PPCL twin pipeline work is under award stage.</p> <p>Chilla STP:</p> <p>The work of Shahdara Link Drain to utilize 8.8 MGD of treated effluent for recharge of groundwater is in progress.</p> <p>Kapashera STP:</p> <p>Pipeline work to supply 4 MGD treated effluent to Pushpanjali Bijwasan in progress</p> <p>Ghitorni STP</p> <p>Pipeline work to supply 1&2.5 MGD treated effluent each to Aya ngar forest & Dera Mandi farm house respectively in progress.</p> <p>Mehrauli STP:</p> <p>Pipeline work to supply 5 MGD treated effluent to Chattarpur farm house in progress.</p> <p>Golf Course, construction activities, etc. and have already made available treated water at its STPs @ Rs. 7/ Kilolitres</p>

7. The present reply to captioned IA be considered on behalf of Delhi Jal Board in compliance to the directions passed by this Hon'ble Tribunal vide order dated 13.02.2024 in the captioned case. The Delhi Jal Board remains committed and devoted in taking all feasible actions in its capacity and shall remained duty bound to abide by any further directions/orders passed by this Hon'ble Tribunal.

Filed by:

For and on behalf of Delhi Jal Board



S. K. Bhardwaj

Chief Engineer Drainage Project (DJB)

Delhi

Dated: 23.04.2024

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH
NEW DELHI**

.....

Original Application No. 6 of 2012

And

M.A. Nos. 967/2013 & 275/2014

In the matter of :

1. Manoj Misra
178-F, Pocket, Mayur Vihar,
Phase-1,
Delhi – 110091.

..... Applicant

Versus

1. Union of India
Through the Secretary
Ministry of Environment and Forests
Paryavaran Bhawan, CGO Complex
Lodhi Road, New Delhi – 110003
2. National Capital Territory of Delhi
Through the Chief Secretary,
Delhi Secretariat, I.P. Estate,
New Delhi - 110002
3. Delhi Development Authority
Union Ministry of Urban Development
Through its Vice Chairman,
Vikas Sadan,
New Delhi – 110023
4. Delhi Pollution Control Committee
Through its Member Secretary
4th Floor, ISBT Building, Kashmere Gate
New Delhi - 110006
5. Yamuna River Development Authority
Through its Chairman,
Hon'ble Lt. Governor of Delhi,
Raj Niwas, GNCT,
New Delhi - 110054
6. Irrigation Department of Uttar Pradesh
Government of Uttar Pradesh

Through its Principal Secretary
Lucknow, Uttar Pradesh

7. State of Uttar Pradesh
Through the Chief Secretary
Government of UP
Lal Bahadur Shastri Bhavan
UP Secretariat
Lucknow - 226001

8. Municipal Corporation of Delhi
Through the Deputy Commissioner
Shahdara South Zone
Near Karkardooma Court
Shahdara, Delhi - 110032

9. State of Haryana
Through the Chief Secretary
4th Floor, Haryana Civil Secretariat
Sector-1, Chandigarh

.....Respondents

AND

Original Application No. 300 of 2013

And

M. A. Nos. 877/2013, 49/2014, 88/2014 & 570/2014

In the matter of :

1. Manoj Misra
Convener, Yamuna Jiye Abhiyaan
178-F, Pocket,
Mayur Vihar Phase-1,
Delhi – 110091.

2. Mrs. Madhu Bhaduri
A-12, IFS Apartment
Mayur Vihar Phase-I
Delhi - 110091

..... Applicants

Versus

1. Union of India
Through the Secretary
Ministry of Environment and Forests
Paryavaran Bhawan, CGO Complex
Lodhi Road, New Delhi – 110003
2. Ministry of Urban Development
Through the Secretary,
Nirman Bhawan
Maulana Azad Road
New Delhi – 110008
3. National Capital Territory of Delhi
Through the Chief Secretary,
Delhi Secretariat, I.P. Estate,
New Delhi - 110002
4. Delhi Development Authority
Through its Vice Chairman,
Vikas Bhawan,
New Delhi – 110002
5. South Delhi Municipal Corporation
Through its Commissioner
Civic Centre, Near Minto Road
New Delhi – 110002
6. Delhi Tourism and Transportation Corporation
18-A, D.D.A. SCO Complex,
Defence Colony
New Delhi – 110024
7. Unified Traffic and Transportation
Infrastructure (Planning & Engineering) Centre (UTTIPEC)
2nd Floor, Vikas Minar
New Delhi – 110002
8. Department of Irrigation and Flood Control
Government of National Capital Territory of Delhi
Nandlal Jhuggi, Gopal Pur,
Dr. Mukherjee Nagar,
Mukherjee Nagar
New Delhi – 110003

9. Delhi Urban Art Commission, DUAC
India Habitat Centre,
Lodhi Road,
New Delhi – 110003
10. Delhi Pollution Control Committee
Through its Member Secretary
4th Floor, ISBT Building, Kashmere Gate
New Delhi - 110006
11. State Environment Impact Assessment Authority, SEIAA
Through Member Secretary,
Department of Environment,
Govt. of NCT of Delhi
New Delhi
-Respondents

Counsel for Applicants:

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Mr. Rahul Choudhary, Advocate
Ms. Pallavi Talware, Advocate
Ms. Preeta Dhar, Advocate
Ms. Richa Relhan, Advocate

Counsel for Respondents :

(In O.A. No. 6 of 2012)

Mr. Vivek Chib, Asif Ahmed, Ms Ruchira Goel and Mr. Kushal Gupta, Advs. for Respondent No. 1
Ms. Mamta Tandon and Mr. V. K. Tondon, Advs. for Respondent No. 2 & 5
Mr. Rajiv Bansal and Mr. Kush Sharma, Advs. for Respondent No. 3
Mr. Narender Pal Singh, Adv. and Mr. Dinesh Jindal, LO, DPCC for Respondent No. 4
Mr. Raman Yadav, Adv. for Respondent No. 6
Mr. Balendu Shekhar and Mr. Vivek Jaiswal, Advs. for Respondent No. 8
Mr. Narrender Hooda, Sr. Adv. and Mr. Vineet Malik, Adv. for State of Haryana
Mr. Mahesh Kr. Sharma, Adv. for Delhi Cantonment Board
Ms. Maninder Acharya, Sr. Adv with Ms. Puja Kalra, Advs. for South Delhi Municipal Corporation
Mr. Suresh Tripathi, Adv. for DJB
Mr. Venkatesh and Mr. Anuj P. Agarwala, Advocates for DCWA
Mr. Ankur Gupta and Mr. Sanjay Kumar, Advs. for DMRC

(In O.A. No. 300 of 2013):

Mr. Vikas Malhotra and Mr. M.P. Sahay, Advs. for Respondent No. 1

Mr. Ravi P. Malhotra and Mr. Abhinav Kumar Malik, Advs. for Respondent No. 2&4,7

Mr. V. K. Tondon and Ms. Mamta Tandon, Advs. for Respondent No. 3 &8

Ms. Maninder Acharya, Sr. Adv. with Mr. Balendu Shekhar, Ms. Puja Kalra, Advs. and Mr. Yashish Chandra, Advocate for Respondent No. 5

Mr. S.B. Upadhyay, Sr. Advocate with Mr. Sarvjit Pratap Singh Mr. Kaustuv P. Pathak, and Mr. Param Kumar Misra, Advs. for Respondent No. 6

Mr. Robin R. David and Mr. Febin M. Varghese, Advocates for Respondent No. 9

Mr. Narendra Pal Singh, Advocate & Mr. Dinesh Jindal, Law Officer, DPCC for Respondent Nos. 10&11

Mr. Yusuf Khan, Mr. Avneesh Arputham and Mr. Kabeer Shrivastava, Advocates for Respondent Nos. 14 to 16

Mr. Mahesh Kumar Sharma, Advocate for Delhi Cantonment Board

Mr. Balendu Shekhar and Mr. Vivek Jaiswal, Advocates for EDMC

Mr. Suresh Tripathi, Adv. for DJB

Mr. Venkatesh and Mr. Anuj P. Agarwal, Adv. for DCWA

Ms. Puja Kalra for North MCD

JUDGMENT

PRESENT:

Hon'ble Mr. Justice Swatanter Kumar (Chairperson)

Hon'ble Mr. Justice M.S. Nambiar (Judicial Member)

Hon'ble Dr. D.K. Agrawal (Expert Member)

Hon'ble Prof. A.R. Yousuf (Expert Member)

Reserved on: 9th December, 2014

Pronounced on: 13th January, 2015

1. Whether the judgment is allowed to be published on the net?
2. Whether the judgment is allowed to be published in the NGT Reporter?

JUSTICE SWATANTER KUMAR, (CHAIRPERSON)

In the year 1994, in furtherance to a news item published in Hindustan Times titled 'And Quite Flows the Maily Yamuna', the

Hon'ble Supreme Court of India issued *suo moto* notice to various authorities. Since 1994, the Hon'ble Supreme Court has passed various orders in Writ Petition No. 725 of 1994 and other connected matters with one object in mind, that, the '*Maily Yamuna*' should be converted into salubrious and pristine Yamuna and its water in the entire region, at least from Hathnikund in Haryana, to the Monitoring Station at Taj Mahal, Agra, should be least polluted. However, nothing mentionable was achieved for prevention, control and restoration of River Yamuna on behalf of the concerned authorities. Being completely dissatisfied with the state of affairs prevailing in that regard, the Hon'ble Supreme Court, vide its Order dated 10th October, 2012, observed as under:

“It has been brought to the notice of this Court that despite heavy expenditure, in thousands of crores, having been incurred by the Central Government, Government of the States of Haryana and Uttar Pradesh and the local authorities in the National Capital Territory of Delhi, the pollution of river Yamuna has increased by the day. A report has been filed on behalf of the Central Pollution Control Board wherein it has been reflected in paragraph (2) that the samples collected from river Yamuna show flagrant violation of the prescribed standards. For example, where the maximum permissible limit of BOD is 3 mg/l, there at the Nizammudin Bridge, it is 37 mg/l. Similarly, the total coliform permissible is 5000 MPN/100 ml, there it is 17000000000. The situation at some of the other points, including Kalindi Kunj, Okhla and even Palwal is no different. It is unfortunate that huge public funds have been spent without showing any results in the improvement of water quality of river Yamuna. Learned counsel appearing for Delhi Jal Board has not been able to inform the Court as to how many CETP and/or STP have been established by the Board and whether they are functional or not as per the requirements.”

2. The Hon'ble Supreme Court then proceeded to pass certain directions, with the hope that the authorities would take adequate and appropriate steps to attain the object of making Yamuna clean

and healthy. We are, in the present applications, primarily concerned with that section of River Yamuna which flows in the National Capital Territory (for short 'NCT') of Delhi. Yamuna has a 54 km stretch from Village Palla in the north to village Jaitpur in the south and forms inter-state border between Delhi and UP. Nearly 26-27 km stretch is from Wazirabad Barrage to village Jaitpur, which is the most significant section from the point of view of pollution. Experience has shown that authorities lacked requisite will to execute the orders, plans and schemes sincerely and effectively, which has resulted in turning Yamuna, particularly, in this section into a drain carrying sewage, domestic waste as well as industrial and trade effluents. The State instrumentalities and authorities have failed to discharge their Constitutional and statutory duties, while citizens have failed to discharge their Fundamental Duty to protect the environment, particularly in relation to River Yamuna. While, on one hand we venerate our rivers, on the other hand, we do not think twice before discharging untreated industrial effluents and sewage into them. River Yamuna is a victim of this dereliction of our Fundamental Duty for years. Despite assaults on nature by polluting River Yamuna through various activities like, encroachments on its banks and dumping waste on its river bed and floodplain, still, River Yamuna really flows 'quietly'. The authorities, as well as the people of Delhi owe a Fundamental Duty to do everything in their power to ensure restoration of River Yamuna to its natural flow and tranquillity. Thus, there is dire need to take stringent and effective steps, with a

determined mind, to ensure that none fails in performance of their respective functions, duties and obligations to achieve the ultimate goal of converting '*Maily Yamuna*' into '*Nirmal Yamuna*' under the project '*Maily Se Nirmal Yamuna*' Revitalization Plan, 2017.

Factual matrix of the case/Facts leading to filing of the present applications.

3. The Applicant – Mr. Manoj Mishra, is a retired officer from the Indian Forest Services and the Applicant No. 2 (in Original Application No. 300/2013) Mrs. Madhu Bhaduri, is a former member of Indian Foreign Services, who have instituted both these applications under Sections 14 and 15 read with Section 18(1) of the National Green Tribunal Act, 2010 (for short, 'the NGT Act'). The first applicant has stated that besides being a member of Indian Forest Services of the country, he is a convener of the '*Yamuna Jiye Abhiyaan*', part of a citizens movement to save the River Yamuna. Applicant no. 2 has averred that she has been a diplomat and an ambassador of Belarus, Lithuania and Portugal and after retirement from the services, she has been working as a social worker, with active engagement in various issues concerning the society and environment.

4. These applicants have approached the Tribunal with averments in their respective applications that their campaign has recognised that River Yamuna is not only a sacred river of India, but an aquatic lifeline for millions of people and also a large number of them depend on it for sustenance. Various studies and

data have revealed the fact that River Yamuna is critically threatened by unrelenting encroachments on its flood plain and by increasing population load, emanating as much as from domestic refuse, as from the agricultural practices in the flood plains and industrial effluents from the catchment area draining into Yamuna. The flood plains and river bed of Yamuna are under increasing pressure of alternative land use for various purposes, which are driven primarily by growth of economy at the cost of the river's integrity as an eco-system. The applicants strive to protect River Yamuna. The primary subject matter of the Original Application No. 6 of 2012 is the recent encroachment and dumping of building debris and other solid waste in the river bed/flood plain and even into the natural water body of River Yamuna. According to the applicants, there is a water body situated in the river bed of Yamuna, located across the road from colonies of East Delhi. The City Map, Delhi Eicher, 2006 Edition, clearly shows proof of long living natural water body opposite to these colonies. A picture taken from the Google Earth on 28th October, 2010, after the floods in the river, also shows the water bodies. When the applicant visited the river beds and flood plain of River Yamuna on 11th November, 2011, it was revealed that the said river bed and the downstream of the water body is being covered with solid waste, including construction debris and household waste. Photographs have been filed with the Application to show that one of the water bodies has become a dumping ground. The applicants made various representations to the Yamuna River Development

Authority and informed it about the illegal actions on the part of the concerned Departments, more particularly, the Department of Irrigation and Flood Control, Municipal Corporation of Delhi and the Department of Agriculture & Co-operation, but to no avail. On the contrary, fresh debris continued to be dumped in that area and a large number of “*Jhuggies*” (hutments) were also constructed. The applicants paid successive visits to the site in question during November and December, 2011 but such dumping activities increased with time, despite the fact that applicant made all possible efforts to move the authorities vested with duty of preventing such activities.

5. The Ministry of Environment, Forest and Climate Change (for short, the ‘MoEF’), in exercise of the powers conferred under sections 3, 6 and 25 of the Environment (Protection) Act, 1986 (for short, the ‘Act of 1986’) promulgated the Municipal Solid Waste (Management and Handling) Rules, 2000 (for short, the ‘Rules of 2000’) which clearly provide the entire mechanism for management of solid waste and respective responsibilities of the State Government, Municipalities and the Delhi Pollution Control Committee. Most of them are respondent authorities who have failed to discharge their duties to manage and regulate the dumping of municipal and other solid waste on the flood plain, river bed and in the river itself. According to the applicant, illegal and indiscriminate dumping of solid waste in the natural water body in the river bed of Yamuna has not only recklessly polluted River Yamuna but also damaged the ecology in the area.

6. According to the applicant, the right to a clean and healthy environment for the inhabitants of the area and the entire Delhi for that matter is violated. The authorities have miserably failed to discharge their duties to protect the River Yamuna, its river bed, flood plain and wildlife, in and around the river, from being polluted and being adversely affected. This is a clear violation of the rights of the public at large in terms of Article 21 of the Constitution of India. There is a clear constitutional mandate that not only requires the State to endure to safeguard environment and wildlife, but, also the citizens to improve the natural environment including forest, lake, river, etc. The present case, according to the applicant, is a glaring example of total failure of both the constitutional obligation of the State and fundamental duty by the citizens under Articles 48A and 51A(g) respectively of the Constitution of India. The applicant has also relied upon the judgement of the Supreme Court in the case of *Subhash Kumar v. State of Bihar & Ors., (1991) 1 SCC 598*, where the Supreme Court held that: “right to live is a fundamental right under Article 21 of the Constitution and it includes right to enjoyment of pollution free water and air for full enjoyment of life.” The applicant also invoked special jurisdiction of the Tribunal in terms of Section 15 of the NGT Act, praying for complete restitution of the environment and ecology of the river bed and for making Yamuna pollution free.

7. On the above factual averments, the applicant has prayed in Original Application No. 6 of 2012 that all the debris and other solid waste dumped in the river bed should be directed to be removed

and the natural water body be restored to its original form. The authority should be directed to take appropriate steps for preventing the dumping of debris on the river bed and for taking all other steps that may be necessary in that behalf.

8. The grievance of the two applicants in Application No. 300/2013 is in regard to the ongoing encroachments and the conversion of Kushak Drain into parking and road-cum-parking space and conversion of land use of the Shahdara Link Drain from 'utility' to 'commercial' and proposed construction of commercial undertaking in the form and nature of "Delhi Haat" - a commercial shopping complex, over and above the drain.

9. The case of the applicants in this application is that River Yamuna cuts across the eastern part of the NCT of Delhi and is bound by hard rocky area of the ridge and closed basin of Chhattarpur. A physiographic layout of NCT of Delhi shows that the natural drainage of city is river bound. The city of Delhi, on account of its undulating terrain, has a number of natural and manmade storm water drains to ensure that the city does not get flooded during rains and the water reaches with ease to River Yamuna. Quite contrary to this, the urban flooding in Delhi in monsoon is common. The main reason for this frequent flooding is that, over a period of time many of the storm water drains, which also at one time acted as the natural tributaries of River Yamuna, have been first turned into storm-cum-waste water drains and later many of them were covered and taken away from public view and obstructed from playing their natural role as storm water drains as

well as verdant greenways within the city. According to the applicants, such ill-advised conversion of drains has reduced the easy and efficient drainage in the city as well as compromised the biodiversity present in and along these drains and their ability to recharge the ground water. The conversion has played havoc with the environment and the ecology associated with these drains, including their ability to carry clean water and to keep the ambient air quality. Further, as a result of pollution resulting from traffic coming to a standstill, there is manifold increase in air pollution and people have to face unimaginable hardship. There is also the risk of fatal diseases like dengue etc. from the standing water. Some newspaper cuttings have been annexed to substantiate this plea.

10. The Kushak drainage system in South Delhi forms a major tributary of the Barapula drainage basin and is situated in the west bank of the River. Originating from the southern ridge beyond the Mehrauli Badarpur Road, it drains out wastes from areas in Saket, Pushp Vihar, Khidki Village onto Sheikh Sarai, Chirag Delhi and then enters Panchsheel Enclave after crossing the outer Ring Road. Skirting along the Siri Fort area, it flows further into G.K.-I, Andrews Ganj, Defence Colony along the Jawahar Lal Nehru Stadium and Jangpura before meeting the Barapula Drain opposite Nizamuddin area. It covers a distance of some 11 kms and drains out sewage and other wastes from most key localities of South Delhi area.

The Shahdara Basin covering about 30,000 acres of land in the Union Territory of Delhi, is situated on the eastern bank of

River Yamuna. The basin is bound by the River on the west, river Hindon on the east and Uttar Pradesh on the north and south. The G.T. road passes through the centre of this basin from west to east. The Shahdara drain is managed by the Department of Irrigation and Flood Control of the Government of Delhi. According to the applicants, the whole of the Shahdara basin in Delhi is below the High Flood Level of River Yamuna and it has the tendency of getting flooded quite often. This drain is helpful in carrying runoff during the rains and helps in preventing flooding of the area during excessive rains. This drain acts as a lifeline for many aquatic and riparian species of flora and fauna, which thrive and survive on the existence of this drain. The Shahdara drain in east Delhi is around 5 kms long, beginning from Northern Railways main line in Shakarpur area, till it meets the main Shahdara drain close to the Chilla Regulator. The applicants have stated in their application that these, amongst other drains, are an essential feature of the city to keep the environment and ecology balanced.

11. The applicants have made an attempt to show the significance of storm water drains and why is it essential that they must be kept obstruction and pollution free. It is also the averment of these applicants that the drains ought not to be covered, as covering of such drains would add to natural calamity, increase in pollution and diseases. They have specifically referred to the advantages of open drain system in the application. The relevant part thereof reads as under:

“...well protected and conserved drainage architecture (natural as well as manmade) in any city is an essential part of its efficient environmental and social planning and management. Open to sky storm water drains that ensure easy collection and draining away of rainfall water serves a number of purpose, in addition to ensuring that the potential flooding of areas in a city is prevented. These include:

- a) Serve as ground water recharge channels;
- b) Serve as greenways, when these are properly managed;
- c) Provide much needed open stretches in cities which are otherwise turning into concrete jungles and heat sinks;
- d) Ensure that the water that flows in these drains is well oxygenated and hence wholesome before it finally drains into a river, sea or a lake;
- e) Help clean naturally the waste water if any that flows in these drains;
- f) Maintain biodiversity and habitat conditions for a variety of plants and animals including small mammals, reptiles, birds, butterflies, etc.
- g) Act as NMT (non motorized transport) channels;
- h) Help maintain/increase value of property lying close to these channels in cities where widespread concretization has turned an urban area/city into a heat sink and where open spaces are available only at a premium.”

12. To further support their plea, they have also averred that many cities in developed countries like USA, UK, Canada, Germany, Denmark and Switzerland etc. where the city and town planners had previously permitted the covering of urban streams and storm water drains and converted them into either roadways or other incompatible uses, are now realizing the past mistakes and have now reverted to the open drain system and are taking steps to reopen its drains in a process called, “greening of city’s grey architecture”.

13. The MoEF had visited the drain systems in Pune and reported to the High Court in Bombay in PIL No. 41/2011, that the works on the drain system, i.e. its channelization, wrong channelization, concretization or converting the drains in the name of development, showed the following disadvantages:

- “1. Constriction and alteration of water bodies.
2. Reduced recharge of ground water and impeding the natural ecological flow.
3. Destruction of riparian biodiversity, riverine ecology and the wetlands/floodplains.
4. Pollution of Surface, Subsurface and Ground water.
5. Change of natural functions of streams to convert them into sewers and gutters.”

14. The applicants have specifically averred that articles based on different studies which have also been published, show formation of an unambiguous opinion that Yamuna can be described as ‘The Dirty Drain’. Referring to the 21st meeting of the governing body of the Unified Traffic and Transportation Infrastructure (Planning and Engineering) Centre (for short ‘UTTIPEC’) held on 19th February, 2010, the applicant avers that covering a drain is injurious to the environment, ecology and human health. The applicants have relied upon the following extract of the said meeting.

“no such covering of drain, henceforth, will be taken up by any agency, apart from the works which have already been undertaken and these drains should be cleaned and developed with ecological and local landscaping and to be used as NMT connectivity routes as per the presentations earlier given by various experts at previous Governing Body meetings.”

15. However, in absolute contradiction to the afore-referred, the South Delhi Municipal Corporation (for short ‘SDMC’) is

implementing a project under Jawaharlal Nehru National Urban Renewal Mission (for short 'JNNURM'), for conversion of Kushak Nallah/drain for providing parking/road-cum-parking under its jurisdiction. They are also planning to construct "Delhi Haat" in East Delhi, by covering Shahdara Link Drain along NOIDA Link Road at Mayur Vihar, Phase-I. They have even issued public notice to that effect on 5th July, 2013 for changing use of 27,000 square meters area of Shahdara Link Drain from 'utility' to 'commercial'. The applicants made various representations against these proposed projects. Relying upon the Doctrine of 'Public Trust', the applicant made further representations before these authorities, with an intention to draw their attention, but nothing fruitful was achieved from these efforts, thus, compelling the applicants to approach the Tribunal by filing the present application.

16. The applicants heavily relied upon the judgment of the Supreme Court in the cases of *M.C. Mehta v. Kamal Nath & Ors.*, (2000) 6 SCC 213 and *Dr. B.L. Wadhera v. Union of India & Ors.*, (1996) 2 SCC 594.

17. With reference to these judgments, it is contended that pollution is a civil wrong and is committed against the community at large. Persons who commit such wrong have to pay damages (compensation) for restitution of the environment and ecology. Rapid industrial development, urbanization and regular flow of persons from rural to urban areas, has made major contribution to environmental degradation. Thus, the authorities entrusted with the work of pollution control, cannot be permitted to sit back with

folded hands on the pretext that they have no means to control the pollution and protect the environment. The drains, particularly, the natural storm water drains which meet River Yamuna and provide it water, that can even help in diluting pollution and provide safer environment, must be kept free of obstruction and pollution. With reference to the above facts and the principles of law, the applicants have prayed that for preservation of environment and maintaining the ecological balance, the Tribunal should direct stopping of construction activities on both these drains, that the drains should not be covered, that Expert Committees should be appointed to suggest methods for maintenance of storm water drains as ecologically secure green ways and the respondents or any other person be prohibited from demolishing or destroying the natural and/or artificial drains in Delhi.

18. To these applications, the respondents have filed different replies. According to the respondent no. 6, Delhi Tourism and Transportation Corporation (for short 'DTTC'), the work of constructing "Delhi Haat" has not commenced and is at a preliminary stage of consideration, thus, the petition is not maintainable. As the said respondent is only concerned with the "Delhi Haat" project they have not dealt with any averment in relation to the Kushak drain. According to this respondent, the matter in relation to the covering of storm water drain is a matter of controversy and some directions have also been passed by the Delhi High Court in that behalf. No work has commenced on the Shahdara Link Drain. Only objections have been called for by the

Delhi Development Authority (for short 'DDA') by issuing a public notice for conversion of land use from 'utility' to 'commercial'.

19. According to the Respondent Nos. 4 and 7, objections and suggestions have been received in response to the public notice dated 5th July, 2013, issued by the DDA and the matter is pending for further decision. It is stated that the Delhi Master Plan, 2021 is to be modified, subject to determination of these objections. The averment with regard to passing of the resolution dated 19th February, 2010 by the governing body is not disputed before us.

20. According to the Delhi Pollution Control Committee (for short 'DPCC') and the State Level Environmental Impact Assessment Authority (for short 'SEIAA'), it is stated that these projects may fall within the Clause 8(a) of Environmental Impact Assessment Notification, 2006 (for short 'Notification of 2006') and if that be so, the SDMC or the Delhi Municipal Corporation (for short 'MCD') or any other agency, on that behalf, has not approached any of the respondents for getting Environmental Clearance, ought to have been taken. In Original Application No. 6/2012, respondent no. 1 has taken the stand that the present application does not involve substantial question relating to environment. However, referring to the Rules of 2000, it is stated that these Rules stipulate specifications source segregation, collection, transportation, waste process disposal and other features of disposal of Municipal Solid Waste (for short 'MSW'). It is denied by this respondent that any representation was received by them. According to them, it is the responsibility of all the concerned State Pollution Control Boards to

control and monitor the discharge of industrial effluents in order to ensure that untreated industrial effluents do not fall into the river. It is stated that in order to address the immediate need for intervention in the interest of ecology and environment of River Yamuna, the Central Government had extended a hand-holding role, through central assistance for pollution abatement works in identified stretches of certain rivers under the Ganga Action Plan. The Yamuna Action Plan is being implemented by the Government with assistance from Japan International Corporation Agency, in three States; Uttar Pradesh, Haryana and Delhi, in a phased manner. According to this respondent, the Municipal Authorities are required to set up waste processing and disposal facilities following the norms for handling MSW, i.e. collection, segregation, transportation, processing and disposal of MSW.

21. The DDA/respondent no. 3 has responded to this application stating that the DDA is not the person responsible and hardly any relief can be claimed against them under the provisions of the NGT Act, 2010. According to this respondent also, the responsibility lies on the municipalities and municipal authorities for dealing with MSW. The structure plan for Yamuna River Front Development (for short 'YRFD') Project has been developed by the DDA on the basis of value analysis and through study of the site and other factual data. In their reply, details of such plan have been provided. The purpose of the project is to facilitate the citizens of Delhi with vast recreational areas and simultaneously preserving, restoring and developing biodiversity of river basin. The areas under jurisdiction

of DDA are under various stages of development and designs were meticulously made to reach the goal of achieving the objectives of YRFD Project. According to them, they are putting up warning sign boards against dumping of *malba* and debris at the sites which are under its purview and jurisdiction.

22. According to the respondent nos. 2, 4 and 5, the Tribunal has no jurisdiction to entertain this application, as it does not involve any substantial question of law relating to environment, arising out of the implementation of enactments specified in the Schedule I to the NGT Act, 2010. On 16th May, 2012, a meeting of these respondents and the implementing/monitoring agencies was held and decisions were taken in relation to identification of areas generating solid and/or building waste in bulk, creation of special task force for patrolling of areas generating solid/building waste in bulk and illegal dumping sites, removal of dumped soil by the Delhi Metro Rail Corporation (for short the 'DMRC'), issuance of public notice publicising the temporary waste deposit sites under the MCD, removal of waste lying along the roadside and submission of YRFD by the DDA to the Environment Department. These decisions were approved and some actions had been taken in furtherance thereto. On 9th July, 2012 a meeting to review the progress and compliance of the decisions/directions which emerged in the meeting dated 18th May, 2012, was conducted, where the steps to be taken in future to prevent dumping of solid waste in the River Yamuna flood plain, which was a serious problem, were stated. It was considered necessary to install barricades, identify areas

generating bulk solid/building wastes and erection of further warning signage at the sides of Yamuna river. With these averments, these respondents said that they are taking effective steps to control and prevent the menace of dumping debris in the flood plain and in the River Yamuna, including the MSW and construction debris.

23. As would be evident from the above-referred pleadings and the voluminous records that have been produced before the Tribunal, no one before the Tribunal is questioning the seriousness of the environmental and ecological issues arising from pollution of River Yamuna, throwing of construction debris and other MSW in the River, its flood plain, as well as the storm water drains, whether natural or artificial, which have been converted as dirty drains carrying sewage or municipal waste. These pollutants and unchecked developments which are violative of the Principle of Sustainable Development are causing havoc in the city of Delhi. The various concerned authorities, particularly respondent no. 6, are shifting the responsibility on others, but are unable to dispute a hard fact, that they have failed to prevent and control the pollution, much less, restore River Yamuna to its natural flow. The various measures stated to have been taken by the authorities have fallen much short of those required. There appears to be a lack of institutional will to implement various policies, schemes and decisions to protect and restore River Yamuna and its banks. How long this attitude of planning, waiting and watching would be resorted to by the concerned authorities and would it be in the

interest of environment, ecology and public interest and health of the residents of Delhi, is the moot question, to which the attention of all concerned needs to be adverted to.

Proceedings before the Tribunal with reference to its Orders and implementations thereof

24. Finding that substantial questions of law, with regard to environment, are involved in these applications, notices were issued to the respondents. In the meanwhile, they were directed to take steps to stop further encroachment and dumping of MSW and debris in the riverbed. The question that was required to be considered was to find out the most effective and practical way in which dumping could be stopped on the Flood Plain and the riverbed of Yamuna, as well as how these areas are to be restored and beautified so as to discourage further dumping of construction debris or waste in and around River Yamuna. Vide order dated 31st January, 2013, the Tribunal directed State of UP, the DDA, Government of NCT of Delhi and the East Delhi Municipal Corporation to start the removal of debris from the river banks and the water bodies mentioned in the petition near River Yamuna. The Corporation had stated that it had issued Notification identifying the sites at Gazipur which were meant for dumping of MSW. Thus, all other authorities were also directed to identify the sites for dumping of debris and waste and in the meanwhile all construction debris was directed to be transported to the site at Gazipur.

25. Vice Chairman, DDA was directed to hold meeting within one week with all the concerned Corporation/Authorities as well as with the State of UP to ensure that the directions are complied with and debris, which was stated to be in huge quantity, is removed from the riverbed. Vide our order dated 1st February, 2013, keeping in view the fact that a large number of authorities were involved, it was considered appropriate to constitute a Special Committee chaired by the Secretary, MoEF and of which Additional Secretary, MoEF was also directed to be a Member. The Tribunal had also appointed Local Commissioners to visit the sites in the entire stretch of Yamuna that flows in Delhi and to report with regard to removal of construction debris and other waste. The reports from the Local Commissioners had shown that the directions issued by the Tribunal were not being carried out in its true letter and spirit. One of the Commissioners noticed that trucks are entering into River Yamuna from different places where the wall was found punctured despite the fact that there are police posts. It was also pointed out that DMRC was also throwing its debris in the riverbed of Yamuna. Again, all public authorities were directed to ensure removal of debris and maintenance of proper log records for carrying of such debris to the earmarked sites. We must notice that all the Learned Local Commissioners acted *pro bono* and did not take any fees for ensuring compliance of the directions of the Tribunal. The High Powered Committee constituted by the Tribunal, in its report noticed that nearly 37000 cu.m. of debris/construction materials are lying on the eastern bank and 53,000 cu.m. on the

western bank near Nizamuddin bridge, Batla House, of the river Yamuna. These figures were undisputed. The report of the High Powered Committee was provided to all the authorities and they were directed to remove the debris thrown by the respective authorities and take them to the earmarked sites. The Tribunal also directed all concerned authorities, including the Police, to ensure that no fresh debris or waste was thrown on the riverbed. The High Powered Committee had also considered development, beautification and restoration of river banks for entire River Yamuna from one end to another end of NCT of Delhi. It was felt that out of the total 9700 hectares area for River Front Development ('O' Zone) only 1452 hectares was available with DDA and the balance area is under agriculture and other leases, encroachments, etc. by different persons.

26. In the order dated 17th July, 2013, the Learned Local Commissioners had filed their respective reports. They brought to the notice of the Tribunal that dumping continues on the river bank particularly in Geeta Colony. They also stated that the debris has not been lifted from that site and mainly the debris have been dumped at the bank of the River Yamuna. This debris was thrown in front of the residential block of the DMRC and in Geeta Colony.

27. In the order dated 22nd July, 2013, it was noticed that nearly 400 to 500 tonnes debris per month is being disposed of on the banks of river Yamuna in Geeta Colony, more particularly, during the night hours. Thus, the Tribunal issued directions for the Government of UP and NCT of Delhi to depute officers and keep a

vigil over dumping of debris on the river bank. It was further noticed that nearly 5000 tonnes of debris was lying on the western bank. The dispute was whether it belongs to DDA or DMRC. Both these authorities were directed to hold a meeting and mutually decide as to who is responsible to remove debris. But, in any event if no decision is mutually taken, both the parties will remove debris in equal share and report to the Tribunal on 15th August, 2013.

28. In this very order, the Tribunal, while invoking the 'Polluter Pays' Principle, directed that any person who is found dumping debris on river bank in Geeta Colony site and for that matter in any site, shall be liable to pay compensation of Rs. Five Lakhs for causing pollution and/or destroying the riverbed and flood plain and the time and man power taken for removal of the said debris from the site in question. The Learned Counsel appearing for the MoEF had stated before the Tribunal that the Expert Committee requires further time to finalise the 'Preservation and Beautification Plan' of river bank and flood plain and that the terms of reference are under preparation. This request was accepted and time was granted to the authorities. The Tribunal also clarified that the sum of Rs. Five Lakhs for dumping, debris or waste on the river bank Yamuna would be the liability of the person responsible for dumping, even the truck owner, as well as person to whom the debris belongs. In other words, the person whose property was demolished and debris was generated and the contractors who were carrying on the business and were transporting the debris. It was stated before the Tribunal and it was found to be correct that the

debris thrown by DMRC and DDA had been completely removed and only some smaller debris remained. They were agreed to be cleared by 15th September, 2013 positively. The Irrigation Department of UP was throwing its debris at Thokar No. 11&13 and the solid waste is also being thrown along side of Noida link road towards Geeta Colony. These authorities were directed to clean and remove both construction debris and MSW. The Learned Local Commissioners in their Report confirmed that the debris dumped by the authorities and people have been removed. Through our order dated 24th September, 2013, we had recorded appreciation for the work done by all authorities in removing the debris. The High Powered Committee was directed to expedite the filing of the report before the Tribunal. The Committee had also asked for some details from various other authorities who were directed to fully cooperate and furnish the required information to the Committee so as to enable and prepare this report with utmost expeditiousness.

29. Learned Advocate General appearing for the State of UP submitted that entire debris had been removed from the banks of River Yamuna from the area under their jurisdiction and they were keeping strong vigil, ensuring that no dumping of any material is permitted in future. The DMRC filed an affidavit stating that they have removed nearly around 23280 metric tonnes debris and 4700 metric tonnes debris still remains around the locations which are occupied by *Jhuggies* and it is difficult for them to remove that debris. However, they were directed to remove the same as well.

30. On 21st October, 2013, in Original Application No. 300 of

2013, after hearing the parties at great length and considering the resolution of the UTTIPEC, it was directed that *status quo* shall be maintained, i.e., no further construction shall be carried out in the drains in Delhi: whether manmade or natural. Even the Delhi High Court had noticed that there is no consistent policy of the State as to whether they should be covered or not.

31. Vide our order dated 28th November, 2013, we had also directed the authorities to take a clear stand as to whether such projects would be covered under the Notification of 2006 or not. As already noticed, the Corporation had taken a stand that such projects are covered. Thereafter, the matters had mainly been heard together and common orders were passed in the Original Application Nos. 06 of 2012 and 300 of 2013.

32. Interim Report on behalf of the MoEF was filed and time was prayed for filing of the final report. On 18th December, 2013 Professor C.R. Babu, Chairman of the Committee which was constituted by the MoEF to critically analyse and examine the YRFD Plan and to give suggestion for its further improvement, was present before the Tribunal. He submitted that considerable work was still required to be completed and some data is to be collected. It was noticed that some data was available which had been provided for the first time by Geo-Spatial Delhi Ltd (GSLD) in form of 0.6m contour interval maps, examination of which, will result in better mapping of Yamuna River Front flood plan. Tribunal granted time till February, 2014 to accomplish the object.

33. The River Yamuna is one of the sacred Himalayan Rivers originating from Yamunotri Glacier (near Saptarishi Kund at Bandar Poonch Glacier Peak at an elevation of 6387 m in Mussoorie range of lower Himalaya. The river travels over a distance of 1370 km across Uttarakhand, Himachal Pradesh, Haryana, Delhi, Rajasthan and Uttar Pradesh and finally joins Ganga at Allahabad (Prayag); its basin spreads over an area of 66,220 sq.km which constitutes 42.5% of the total Ganga River basin and has four major tributaries – Tons, Giri and Bata, which join it from its right side and Asan, which join it from its left side, all of which constitute basin (Head water) of the river in Himalayan states. Tons constitute 60% of the flow of the river. In plains its tributaries are Hindon, Chambal, Sindh, Betwa and Ken. The upper Yamuna basin upto Okhla in Delhi represents less than 20% of its total basin (Martin et al, 2007; Agarwal & Krause, 2013). According to Agarwal & Krause (2013), 17 hydroelectric projects were completed, one hydroelectric project is under construction and about 20 are proposed within Yamuna river basin. It enters into plains of north India after the river forms an interstate border for about 50 km between Uttarakhand and Himachal Pradesh. In the plains, it forms an interstate border between Haryana and Uttar Pradesh for about 200 km distance and then it enters into Delhi. After traversing 45 km, it forms an interstate border between Delhi and UP and then forms interstate border between Haryana and UP and finally enters into UP and runs parallel to Ganga before joining it at Allahabad. A total of 6 barrages were constructed across the river. In the hills

one barrage on Yamuna at Dakpathar and another one on its major tributary Asan were constructed in Uttarakhand; in the upstream of Delhi, Hathnikund (Tajewala) barrage was constructed in Haryana and the water was diverted to Western Yamuna Canal (WYC) and Eastern Yamuna Canal (EYC). The tail end of WYC joins the River Yamuna near Palla and EYC also joins at Wazirabad reservoir. Further, the abstraction of water at Tajewala barrage, which is about 2 km distance downstream from Hathnikund, takes place. Within NCT of Delhi, three barrages were constructed across the river—the Wazirabad, the ITO and the Okhla barrages. In UP, Gokul barrage was constructed to provide drinking water to Mathura and Agra. The river enters into NCT of Delhi at Palla in the north and exists at Jaitpur in the south. The river Yamuna within NCT of Delhi and the corresponding portion of UP traverses over a distance of 54 km. The stretch of 26 km in the upstream of Wazirabad reservoir receives water from a branch of Western Yamuna canal which joins the river at Palla and the Eastern Yamuna canal joins it at Wazirabad barrage; both the canals originate from Hathnikund barrage, the downstream of which there is no flow from barrage, during lean period and whatever the flow is from the canals. Consequently, there is practically no flow after Hathnikund barrage into river Yamuna during dry season.

34. However, it needs to be noticed that during monsoon season, because of higher floods (7 lakh cusecs of water passed over Tajewala weir in 1978; Report of the High Powered Committee, 2010), Haryana, Uttar Pradesh and Delhi planned and constructed

extensive drainage and river control works including embankments. The mean availability of water in the river at Tajewala during monsoon (July-October) is 19705 cusecs for distribution among basin States. The discharges higher than 1975 cusecs are received at Tajewala for an average of 28 days during 4 months of monsoon. The Delhi Development Authority had intended to channelize the river in the city portion (from downstream of Wazirabad to Okhla during MPD 1981-2001) to restrict the flow area in the river and utilize the remaining land for other development purposes. The concept of channelization was however not found technically feasible, as there are: (i) no flood moderating structures in the upstream and (ii) adverse impacts of higher flow levels in the canalized river section on the entire drainage system.

35. For these reasons, it is necessary to first workout mechanism for ensuring minimum environmental flow in the River Yamuna passing through NCT Delhi during non-monsoon season on the one hand, whereas, have complete obstruction free cross-sectional area, including the flood plain, for safe disposal of peak monsoon flood as released from upstream barrage at Tajewala, on the other hand. Maintaining minimum environment flow of River Yamuna and the fact that this was considered by the Expert Committee as one of the essential facets for the effective implementation of the report, vide our order dated 17th February, 2014, we directed the State of Haryana to be impleaded as a party. The copy of the report furnished was directed to be supplied to all the Learned Counsels appearing in the case. After considering the findings of the Expert

Committee, the Tribunal had directed the Director, IIT Delhi and the Director, IIT Roorkee and Professor Brij Gopal on 27th May, 2014 to provide due assistance to the Tribunal. The Directors were granted liberty to nominate Professors from the relevant fields. Professor Gosain appeared before the Tribunal and submitted a note on the facets of pollution resulting from drain sewage and finally polluting River Yamuna very seriously. Professor Brij Gopal also appeared and after hearing them along with and on the basis of the interim reports that have been submitted by the MoEF, the matters covering both these applications were divided into three different classes vide our Order dated 30th May, 2014, which were the environmental issues. It will be useful to refer to the order dated 30th May, 2014 as it deals with the different facets of environmental issues raised in these two petitions and how it should be proceeded any further:

“In furtherance to the order of the Tribunal we are informed by the Professor Gosain, that Director of IIT Delhi as well as Director of IIT Roorkee are out of the country and therefore have not been able to present today before the Tribunal. We direct both the Directors to be present on the next date of hearing positively and without fail.”

Professor Gosain, has placed before the Tribunal a short note on the various facets of pollution i.e. resulting from the drains sewage and finally polluting the river Yamuna very seriously.

After hearing the Learned Counsel appearing for the parties as well as Professor Gosain and Professor Brij Gopal we will divide this environmental issue into three different facets:

- 1.The first issue is related to the drains (natural or artificial) coverage thereof and the pollution resulting there from.
2. Steps that are required to be taken for ensuring and rendering Yamuna river free from pollution.

3. Restoration and beautification of the banks of river Yamuna

As far as all the above aspects are concerned and before the Tribunal passes any direction for ensuring pollution free Yamuna in NCT Delhi, it is necessary for the Tribunal to have certain specific data and suggestions before the Tribunal we hereby, therefore, constitute the following committee:-

- (a) An officer not below the rank of Joint Secretary from the Ministry of Environment and Forest
- (b) Member Secretary of the Central Pollution Control Board
- (c) Engineer- in-Chief, Delhi Development Authority
- (d) Member Secretary, Delhi Pollution Control Committee
- (e) Member (Drainage), Delhi Jal Board
- (f) Two Chief Engineers from South Delhi Municipal Corporation and East Delhi Municipal Corporation
- (g) Professor Gosain and Professor Brij Gopal

The above committee shall conduct the inspection and visit all or any of the places that they consider it appropriate and report as follows:-

- i. There are how many natural and or artificial drains in Delhi.
- ii. Drains which are joining the main Drains of Delhi directly or indirectly joining the river Yamuna.
- iii. How many of storm water drains are there and how many carry sewage jointly or separately.
- iv. How many STPs have been established in Delhi for treating the sewage or otherwise. The effluents/waste/sewage thrown/dumped in these drains. What is the present status of all the STPs? Are they functional and are working to their optimum capacity and their performance? At how many points, new STPs needs to be established? Whether it is possible to restore the existing STPs and make them functional to their optimum capacity suggestion in that regard?

The Additional Secretary, Ministry of Environment and Forests and Vice-Chairman of Delhi Development Authority shall hold the meeting within two weeks from today to ensure the compliance of these directions as well as to consider the proposal for restoration and beautification plan of Yamuna River banks submitted by the DDA before the Tribunal, merit

thereof or substitution of the entire scheme by another appropriate scheme.

We make it clear that the banks of river Yamuna would be left lie abandon areas and it should be ensured that no debris, construction debris or any other material including MSW is thrown into the river banks or even all along the drains of Delhi and the same is not used for human evacuation.

Let this report be submitted to the Tribunal. This Committee shall conduct its meeting at the earliest and would ensure that by the next date of hearing the report is placed before the Tribunal.

Liberty to the respective Corporations to remove the hurdles in the direct flow of the drains.

The South Municipal Corporation may examine all the possibility of restoration, greenery of the area near to Archana Cinema.”

36. During the course of arguments following issues were deliberated upon and were also noticed by us in our order dated 17th July, 2014, as would be evident from the following extract:

“Upon hearing the learned Counsel appearing for the parties and the Experts, we direct the Committee inter-alia to consider two major alternatives for ensuring pollution control and protection of river Yamuna therefrom, and restoration to its original natural status of being a river and not a drain.

(i) Whether it is advisable to install STPs of various sizes in all the outlets smaller and bigger i.e. each drain of Delhi or
(ii) it is more beneficial to prohibit discharge into Yamuna river of any sewage, domestic or trade effluents through the drains and all drains be connected to a new major drain which should carry the entire waste of Delhi to a destination where requisite treatment plant should be established to treat the waste, recycle semi solid and water for beneficial purposes.”

37. The Expert Members and the High Powered Committee found that it was not feasible and advisable to take recourse to the latter issue and the former option would be more feasible and would effectively control the pollution in river Yamuna. In relation to the

matters relating to drainage in Delhi, the Committee was put at a disadvantage because of non-availability of relevant data. Thus, the Tribunal directed that the drainage map of 1976, which shows the natural drains and man-made drains, should be taken as the basis for preparing recommendations in that report. Vide order dated 4th September, 2014, it was noticed that it was imperative for all authorities to work *in tandem* and co-operation, to achieve the object of making Yamuna free of pollution for the restoration and beautification of its flood plains. Both these aspects are essentially interlinked as making the drains of Delhi pollution free would automatically result in improving tremendously the quality of water in River Yamuna. Thus, the High Powered Committee, of which, even eminent Professors were members, was directed to hold its meeting and *inter alia* answer the following:

“A) The Committee constituted by this Tribunal shall expeditiously and in any case not less than one week from today hold a meeting and provide a clear answer on the following to the Tribunal:

1) Taking the 1976 drainage map of Delhi as the basis, the two maps submitted by Prof. A.K. Gosain today before the 1) Tribunal, one showing natural drains and other natural drains carrying sewage, are the correct documents to be the foundation for further progress of the Project.

2) Whether the drainage carrying sewage, (the storm water drainage) should or should not be permitted to carry sewage in any part of Delhi.

3) How many STPs are required and in what capacity?

4) There are nearly 201 natural drains and the majority of which are also carrying sewage which ultimately joins into the River Yamuna through 22 outfall points. Whether it will be technically feasible, taking all aspects into consideration including the geographical and economical parameters, to lay down a separate pipeline/open lined channel to carry the sewage from these 22 points to an appropriate distant place in Delhi where an STP of an appropriate capacity

should be established with proper utilisation of the remnant water or whether it will be more advisable to construct STPs on most of the drains carrying sewage to ensure that the same sewage waste is treated prior to its joining River Yamuna.

5) Lastly, the Committee should state as to what is the best methodology to be adopted to ensure that the sewage from the colonies where sewage treatment system does not exist as of today is appropriately brought to the STP plants and/or to the point of the major drains collecting the sewage. This is more particularly in relation to the unauthorised colonies of Delhi.”

38. It also needs to be noticed that the MoEF had constituted an Expert Committee vide its order dated 13th September, 2013. This Committee was to critically analyse and examine the YRFD Plan of DDA, steps to be taken for further improvement of river bank and also to consider other relevant aspects. This Committee submitted its report on these aspects on 19th April, 2014. Vide order dated 24th September, 2014, the Tribunal further directed that the report shall not only suggest the methodology or process that is required to be followed for restoration and beautification of riverbed, but, even state as to who should execute the work and the manner in which the work should be executed.

39. The Committees had filed interim status reports and final reports as well during pendency of the applications. These reports were prepared by the Committees on two facets: firstly on restoration, preservation and beautification of river banks and secondly on control of pollution in River Yamuna. In these meetings, representative from Engineers India Ltd, Central Pollution Control Board, Central Water Commission, National Disasters

Management Authority, Indian Space Research Organisation, DDA and other authorities were present and participated.

40. We may notice that the final report relating to 'preservation, restoration and beautification of River Yamuna' was finally submitted by the High Powered Committee on 19th April, 2014, while the other report relating to 'control of pollution and restoration of Yamuna river' by the Expert Committee appointed by the Tribunal, was submitted on 13th October, 2014. Both these reports shall constitute an integral part of this judgment.

41. This matter was listed for final hearing and was heard on different dates. Referring to their respective reports, Professor Brij Gopal, Professor A.A. Kazmi and Professor A. K. Gosain were present before the Tribunal and had explained the various aspects of their reports, as well as the need for prioritization for installation of various Sewage Treatment Plants (for short 'STPs') on the drains. After detailed discussions, it was found to be feasible and in fact the entire project was decided to be completed within two and a half years. After the matters were heard at great length, we reserved the case for judgment on 9th December, 2014. Vide the same order, the Tribunal had also directed CPCB, DPCC and a representative of the MoEF and the Delhi Jal Board to take samples of the drains joining River Yamuna from 10 different points from the 22 km stretch flowing in NCR Delhi and prepare baseline data for the purposes of determining the improvement or restoration of the water quality of River Yamuna as well as its banks.

42. We may notice here that even during the pendency of this application, directions had been issued to various authorities to act and take steps in accordance with law to protect River Yamuna and its banks. It was submitted by various authorities that huge construction debris and other waste that had been dumped at the river bank and riverbeds of Yamuna, have been removed. There is, according to all, a total check on dumping of fresh construction debris or waste on the riverbeds. It is hoped that the directions in this regard even in future would be strictly adhered to by all concerned.

Analytical discussion on merits and the reports of the Expert Committee

43. It not only seems, but, is virtually difficult to visualize the extent of pollution of River Yamuna, particularly in NCR Delhi. Some have called Yamuna, 'a drain', some as 'most polluted river' while others have termed it a 'dry river', except for in the monsoon season, when it only carries wastes of different kinds. These expressions may not sound very appropriate for a river which is the major source of human living and has religious sentiments attached with it, but when examined scientifically, these expressions are found to be having substance. River Yamuna, a major tributary of River Ganga, originates from Yamunotri Glacier near Bandarpunj peaks in the Mussorie Range at an elevation of about 6,320 meters above mean sea level in District of Uttarkashi, Uttarakhand. The catchment area of the River Yamuna covers parts of Himachal Pradesh, Uttarakhand, Uttar Pradesh, Haryana, Rajasthan, Madhya

Pradesh and the entire territory of Delhi. At Yamuna Nagar District of Haryana, the river is diverted into Western Yamuna Canal and the Eastern Yamuna Canal for irrigation. River regains its water from ground water accrual and feeding canal (Drain No.2), downstream of Karnal, before it enters Delhi, near Pala Village. Yamuna River within NCR is classified into five distinct segments due to its characteristics, hydrological and ecological conditions. All these five segments have different sources of water and waste water. In the Delhi segment of Wazirabad Village at Okhla, nearly a segment of 22 kilometers, it only get domestic and industrial waste water of Delhi and thus, is the most polluted segment. The CPCB has placed on record state-wise contribution of waste water generation in the cities located on the banks of Yamuna. The figures in this statement are astonishing. It shows that in Delhi the length of the River is 48 kms, forming merely 3% of the total length of this river, before it joins the River Ganga. However, the sewage generation is 3,800 MLT, forming 76% of the pollutants put into the River Yamuna. Keeping in view the fact that the Yamuna River is not a continuous river, especially during dry months between October and May, the situation is bound to get worse. This situation stares all concerned, including the Government in face and leads only to one question: "Would it ever be possible to clean River Yamuna and restore its wholesomeness?" This question can safely be answered in the affirmative. But all that is needed is the concerted effort from all stakeholders and a positive participation from the residents of NCR, Delhi. No process can prove to deliver

the desired results unless and until the persons involved in carrying on the process as well as the people for whose benefit the process is being set up, fully cooperate and ensure adherence to the prescribed methodologies.

44. The Expert Committee has opined that 32 STP's ought to be installed at minor and major drains of Delhi, in addition to the existing STP's. Once these proposed STP's are established and made operational, the drains are kept clean and it is ensured that sewage does not enter these drains, restoration of Yamuna to its original status is completely an achievable goal.

45. The Tribunal while accepting the reports of the Expert Committees, not only critically examined the reports and recommendations but even considered other alternative proposals to make River Yamuna pollution free. One of the main suggestions was with regard to laying down of an independent pipeline on the banks of River Yamuna, where all the drains carrying sewage, industrial waste and trade effluents would join it. This pipeline shall carry such waste to a designated destination near Agra Canal, where it shall be treated. The treated water shall be recycled for industrial and agricultural purposes. This suggestion was found to be not practicable for variety of reasons by the expert bodies. Firstly, it may become unworkable during the monsoons for high level of water and its pressure. Secondly, the pipeline itself may get choked or blocked because of the effluents containing variety of wastes including solid waste. Further that laying down of such long pipeline in the river bank may not be ecologically advisable.

46. We have accepted these final reports after due scrutiny and keeping in view all the practical aspects including financial implications. The only viable way to clean River Yamuna and its river beds is to implement these reports without default and demur with the amendments and additions that have been made by us in this judgment. Another advantage of accepting this report is that the infrastructure of existing STP's would come handy and can be effectively utilised for treatment of the sewage and ensuring removal of pollutants. According to Delhi Jal Board, there are 23 STP's planned and existing as of today in Delhi. These include one STP that is proposed to be established at Delhi Cantt. Other STP is stated to be under construction and is likely to commence in the year 2014-2015. The oxidation pond at Timarpur is proposed to be closed which was commissioned in 1947. There is a STP at Okhla which was commissioned in 1937 and four STP's at Kondli are lying closed due to inadequate sewerage. Majority of the STP's are not operating to their optimum capacity and some of them are not functioning properly for a variety of reasons. Thus, the entire STP infrastructure, if made fully functional, can be utilised to support and aid the effective implementation of the project under the Expert Reports. Only 32 additional STP's are required to be established and made operational for complete treatment of sewage which is generated in Delhi. Under this project, total of 55 STP's are required to be established and made operational. Out of them, 22 STP's are already in place. However, they are not operating to their optimum capacity. This itself, places the entire project at a great advantage

as the investments already made would not be wasted and would form integral part of the comprehensive project. However, it is essential that Delhi Jal Board takes all steps without any further delay to ensure that the existing 23 STP's are made functional effectively and operate to their optimum capacity.

47. Ancillary corollary thereto is recycling and reutilization of the water that would be discharged from these STP's after treatment of the sewage. This would not only help in providing usable water for horticulture and industrial purposes for which there is a great shortage in Delhi, but, would also minimize the discharge into River Yamuna, preventing its pollution on the one hand and furthering the cause of its restoration on the other.

48. We may also advert to existence of high pollutants in River Yamuna. Analysis Reports have been submitted by the CPCB of the various samples showing water quality in main 18 drains of Delhi. The samples were collected by the Board from 19th November, 2013 to 18th October, 2014 at different dates on different intervals and from all the 18 drains of Delhi (Najafgarh + Supplementary drain, Magazine Road drain, Sweeper Colony drain, Khyber Pass drain, Metcalf House drain, ISBT + Mori Gate drain, Tonga Stand drain, Kailash Nagar drain, Civil Mill drain, Delhi Gate (power house) drain, Sen Nursing Home drain, drain number 14, Barapulla drain, Maharani Bagh drain, Abu Fazal drain, Jaitpur drain, Tuglakabad drain and Shahdara drain). Most of these drains are found to be highly polluted and are releasing much higher quantity of BOD. Even presence of heavy metal was noticed. We would only be

referring to the high content of pollutants in the respective drains which would sufficiently indicate the dimensions of the environmental problem and its seriousness which we are dealing in the present case. For instance, Magzine Road drain carries 593 mg/1 Chemical Oxygen Demand (COD) as opposed to the prescribed value of 250 mg/1. Tonga Stand drain, Kailash Nagar drain, Delhi Gate (Power House) drain carries the COD content of 810 mg/1, 547 mg/1 and 633 mg/1 respectively, as opposed to the same prescribed value of 250 mg/1. As far as Suspended Solids in mg/1 is concerned, the prescribed limit is 100 mg/1, while the Shahdara drain, Delhi Power House drain, Kailash Nagar drain, Tonga Stand drain, Khyber Pass drain and Magzine Road drain are carrying 405 mg/1, 845 mg/1, 373 mg/1, 953 mg/1, 581 mg/1 and 329 mg/1 respectively. In this very report, it has been shown that metals like Chromium (Cr), Copper (Cu), Iron (Fe), Nickel (Ni), Lead (Pb) and Zinc (Zn), are the metals out of which, all or few of them, have been found to be present in all the 18 drains. Such high levels of pollutants in River Yamuna, are indicators of the likely environmental and health hazards, which will result from direct or indirect use of the Yamuna water. Large scale agricultural activity on the river bank or floodplain, is one of the glaring examples of indirect impacts of environmental pollution. The vegetables grown in these areas, for which the direct source of irrigation is the ground water or water flowing in River Yamuna, are bound to be contaminated. We have noticed in some detail the serious health hazards, including diseases like cancer and other serious diseases,

from which the persons consuming such products may suffer. Thus, the agricultural activity needs to be stopped immediately to prevent further environmental and health hazards and in any case till the time Yamuna is restored to its original status and carries only wholesome water or the water which can be used for irrigation purposes, without exposing the residents of Delhi to serious diseases and health hazards. We have already noticed the disputes that are pending between the lessees of land, falling in the river Flood Plain, but, that would either way be inconsequential against the issues of environment which have to take precedence over the individual rights. Most of the lessees do not have subsistent rights, therefore, they cannot be permitted to continue the activity to raise agricultural produce, which would be seriously injurious to human health. This fact is fully substantiated by the data placed before the Tribunal which shows that the drains joining River Yamuna and even Yamuna itself, carries heavy pollutants, including the heavy metals. On top of that, pesticides are being used and sprayed over the agricultural produce, which only makes them worse for human consumption in regard to the injury that they would cause to human health. Unless the river is restored to its original health, the agricultural activity would result in seriously jeopardising the environment as well as human health. The period involved in the restoration under the project approved by the Tribunal is not very long. The prohibition is not of permanent nature but is only for a limited period of two and a half years. Certainly for the good of the society and in public interest such restrictions can safely be

imposed in consonance with the provisions of environmental laws in force in the country.

48. As we have already indicated the entire stretch of River Yamuna through NCT Delhi and its border with Uttar Pradesh is 52 kms. This stretch has been divided into three main sections. First is of 26 kms. from village Palla to Wazirabad, which is largely rural in character. Generally, it is in its natural state, except marginal bunds on its two sides and has growing urbanization on the UP side. On this stretch the river and its Flood Plains together span 1.5 km to 4 km.

49. The next stretch of 22 kms is from Wazirabad Barrage to Okhla Barrage. This section is highly urbanized, with the river and its Flood Plains greatly compromised. Flow of the river is further impeded by the ITO Barrage and 9 bridges and flyovers resulting in the river and its flood plain getting restricted to as low as 800 m strip in some places. The last stretch of 4 to 5 kms is from Okhla Barrage to village Jaitpur. This stretch has developed rapidly, both on Delhi and UP side; its flood plain either being encroached by settlements or intensely degraded by stone crushers, resulting in the river and its floodplain reducing to 800 m to 1.5 km width.

50. It cannot be disputed and in fact, has not been disputed that the present status of Yamuna is only of a sewer, due to lack of fresh water flow, discharge of untreated or partly treated domestic and industrial waste and due to dumping of debris on its banks and in it. Its flood plains are highly truncated and degraded, resulting in depletion in most of its natural bio-diversity. It has been submitted

before the Tribunal that around 37000 cu. m. on the Eastern bank and around 53000 cu.m. on the Western bank is the quantum of debris which was lying on the banks River Yamuna. Of course, majority of this has already been removed under the directions of the Tribunal and steps have been taken to identify such sites. Still little part of debris, consisting of construction and other debris remains. Steps need to be taken not only to remove the remaining part of debris and clear the river banks absolutely, but also to prevent and ensure that there is no fresh dumping of debris in the entire stretch passing through National Capital Region (for short, 'NCR'). Huge dumps and encroachments of the river banks were noticed by the Expert Committee constituted by the MoEF, during their visits to these sites. Private persons, authorities and even bodies like DMRC had contributed to encroachments and dumping, which was rampant. Thus, the Committee recommended that:

1. All solid waste dumps, including those used for roads and bunds, within the active floodplain should be removed forthwith.
2. All solid waste recycling units, farm houses, cattle farms and nurseries must be relocated at the earliest.
3. Construction of new bunds, roads and guide bunds, widening of existing bunds, spurs and guide bunds within the active floodplains should be stopped and banned.
4. No filling of the floodplain / riverbeds be allowed in the name of development and renovation of ghats. The floodplain under built up areas at Sur Ghat and Quedsia Ghat should be

recovered. All recreational facilities for people visiting ghats should be created close to the embankments/roads where a channel taken out from the water course of the river can be brought for the purpose.

5. All settlements encroaching upon the floodplain (with the exceptions noted in the detailed report) should be relocated at the earliest.
6. Construction of new barrages and roads, railway and metro bridges, and embankments and bunds should not be permitted. In exceptional cases, a critical assessment of their potential impacts on flood aggravation and environmental clearances should be made mandatory.
7. There is a shortage of landfill sites in Delhi. Immediate action is required to identify additional landfill sites catering to the next 25 years of requirement. Action is also required to identify more sites for recycling of building material waste.

51. Unauthorised activities are being carried out on the floodplain and at some places they have even encroached up to the riverbed of Yamuna. Agricultural products raised from these areas have shown to be injurious to human health, primarily for the reasons that the river carries very high pollutants, including heavy metals and acidic elements. One of the studies brought on record which is even supported by the United Nations, is the first to link river contamination with adverse impacts on human health. According to this study, around 23% of children had lead levels in their blood above 10 micro grams – a widely accepted guideline – whose

adverse health effects have been noted. The study said high level of lead in blood was eight times more when exposed to the riverbank after Wazirabad in north Delhi, compared to rural areas upstream in Haryana, where river water contamination was found to be less. Heavy metals such as lead are more readily absorbed by children as compared to adults. The resultant disasters would be impairment of motor skills, onset and development of hypertension and may even result in slow cognitive development. Water and soil samples were lifted every 2 km, starting, from Wazirabad Barrage and covered 22 km of the river in the capital. The presence of heavy metals increased after Wazirabad even though every drop of water that flows in the river in Delhi has to be cleaned through Sewage Treatment and Effluent Treatment Plants. Presence of heavy metals was negligible in Haryana. Hexavalent chromium, said to be hazardous was found to be highest at Old Yamuna Bridge and Indraprastha Estate Power Plant. This is the area where maximum vegetables are grown on riverbed. At this point there is also heavy industrial discharge into the river.

52. Agricultural activities must be carried on as it is essential for our day to day living, but, agriculture produce that will lead to greater harm to human health must be checked and if necessary should also be stopped. The principle of 'Inter-generational Equity' would require that today's younger generation should not be exposed to serious health hazards and thus, it will not only be desirable but essential that such contaminated produce/vegetables are not offered for consumption to the people at large. The Principle

of Comparative Hardship would clearly mandate that where the injury is much greater in proportion to the benefit that would accrue as a result of such activity, the activity must be stopped in the larger interest of the public and of public health.

53. The health of the public is a matter which ought to find absolute priority in the agenda of proper governance by the State. Right to health is a part of the right to life guaranteed by Article 21 of the Constitution of India. Where the planning processes are left to the government and to the public bodies, it is inherent that overriding considerations of public health and danger to life must be issues to which top priority consideration is bestowed. Where there is a failure in this regard, the Courts will have to step in. Nothing can be more fundamental than the issue of public safety and public health. No amount of technical pleas can justify a situation where a large number of people are exposed to health hazards because of industrial or any other activity, causing pollution of air or water. Unfortunately, as the sad situation may be, River Yamuna - the main source of drinking water supply - was stated to be the free dumping place for untreated sewage and industrial waste, as back as in 1996 (Ref.: State of Panjab & Ors. v. Mohinder Singh Chawla & Ors., (1997) 2 SCC 83, Bayer (India) Ltd. & Ors. v. State of Maharashtra & Ors., AIR 1995 Bom 290, Dr. B.L. Wadhera v. Union of India Ors., (1996) 2 SCC 594).

Thus, as of today, the Tribunal cannot ignore the extreme pollution of River Yamuna and its consequential adverse impacts on health of residents of Delhi.

54. We may also notice that an application being M.A. No. 275 of 2014 had been filed before the Tribunal where the applicants referred to large scale pollution of River Yamuna which resultantly has led to the contamination of food crops grown in the area, soil pollution, ground water contamination thereby adversely affecting the human health. River Yamuna is a major tributary which forms a large part of the larger River Ganga system. Applicants have claimed that such pollution in the River Yamuna is contaminating the vegetables grown on its banks. Some of the news articles have even described this river as “Yamuna, the poison river”. Moderate levels of toxic metals (nickel, lead, manganese, chromium and zinc) were evident in the water at several locations. At one particular location lead levels were found 10 times more than anywhere else in the river and in another location near a thermal power plant, mercury concentration was 200 times more than determined by the United States Environmental Protection Agency. The study reveals that industrial effluents and untreated sewage continue to choke the river. The amount of Faecal Coliform - bacteria available in human and animal faeces – has grown by as much as 30 times as compared to the CPCB values. The applicants have annexed various articles and photographs in support of their averments. The study titled “Anthropogenic Arsenic menace in Delhi Yamuna Flood Plains” showed that the maximum concentration up to 180 ppb was found in the groundwater. Analysis of around 120 water samples collected extensively along the Yamuna Flood Plain showed that more than 55% had arsenic contamination beyond the WHO limit of

10 ppb. Thus, the applicants prayed for preparation of proper reports by the concerned authorities and for stopping the pollution and contamination of water and river bank of Yamuna and its tributaries. MoEF had filed a reply to this application where, in paragraph 3 they stated that presence of higher level of pesticides, heavy metals and other harmful matters in vegetables/vegetation grown in river bank of Yamuna, is attributed to discharge of treated / untreated municipal sewage & industrial waste water into drains / river Yamuna and excessive use of agrochemicals in agricultural activities. Though, according to them the CPCB ought to have taken different measures for controlling the said activities.

55. Besides this, we must notice the contention raised on behalf of the DDA in this regard. The Learned Counsel appearing for the authority submitted that the lands in question fall within the floodplain and/or river bed of Yamuna. These are entirely government lands and do not consist of any private lands. Some of these lands were being used under the lease granted by the DDA for agriculture/fodder produce. However, the DDA has now already terminated all the leases, while the Estate Officer has already passed orders of eviction. The DDA was also taking action in furtherance to the said orders. Some of the lessees have invoked the jurisdiction of the Delhi High Court against the orders of the Estate Officer, wherein the matters are pending before the High Court. According to him, these matters relate only to the limited right that the applicants are claiming in those cases and have nothing to do with the kind of activities carried on by them, which can always be

prohibited in terms of the provisions of the Act of 1986. We find merit in the contentions raised on behalf of the DDA, of course, subject to such orders as may be passed by the High Court of Delhi. Even if these persons have an interest in the land, they cannot carry on an activity which is environmentally improper and is completely injurious to human health, just to make some money. Section 5 of the Act of 1986 clearly empowers the Boards and/or MoEF to prohibit such activity which is injurious to environment and human health.

56. The Expert Committee, in its report dated 19th April, 2014 stated that it had more than 6 meetings and conducted site visits. The Committee also critically evaluated the available information relating to rejuvenation, development and management of River Yamuna, particularly, with respect to the 52 km stretch of NCT of Delhi and the portion relating to the State of Uttar Pradesh and recommendations of different Authorities and Committees constituted by the Government and agencies differently. The Committee also generated 1:1000 resolution maps on GIS platform using 2010 data sets supplied by GSDL on different aspects of the river ecosystem and flood zoning was also undertaken using digital model. The High Powered Committee constituted by the Tribunal with the Secretary, MoEF as Chairperson, had also constituted Expert Committee and sub-Committee to examine various matters in this regard. Experts were chosen by the MoEF and it had also deputed its own experts and scientists to examine these various

aspects. This is how all the above reports came to be submitted before the Tribunal from time to time.

57. As already noticed above, vide order dated 13th September, 2013 passed by the Tribunal, the Expert Committee was required to examine and critically analyse the Yamuna River Front Development Plan of the DDA as well. This was done by the Committee. This Plan of DDA is an 'Integrated project of recreational areas along with bio-diversity parks, in four of the sub-zones of the 'O Zone'. The area proposed for the implementation of Yamuna River Front Development (YRFD) scheme by the DDA, is the active Flood Plain which is frequently flooded by medium floods. According to the Expert Committee, the proposed activities such as construction of various recreational and public facilities, by effecting topographic changes, will reduce the flood carrying capacity and aggravate flooding, besides contributing to pollution. Development of the flood plains has to be strictly done, while keeping the biodiversity intact and ensuring that no major and impermissible construction activity is permitted on the flood plain. Biodiversity parks could be made at suitable locations, for example, sub-zone IV and sub-zone VI, as recommended by the Expert Committee in its report. The Committee has specifically noticed that the flood carrying capacity of the river has been considerably reduced due to encroachments and waste dumps resulting in flooding of its banks every year and this was also reported by NEERI in its report of 2005. The Committee has suggested that new wetland habitats should be created for biodiversity

conservation, wherever feasible and inter-connectedness between wetlands for water movement and exchange should be promoted. The Expert Committee, for the reasons stated in its Report, suggested that the YRFD plan of DDA is untenable and should be stopped. It has already been placed on record that the DDA itself admits in their proposed re-delineation of 'O Zone', in terms of the public notice issued by it on 28th September, 2013, that the 'River Front' refers to an area that lies outside the embankments of a river, but the area of the proposed YRFD plan is within the active floodplain. Thus, it is recommended that this YRFD scheme should be replaced by another plan for restoration of the river and its floodplain, as suggested by the Expert Committee and accepted by the High Powered Committee. We direct that all the recommendations of the Expert Committee, including the above, should be implemented without any further delay.

58. This report has been examined by the Tribunal and we are of the considered view that the DDA should not proceed further with its YRFD scheme and the recommendations of the Expert Committee as accepted by the High Powered Committee should be implemented. We order accordingly. Preservation, restoration and beautification of River Yamuna and its banks would not achieve the desired results, unless effective steps were taken to ensure that the riverbed is neither encroached nor any kind of waste (construction debris, municipal waste or any other waste) is dumped at the banks of River Yamuna. The Expert Committee's recommendations, as accepted by the High Powered Committee, were that the 'O' Zone as

defined in the MPD, 2021 and as delineated in the report dated 19th April, 2014, together with the corresponding part of the River and its active floodplain, within the embankments on the UP side on the east, should be designated as the River Zone. The river zone so designated should be preserved and protected for the conservation and restoration of the river and no development activity should be permitted within the river zone that encroaches upon the active floodplain, obstructs the flow or pollutes the river.

59. Having considered all aspects and the Expert Committee Report before the Tribunal, the Tribunal is of the considered view that till Yamuna is rejuvenated and is restored to its wholesomeness, agricultural activities on the flood plain/ 'O' Zone should be strictly prohibited. The concerned authorities should ensure that the vegetables grown on this belt are not permitted to be sold in the market. The Association of such vegetable market should be informed of this prohibition and the MoEF should issue directions forthwith, prohibiting the production and sale of vegetables from this area with immediate effect.

60. Some of the Municipal Corporations on their own have taken steps to concretize the drains as well as to cover them. In some parts of Delhi, particularly, in relation to the drain in Defence Colony and other parts of South Delhi, drains have been covered to some extent. In other places, the work has just started while in other places, a very meagre part of the work has been executed. According to the report of the Expert Committee, covering of drains in Delhi would have very serious adverse impacts upon the

environment and ecology of Delhi. This would result in more flooding, explosion of diseases and clogging of drains.

The Expert Committee noticed that the storm water drain system is designed to carry the rain water only and also to allow recharge in the ground water through its drainage system, as well as through other bodies. It stated that the storm water drain system has been designed based on the good engineering practices and taking average intensity of rainfall as 1 cusecs per acre. The storm water drain system should carry rain water and nothing else to maintain the ecology and environment. Ideally, the storm water should flow through its designed natural drainage system and sewage through sewerage network and finally treated at STPs before it is finally disposable into the river. They proceeded to notice with approval the policy decision taken by a Committee chaired by the Chief Secretary, Delhi in respect of the various drains as circulated by Circular dated 25th February, 2014 which inter alia provided as under: -

“1. Natural drains: Natural drains are those drains which are naturally occurring, formed by the watershed of the area draining into it and have been existing naturally with a fully unlined base originally. Although many modifications have been made to the natural drains over the years through lining, covering etc. these drains would still continue to be considered as natural drains. The policy in r/o natural drains shall be as under:

- a. The natural drains shall neither be lined (concretising the surface) nor shall they be allowed to be covered in any case.
- b. The number of the natural drains will be confined to the list of such drains contained in the MPD 2021.
- c. Construction of elevated road along these drains without affecting the aesthetics, flow of drain and

without hampering cleaning of the drain may be allowed. Similarly, service road and NMV track along the drain may also be allowed provided it does not in any manner affect the flow, cleaning of the drain and aesthetics of the area.”

The said policy has also found favour with the High Court in W.P.(C) No. 2385/2011.

The Committee, thus, has recommended that there should not be any concretization or covering of drains particularly natural drains in Delhi. According to the Committee such course is not technically feasible and is not in the interest of ecology and environment.

61. Upon its examination, the view expressed by the Expert Committee is not only acceptable, but is in consonance with the settled principles of ecology. The natural drains cannot be permitted to be concretised or covered, as it would not only destroy the flora and fauna but would even destroy the ecology of the entire area. We are in the agreement with the reasons given by the Expert Committee that it is neither appropriate nor in the public interest to permit Corporations to concretise and cover all the natural drains of Delhi. In order to prevent wastage of public funds which have been spent recklessly, even though without proper application of mind and after consideration of requisite data, we would permit the Corporations to keep intact the construction done so far on the drains, particularly, where the work has fully been completed in all respects and they have already been covered. However, where work has just commenced or just a partition wall has been erected, in our considered view all this work should be dismantled, especially,

where only *saria* (iron rods) have only been fixed. Iron removed from these places can safely be used in construction of other projects by the Corporations, including construction and setting up of STP's and allied infrastructure. Thus, it would cause minimum, albeit unavoidable waste of some public money. M.A. No. 88 of 2014 has been filed by a Resident Welfare Association praying for directing the Corporations to protect the environment, remove pollutants and prevent encroachments from drains. The Corporations or such authorities are liable to be directed to clean all the drains of Delhi not only of the area pertaining to the applicant, but also ensure that the drains are kept clean and obstruction free in the entire NCR. Proper legal action should be taken against the persons who throw any Municipal Solid Waste, including plastic etc. into these drains. The Corporations and concerned authorities should provide dustbin/containers of appropriate size and give due incentive to the citizens as well as cleaning agencies, for dumping the municipal or any other solid waste into the big dustbins, from where the same should be transported for disposal in accordance with the Rules of 2000. The Corporations can certainly take steps to beautify and maintain the banks of such drains, for which the residents should be required to participate and ensure proper maintenance of the drains and their surrounding areas. We are not oblivious of the fact that it may not be possible for the NCR Delhi to incur the entire financial liability of this project in the current year. The project is proposed to be completed within two and a half years. Thus, the expenditure can be spread over that period. In any case, there

appears to be no financial constraint on the DJB and other concerned authorities, as it has been conceded before us that Rs. 20,000 Crore is the planned budget for providing of network of water and sewage in the entire Delhi for the coming five years, commencing from the year 2012-2013. Pipeline and sewage is to be laid for 9,000 kms in the 2000 odd colonies of Delhi. The establishment of STP's is also covered under this planned expenditure. Out of this amount, Rs. 1000 Crore has been earmarked for water network and Rs. 1031 Crore for sewage network, for the current year. Similar amount is also provided for the financial years 2014-2015 to 2016-2017. This being the financial status, we do not foresee any difficulty in provisioning of adequate funds for timely completion of this project. In fact, the DJB and the concerned authorities would have ample finances at their disposal within the ambit of the already provided planned expenditure. Besides that, we have also granted liberty to the Corporation and the DJB to collect funds from the general public on the 'Polluter Pays' Principle. The safest criteria for determining the quantum of environmental compensation payable by people of Delhi, would be the certain percentage of the property/house tax payable by an individual. It may be noticed that certain kind of charges like education cess, sewage tax and certain other charges, do form part of the property/house tax payable by individuals, thus, environmental compensation can also form part of such property/house tax. But this, we would leave primarily at the discretion of the authorities concerned. They may or may not

impose such charges if there are more than adequate funds available with the DJB and the NCT Delhi for completion of the project.

62. Another facet which calls for attention of the Tribunal is that all the natural and manmade drains in Delhi should be kept clean, free of obstruction and dumping of any material or municipal waste, in or around them should be strictly prohibited. It has been submitted before us that besides the existing 157 natural drains which have been identified by the Expert Committee with reference to the 1976 Drainage Map of Delhi, around 44 drains are not traceable. It is important that the said untraceable 44 drains should be traced and a definite report is submitted to the Tribunal, for two reasons. Firstly, if these drains are traced, then they could be kept clean and obstruction free and if any additional STP or ETP is required to be provided on any of them, timely steps in that regard could be taken. Secondly, if these drains are existing and are covered, while being connected to such colonies which do not have STP and are discharging their sewage into such drains, then it is bound to affect the success of the project adversely. Therefore, the Principal Committee should trace and/or cause to be traced, these 44 drains and submit a status report in that regard to the Tribunal. After submission of such report, if any further directions are necessitated, the Tribunal would pass such directions.

63. To keep the matters beyond ambiguity and with reference to the report filed on behalf of the South Delhi Municipal Corporation and the photographs annexed thereto, we direct that no further

construction work would be carried on in the G.K-I drain and all the iron rods, especially in the middle section of the drain, shall be entirely removed. The part of the drain which has been covered would be permitted to remain, while it will be ensured that the same is neither occupied by unauthorised occupants nor is used as a platform for dumping, as is even evident from the photographs submitted by the Corporation. No further construction work would be carried out in the Andrews Ganj drain and the entire middle section where iron bars are visible shall be removed. On the Chirag Delhi drain, no work appears to have been done as shown in photographs and only iron bars have been fixed on one side of the drain. The entire iron bars shall be removed and no construction shall be carried out on the drain. In Pushp Vihar, the drain which is already covered need not be demolished, but the iron bars which have been fixed in the portion ahead of the covered area, would be removed and the drain would be made obstruction free and not divided. The iron so removed, shall be used for other construction works by the Corporations/authorities concerned. The wall on one side of the drain that has been constructed would not be demolished. However, it should also be ensured that the covered part of the drain, even at Pushp Vihar, is not used as a platform for unauthorised occupation or dumping of waste.

64. The Act of 1986 was enacted by the Indian Parliament for protection and improvement of environment and to implement the decisions taken at the United Nations Conference on Human Environment at Stockholm in June, 1972. The rapid decline in

environmental quality that was evidenced by increasing pollution, loss of vegetal cover and biological diversity, excessive concentrations of harmful chemicals in the ambient atmosphere and in food chains, growing risks of environmental accidents and threats to life support systems, were the main aspects that weighed with the Legislators to enact various environmental laws. The Water (Prevention and Control of Pollution) Act, 1974 (for short 'the Water Act) and the Air (Prevention and Control of Pollution) Act, 1981 (for short 'the Air Act') intend to provide pristine water and clean air on one hand, while on the other, place a statutory obligation upon the industries or units intending or carrying on any industrial or other activity where they emit gases or smoke in the air or trade effluents in the land/water/stream etc., not to operate without consent of the concerned Pollution Control Boards. In other words, they are mandated by law to adhere to the prescribed standards of emission and discharge of trade effluents. Where they intend to prevent and control pollution of air and water, there they give a statutory right to the citizens of India to claim clean environment.

65. The most significant event in the recent past of the Indian environmental jurisprudence, was the declaration of the Hon'ble Supreme Court that right to decent and clean environment was an essential feature of right to life as enshrined under Article 21 of the Constitution of India. The dictum of the Supreme Court of India in its various judgments, not only declared it to be a fundamental right, but commanded the States to discharge its constitutional

obligation for providing a cleaner environment, as its contamination was of a very high degree (Ref: *Vellore Citizens Welfare Forum v. Union of India and others*, (1996) 5 SCC 647, *Tirupur Dyeing Factory Owners' Association v. Noyyal River Ayacutdars Protection Association*, (2009) 9 SCC 737 and *M.C. Mehta v. Union of India and Ors.*, (2009) 6 SCC 142). The judgments of the Supreme Court, of course, were with reference to the facts and circumstances of a given case, but the golden principle underlining these judgments was uniform, i.e. protection and improvement of the environment. The Supreme Court in its judgments even rejected the plea of the State that lack of availability of finances at a given point of time could be an available defense, for not taking effective steps for providing a cleaner environment. In this regard, reference can be made to the judgment of the Supreme Court in the case of *Ashok Kumar Thakur v. Union of India*, (2008) 6 SCC 1, wherein the Supreme Court held:

“It is to be noted that financial constraint cannot be a ground to deny fundamental rights and the provision for the schemes and the utilisation of the funds are also relevant factors. It appears that better coordination between the funds provider and the utiliser is necessary.”

66. The concern of the framers of the Constitution for environment is not only exhibited by introduction of Article 48A by the 42nd Amendment Act of 1976, but also by Article 51A(g) of the Constitution, which places a fundamental duty upon the citizens to protect and improve the natural environment, including forests, rivers, wildlife and to have compassion for living creatures. Therefore, the law declared by the Supreme Court of India, mandate

of the Constitution and the statutory rights and obligations, are *ad idem* to the mandate that there has to be protection and improvement of environment and all must contribute to provide decent and clean environment. United Nations conference on Environment and Development held at Rio-de-Janeiro in June, 1992, in which India participated had also called upon the States to provide effective access to judicial administrative proceedings, including redress and remedy and to develop national laws regarding liability and compensation for the victims of pollution and other environmental damage. The States in discharge of their above obligation have enacted the National Green Tribunal Act, 2010, which provides for access to specialised environmental justice in the country. This Tribunal has been established for effective and expeditious disposal of cases relating to environmental protection and conservation of forests and other natural resources, including enforcement of any legal right relating to environment and giving relief and compensation for damage to the person and property and for matters connected therewith and incidental thereto. The primary object of establishing this Tribunal is to provide easy access and expeditious dispensation of environmental justice. The legislature in its wisdom has vested wide jurisdiction in the Tribunal to ensure that major spectrum of environmental jurisprudence are covered, so as to render effective and concerned decisions in the field of environment.

67. It is expected of the Tribunal to deal with the multi-disciplinary issues relating to environment. Section 20 of the NGT Act reads as under:

“The Tribunal shall, while passing any order or decision or award, apply the principles of sustainable development, the precautionary principle and the polluter pays principle.”

68. A bare reading of the above provision makes it amply clear that in exercise of its varied jurisdictions, i.e. original, appellate and special jurisdiction, the Tribunal is to be guided by the three well-settled canons of environmental jurisprudence. These principles being a part of the statute that created this Tribunal, the obligation upon this Tribunal, to ensure that cases before it are expeditiously disposed of, in line with these principles, is greater. In other words, these principles are the very foundation of the determinative process before the Tribunal. The Principle of Sustainable Development takes within its ambit the Principle of Intergenerational Equity. In fact, all these three principles, i.e. the Precautionary Principle, the Polluter Pays Principle and the Principle of Sustainable Development have to be collectively applied for proper dispensation of environmental justice. In the case of *Tirupur Dyeing Factory Association case* (supra), the Hon'ble Supreme Court observed that the 'Polluter Pays' Principle and Precautionary Principle itself have to be read with the doctrine of Sustainable Development. Normally, they are applied collectively depending upon the facts and circumstances of case. Restriction is an inbuilt fact of Sustainable Development and that itself serves the cause of Intergenerational Equity. Sustainable Development means

the development that can take place and which can be sustained by the nature and ecology with or without mitigation. In such matters the required standard is the risk of harm to environment or to human health and has to be decided in public interest, according to a 'reasonable person's test'.

69. The Supreme Court in the case of *Vellore Citizens Welfare Forum* (supra), referred with approval, the concept of development to say that the traditional concept that development and ecology are opposed to each other is no longer acceptable. Sustainable Development is the answer i.e., development that meets the needs of the present without compromising the ability of the future generations to meet their own needs. It is intended to improve the quality of human life, while living within the carrying capacity of the supporting ecosystems. The 'Precautionary' Principle and 'Polluter Pays' Principles were, therefore, said to be the essential features of the Principle of Sustainable Development.

70. We have referred to the Principle of Sustainable Development only to illustratively repel the contention that development on the banks of River Yamuna is necessary by raising constructions of the kinds which were contemplated by the DDA and even suggested at the Bar. This reasoning would equally be applicable to the concept of covering of natural storm water drains. Unquestionably, Yamuna is a very polluted river and it hardly contains water, which could be used for many useful purposes, including agricultural activities. Its water is unfit for human consumption and even for industrial

purposes. Steps have to be taken to restore Yamuna to its original salubrious and pristine form.

71. Before we examine the applicability of the three statutorily stated Principles to the present case, we must refer to the project and the manner in which it is to resolve these serious environmental issues and achieve the object of revitalizing River Yamuna.

72. The entire issue could be identified into two segments, which are the primary sources of pollution of River Yamuna. The first, pollution resulting from discharge of industrial and trade effluents; and the second, sewage and domestic discharge and untreated waste entering the River Yamuna through different drains. The installation and operationalization of CETPs for all industrial pockets of Delhi, would take care of treating the trade and industrial effluents before it is permitted to join any drain. As of date, in some industrial clusters CETPs are in existence, but are not working to their optimum capacity and effectively. Thus, it is required that all the industrial clusters in Delhi should have a CETP which has to be established and made effectively operational by the concerned authorities, particularly the DJB and other Corporations and authorities in-charge of industrial clusters under the guidance of the Principal Committee. Wherever they are in existence, it should be ensured that they should work to their optimum capacity and effectively, to prevent and control the pollution resulting from discharge of industrial/trade effluent of that industrial cluster. The new CETPs that are to be installed

must be established keeping in view the manufacturing and production activities of the industries within that industrial cluster. It should be ensured that the treated effluent is strictly in consonance with the prescribed parameters and does not carry any hazardous ingredients, particularly, heavy metals. We also direct that the authorities concerned would require each industry to contribute for the establishment, maintenance and operationalization of such CETPs. The criteria has to be the quantum of production/manufacture, nature of process and consumption of water and electricity by such industrial units. Such industrial units within a particular industrial cluster have to pay these amounts on the 'Polluter Pays' Principle, for the pollution already caused by them and even which they are causing presently, as well as to prevent pollution in future on the Precautionary Principle. Major part of such costs, obviously have to be borne by the authorities concerned, let us say 2/3rd, while 1/3rd of the total costs should be borne by the industries.

73. Once all the new 32 STPs are established and made effectively operational and all the existing STPs (21) are set in order and they operate to their optimum capacity, then the entire sewage and domestic discharge from all the colonies of Delhi, through nearly more than 157 drains, would stand treated. This treated discharge then has to be re-used, recycled for supplying water for industrial and agricultural purposes. In other words, the treated sewage and domestic discharge would have only remnant water, which is not to have pollutant elements and even odour for that matter. Keeping in

view the demand of water by industrial and agricultural sector of Delhi, larger part of the treated discharge would stand recycled, reutilized and a very small remaining part would be discharged into the River Yamuna. The environmental flow of Yamuna would be maintained, which will be preceded with controlled dredging, required to remove huge accumulation of sediments, sludge and debris. Upon completion of this project, River Yamuna would stand restored to its crystalline and pristine form and would provide clean and wholesome water for use by the residents of Delhi, as well as its natural beauty would add to the glory of the National Capital.

74. It will also be ensured that the remaining debris which has not been lifted so far, should be removed from the Flood Plain of the River Yamuna and it should be ensured that no waste of any kind, much less construction debris or waste, is dumped or permitted to be dumped in that area again. We have already noticed and directed that all the drains would be cleaned and there will be complete prohibition on dumping of any kind of waste and construction and demolition material in and on the banks of the drains, which would then carry only the treated effluent, free of any foul smell.

75. Controlled dredging of river and drains has been recommended by the High Powered Committee. Such exercise would be necessary for cleaning of River Yamuna. For years, Yamuna has been carrying untreated sewage, trade and industrial waste and bearing the brunt of dumping of municipal and/or other waste, including construction debris, plastic, metals and even the

wet waste. With the passage of time, there has been a huge accumulation of sediments and sludge. This, besides causing serious pollution of the river, has considerably reduced the flood carrying capacity of the main channel. This has even silted up wetlands, flood plain and water bodies. According to the High Powered Committee in several places, many of the spurs have lost their original purpose because of the flow in the river is highly reduced and regulated. In several places, these are being extended right up to the current channel and being developed as parks etc. Such development has to stop, to provide water space for the river channel to carry more water. Existing wetlands and water bodies, both upstream and downstream of Wazirabad reservoir, should be deepened and enlarged. Besides, recommending stopping of such activities on the Flood Plain, the Expert Committees have made various recommendations which we accept, *inter-alia*, that (i) culverts must be constructed under the existing guide bunds of roads and flyovers, which have fragmented massive wetlands, so that flood waters flow without obstructions along the river course and into the floodplain wetlands. This will also help movement of aquatic biota (e.g., fish) and enhance the groundwater recharge. (ii) a greenbelt/greenway should be developed on both sides of the embankment, for controlling erosion, reducing sediment load of the main channel, reduce pollution, and beautification. Nature trails may be provided across riparian areas for recreation to the public without losing ecological function of the Flood Plain.

76. And most importantly the Committee recommends control of sewage pollution must be given highest priority, adoption of new technologies to reduce BOD levels from 20 - 30 mg/l to below 10 mg/l together with the use of treatment wetlands as suggested which would enhance quality of water in the river.

77. Upon proper analysis, it is required that controlled dredging is carried-out by the authorities of the main drains of Delhi and River Yamuna to remove huge accumulation of sediments, sludge and waste dumped in and around river and drains to enhance the capacity of the main channel and to restore ecology and biodiversity.

78. Improvement in the levels of pollution in river Yamuna, widening of the river carrying capacity of the main channel and taking of other remedial and preventive measures still may not completely and satisfactorily serve the object of attaining 'Nirmal Yamuna' unless the environmental flow of the river is maintained continuously. Respondent no. 7 (the Central Water Commission), Upper River Division, Government of India has filed a detailed affidavit in which it has been stated that as per entry 17 of list-II of 7th Schedule, Constitution of India, water is a State subject and reach of respondent no. 7 in this regard is advisory, promotional catalytically in nature.

79. Development and regulation of floodplain of rivers falls within the purview of the State. Floodplain is an integral part of river system even though it is used only occasionally to pass down flood

flows. When floodplain is not occupied by water it forms part of the land system providing possibilities of carrying on some restricted activity. It is not possible to provide uniformity in the extent of floodplains with respect to different rivers as well as its various reaches.

80. Floodplain zoning has been accepted as an important non-structural strategy for flood management. The basic concept of floodplain zoning is to regulate land use of floodplains to restrict damage caused due to floods. The floodplain zoning, therefore, aims at determination of locations so that flood damages are reduced to minimum. A very restrictive activity can be allowed in that area. It is not only to protect the areas from damage resulting from floods and failure of water protective measures, but is also useful in reducing the damage caused due to drainage congestion, particularly in urban areas. The Commission claims to have prepared a model bill relating to floodplain zoning. This model bill provides for different categories based of priorities in floodplain.

Following are the recommended priorities:

1. "Defense installations, industries, public utilities like hospitals, electricity, installations, water supply, telephone exchanges, aerodromes, railway stations, commercial centres, etc buildings should be located in such a fashion that they are above the levels corresponding to a 100 years frequency or the maximum observed flood levels. Similarly, they should also be

above the levels corresponding to a 50 years rainfall and the likely submersion due to drainage congestion.

2. Public institutions, government offices, universities, public libraries and residential areas. Buildings should be above a level corresponding to a 25 year flood or a 10 year rainfall with stipulation that all buildings in vulnerable zones should be constructed on columns or stills as indicated above.

3. Parks and playgrounds. Infrastructure such as playgrounds and parks can be located in areas vulnerable to frequent floods. Since every city needs some open areas and gardens, by restricting building activity in vulnerable areas, it will be possible to develop parks and play grounds, which would provide a proper environment for the growth of the city.”

81. According to this affidavit, the National Water Policy – 2012 provides that conservation of rivers, river corridor, water bodies and infrastructure should be undertaken in a scientifically planned manner through community participation. Encroachments and diversion of water bodies must not be allowed and wherever it has taken place, it should be restored to the extent feasible and maintained properly. Despite declaration of floodplains, demarcation has all along been a matter of concern.

82. The floodplain must be demarcated, kept free from any permanent developments and wherever it is possible, it should be restored to its original position.

83. Keeping in view the fact that various developments have taken on the floodplain of river Yamuna and to a larger extent they have adversely affected the river flow, its ecology and bio-diversity, we would direct that floodplain zoning should be taken with reference to the flood of once in 25 years, as against other suggested figure of more years. It is important to demarcate the floodplain on this basis immediately, to protect it from any encroachments or development activities, which as already discussed and requested by the High Powered Committee, would adversely affect the ecology and environment.

84. Thus, it is necessary to call upon the authorities to demarcate the floodplain for the flood of once in 25 years and to prohibit any kind of development activity in the area in question. Furthermore, the Committee should consider restoration of the area and wherever necessary, even demolish the properties, which are likely to be dangerously exposed to the flood and are even affecting the ecology and bio-diversity and flow of the river.

85. Environmental flow of river identifies the minimum flow which the river should maintain round the year. If no water or minimum desired level of water is maintained in River Yamuna through-out the year, then it would not help the cause of environment. The flow of the river would by itself keep the river and environment healthier and also cause dilution to the requisite levels, even if some extent of pollutants enter the river. The carrying capacity of the river has a direct co-relation to the availability of quantity of water. We have also noticed that water of river Yamuna in Delhi NCR is released at

Tajewala. At Tajewala, the river is divided into two canals, which go through different parts of State of Haryana and ultimately join river Yamuna and Ganga. The water released in river Yamuna passing through NCT Delhi is low or negligible except in monsoon period. Thus, it adds to the concentration of the pollution and adds to the environmental degradation. This has to be prevented. Thus, we direct the Chief Secretaries of NCT of Delhi and State of Haryana to have a meeting with the Principal Committee and fix the quantity of water that should be released through-out the year to maintain the environmental flow of river Yamuna throughout the year to ensure prevention and control of pollution.

86. There is unanimity amongst all the stakeholders appearing before the Tribunal including the Expert Members in making the submission that there should be one organisation for looking after the entire project and all departments, corporations and authorities should be answerable and work through that organisation or body. That body should implement the entire project and should oversee the functioning, performance and execution of all the segments of this project. It is in view of this that we have constituted a 'Principal Committee' where more or less all concerned departments are represented or individual department like DDA, NCT of Delhi, Department of Irrigation, DJB, corporations and any other body or authority responsible for executing the work or any part thereof would be answerable and work under the direct supervision of the 'Principal Committee'. All permissions sought for by the respective departments are required to be dealt with utmost expeditiousness,

for ensuring timely completion of the project. The 'Principal Committee' shall submit reports to the Tribunal every quarter in relation to execution and progress of the project.

87. Now let us revert to the developments on the banks of River Yamuna. On a Flood Plain, rampant construction is prohibited under the law. A regulated activity could be carried on, only with the approval of the concerned authorities. The DDA had proposed a plan for prohibition, restoration and beautification of the Flood Plain of River Yamuna which has been found to be prejudicial to the environment and ecology, as well as to the flow of the river. Besides these defects, the Expert Committee has also pointed out that there could be heavy floods in Delhi, if the proposal of the DDA was implemented. For these reasons, besides the ones recorded in the Expert Committee's report, of which the DDA itself was a party, we do not approve of implementation of the DDA plan, but would accept the report of the Expert Committee and direct the river bank/Flood Plain to be kept in the manner as indicated in the report. We direct that walkways will be provided on the outer extreme of the Flood Plain of the River Yamuna, away from the embankments, with green area around providing a space and environment which is safe for walkers. In this judgment, of which the reports of the Expert Committee are an integral part, we have applied the precautionary principle by directing various steps which are required to be taken by the authorities, including prohibitory orders in relation to dumping and throwing of waste of any kind in the drains in the River Yamuna to protect the environment. We

have evoked the Polluter Pays Principle requiring the industrial clusters to contribute towards establishment of CETPs. Similar directions in regard to the contribution by residents for establishment of STPs wherever the State feels the need for that purpose. In any case, maintenance of CETPs and STPs should be a burden that is required to be shared by the industries and residents of Delhi. They have the fundamental duty to protect the environment, not only on the Polluter Pays Principle but even on the correct analysis of Article 51A(g) of the Constitution. There is a rapid growth in the construction and industrial activity in the city causing further and more serious pressures on the environment and infrastructures in the city. If the authorities are permitting such growth then they have to impose restrictions to regulate the same as well as incur such costs which are necessary for preventing irretrievable injury to the environment and ecology of River Yamuna in Delhi. The sustainable development would certainly require all these authorities and residents of Delhi to act with reasonable caution and restrictions on the one hand and contribute towards protection, improvement and restoration of the environment on the other.

88. Subject to any law coming into force, we have already stated that flood of once in 25 years would be considered for defining and demarcating the flood plain. No development/construction activity, except that is stated herein, would be permitted in the Flood Plain of River Yamuna. No authority or person before us has even taken up the plea that why development/construction activity cannot be

carried on in other parts of NCR, Delhi. As of now, sufficient land is available, may it is expensive, but that cannot be a ground for destroying the ecology, environment and biodiversity of River Yamuna of Delhi. The result of indiscriminate, unregulated and uncontrolled development activity are widely visible and felt by each and every one in Delhi. It would not only be unwise, but may prove fatal, if such approach is continued any further.

89. At the very initial stages of this application, the Tribunal vide its order dated 31st January, 2013, had constituted a Committee chaired by the Vice Chairman of Delhi Development Authority, which consisted of Senior Bureaucrats and technocrats from the concerned Departments of NCT of Delhi, State of UP and Commissioners of the Corporations to examine the entire matter in relation to preservation, beautification and restoration of river bank and pollution of River Yamuna, including the restoration of drainage system in Delhi. On the submission of the learned Counsel appearing for the parties and examining the wide repercussions and significance of the recommendations, it was considered appropriate to involve the concerned Ministries of the Government of India as well. Resultantly, vide order dated 1st February, 2013, Secretary MoEF was made the Chairperson of the Committee while the Additional Secretary, MoEF was made as a Member of the Committee. They were free to co-opt high officers from other Ministries, if they considered it necessary. Thus, subsequently, this Committee consisted of Secretary and other Senior Officers and Scientists from the MoEF, Vice-Chairman and

Chief Engineer and other senior officers from various Corporations of Delhi, Member Secretary, CPCB, Sr. Technocrats and officials from State of UP. This Committee had been submitting interim reports before the Tribunal upon which various directions were issued by the Tribunal from time to time for more specific and scientific examination of the issues involved in the present application and for submission of more definite and practical recommendations for achievement of the object. These recommendations were not only in relation to prevention and control of pollution of river Yamuna and improvement of the river bank but also for removal of huge debris as afore noticed from the river banks and their utilisation at the site and the plant at Burari for production of all tiles.

90. The Principal Committee constituted by the Tribunal, in terms of its above orders, for adopting a more scientific approach and assessment of data collected through field studies, further constituted a more specialised Committee, consisting of Professor C.R. Babu, Professor A.K. Gosain and Professor Brij Gopal. This Committee made its recommendations on the basis of their vast experience in their respective fields and made scientific data available upon making such field visits.

91. This Expert Committee submitted its comprehensive report which was considered by the High Powered Committee chaired by the Secretary MoEF. This Committee accepted the complete report in regard to restoration, preservation and beautification of the river bank of Yamuna. In this Committee even DDA had been duly

represented. The point of view of DDA was considered in great depth by Experts from various fields with a specific technical know-how in restoration of river banks. As already noticed, it was found that the execution of the plan prepared by the DDA would not be in the interest of environment particularly the ecology and biodiversity in and around river Yamuna and it could be even fatal in relation to floods harming the larger public interest. The report prepared by the Committee on 19th April, 2014 was duly approved and while reiterating its recommendations, the High Powered Committee submitted the report in that behalf to the Tribunal dated 2nd August, 2014.

92. The report in relation to the improvement of drainage system and control of pollution of river Yamuna was dealt with by the Committee consisting of experts in the field as constituted vide order dated 30th May, 2014 of this Tribunal.

93. The Members of this Expert Committee we have already referred above. This Committee besides interacting with various departments also interacted with the foreign consultants engaged by the DJB. After serious deliberations and even considering the proposal of the Corporations for covering all the natural and man made drains of Delhi, it submitted its recommendations on 13th October, 2014 to the Tribunal. This report of the Committee dated 13th October, 2014 makes the project prepared by the DJB as annexure to the report for the purpose of complete and effective execution of its recommendations. Both the above reports were subjected to serious deliberations and consideration before the

Tribunal particularly its Expert Members. Certain queries in relation to the second report were specifically raised by the Tribunal and as recorded vide its order which had been duly explained by the Members of the Expert Committee and it was only after serious deliberation scrutiny and examining its various facets including practical aspects, the reports have been accepted by this Tribunal as well.

94. We are not oblivious of the herculean task which will be required in carrying out the '*Maily Se Nirmal Yamuna*' Revitalization Project, 2017, but we are of the firm view that any further deferment in taking stern and serious steps for preventing and controlling pollution of River Yamuna, is bound to expose Delhi and its residents to grave environmental disasters. Implementation of provocative action plan postulated by the Expert Committees and as described in this judgment is inevitable to protect public health, public interest and the environment. This is the only solution to bring down the highest contribution of pollutants (76% of the total Yamuna's Pollution level) to a negligible and preferably to zero percent, in the interest of ecology, environment and to provide clean water to the residents of Delhi.

To ensure complete and effective implementation of the recommendations made by the Expert Committees in their reports dated 19th April, 2014 and 13th October, 2014 respectively, as well as, to identify the authorities responsible for compliance for timely preparation and execution of action plans, prepared in terms of this

judgment, we hereby issue the following directions in the larger environmental and public interest:

- i. The Tribunal hereby accepts both the reports filed by the Expert Committees: first report dated 19th April, 2014, read with the gist of recommendations submitted by the Principal Committee on 2nd August, 2014, on the aspects of preservation, restoration and beautification of the banks of River Yamuna and the second report dated 13th October, 2014, read with its annexure, in relation to drainage system in Delhi, together with the Action Plan prepared by the DJB for revitalization of River Yamuna. Both these reports shall form integral part of this judgment. All the concerned authorities of NCT of Delhi, State of UP and State of Haryana shall implement the same without demur and default, expeditiously. The entire project contemplated under these reports and this judgment of the Tribunal shall be completed by 31st March, 2017.
- ii. **This project shall be called ‘Maily Se Nirmal Yamuna’ Revitalization Project, 2017.**
- iii. Implementation of both these reports and the components of the project shall be simultaneously executed by the concerned agencies, who shall prepare their respective Action Plans in terms of the reports as well as this judgment and submit it to the Principal Committee constituted hereinafter, in not later than four weeks from the date of pronouncement of this judgment.

- iv. (a) Presently, under the jurisdiction of the DJB, there are 23 STPs in existence or planned to be made operational by 2015. Out of them, the oxidation pond at Timarpur is proposed to be closed, as it was commissioned in the year 1947. The STPs at Okhla and Kondli are lying closed due to inadequate sewerage and majority of the STPs are not operating to their optimum capacity. Thus, we direct that the DJB and other concerned Corporations under whose jurisdiction the existing STPs fall, shall, within two months from today, ensure that all these STPs, including the one proposed to be commissioned at Delhi Cantt., should be made fully operational, should operate to their optimum capacity and operate effectively 24x7, without compromising the quality of treated water released from such STPs.
- (b) It is further directed that the Action Plan in regard to installation of STPs on 32 major and minor drains shall be prepared, in accordance with the recommendations in the Expert Committee Report afore-referred and action taken in furtherance thereto, within three months from the date of passing of this order.
- (c) All the newly proposed 32 STPs should be constructed and installed with the requisite capacity varying from 0.6 mgd to 10 mgd, at the sites specified in the report of the Expert Committee within the time frame indicated in this judgment. Once, the total of 55 STPs would operate effectively and to their optimum capacity, the water released from them shall be

recycled and utilised for agriculture, horticulture and industrial purposes and least of this recycled water would be discharged into the River Yamuna.

(d) Action Plan to be prepared to utilize the treated water from the existing 23 STPs as well as from the 32 proposed STPs. It will be ensured that the release of water from these existing STPs should be strictly in accordance with the prescribed parameters and free of any odour and it should meet the faecal coliforms standards.

(e) Wherever necessary, the technology of the existing STP's should be upgraded to ensure proper performance and adherence to the prescribed standards of effluent discharge.

(f) The concerned authorities shall construct and install 26 pump stations at the locations and of the capacity as indicated in the Action Plan placed before the Tribunal. The process thereof should begin within three months from the date of passing of this judgment.

(g) Further, all the STPs shall be provided with a power backup to ensure that they operate effectively 24x7. It shall be ensured that the functional data of all STPs is online and is connected to the Delhi Pollution Control Committee as well as the Central Pollution Control Board, particularly in respect of COD, TDS, TSS and pH and it shall be ensured that the STP's are operational even during power failures.

(h) All the industrial clusters in Delhi shall be provided with Common Effluent Treatment Plants (CETPs). These CETPs

shall be effluent-specific and capacity-specific, with reference to the particular industrial cluster. The installation cost of the CETP shall be borne preferably by the authority that owns and maintains that industrial cluster. In the event of shortage of finances the authority concerned can require the persons running the industrial activity/unit in that cluster to share the cost on 'Polluter Pays Principle' in the ratio 2/3 and 1/3 respectively.

(i) We direct the State of Haryana to ensure that all the industries/industrial clusters that are located near or at the banks of River Yamuna, should preferably be no discharge units. If that is not possible, then such industrial clusters should be directed to install CETPs of the requisite size and standards, so as to ensure that the effluent discharged by them is strictly in accordance with the prescribed norms.

- v. (a) Having given our considered view to the various reports placed on record, submissions made by the Learned Counsel appearing for the parties and the Experts, we are of the opinion that presently the flood plain should be identified for the flood of once in 25 years in the interest of ecology, biodiversity and the river flow. Thus, we direct accordingly and also direct that the DDA shall prepare a map in this regard and would physically demarcate the entire flood plain.

Above interim prescription of the flood plain is not rigid, but is subject to change, in the event any of the public authorities, including the MoEF, moves the Tribunal, based

upon some collected data or any other specific information in that regard .

(b) We direct and prohibit carrying on of any construction activity in the demarcated flood plain henceforth. We further direct the Principal Committee to identify or cause to be identified, all existing structures as of today which fall on the so identified and demarcated flood plain. Upon identification, the Principal Committee shall make its recommendations as to which of the structures ought or ought not to be demolished, in the interest of environment and ecology, particularly, if such structures have been raised in an unauthorised and illegal manner.

(c) The Principal Committee may keep in mind that certain structures need to be protected, amongst other reasons, for their historical, mythological and heritage importance and/or are protected structures. The Committee shall clearly spell out the regulatory regime that should be provided for dealing with such existing structure in the flood plain.

(d) We direct all the concerned authorities including the DDA, Municipal Corporations and the NCT of Delhi, to take immediate and effective steps for repossessing the Flood Plain area under the unauthorised and illegal occupation of any person and/or any other body.

This direction is also necessitated for the reason that as per the records before the Tribunal, out of total area of 9700 hectares for River Front Development ('O' Zone), only 1452

hectare is presently available with the DDA for development and the remaining area is occupied in an unauthorised manner and is under agriculture activity for which leases had been granted by the DDA or even otherwise.

(e) It is an established fact that presently, vegetables, fodder grown and allied projects at the flood plain of River Yamuna are highly contaminated. Besides containing ingredients of high pollutants, such produce is even found to contain metallic pollutants. Thus, it is an indirect but a serious public health issue as the persons eating or using such agricultural produce can suffer from serious diseases including cancer.

Therefore, we direct that no authority shall permit and no person shall carryout, any edible crops /fodder cultivation on the Flood Plain. This direction shall strictly be adhered to till Yamuna is made pollution free and is restored to its natural wholesomeness.

- vi. (a) During the pendency of this application, it was brought on record that nearly 37,000 cubic m. construction debris are lying on the eastern bank of River Yamuna, while 53,000 cubic m. debris is lying on the western bank of the River. The major part of this debris has already been removed under the orders of the Tribunal during pendency of this application. The local Commissioners appointed had reported to the Tribunal that major part of debris had been removed by the DDA, DMRC, Corporations, the PWD and the UP Government. DMRC has removed 33,000 cu. m. from Sarai Kale Khan and 20,000 MT

from Shastri Park, the State of UP has removed 37,000 MT from the Flood Plain and DDA has removed 2500 cu. m. from Eastern Bank of River Yamuna and 7500 cu. m. from Western bank of River Yamuna, amongst others.

(b) Indiscriminate dumping of debris and construction waste is a direct source of not only pollution of River Yamuna, but even the environment and ecology as a whole. In order to control and prevent such pollution, we confirm the interim order dated 22nd July, 2013, passed by the Tribunal, with the variation in payment of amount of compensation payable by the offender and direct that no person, authority, corporation and/or by whatever name or designation it is called, shall dump any kind of construction debris, municipal, or any other waste on the floodplain/river bed of River Yamuna and its associated water bodies. There shall be complete prohibition on dumping of any material in and around River Yamuna.

(c) Whoever violates this direction relating to the dumping of debris, shall be liable to pay compensation of Rs. 50,000/- on the 'Polluter Pays' Principle and the Precautionary Principle. Such compensation shall be used for removal of such waste and restoration of environment.

(d) We hereby prohibit any person from throwing *pooja* material or any other material like, food-grain, oil, etc into River Yamuna, except on the designated site. Any person who is found disobeying this direction shall be liable to pay compensation of Rs. 5,000/- on the 'Polluter Pays' Principle.

At the same time, we direct the concerned authorities, particularly, the Irrigation Department and concerned Corporations or authorities to build special Ghats on the banks of River Yamuna, where people could offer or immerse such materials, which shall then be duly collected by the concerned authorities for immediate and proper disposal in a scientific manner. It shall be ensured that no such material is permitted to join the main stream of the river at any point. In this regard they may take such steps, as may be technically advised, including, providing of screens and barricades.

(e) We have provided the above compensation payable by the offenders who are found to be throwing municipal or any other waste into the river or its flood plain and by the persons who are found to be dumping construction and heavy debris, based on the 'Polluter Pays' Principle. Even though, it is not practically possible to determine the amount of compensation with exactitude, that such offenders should be directed to pay, however, on a rough estimation based on manpower required, time and money spent for removal of such waste and debris as well as making the river free from adverse environmental impacts of such dumping into the river and on the flood plain, we have fixed the above compensation for environmental degradation under Section 15 of the NGT Act.

(f) Whatever remnant construction or other waste is still lying on the banks of the entire stretch of Yamuna in NCT Delhi, would be removed positively within four months from

today by the concerned authority/State under whose jurisdiction the said area falls.

- vii. We direct all the concerned authorities, corporations, bodies including Resident Welfare Associations to clean all the 157 natural storm water drains as identified by the Committee, within four months from the date of passing of this judgment and the drains should be made obstruction free and no waste should be permitted to be dumped in such drains. The drains may be cleaned mechanically or manually as the situation may demand. Such cleaning would include the dredging of the drains besides compliance of the specific recommendations of the Expert Committee. There shall be controlled dredging of River Yamuna to remove the huge accumulation of sediments and sludge for restoration of the cross section and flood carrying capacity of the River Yamuna.
- viii. Existing wetlands and water bodies, both up-stream and downstream of Wazirabad reservoir, should be deepened and enlarged. This should be done in addition to providing more water bodies.

We direct the Chief Secretaries of the States of Himachal Pradesh, Uttarakhand, NCT of Delhi, Haryana and Uttar Pradesh, Secretary, Water Resources, Government of India and Secretary, MoEF, to hold a meeting within four weeks from today to prepare an immediate action plan required to ensure proper environmental flows throughout the year, in the entire river and particularly the stretch flowing through Delhi.

- ix. The concerned Corporations under the guidance of the Principal Committee shall submit a report as to the identification and existence of the 44 drains (natural) which have been reflected in the Drainage Map of 1976, but were not traceable, as pointed out by the Expert Committee before the Tribunal. This report will be submitted to the Principal Committee within three months from the date of passing of this judgment.
- x. The compostable material drawn out of such immersion or offering, should be used for manure purposes and should not be unduly stored. All other scientific method may be adopted for its removal and disposal.
- xi. The Yamuna River Front i.e. the flood plain shall be restored, preserved and beautified, strictly in accordance with the report of the Expert Committee dated 19th April, 2014 as per its acceptance on 2nd August, 2014 by the MoEF as well as High Powered Committee.
- xii. However, restricted activities of floriculture and silviculture can be carried on, subject to such specific permissions and restrictions as may be imposed by the authorities/Principal Committee and also subject to the orders of the Courts, wherever, the matters are stated to be pending.
- xiii. The respective Corporations and/or authorities would be responsible for execution of these directions directly under the supervision of the Principal Committee constituted herein.

- xiv. The Government of the NCT of Delhi and the neighbouring States shall, within a period of three months from today, identify the site where the sludge/dredged material from the drains and River Yamuna is to be stored. The Principal Committee shall also issue directions as to the best way of utilisation of such sludge/dredged material including, for construction of tiles, particularly in reference to paver blocks.
- xv. Sites for storage of fly ash are a direct source of air and water pollution. Therefore, in furtherance to the MoEF Notification dated 14th September, 1999 and this judgement, we direct proper covering of fly ash at the particular sites on the river bank of Yamuna. All the concerned authorities shall ensure that such fly ash should be disposed of at the earliest. Further, we direct that the Government should provide incentives for use of bricks made of fly ash in preference to red bricks. Since the Indraprastha Power Station generates considerable amount of fly ash and is located very close to the river bank, thus, the unit should take all effective steps to prevent pollution of the river water by dumping fly ash at suitable locations.
- xvi. We are informed that Rupees Twenty Thousand Crores has already been provided under the planned expenditure to the NCT of Delhi, out of which Rs. Two Thousand Thirty One Crores have been specifically earmarked for providing sewage connection, sewage treatment, sewage disposal and water network. As per the Expert Committee the total expenditure of

the present project is estimated at Rs. Four Thousand Crores, which can safely be met from the above head under the planned budget. However, still if there be need, we direct that the public authorities/Municipal Corporations could require the public at large to contribute to this expenditure based on the 'Polluter Pays' Principle. Funds/compensation so collected shall exclusively be used for this project and allied projects, with the object of ensuring pollution free Yamuna, clean and effective drainage system and for providing wholesome water to the residents of Delhi. Such environmental compensation may be determined by the Authority/Corporation with reference to the size of plots, construction raised thereupon, activity being carried on therein, consumption of water, quantum of sewage and domestic discharge and such other relevant considerations as the authority may deem fit and proper. The charges could be collected as part of the property/house tax.

- xvii. We direct all Public Authorities, Municipal Corporations and the concerned Departments, including the Department of Irrigation, to take effective steps to protect the Flood Plain as well as to educate all sections of society to co-operate and not to do any acts or deeds which are prohibited under this judgment and would have adverse consequences. These authorities should place large-sized dustbins, beyond the demarcated Flood Plain and towards the inhabitation, as well as in the bio-diversity parks. They shall request for concerted

efforts both by the ones who are governing and ones who are governed. They shall issue circulars, display signages and may take recourse of Print and Electronic Media for educating people at large for effective completion of this project.

- xviii. We direct all concerned to make every possible effort to ensure that the storm water drains do not carry sewage. Sewage may be carried through those drains upon which the STP's have already been installed, till the completion of the project. After the completion of the project, steps shall be taken so that only minimal quantity of treated water from the STPs reaches Yamuna.
- xix. The CPCB, DPCC in coordination with the DJB, shall collect samples from River Yamuna, its floodplain and from the respective STP's at different places and sites for detailed analysis. This shall form the baseline data for implementation of this project. It will also be helpful in determining the improvement in the water quality.
- xx. The authorities concerned shall take all steps to rejuvenate the water bodies associated with River Yamuna.
- xxi. All concerned authorities shall deal with utmost priority and expeditiousness, in case any application in furtherance to any construction or authorization is moved by any of the authorities, Corporations or DJB, directly or through the Principal Committee, in execution of the Project. We grant liberty to the State Authorities, Corporation and DJB to

approach the Tribunal in the event there is undue delay in dealing with such application in accordance with law.

xxii. There shall be no construction and/or coverage of any of the drains in Delhi by any Authority or Municipal Corporation. All the drains shall be kept obstruction free by the concerned Corporation. Where substantial work (more than 85%) has been completed, such work is permitted to be completed by the Corporation after obtaining specific orders from the Tribunal in that regard. Rest of the work, where construction has just begun, the construction, including iron material, shall be removed. While completing such remnant work, Corporation shall ensure that the cross section of the drains to carry the requisite storm water for the flood of once in 25 years and other effluents, are not compromised. Such construction and/or removal shall be carried on in terms of paragraph no. 61 of this judgment.

xxiii. We constitute the 'Principal Committee' which shall be responsible and under whose supervision the directions contained in this judgment and the project reports shall be completely, effectively and expeditiously complied with. All concerned Authorities, Corporations, DJB and any other department, responsible for carrying out directives of this judgment, shall report the matters and submit the respective reports and data to the Principal Committee, for onward transmission to this Tribunal. The Committee shall file quarterly report of compliance before the Tribunal. The

Committee shall consist of Special Secretary, MoEF, Joint Secretary of Ministry of Water Resources, Chief Secretary, Delhi Administration, Vice Chairman, DDA, Commissioner of all the Corporations, Commissioner, DJB, Secretary, Department of Irrigation, NCT of Delhi, concerned Secretaries of the States of Haryana, Uttar Pradesh, Himachal Pradesh and Uttarakhand.

The four Members, namely, Professor C.R. Babu, Professor A.K. Gosain, Professor Brij Gopal and Professor A.A. Kazmi shall be the Members of the Principal Committee and shall be associated with commencement and completion of all the aspects of this project. The Delhi Jal Board along with Corporation under whose jurisdiction the required number of STP is to be constructed and established as well as the drains which are to be completed and made obstruction free shall be responsible for execution of the work as contemplated in the action plan, reports of the Committee and the judgment of the Tribunal. They shall work in tandem and under the supervision of the Principal Committee.

- xxiv. All the Authorities, Corporation, DJB, CPCB, DPCC and any other department or authority, directly or indirectly connected with the compliance of these directions and the Project Reports, shall report to the Principal Committee in relation to all the actions taken in furtherance thereto and their progress from time to time. In the event of default, the Head of

Department of such Authority/Corporation/Board would be held personally responsible.

- xxv. These specific directions are in addition to any other direction that we have recorded in the entire judgment.
- xxvi. By this judgment, we not only mandate but even request all the concerned Authorities, State Governments and the Principal Committee to ensure timely compliance of these directions, as this is the only plausible and practical way by which River Yamuna would become pollution free and its flood plain conducive for the biodiversity that it deserves. We have no doubt that with the concerted efforts of all concerned, '*Maily Se Nirmal Yamuna*' Revitalization Project, 2017, would be a success. It would not only meet the ecological and environmental standards prescribed but would also provide clean air and water to the residents of Delhi, who are entitled to it and have a legal and constitutional right to receive the same. It will also help in providing sufficient water for agricultural and industrial purposes, thus, saving considerable quantity of potable water, so as to enable the concerned authorities to provide the same to all the colonies of Delhi. We also express a pious hope that residents of Delhi would render all help and assistance to all concerned and even abide by their fundamental duty for rejuvenating River Yamuna.
- xxvii. We would be failing in our duty if we do not record our sincere appreciation for the contribution made, efforts put in and

technical guidance provided, by the Members of the Principal Committee constituted by the Tribunal particularly the Expert Members, namely, Professor C.R. Babu, Professor A.K. Gosain, Professor Brij Gopal and Professor A.A. Kazmi.

xxviii. We grant liberty to all the parties, the applicants or even the public, to approach the Tribunal for any clarification or modification or for removal of any of the difficulties felt by them in implementation of the directions contained in this judgment and/or of the project reports.

95. In view of the above discussion, Original Application Nos. 6 of 2012 and 300 of 2013 and M. A. Nos. 877/2013, 49/2014, 88/2014 & 570/2014 in Original Application No. 300/2013 and M.A. Nos. 967/2013 & 275/2014 in Original Application No. 6/2012 stand disposed of in terms of this judgment and particularly, the directions stated in paragraph no. 94 of the judgment. The parties are left to bear their own costs.

Justice Swatanter Kumar
Chairperson

Justice M.S. Nambiar
Judicial Member

Dr. D.K. Agrawal
Expert Member

Prof. A.R. Yousuf
Expert Member

New Delhi
13th January, 2015

Annexure R/7-2 (Colly)

Item No.01

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

M.A. No. 75/2020 & M.A. No. 76/2020

IN

Original Application No. 06/2012

Manoj Mishra

Applicant

Versus

Union of India & Ors.

Respondent(s)

CRPF

.....

Applicant in MAs

Date of hearing: 27.01.2021

**CORAM: HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON
HON'BLE MR. JUSTICE SHEO KUMAR SINGH, JUDICIAL MEMBER
HON'BLE DR. NAGIN NANDA, EXPERT MEMBER**

For the Applicant in MAs 75

& 76/2020

:

Mr. Sameer S Sinha, Advocate for CRPF

ORDER

1. These applications have been filed by Central Reserve Police Force (CRPF) seeking permission for construction of CRPF Camp/Premises in flood plains of Yamuna, as per provisions of MPD 2021 and Development Control norms.

2. The direction sought is in conflict with the orders of this Tribunal dated 13.01.2015 as follows:-

“94. we hereby issue the following directions in the larger environmental and public interest:

*xxx**xxx**xxx*

v(b) We direct and prohibit carrying on of any construction activity in the demarcated flood plain henceforth. We further direct the Principal Committee to identify or

cause to be identified, all existing structures as of today which fall on the so identified and demarcated flood plain. Upon identification, the Principal Committee shall make its recommendations as to which of the structures ought or ought not to be demolished, in the interest of environment and ecology, particularly, if such structures have been raised in an unauthorised and illegal manner.

- (c) **The Principal Committee may keep in mind that certain structures need to be protected, amongst other reasons, for their historical, mythological and heritage importance and/or are protected structures. The Committee shall clearly spell out the regulatory regime that should be provided for dealing with such existing structure in the flood plain.**

xxx

xxx

xxx

- xxiii. **We constitute the ‘Principal Committee’ which shall be responsible and under whose supervision the directions contained in this judgment and the project reports shall be completely, effectively and expeditiously complied with. All concerned Authorities, Corporations, DJB and any other department, responsible for carrying out directives of this judgment, shall report the matters and submit the respective reports and data to the Principal Committee, for onward transmission to this Tribunal. The Committee shall file quarterly report of compliance before the Tribunal.**

The four Members, namely, Professor C.R. Babu, Professor A.K. Gosain, Professor Brij Gopal and Professor A.A. Kazmi shall be the Members of the Principal Committee and shall be associated with commencement and completion of all the aspects of this project.

xxx

xxx

xxx

- xxviii. **We grant liberty to all the parties, the applicants or even the public, to approach the Tribunal for any clarification or modification or for removal of any of the difficulties felt by them in implementation of the directions contained in this judgment and/or of the project reports.”**

3. Similar application filed by the Delhi Police was rejected vide order dated 28.09.2020 with the following observations:-

“1to3...xxx.....xxx.....xxx.

4. *We are of the view that there is no ground to vary the directions in the order dated 13.09.2015 for the purpose sought. **Having regard to the pitiable condition of river Yamuna, in spite of repeated directions of this Tribunal, what is necessary is stringent***

compliance of directions and not relaxation thereof. Activities which may be beneficial for the rejuvenation of the river like bio-diversity parks, artificial wetlands, afforestation etc. are required not the constructions. Idea of semi-permanent or temporary construction for utilization of the Police officials may not be a very germane idea. Such requirement is not temporary. Alternatives for viable permanent constructions may need to be explored.

5. The Tribunal considered the scope of varying the direction for prohibiting construction in the flood plain zones, even on the recommendation of the Principal Committee, vide order dated 05.02.2020 in M.A. No. 09/2020 as follows:-

“4. It is well settled that it is not be open to this Tribunal to pass any further order at variance with the judgment, in exercise of inherent power.¹ Liberty given in terms of para 94 (xxviii) is confined to clarification of a confusion and not to allow variation of the order. This Tribunal is not an authority to allow or disallow any particular project when such issue is required to be dealt with by concerned statutory authorities in the first instance.² However, issues arising out of orders of this Tribunal, to the extent the same have not attained finality, can be gone into by this Tribunal.

5to 7...xxx.....xxx.....xxx

8. We have given due consideration to the issue. As already observed above, while the modification of order of this Tribunal may not be permissible after the judgment, **recommendations of the Principal Committee, within the purview of original order, can certainly be considered by this Tribunal, subject to any legal objection to the project and compliance of statutory requirements.** The order of the Hon'ble Supreme Court does not deal with the issue of permissibility of the project and it is not conclusive of the issue before this Tribunal.”

In the said application, the project was permitted on recommendations of the Principal Committee, as the project was found to be in public interest, not in any manner affecting the flood plains, subject to the cumulative impact assessment.

The present project is right on the flood plains and has potential for generating solid waste and sewage, unlike the project which was earlier allowed.”

¹ Dwaraka Das v. State of M.P., (1999) 3 SCC 500 Para 6

² Orders of NGT dated 25.07.2019 in M.A. No. 181/2019 & 17.12.2019 in M.A. No. 244/2019 in respect of RRTS project

4. Accordingly, these applications are dismissed.

Adarsh Kumar Goel, CP

S.K. Singh, JM

Dr. Nagin Nanda, EM

January 27, 2021
M.A. No. 75/2020 & M.A. No. 76/2020
IN Original Application No. 06/2012

**IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION**

Civil Appeal No 3465 of 2022

Nizamuddin West Association

.... Appellant(s)

Versus

Union of India & Ors

....Respondent(s)

ORDER

- 1 This appeal arises from an order dated 27 January 2021 of the National Green Tribunal¹ in OA No 6 of 2012.
- 2 The issue which was considered by the NGT pertained to the rejuvenation of the river Yamuna through the execution of the directions contained in a previous order dated 13 January 2015 and subsequent orders, including those dated 8 May 2015 and 7 December 2017. The NGT also noted that certain directions had been issued by this Court.
- 3 In this backdrop, the NGT directed that the Chief Secretary, NCT of Delhi, in coordination with other authorities such as the Additional Chief Secretary, Urban Development, DDA, IDMC, DPCC and DJB and the Chief Secretaries of Haryana and Uttar Pradesh, may personally monitor the progress by providing an effective administrative mechanism to handle the grim situation of the river caused by years of neglect. The NGT has issued certain ancillary directions for

monitoring. However, the NGT has disposed of the OA at that stage.

4 Pursuant to the issuance of notice by this Court on 25 April 2022, the Union of India has been represented by Ms Aishwarya Bhati, Additional Solicitor General.

5 We have heard Ms Mugdha, counsel appearing on behalf of the appellant and Ms Aishwarya Bhati, Additional Solicitor General.

6 In our considered view, having regard to the previous directions which have been issued by the NGT for monitoring the steps to be taken for cleaning of the river Yamuna, the ends of justice require that the matter be monitored by the NGT.

7 Ms Aishwarya Bhati has stated that the Ministry of Jal Shakti has been filing status reports before the NGT.

8 In order to facilitate judicial oversight by an expert adjudicating body, we request the NGT to monitor the matter and compliance of its orders at periodic intervals. To facilitate this process, we set aside the direction contained in the impugned order dated 27 January 2021 for the disposal of the application. OA No 6 of 2012 shall continue to remain on the file of the NGT. The NGT shall list the OA at an early date so that necessary directions can be given so as to enable it to assess the status of compliance with its previous orders and for considering whether any further orders are necessary to meet the exigencies of the situation.

9 The appeal is disposed of in the above terms.

10 Pending application, if any, stands disposed of.

.....J.
[Dr Dhananjaya Y Chandrachud]

.....J.
[Hima Kohli]

New Delhi;
October 21, 2022
-S-

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ITEM NO.38

COURT NO.2

SECTION XVII

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Civil Appeal No(s).3465/2022

NIZAMUDDIN WEST ASSOCIATION

Appellant(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(WITH IA No. 160283/2021 - APPROPRIATE ORDERS/DIRECTIONS, IA No. 160282/2021 - EXEMPTION FROM FILING AFFIDAVIT, IA No. 160281/2021 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 160280/2021 - PERMISSION TO FILE LENGTHY LIST OF DATES)

WITH

C.A. No. 1629/2022 (XVII)

(WITH IA No. 61790/2022 - APPLICATION FOR PERMISSION, IA No. 28690/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 146203/2022 - EXEMPTION FROM FILING O.T.)

Date : 21-10-2022 These appeals were called on for hearing today.

CORAM :

HON'BLE DR. JUSTICE D.Y. CHANDRACHUD
HON'BLE MS. JUSTICE HIMA KOHLI

For Appellant(s)

Ms. Mugdha, Adv.
Ms. Amiy Shukla, AOR
Mr. Shakti Vardhan, Adv.

Mr. Akash Vashishtha, Adv.
Mr. Arun Nagar, Adv.
Ms. Neelam Singh, AOR

For Respondent(s)

Ms. Aishwarya Bhati, ASG
Ms. Ruchi Kohli, Adv.
Ms. Swarupama Chaturvedi, Adv.
Mr. Amit Sharma (B), Adv.
Mr. Rajan Kr. Chourasia, Adv.
Mr. Gurmeet Singh Makker, AOR

Mr. Praveen Swarup, AOR
Mr. Ameet Singh, Adv.
Dr. Joginder Singh Berwal, Adv.
Mrs. Mini Gangadharan, Adv.

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Mr. Hari Sapteshwar, Adv.
Mr. Dawneesh Shaktivats, Adv.

Mrs. Niranjana Singh, AOR

Mr. Avijit Roy, AOR

Mr. Ishaan Sharma, Adv.
Mr. Anshay Dhatwalia, Adv.
Mr. Ashwani Kumar, AOR

Mr Pradeep Misra, AOR
Mr Daleep Dhyani, Adv.
Mr. Manoj Kumar Sharma, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Civil Appeal No(s).3465/2022

- 1 The appeal is disposed of in terms of the signed order.
- 2 Pending application, if any, stands disposed of.

Civil Appeal No. 1629/2022

- 1 None appears on behalf of the State of Uttar Pradesh.
- 2 We permit the appellant to serve the Standing Counsel for the State of Uttar Pradesh.
- 3 List the appeal on 7 November 2022.

(SANJAY KUMAR-I)
DEPUTY REGISTRAR

(Signed order is placed on the file)

(SAROJ KUMARI GAUR)
ASSISTANT REGISTRAR

Annexure R/7-3

Item No. 01

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 21/2023

Ashwani Yadav

Applicant

Versus

Govt. of NCT of Delhi

Respondent

Date of hearing: 09.01.2023

**CORAM: HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON
HON'BLE MR. JUSTICE SUDHIR AGARWAL, JUDICIAL MEMBER
HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER
HON'BLE PROF. A. SENTHIL VEL, EXPERT MEMBER
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER**

ORDER

1. This is yet another petition on the issue of unabated pollution of River Yamuna and continued failure of the authorities in taking adequate remedial measures in terms of specific orders on the subject passed by the Hon'ble Supreme Court and this Tribunal.

2. It may be mentioned that the issue was dealt with by this Tribunal earlier vide order dated 27.01.2021 in OA No. 06/2012, *Manoj Mishra vs. Union of India & Ors.* The Tribunal, in continuation with earlier orders, issued specific final directions for remedial measures in time bound manner. Vide order dated 21.10.2022 in Civil Appeal No. 3465/2022, *Nizamuddin West Association vs. Union of India & Ors.*, the Hon'ble Supreme Court has directed further monitoring of compliance of the said directions by this Tribunal for which order dated 27.01.2021 to the extent

it directed disposal of the application has been set aside and OA No. 06/2012 has been restored. Text of the said order is as follows:

- “1 This appeal arises from an order dated 27 January 2021 of the National Green Tribunal in OA No 6 of 2012.
- 2 The issue which was considered by the NGT pertained to the rejuvenation of the river Yamuna through the execution of the directions contained in a previous order dated 13 January 2015 and subsequent orders, including those dated 8 May 2015 and 7 December 2017. The NGT also noted that certain directions had been issued by this Court.
- 3 In this backdrop, the NGT directed that the Chief Secretary, NCT of Delhi, in coordination with other authorities such as the Additional Chief Secretary, Urban Development, DDA, IDMC, DPCC and DJB and the Chief Secretaries of Haryana and Uttar Pradesh, may personally monitor the progress by providing an effective administrative mechanism to handle the grim situation of the river caused by years of neglect. The NGT has issued certain ancillary directions for monitoring. However, the NGT has disposed of the OA at that stage.
- 4 Pursuant to the issuance of notice by this Court on 25 April 2022, the Union of India has been represented by Ms Aishwarya Bhati, Additional Solicitor General.
- 5 We have heard Ms Mugdha, counsel appearing on behalf of the appellant and Ms Aishwarya Bhati, Additional Solicitor General.
- 6 **In our considered view, having regard to the previous directions which have been issued by the NGT for monitoring the steps to be taken for cleaning of the river Yamuna, the ends of justice require that the matter be monitored by the NGT.**
- 7 Ms Aishwarya Bhati has stated that the Ministry of Jal Shakti has been filing status reports before the NGT.
- 8 **In order to facilitate judicial oversight by an expert adjudicating body, we request the NGT to monitor the matter and compliance of its orders at periodic intervals. To facilitate this process, we set aside the direction contained in the impugned order dated 27 January 2021 for the disposal of the application. OA No 6 of 2012 shall continue to remain on the file of the NGT. The NGT shall list the OA at an early date so that necessary directions can be given so as to enable it to assess the status of compliance with its previous orders and for considering whether any further orders are necessary to meet the exigencies of the situation.”**

3. In view of above, since this Tribunal is to monitor compliance of directions already issued as per earlier order dated 27.01.2021, we have looked into the grievance in the present application mentioning the compliance status as follows:

“i. There is still huge in generation and treatment of sewage with 35 STPs treating 573.5 MGD, with a gap of 194.5 MGD. The timelines of all STPs (except Coronation Pillar which was commissioned in March, 2022 against the timeline of June, 2020) has been continuously extended and presently stands extended upto June, 23.

ii. All drains in which untreated sewage is being discharged are not intercepted and diverted so that the untreated sewage is not conveyed to the river. DJB is yet to trap 147 drains out falling into Najafgarh and Shahdara Drains and timelines for each stage of trapping of different segments of the drains is yet to be assigned to specific officers.

iii. DJB is yet to ensure that all the households in the areas where sewerage network has been provided are connected with the sewerage network and environmental compensation is yet to be imposed.”

We have also seen the data of October – December 2022 about water quality of river Yamuna on the website of DPCC. It shows high level of BOD, exceeding 50 mg/l and innumerable numbers of faecal coliform much beyond laid down parameters.¹

4. Thus, compliance of directions in order dated 27.1.2021 does not appear to have been ensured. The status of pollution of Yamuna was noted in the said order from report of YMC and it was found that violations were continuing and violators included the State authorities. Chief Secretaries of concerned States were directed to remedy the situation. It will suffice to refer to findings in paras 19 to 21 of the said order which are as follows:

“19. From the report of the Committee, it is clear that major problem of preventing pollution by discharge of sewage, industrial effluents and other pollutants remains unaddressed. This was so observed in para 18 the last order also, as quoted above in the paragraph 14.

¹ https://www.dpcc.delhigovt.nic.in/home/monthly_analysis_report#gsc.tab=0

There is hardly any improvement in evolving meaningful and effective institutional mechanism for monitoring. Though IDMC is reported to have started functioning, tangible results are yet to be shown, as noted in the report of the YMC. The Committee has particularly found that 147 drains in the catchment of Najafgarh and Shahadra drains have not been tapped, as earlier directed. **Against heading 6, dealing with repair and maintenance of drains, the Committee has noted huge gap in generation and treatment of sewage. The Committee has rightly recommended that all the drains in which untreated sewage is being discharged need to be intercepted and diverted so that the untreated sewage is not conveyed to the river. Such gaps need to be bridged in UP and Haryana also. The IDMC and DJB have to ensure this for Delhi.** The monitoring by Additional Chief Secretary and Chief Secretary Delhi in terms of order of the Hon'ble Supreme Court dated 24.07.2017 has yet to take place. Necessary devices for sewage and effluent treatment have still not been installed to the required extent. In spite of availability of huge funds, DJB is not working in a professional manner, as observed by the YMC. Water quality remains highly deteriorated as pollutants are still being discharged into the drains. Flood plains are not being made encroachment free, affecting the riverine ecology. Awareness programmes are inadequate. Biodiversity parks and other measures have also been found to be inadequate. **Frothing frequently found is in absence of regulating composition of detergents, which find place in the river through sewage, for which action needs to be taken by DPCC/CPCB/Ministry of Consumer Affairs.** E-flow needs to be managed by resolving inter state issues administratively. Accountability needs to be enforced against failure of timelines which are being changed at leisure with no adverse consequences against non-performers. **Compensation regime needs to be strictly followed on 'polluter pays' principle which was not happening depicting failure of the regulators.** The observations in respect of authorities in Delhi equally apply to the States of Haryana and UP.

20. There is, thus, need for continuous and effective working of the IDMC to plan and oversee prevention of untreated sewage being discharged in the drains or the river. Apart from discharge of sewage, there is need to stop industries from discharging effluents by concerned statutory authorities, including the DPCC. The issue of protection of flood plains by the DDA remains to be satisfactorily addressed even though steps are said to have been taken for constitution of a SPV for the purpose. **Encroachment is huge and steps taken are miniscule. Meaningful working of SPV by DDA will depend on success to remove encroachment and keeping continuous vigilance.** Thus, on the part of concerned Authorities in the State of Delhi, Haryana and UP further actions in terms of the earlier orders of this Tribunal as well as the current recommendations of the Committee need to be taken, which may be overseen by the Chief Secretaries of concerned States on regular basis by constituting a cell of experts on the subject directly reporting to the Chief Secretary for meaningful monitoring in coordination with authorities like DDA, IDMC, DPCC, DJB etc.(in the context of Delhi). **Non-adherence to timelines must result in adequate and stringent action against accountable persons. Timely**

completion of projects must be ensured, otherwise for generations the problem will remain untackled, as vested interests will like the projects to remain pending and delayed to the detriment of the public interest. Interim measures like phytoremediation need to be employed where permanent solution is delayed. Earlier directions of the Tribunal, which by and large remain un-complied so far, need to be strictly followed with meaningful coercive measures against the erring officers and the violators.

21. As already noted, the matter has been dealt with by the Hon'ble Supreme Court for 23 years, before transfer of the matter to this Tribunal in the year 2017 and by this Tribunal for almost nine years. Finding inadequate compliance, the Tribunal constituted a Monitoring Committee on 26.07.2018 with the hope that day to day monitoring by an independent Committee may result in some improvement. The Committee has functioned for more than two years and contributed in a big way in steering the authorities with a clear road-map by its exhaustive reports on every aspect but the authorities' action has been every time found to be inadequate and continues to be so. This requires the authorities to change their attitude and rise to the occasion to discharge their Constitutional obligation to the citizens to provide clean environment by protecting the scarce sources of water by stringent steps against the erring officers and the violators and by effective monitoring at appropriate higher levels, reviewing/modifying the failed models and failed officers. All the issues have been duly identified and categorical directions issued. Recommendations made for future compliance need to be taken up seriously by the concerned statutory and administrative authorities."

5. The Tribunal disposed of the application with the observation that there has been judicial oversight of the matter for more than 23 years and issues stood identified and categorical directions were issued. It was directed that henceforth further monitoring be undertaken by the Chief Secretary, Delhi in coordination with other authorities in Delhi and similarly, by Chief Secretaries in Haryana and Uttar Pradesh as follows:

"23. Accordingly, we direct that in terms of directions of the Hon'ble Supreme Court and earlier orders of this Tribunal, henceforth the Chief Secretary, NCT of Delhi, in coordination with other authorities (such as, Additional Chief Secretary Urban Development, DDA, IDMC, DPCC, DJB) and the Chief Secretaries of Haryana and UP may personally monitor the progress, by evolving effective administrative mechanism to handle grim situation caused by years of neglect. Causes of failure of existing mechanism and remedial measures required be addressed in the light of reports of the Committee. This needs to be

*further overseen at National level by the Central Monitoring Committee, headed by Secretary Jalshakti, which also includes NMCG and CPCB, in terms of earlier orders of this Tribunal. To give effect to the orders of the Hon'ble Supreme Court, the Tribunal has already directed constitution of River Rejuvenation Committees (RRCs) in all the States/UTs by order passed in OA No. 673 of 2018 in Re: News item published in "The Hindu" authored by Shri Jacob Koshy titled "More river stretches are now critically polluted : CPCB, to be headed by the Environment Secretaries of States/UTs, to prepare and execute action plans for restoration of the polluted river stretches, under the oversight of the Chief Secretaries of the States/UTs. Such action plans are already in place. **The RRCs of Delhi, Haryana and UP may accordingly monitor execution of the action plans with proper inter-departmental coordination, to remedy the polluted stretches of river Yamuna in their respective jurisdiction, subject to oversight of the Chief Secretaries on quarterly basis, who may thereafter give their quarterly reports to the Central Monitoring Committee (CMC) headed by the Secretary, Jal Shakti in terms of order dated 21.09.2020 in O.A. No. 673/2018, supra.***

6. We may also mention that the applicant has referred to recent efforts to desilt Najafgarh drain with the object of restoring Sahibi river, which stands converted to dirty drain by discharge of pollution. It is stated that desilting has been done by DJB, Irrigation Department and Municipal Corporation with initiative of LG Delhi at 7.5 km stretch and huge amount of silt/garbage has been removed. While such effort may be useful, it cannot be substitute for stopping pollution in terms of order of the Tribunal dated 27.1.2021. Further, desilting material has to be duly managed. It is further stated that Rs.1500 crore has already been spent without much result and thus change of pattern of monitoring and processes used may be required. Data of extent pollution is also mentioned with the grievance that there is detriment to the environment and public health which needs to be effectively remedied in the light of already finalised directions of this Tribunal and the Hon'ble Supreme Court. It is thus stated that there is flagrant violation of environmental norms and binding orders of this Tribunal, without any accountability of the violators.

7. We may also mention here particulars of overlapping issues before the Tribunal atleast in three other matters. First matter is OA 6/2012, already referred to above. Second matter is OA 562/2022 in which the Tribunal has sought response from the Chief Secretaries of concerned States about the allegation of continuing non compliance and inadequate remedial action, as reported in media. This may involve coercive measures and fixing accountability of the violators in the light of response. Third matter is EA No. 16/2019 in OA No. 153/2014, *Indian National Trust for Art and Cultural Heritage vs. Govt. of NCT of Delhi & Ors.* on the issue of pollution of Najafgarh lake which is connected to Najafgarh drain which finally joins Yamuna. The Tribunal directed remedial action for restoration of lake by Haryana and Delhi to be coordinated by inter ministerial group constituted by MoEF, as per earlier orders of this Tribunal. The matter was disposed of but progress report has been sought for consideration which is yet to be received. The said three matters are listed for 7.2.2023.

8. We may now mention the background of the proceedings which led to passing of order dated 27.1.2021. Cognizance of Yamuna pollution was first taken by the Hon'ble Supreme Court in the year 1994 in WP No. 725/1994, *News Item "Hindustan Times" AQFM Yamuna v. Central Pollution Control Board & Anr.* From 1994 till 24.04.2017, when the matter was transferred to this Tribunal for further consideration, the Hon'ble Supreme Court passed several orders in 23 years, including orders dated 4.8.2004, 27.2.2012 and 10.10.2012, (2012) 13 SCC 736². By order dated 4.8.2004, a Committee headed by Secretary Urban Development, GoI with other concerned departments being members was constituted to oversee steps for bridging the gap in waste generation and treatment which was necessary for rejuvenation of Yamuna. By order dated 10.10.2012, it was

² News Item published in Hindustan Times titled "And Quite Flows the Maily Yamuna"

noted that even after monitoring by the Hon'ble Supreme Court for 18 years (till then), there remained high level of fecal coliform (FC) and BOD (which situation continues even now after 11 years of the said order). The Hon'ble Supreme Court directed that 'C' category quality of water be achieved by preventing industrial/domestic pollution and all encroachments atleast upto 300 meters on both sides of the river be removed. There should be action plan covering all relevant issues for rejuvenation of river Yamuna. Finally, the matter was transferred to this Tribunal on 24.04.2017 for further consideration as in the meanwhile, the Tribunal had taken up the issue in petitions filed before it, including OA No. 06/2012, *Manoj Mishra vs. Union of India & Ors.*

9. Before above order dated 24.4.2017, the Tribunal passed orders including orders dated 13.01.2015 (*2015 SCC Online NGT 840*), 08.05.2015 (*2015 SCC Online NGT 841*). Further orders include those dated 07.12.2017 in OA 65 of 2016³ and OA 76 of 2016⁴, final order dated 27.1.2021 in OA6/2012, *Manoj Mishra*, as already noted. By order dated 13.01.2015, two reports of Expert Committees constituted by the Tribunal dated 19.04.2014 and 13.10.2014 were accepted and on that basis, directions were issued for preventing discharge of pollutants into the river, maintaining environmental flow, protecting flood plain zones by river front development activities and removing encroachments. The work was to be completed by 31.3.2017, including provision for 32 additional STPs for 32 major and minor drains, upgradation and maintenance of existing sewer network. Committee was constituted to oversee compliance comprising MoEF&CC; Ministry of Water Resources; Chief Secretary, Delhi Administration; Vice Chairman, DDA; Commissioner of all the Municipal

³ *Manoj Misra v. Delhi Development Authority & Ors.*

⁴ *Pramod Kumar Tyagi Vs. Art of Living International Center & Ors.*

Corporations; Commissioner, DJB; Secretary, Department of Irrigation, NCT of Delhi and concerned Secretaries of the States of Haryana, Uttar Pradesh, Himachal Pradesh and Uttarakhand to oversee execution of orders of Tribunal. By order dated 24.07.2017, constitution of Committee was modified to the effect that it will be headed by Secretary, Ministry of Water Resources (now Jal Shakti). Proceedings for execution continued before the Tribunal. By order dated 26.07.2018, the Tribunal after noting that the progress remained inadequate, constituted Yamuna Monitoring Committee (YMC) to be headed by former Chief Secretary, Ms. Shailja Chandra and also comprising former Expert Member of this Tribunal, Mr. B.S. Sajwan. The Committee took stock of the situation and gave its first report dated 16.01.2019 flagging the issues to be focused and noting that FC count was upto 6,400 times above the prescribed standards. Only 14% of the 1797 colonies had sewage pipelines. DDA had failed to remove the debris and secure the area by erecting barbed wire fencing. It had not undertaken demarcation of flood plains. Next order of the Tribunal is order dated 11.09.2019 dealing with all the micro issues by laying down exhaustive guidelines and directions and timelines as well as action to be taken for violation of the timelines. Timelines extended till 31.12.2020. Steps to be taken included tapping 147 drains not covered by interceptor (ISP) project and diverting them to STPs, connecting unsewered areas to STPs., recovery of sewage charges from all generators of sewage. Further, order dated 05.03.2020 was passed while considering YMC's 3rd report dated 05.02.2020 recommending single agency to deal with control of pollution in all the drains of Delhi and also single coordinating authority by DDA for:

- Protection of the flood plain;
- Creation of wetlands at identified locations:

- Demolition plans and action taken to retrieve flood plain land and free it of encroachments,
- Enforcement against vehicles dumping debris in and around the flood plain
- Progress on financial devolution by the State of Uttar Pradesh on DDA to undertake
- Floodplain rejuvenation on the Eastern bank of the river,
- Progress of 10 identified projects which DDA had undertaken to complete by specific dates.
- Tree plantation drives,
- Closure of bore wells and plans for larger use of treated waste water dealt with in Chapter – 10, Use of Treated Waste Water.

10. The Tribunal directed constitution of Special Purpose Vehicle (SPV) by DDA for management of flood plains and Integrated Drain Management Cell (IDMC) by Delhi Government under the Chief Secretary with representatives from other concerned agencies including the DJB, Delhi Municipal Corporation and Irrigation Department, not below the level of Chief Engineers.

11. Other orders of Hon'ble Supreme Court which have been referred to by the Tribunal in its earlier order dealing with pollution of river Yamuna will include judgment of Hon'ble Supreme Court in *Paryavaran Suraksha Samiti & Anr. v. Union of India & Ors.* (2017) 5 SCC 326 to the effect that under Article 243 W, 243X and 243 Y read with entry 6 of the 12th Schedule to the Constitution, onus to handle public health sanitation and waste management was on Municipalities, to be coordinated by Urban Developments of the States. Under the Water Act, preventing water pollution is responsibility of Pollution Boards by enforcing consent conditions against concerned industries and local bodies. Pollution free environment being part of right to life, the States are under constitutional obligation to prevent pollution. It was directed that funding may be arranged by 31.3.2018 and pollution control devices be installed within three years from judgment i.e. 22.2.2017, failing which concerned Secretaries to the Government be prosecuted. NGT was directed to

implement the judgment. In pursuance of order of Hon'ble Supreme Court, directing this Tribunal to monitoring compliance, the Tribunal dealt with the matter in OA No. 593/2017, *Paryavaran Suraksha Samiti & Anr. v. Union of India & Ors.* and several orders have been passed and last order being dated 22.02.2021. In OA No. 673/2018, *In re: News item published in "The Hindu" authored by Shri Jacob Koshy titled "More river stretches are now critically polluted: CPCB*, the Tribunal considered the issue of pollution of rivers and constituted a Monitoring Committee to be headed by Secretary, Ministry of Jal Shakti, NMCG and CPCB as its members at National level. Last order passed in the said matter is dated 22.02.2021.

12. Vide order dated 02.09.2014 in WP No. 888/1996, *Almitra H. Patel Vs. Union of India & Ors.*, Hon'ble Supreme Court remitted the issue of solid waste management to this Tribunal which is currently being dealt with in OA No. 606/2018. Chief Secretaries of all States/UTs have been required to appear in person before NGT and directed to ensure that no untreated effluent/waste is discharged/dumped in water bodies/rivers. The Tribunal has also levied compensation @ Rs. 2 crore per MLD on States/UTs for gap in generation and treatment of sewage, on polluter pays principle, to be utilised for remedial measures in time bound manner. Some States have appeared while others have yet to appear. It will suffice to refer to order dated 10.11.2022 in OA No. 606/2018 with respect to State of Madhya Pradesh, particularly discussion in paras 38 to 46 on the subject which may need to be considered in the present context also.

13. Further, the Tribunal dealt with the issue of Najafgarh Jheel which is an overlapping issue. The said wetland is receiving pollution from Najafgarh drain from Haryana as well as Delhi. Vide order dated 21.01.2022 in *Indian National Trust for Art and Cultural Heritage vs. Govt.*

of *NCT of Delhi & Ors.*, the Tribunal noted that the MoEF&CC vide order dated 19.01.2022 has constituted 'Inter-Ministerial Expert Group' for taking measures for conservation and protection of the lake. The Tribunal accordingly disposed of the application with further directions that status reports be filed with the Registrar General of this Tribunal. In OA No. 365/2021, *Shamsher Singh vs. Govt. of NCT of Delhi*, the Tribunal dealt with the issue of unscientific disposal of sewage by vehicles of septic tank cleaners in Delhi and considering the report of the Committee headed by Justice S.P. Garg, former Judge of Delhi High Court, the Tribunal vide order dated 21.12.2022 in OA. No. 365/2021 directed remedial action. Needless to say that such action is necessary for control of pollution of river Yamuna. The direction in the said matter includes monitoring of dumping of septage into the drains and water bodies in Delhi which will include levy of compensation for the violations with reference to the provisions of the Water Act and the Air Act by the DPCC and also necessary action by Delhi Police as water pollution involved criminal offences. In OA No. 562/2022, *Ishika vs. Govt. of NCT of Delhi*, the Tribunal has taken up the same issue vide order dated 30.08.2022 and after noting earlier proceedings required the Chief Secretary to ascertain latest factual position and give his report with explanation why coercive penal measures be not taken in terms of fixing accountability for taking requisite measures. Similar reports have been sought from Haryana and UP. The relevant extracts from the said order are reproduced below:-

"5. Thus, while the proceedings were disposed of after specific directions with the expectation that the concerned authorities will show due sensitivity to the matter but unfortunately this does not appear to have happened. The present application depicts grim situation calling for further intervention of this Tribunal. The Chief Secretary of Delhi is required to ascertain latest factual position and give his report by email within two months with explanation why coercive and penal measures be not taken in terms of fixing accountability for such blatant failure of the authorities in protecting

the water quality of river Yamuna, which is tributary of Ganga, by preventing discharge of pollution. It may also be necessary to seek similar reports from Haryana and Uttar Pradesh. The reports of Chief Secretaries may be in a consolidated manner in the light of inter-departmental review and ground realities.

6. *It remains a matter of concern that authorities should not be able to maintain river flowing in the Capital of India clean inspite of clear roadmap for its rejuvenation and clear directions of Tribunal. How the continuing loss to environment and public health should be ignored is beyond anyone's comprehension. **It is shocking to note the data relating to water quality of river Yamuna and the pollution load posted by DPCC on its website depicting that drains remain un-trapped even after a year of the last order. This shows utter lack of adequate action and monitoring by higher authorities. Delhi, Haryana and UP have to review the situation at higher levels and take remedial action. They may place factual status on progress made in the last one year, whether the higher authorities are satisfied with the same, if not, further plan of action with timelines and fixing accountability, extent of sewage and trade effluents being still discharged. Based on these reports the Tribunal may have to fix accountability of concerned authorities and financial liability for compensation for damage to the environment.***

7. *Further, the Central Monitoring Committee constituted by this Tribunal by the last order referred to earlier, headed by Secretary, Ministry of Jal Shakti which also includes NMCG and CPCB may also file latest status report of compliance status in the matter and its action taken report and recommendations within one month by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF.*

14. Another significant development which has taken place is issuance of Notification dated 07.10.2016 – River Ganga (Rejuvenation, Protection and Management) Authorities Order, 2016 (Ganga Order, 2016) constituting statutory authorities for superintendence and control of pollution of Ganga and all its tributaries and drains and conferring statutory powers on such authorities. Para 6 of the order prohibits pollution of Ganga and its Tributaries and drains connected thereto. NMCG is main authority empowered to issue any directions and to monitor compliance. Yamuna is principal tributary of Ganga and all drains connected thereto are governed by the said orders. Any violation thereof is offence under the EP Act, 1986, apart from offences under Water Act and

IPC. Violation of orders of this Tribunal is by itself offence under section 26 of the NGT Act. Order of this Tribunal is also executable as decree of civil court.

15. In the present application, it is suggested that following actions are critical for control of pollution of river Yamuna:

Sr. No.	Actions
1.	<i>Construction of 03 new Sewage Treatment Plants and 41 Decentralized Sewage Treatment Plants</i>
2.	<i>Rehabilitation of 3 existing Sewage Treatment Plants and upgradation of existing 16 Sewage Treatment Plants</i>
3.	<i>Trapping of all major drains out falling into river Yamuna</i>
4.	<i>Sewerage network in all 1799 unauthorised colonies and 630 JJ Clusters.</i>
5.	<i>Regulation of River Yamuna flood plain including removal of all encroachments/Dhobi Ghats</i>
6.	<i>Enforcement of Septage Management Regulations</i>
7.	<i>Utilisation of treated waste water</i>
8.	<i>Upgradation of 13 Common Effluent Treatment Plants</i>

16. In above background, we have pondered over the question as to how to enforce the order dated 27.1.2021, as directed by the Hon'ble Supreme Court. Substantial works remain unexecuted in terms of identified steps for rejuvenation of Yamuna. There is still huge gap in generation of sewage and available treatment facilities as shown by website of DPCC and as mentioned in the application. Estimated gap is said to be 194.5 MGD of sewage. Interception and diversion of about 147 drains (connected to Najafgarh and Shahdra drains) and other small drains joining bigger drains remains. Waste water from 1799 unauthorized colonies and 630 JJ clusters is reportedly going to Yamuna. Further, work of river front

development projects by DDA remains incomplete, besides desilting/desludging of drains.

17. Having multiple authorities in Delhi may be one of the reasons for not achieving success so far. There appears to be lack of ownership and accountability. Huge amount has already spent without desired results. Judicial oversight has continued for almost 29 years. DDA has to take measures for protecting flood plain zones while drain owning agencies – DJB, Irrigation Department, Municipal Corporation etc. have to maintain drains free from pollution. IDMC was directed to be constituted with Chief Secretary as head to coordinate with the concerned departments. In terms of directions of the Hon'ble Supreme Court, 'C' category water quality is to be achieved in Yamuna and all its connected drains. Mandate of Water Act requires preventing any industrial or domestic waste to be discharged or dumped into any stream or water body. Punishable offences are provided not only in Water Act but also under IPC. DPCC does not appear to be taking coercive measures against erring industries or even local authorities who rampantly continue to discharge pollution in Yamuna and the drains. There does not appear to be any meaningful penal action taken against the violators. There is also huge unauthorized dumping of septage and even solid waste at different locations in absence of satisfactory management of sewage from unauthorized colonies which have been set up and later regularised without requisite infrastructure for sewage treatment to the detriment of citizens. There appears to be reluctance in collecting necessary charges required for remedial measures and adopting effective methodology for prevention of pollution and availability of funds may be an excuse for not preventing pollution. Coercive and penal measures are not being taken against violators and erring officers. There is no meaningful engagement of citizens, who are the victims. While it is

for authorities to devise strategies, available options may be business or other models with involvement of stake holders. Beautification of flood plain zones and dense plantations can add great value to the aesthetics of national capital which has international significance. Meaningful remedial action in Delhi can lead way to tackle polluted rivers in the country. One of the sources of funding is the NMCG. The Tribunal in the earlier orders entrusted monitoring to the Secretary, MoJS, DDA and the Chief Secretaries of concerned States. It does appear that the situation to a great extent remains unsatisfactory, in violation of judgment of the Hon'ble Supreme Court and orders of this Tribunal, fixing rigid timelines which are being defied at whims, without accountability and without visible improvement in ground situation. Thus, effective execution regime appears to be necessary with involvement of topmost administrative authorities with flexibility of procedures for award of works for execution of pollution prevention projects. Involvement of stake holders is also required. There may be need for relaxing procedural requirements like statutory clearances, without compromising on compliance of environmental norms. Only agencies with track record of performance in time bound manner instead of mere lowest bidders may have to be considered. DPR/tender processes need to be simplified and shortened. The service provider should be able to produce expected results within stipulated time. Accountability of the officers through whom the work is to be executed has to be ensured. Huge amount of public money has been already spent without much results and without accountability, as noted by Hon'ble Supreme Court in the context of Yamuna. Further expenditure has to be incurred with a sense of responsibility, ensuring tangible results. Comprehensive planning is required for taking suitable measures for reduction of pollution load by in-situ and ex-situ treatment strategies,

prevention strategies and utilizing the treated water for non-potable purposes. There may be need to plant trees in coordination with the forest department on the flood plains of the river and buffer zones of the drains. There is need for comprehensive catchment area treatment plan and its execution which may include undertaking engineering, structural as well as biological measures. There is also need to consider utilization of treated sewage water for agriculture or other purposes, discouraging the use of chemical fertilizer and insecticides, to the extent viable. For maintaining and restoring ecological integrity of river Yamuna, eco technology may be used involving Ministry of Fisheries and Animal Husbandry. All other specific points are already mentioned in the order of the Tribunal dated 27.01.2021.

18. In the light of above discussion, we constitute High Level Committee (HLC) of concerned authorities in Delhi where pollution of Yamuna is higher (about 75%), compared to other river basin States. We request the Lieutenant Governor, Delhi, who is Chairman DDA and Administrator of Delhi under Article 239 of the Constitution, to head the Committee. Other members of the Committee will be Chief Secretary, Delhi, who will act as Convener, Secretaries, Irrigation, Forest and Environment, Agriculture, and Finance, Govt. of Delhi, CEO, DJB, Vice Chairman, DDA, Secretary or his nominee (not below the rank of Additional Secretary), Ministry of Agriculture, GoI, D.G. Forest or his nominee (not below the rank of DDG), MoEF&CC, GoI, Secretary, MoJS or his nominee not below the rank of Additional Secretary, Secretary, MoEF&CC or his nominee not below the rank of Additional Secretary, DG NMCG and Chairman CPCB.

19. The Committee will deal with all issues as set out in order dated 27.1.2021 and other ancilliary matters mentioned above. It may also

coordinate with all other departments, to the extent necessary. It may meet physically within one week and take stock of the situation with regard to the directions of the Tribunal, extent of compliance, extent of non-compliance, proposed remedial action for compliance of law, updated plan for compliance of directions, sources of funding, accountability for past failures, methodology for execution of the projects, timelines consistent with the spirit of orders of the Hon'ble Supreme Court and this Tribunal. After its first meeting, the Committee may continue to meet at least once in every week for next six months so as to achieve tangible results within the said period. The Committee may consider opening separate dedicated account, hire dedicated subject matter experts, coordinate with and take on board existing departments, agencies and stake holders, civil society, including voluntary organisations. It may also set up its website and place its proceedings on the said website for information of all concerned and also to enable public participation.

20. The Committee will also be free to interact with corporates interested in their duty to the society and not merely in commercial interest. The timelines prepared be adhered to with laid down penal consequences against violations. Officers of rank of Chief Engineers, given responsibility, be named for fixing responsibility. The Committee may compile data of pollution as on 1.1.1994, 1.1.2012, 1.1.2017, 1.1.2019, 1.1.2021 and 1.1.2023. Thereafter, pollution graph may be prepared on quarterly basis with goal of substantial reduction by 1.7.2023. As already observed, planning may include all action points as per last report of YMC, incorporated in order of this Tribunal dated 27.1.2021, including plan for using treated water for agriculture, horticulture or industrial purposes, preventing discharge/dumping of any waste, protection of flood plain zones, maintaining e-flow, plantations, de-silting and dredging of drains

and the river. MoJS and MoEF&CC may be consulted for norms for dredging and utilising dredged material for developing river front works. The Committee may explore provision for separate channels for carriage of sewage instead of mixing the same with storm water. Treated water may be used for non-potable purposes and not mixed with potable river water. The Committee may ensure that de-silt/de-sludged/dredged material is disposed of as per norms at the earliest, preventing re-entry in the river and damage to the flood plains.

21. Success of the Committee will be viewed by outcome in terms of reduction of pollution load and thus targets of the Committee should be measurable and identifiable. If experiment is successful at Delhi, it may help the country as a whole facing huge problem of water pollution. The Committee will be free to conduct proceedings online/hybrid as found necessary. It will also be free to undertake field visits.

22. The Committee may give its first report by 31.01.2023 by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image/PDF.

23. Chief Secretaries of Haryana and Uttar Pradesh may also give their respective reports in the matter by that date, as directed in connected matter.

24. Any interstate issues may be resolved by the Committee comprising Secretary, MoEF & CC, DG, NMCG and Chairman, CPCB.

25. CPCB will monitor water quality of river Yamuna at interstate borders and compile the results. CPCB will also compile data about the quality of effluents being drained into river Yamuna and compliance of STPs and the mode of disposal / utilisation of treated sewage.

26. Authorities already undertaking remedial measures may continue in tandem with and subject to control of the Committee.

27. Inter-Ministerial Expert Group constituted for remediation of Nazafgarh Lake in EA No. 16/2019 in OA No. 153/2014, *Indian National Trust for Art and Cultural Heritage vs. Govt. of NCT of Delhi & Ors.* may also continue till completion of remedial measures in tandem with the working of the Committee.

28. Dr. A.B. Akolkar, retired Member Secretary, CPCB, who had been required to facilitate working of Committees, appointed by the Tribunal, vide order dated 31.05.2022, for monitoring waste management issues in OA No. 606/2018, may continue to facilitate working of the Committee, without any extra financial implications. He will not be a part of the Committee nor involved in its working as such.

List for further consideration on 07.02.2023 alongwith OA No. 562/2022, *Ishika vs. Govt. of NCT of Delhi* and OA No. 06/2012, *Manoj Mishra vs. Union of India & Ors.* and other connected matters.

A copy of this order be forwarded to Chief Secretaries of Delhi, Haryana and Uttar Pradesh, Lieutenant Governor of Delhi, Secretaries, Irrigation, Forest and Environment, Agriculture, Finance, Govt. of Delhi, CEO, DJB, Vice Chairman, DDA, Secretaries of Ministry of Agriculture, MoJS, MoEF&CC, GoI, D.G. Forest, MoEF&CC, GoI, DG NMCG and Chairman, CPCB by e-mail for compliance.

Adarsh Kumar Goel, CP

Sudhir Agarwal, JM

Arun Kumar Tyagi, JM

Prof. A. Senthil Vel, EM

Dr. Afroz Ahmad, EM

January 09, 2023
Original Application No. 21/2023

Status of existing 35 STPs

Sl No	Name of STP	Capacity (in MGD)	Capacity Being Utilized (in MGD)	Design Parameters BOD /TSS (in mg/l)	Compliance Status	Present Status	Physical Progress (%)	Financial Progress (%)	Compliance Timeline	Nodal Officer (Chief Engineer)	Name of EE and Division
1	Mehrauli	5	4.93	30/50	Not meeting the Prescribed Standards	Single tender was received. the quoted rates are on higher side in comparison to Departmental suggestive cost. the agency has been called for negotiation on 19.01.23.	NA	NA	Jan, 2024	Sh KC Meena, CE SDW	Sh. K.P.Sharma EE(SDW)VIII
2	Okhla Phase – II	12	12	30/50	Not meeting the Prescribed Standards	N/A	NA	NA	New STP of 124 MGD will be completed by Jun-23	Sh KC Meena, CE SDW	Sh. S.K. Rai EE(SDW)II
3	Okhla Phase – III	37	31.52	30/50	Not meeting the Prescribed Standards	N/A	NA	NA		Sh KC Meena, CE SDW	Sh. S.K. Rai EE(SDW)II
4	Okhla Phase – IV	45	38.67	30/50	Not meeting the Prescribed Standards	N/A	NA	NA		Sh KC Meena, CE SDW	Sh. S.K. Rai EE(SDW)II
5	Okhla Phase – V	16	11.48	30/50	Not meeting the Prescribed Standards	Single tender was received. the quoted rates are on higher side in comparison to Departmental suggestive cost. the agency has been called for negotiation on 19.01.23.	NA	NA	Jan, 2024	Sh KC Meena, CE SDW	Sh. K.P.Sharma EE(SDW)VIII
6	Okhla Phase – VI	30	25.36	20/30	Not meeting the Prescribed Standards	Work under progress will be completed by 31.01.2023	Plant will start meeting the prescribed standards from Jan, 2023	NA	Jan, 2023	Sh KC Meena, CE SDW	Sh. S.K. Rai EE(SDW)II
7	Molarband	0.66	0.54	30/50	Not meeting the Prescribed Standards	Plant is of very small capacity. Efforts are being made to upgrade through chemical dosing only.			June, 2023	Sh KC Meena, CE SDW	Sh. S.K. Rai EE(SDW)II
8	Dr. Sen Nursing Home Nalla	2.2	2.4	10-15	Meeting the Prescribed Standards.	Meeting the Prescribed Standards.	NA	NA	Sh KC Meena, CE SDW	Sh. Ugarsen EE(SDW)V
9	Vasant Kunj Phase – I	2.2	2.24	30/50	Not meeting the Prescribed Standards	Single tender was received. the quoted rates are on higher side in comparison to Departmental suggestive cost. the agency has been called for negotiation on 19.01.23.	NA	NA	Jan, 2024	Sh KC Meena, CE SDW	Sh. K.P.Sharma EE(SDW)VIII
10	Vasant Kunj Phase – II	3	2.61	30/50	Not meeting the Prescribed Standards	Single tender was received. the quoted rates are on higher side in comparison to Departmental suggestive cost. the agency has been called for negotiation on 19.01.23.	NA	NA	Jan, 2024	Sh KC Meena, CE SDW	Sh. K.P.Sharma EE(SDW)VIII
11	Ghitorni	5	2.07	30/50	Not meeting the Prescribed Standards	Single tender was received. the quoted rates are on higher side in comparison to Departmental suggestive cost. the agency has been called for negotiation on 19.01.23.	NA	NA	Jan, 2024	Sh KC Meena, CE SDW	Sh. K.P.Sharma EE(SDW)VIII
12	Delhi Gate Nalla Phase – I	2.2	2.37	10-15	Meeting the Prescribed Standards.	Meeting the Prescribed Standards.	N/A	N/A	Sh KC Meena, CE SDW	Sh. Ugarsen EE(SDW)V
13	Delhi Gate Nalla Phase – II	15	16.56	10-10	Meeting the Prescribed Standards.	Meeting the Prescribed Standards.	N/A	N/A	Sh KC Meena, CE SDW	Sh. Ugarsen EE(SDW)V

Sl No	Name of STP	Capacity (in MGD)	Capacity Being Utilized (in MGD)	Design Parameters BOD /TSS (in mg/l)	Compliance Status	Present Status	Physical Progress (%)	Financial Progress (%)	Compliance Timeline	Nodal Officer (Chief Engineer)	Name of EE and Division
14	Kondli Phase – I	10	6.69	45209	Not meeting the Prescribed Standards	Rehabilitation work is going on at site, the same is going to completed by June, 2023	N/A	N/A	Jun, 2023	Sh KC Meena, CE SDW	Sh. Partosh Kumar EE(SDW)IV
15	Kondli Phase-III	10	9.54	45209	Not meeting the Prescribed Standards	Rehabilitation work is going on at site, the same is going to completed by June, 2023	N/A	N/A	Jun, 2023	Sh KC Meena, CE SDW	Sh. Partosh Kumar EE(SDW)IV
16	Kondli Phase – IV	45	37.9	20/30	Not meeting the Prescribed Standards	Work order issued, The firm has taken over the plant for rehabilitation and O&M on 06.09.2022.	17	0	October, 2023	Sh KC Meena, CE SDW	Sh. Partosh Kumar EE(SDW)IV
17	Chilla	9	8.8	45209	Meeting the Prescribed Standards	Meeting the Prescribed Standards	N/A	N/A	-	Sh KC Meena, CE SDW	Sh. Partosh Kumar EE(SDW)IV
18	Yamuna Vihar Phase – I	10	9.51	30/50	Not meeting the Prescribed Standards	Tenders re-invited and were due for opening on 07.11. 2022. On due date of opening no tender was received. Tenders to be reinvited again.	Nil	Nil	March, 2024	Sh KC Meena, CE SDW	Sh. Bhushan Verma EE(SDW)III
19	Yamuna Vihar Phase – II	10	7.05	30/50	Not meeting the Prescribed Standards	Rehabilitation/Up-Gradation work of STP is running under AMRUT Scheme.	28% (approximately)	13% (approximately)	Sep, 2023	Sh KC Meena, CE SDW	Sh. Bhushan Verma EE(SDW)III
20	Yamuna Vihar Phase – III	25	24.47	20/30	Not meeting the Prescribed Standards	Tenders re-invited and were due for opening on 07.11. 2022. On due date of opening no tender was received. The proposal has been frame for In Principle approval to reinvite the tender with normal EPC model, as there is no adequate response in the tenders called on defered payment mode.	Yet to be started	Nil	Jun, 2024	Sh KC Meena, CE SDW	Sh. Bhushan Verma EE(SDW)III
21	Common Wealth Games Village	1	0.09	44928	Meeting the Prescribed Standards.	Meeting the Prescribed Standards.	NA	NA	Sh KC Meena, CE SDW	Sh. Ravinder Kumar EE(SDW)XIV
22	Coronation Pillar Phase – I & II	20	7.6	30/50	Not Meeting the Prescribed standard	Work awarded. The Concessionaire agreement signed. the firm is going to take over the plant by 25.01.23	NA	NA	December, 2023	Sh KC Meena, CE SDW	Sh. Ashok Sharma EE(SDW)XII
23	New Coronation Pillar STP	70	41.83	45209	Meeting the Prescribed Standards.	Meeting the Prescribed Standards.	100	95	Sh KC Meena, CE SDW	Sh. Ram Manohar EE(SDW)VII
24	Narela	10	10.78	30/50	Not meeting the Prescribed Standards	Work awarded. The Concessionaire agreement signed. the firm is going to take over the plant by 25.01.23	Nil	Nil	Dec, 2023	Sh KC Meena, CE SDW	Sh. Ashok Sharma EE(SDW)XII
25	Rithala Phase –II	40	36.29	15/20	Meeting the Prescribed Standards.	Work Order issued on 26.05.2022, The work is going on at the site.	29	Nil	Mar, 2023	Sh KC Meena, CE SDW	Sh. Ashok Sharma EE(SDW)XII
26	Rohini	15	9.81	30/50	Not meeting the Prescribed Standards	Work awarded. The Concessionaire agreement signed. the firm is going to take over the plant by 25.01.23	Nil	Nil	December, 2023	Sh KC Meena, CE SDW	Sh. Ashok Sharma EE(SDW)XII
27	Keshopur New (Phase I)	12	11.97	20/30	Not meeting the Prescribed Standards	Tenders for upgradation/rehabilitation has been invited twice. No bids received on both the occassion. The tenders to be reinvite again	Nil	Nil	Mar, 2024	Sh KC Meena, CE SDW	Sh. Sunil Dixit EE(SDW)VI

Construction of 03 new Sewage Treatment Plants [47 MGD addition]

S.No.	Name of STP	Capacity (in MGD)	Capacity Addition (in MGD)	Present Status	Physical Progress (%)	Financial Progress (%)	Timelines	Nodal Officer (Chief Engineer)	Name of EE and Division
1	Okhla	124	30	Work is in progress	0.767	0.48	Jun, 23	Sh. Vikram Singh, Pr. CE (Dr.) Pr-I	Sh. A. M. Sharma, EE(P)SR-II & Sh S.K Rai EE(SDW)-II
2	Sonia Vihar	7	7	Work of STP & SPS is in progress.	0.3884	0.3841	Sep, 23	Sh. R.P. Singh, CE (Dr.) Pr-III	Sh. R. K Jain EE(C)Dr.- VIII & Sh Bhushan Verma EE(SDW)-III
3	Delhi Gate	10	10	Land to be allotted by DDA/L&DO Gol	12 months and matter of allotment of land shall be resolved by all concerned by 31.01.2023.	Sh. Vikram Singh, Pr. CE (Dr.) Pr-I	SH. RAJIV SHARMA EE(C)Dr.- II
	Total	141	47						

ANNEXURE R/7-6

Construction of 40 new Decentralised Sewage Treatment Plants [92 MGD]

S. No.	Name of DSTPs	Capacity in MGD	Present Status	Physical Progress (%)	Financial Progress (%)	Timeline of Completion	Nodal Officer (Chief Engineer)	Name of EE and Division
1	Punjab Khor	0.22	Estimate under approval.	NIL	NIL	Dec-23	Sh. S.K. Bhardwaj, Pr. Chief Engr (Dr)-II	Sh. Parmod Kumar Kapil, EE (C) Dr.-XI & Sh Ashok Sharma EE(SDW)-XII
2	Jat Khor	0.22	Estimate under approval.	NIL	NIL	Dec-23	Sh. S.K. Bhardwaj, Pr. Chief Engr (Dr)-II	Sh. Parmod Kumar Kapil, EE (C) Dr.-XI & Sh Ashok Sharma EE(SDW)-XII
3	Qutubgarh	0.66	Estimate under approval.	NIL	NIL	Dec-23	Sh. S.K. Bhardwaj, Pr. Chief Engr (Dr)-II	Sh. Parmod Kumar Kapil, EE (C) Dr.-XI & Sh Ashok Sharma EE(SDW)-XII
4	Auchandi	0.88	Estimate under approval.	NIL	NIL	Dec-23	Sh. S.K. Bhardwaj, Pr. Chief Engr (Dr)-II	Sh. Parmod Kumar Kapil, EE (C) Dr.-XI & Sh Ashok Sharma EE(SDW)-XII
5	Salapur Majra	1.38	Estimate under approval.	NIL	NIL	Dec-23	Sh. S.K. Bhardwaj, Pr. Chief Engr (Dr)-II	Sh. Parmod Kumar Kapil, EE (C) Dr.-XI & Sh Ashok Sharma EE(SDW)-XII
6	Bajitpur Thakran	2.2	Estimate under approval.	NIL	NIL	Dec-23	Sh. S.K. Bhardwaj, Pr. Chief Engr (Dr)-II	Sh. Parmod Kumar Kapil, EE (C) Dr.-XI & Sh Ashok Sharma EE(SDW)-XII
7	Zindpur	15	Estimate under approval.	NIL	NIL	Dec-23	Sh. S.K. Bhardwaj, Pr. Chief Engr (Dr)-II	Sh. Ashish Kumar, EE (C) Dr.-III & Sh Ram Manohar (SDW)-VII
8	Ghewra	0.44	Estimate under approval.	NIL	NIL	Dec-23	Sh. R.P. Singh, Chief Engr (Dr)-III	Sh. Vijay Pal Sharma, EE(P)SR-I & Ashok Sharma EE(SDW)-XII
9	Mohammadpur Majri & Karala	2.86	Estimate under approval.	NIL	NIL	Dec-23	Sh. R.P. Singh, Chief Engr (Dr)-III	Sh. Vijay Pal Sharma, EE(P)SR-I & Ashok Sharma EE(SDW)-XII
10	Kanjhawala & Ladpur	1.1	Estimate under approval.	NIL	NIL	Dec-23	Sh. R.P. Singh, Chief Engr (Dr)-III	Sh. Vijay Pal Sharma, EE(P)SR-I & Ashok Sharma EE(SDW)-XII
11	Nizampur and Sawda	1.32	Estimate under approval.	NIL	NIL	Dec-23	Sh. R.P. Singh, Chief Engr (Dr)-III	Sh. Vijay Pal Sharma, EE(P)SR-I & Ashok Sharma EE(SDW)-XII
12	Garhi Rindhala	0.22	Estimate under approval.	NIL	NIL	Dec-23	Sh. R.P. Singh, Chief Engr (Dr)-III	Sh. Vijay Pal Sharma, EE(P)SR-I & Ashok Sharma EE(SDW)-XII
13	Palla	0.44	Estimate under approval.	NIL	NIL	Dec-23	Sh. R.P. Singh, Chief Engr (Dr)-III	Sh. Vijay Pal Sharma, EE(C)DR-XII & SH Ram Manohar EE (SDW)-VII

S. No.	Name of DSTPs	Capacity in MGD	Present Status	Physical Progress (%)	Financial Progress (%)	Timeline of Completion	Nodal Officer (Chief Engineer)	Name of EE and Division
14	Tajpur	1.1	Estimate under approval.	NIL	NIL	Dec-23	Sh. R.P. Singh, Chief Engr (Dr)-III	Sh. Vijay Pal Sharma, EE(C)DR-XII & SH Ram Manohar EE (SDW)-VII
15	Chandanhola Satbari	0.44	Estimate under approval.	NIL	NIL	Dec-23	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Sh. Tausif Saifuddin EE (C)Dr.- VI & Sh Ugrasen EE(SDW)-V
16	Mitraon	10.89	Tendered	NIL	NIL	Dec-23	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Sh. A. M. Sharma, EE(P)SR-II & Sh K.P Sharma EE (SDW)-VIII
17	Kair	1.1	Tendered	NIL	NIL	Dec-23	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Sh. A. M. Sharma, EE(P)SR-II & Sh K.P Sharma EE (SDW)-VIII
18	Kakrola	2.64	Tendered	NIL	NIL	Dec-23	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Sh. A. M. Sharma, EE(P)SR-II & Sh K.P Sharma EE (SDW)-VIII
19	Khanganheri	0.77	Tendered	NIL	NIL	Dec-23	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Sh. A. M. Sharma, EE(P)SR-II & Sh K.P Sharma EE (SDW)-VIII
20	Dichaon Kalan	1.98	Tendered	NIL	NIL	Dec-23	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Sh. A. M. Sharma, EE(P)SR-II & Sh K.P Sharma EE (SDW)-VIII
21	Sarangpur Village	1.32	Tendered	NIL	NIL	Dec-23	Sh. R.P. Singh, Chief Engr (Dr)-III	Sh. Satyender Dabas, EE(C)DR-XV & & Sh K.P Sharma EE (SDW)-VIII
22	Galibpur Village	0.55	Tendered	NIL	NIL	Dec-23	Sh. R.P. Singh, Chief Engr (Dr)-III	Sh. Satyender Dabas, EE(C)DR-XV & & Sh K.P Sharma EE (SDW)-VIII
23	Kazipur Village	0.55	Tendered	NIL	NIL	Dec-23	Sh. R.P. Singh, Chief Engr (Dr)-III	Sh. Satyender Dabas, EE(C)DR-XV & & Sh K.P Sharma EE (SDW)-VIII
24	Jafarpur Village	1.32	Tendered	NIL	NIL	Dec-23	Sh. R.P. Singh, Chief Engr (Dr)-III	Sh. Satyender Dabas, EE(C)DR-XV & & Sh K.P Sharma EE (SDW)-VIII
25	Khera Dabar Village	0.55	Tendered	NIL	NIL	Dec-23	Sh. R.P. Singh, Chief Engr (Dr)-III	Sh. Satyender Dabas, EE(C)DR-XV & & Sh K.P Sharma EE (SDW)-VIII
26	Hasanpur Village	1.32	Tendered	NIL	NIL	Dec-23	Sh. R.P. Singh, Chief Engr (Dr)-III	Sh. Satyender Dabas, EE(C)DR-XV & & Sh K.P Sharma EE (SDW)-VIII
27	Shikarpur Village	0.66	Tendered	NIL	NIL	Dec-23	Sh. R.P. Singh, Chief Engr (Dr)-III	Sh. Satyender Dabas, EE(C)DR-XV & & Sh K.P Sharma EE (SDW)-VIII

S. No.	Name of DSTPs	Capacity in MGD	Present Status	Physical Progress (%)	Financial Progress (%)	Timeline of Completion	Nodal Officer (Chief Engineer)	Name of EE and Division
28	Jaunti	0.44	Land to be allotted by DDA	NIL	NIL	Dec-23	Sh. R.P. Singh, Chief Engr (Dr)-III	Sh. Vijay Pal Sharma, EE(P)SR-I & Sh K.P Sharma EE (SDW)-VIII
29	Rangpuri	5	Land to be allotted by DDA	NIL	NIL	Dec-23	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Sh O P Sharma. EE(C)Dr-XIV & Sh Ugrasen EE(SDW)-V
30	Chattarpur Extension	0.38	Land to be allotted by DDA	NIL	NIL	12 months after allocation of land	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Sh. Tausif Saifuddin EE (C)Dr.- VI & Sh Ugrasen EE(SDW)-V
31	Maidan Garhi (Rajpur Khurd)	0.95	Land to be allotted by DDA	NIL	NIL	12 months after allocation of land	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Sh. Tausif Saifuddin EE (C)Dr.- VI & Sh Ugrasen EE(SDW)-V
32	Khera Khurd	0.6	Land to be allotted by DDA	NIL	NIL	12 months after allocation of land	Sh. S.K. Bhardwaj, Pr. Chief Engr (Dr)-II	Sh. Ashish Kumar, EE (C) Dr.-III & Ram Manohar EE(SDW)-VII
33	Tajpur Pahari	10	Land to be allotted by DDA	NIL	NIL	12 months after allocation of land	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Sh. Tausif Saifuddin EE (C)Dr.- VI & Sh S.K Rai EE(SDW)-II
34	Nayabans	4.4	Land to be allotted by Gram Sabha	NIL	NIL	12 months after allocation of land	Sh. S.K. Bhardwaj, Pr. Chief Engr (Dr)-II	Sh. Ashish Kumar, EE (C) Dr.-III & Ram Manohar EE(SDW)-VII
35	Jauna Pur-I	3.18	Land to be allotted by Gram Sabha	NIL	NIL	12 months after allocation of land	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Sh. Tausif Saifuddin EE (C)Dr.- VI & Sh Ugrasen EE(SDW)-V
36	Jauna Pur-II					12 months after allocation of land		
37	Dera Mandi , Bhati					12 months after allocation of land		
38	Fatehpur Beri & Asola					12 months after allocation of land		
39	Tajpur Khurd	7.92	Hon'ble Delhi High Court has directed to maintain status quo on the Acquisition process of the Private land identified for DSTP	NIL	NIL	12 months after allocation of land	Sh. R.P. Singh, Chief Engr (Dr)-III	Sh. Satyender Dabas, EE(C)DR-XV & & Sh K.P Sharma EE (SDW)-VIII
40	Tikri Kalan	1.32	Hon'ble Delhi High Court has directed to maintain status quo on the Acquisition process of the Private land identified for DSTP	NIL	NIL	12 months after allocation of land	Sh. R.P. Singh, Chief Engr (Dr)-III	Sh. Satyender Dabas, EE(C)DR-XV & & Sh K.P Sharma EE (SDW)-VIII

* 92 MGD ultimate capacity of DSTPs

Rehabilitation of 3 existing Sewage Treatment Plants [70 MGD]

S. No.	Name of STP	Capacity Addition (in MGD)	Present Status	Physical Progress (%)	Financial Progress (%)	Timelines	Nodal Officer (Chief Engineer)	Name of EE and Division
1	Kondli Phase II	25	ongoing	85.47 (Combined for Ph-I,II & III)	73.20 (Combined for Ph-I,II&III)	Jun-23	Sh. S.K. Bhardwaj, Pr. Chief Engr (Dr)-II	Sh. R. G. Saraswat, EE (C) Dr.-IX & Sh P.K Sharma EE(SDW)-IV
2	Rithala Phase-I	40	ongoing	78.4	69.1	Jun-23	Sh. S.K. Bhardwaj, Pr. Chief Engr (Dr)-II	Sh. Parmod Kumar Kapil, EE (C) Dr.-XI Sh Deepak Rohila EE(SDW)-IX
3	Yaumna Vihar Phase II	5	ongoing	0.28	0.13	Sep-23	Sh KC Meena, CE SDW	Sh. Bhushan Verma EE(SDW)III & Sh R.K Jain EE'(C) Dr-VIII
	Total	70						

Upgradation of Existing 18 Sewage Treatment Plants [Additional Capacity 93.5 MGD]

Sr. No.	Name of STP	Existing Capacity (In MGD)	Enhanced Capacity (In MGD)	Present Status	Physical Progress (%)	Financial Progress (%)	Timelines	Nodal Officer (Chief Engineer)	Name of EE and Division
1	Pappan Kalan Ph-I	20	30	Work awarded. The Concessionaire agreement signed. the firm is going to take over the plant by 25.01.2023	N/A	N/A	December, 2023	Sh.K.C.Meena	Sh. K.P.Sharma EE(SDW)VIII
2	Nilothi Ph-I	40	60		N/A	N/A			Sh. K.P.Sharma EE(SDW)VIII
3	Najafgarh	5	5	Work awarded. The Concessionaire agreement is likely to be signed by 20.01.23. the firm is going to take over the plant by 25.01.23	N/A	N/A	December, 2023		Sh. Ashok Sharma EE(SDW)XII
4	Keshopur Ph-II	20	20		N/A	N/A			Sh. Ashok Sharma EE(SDW)XII
5	Keshopur Ph-III	40	60		N/A	N/A			Sh. Ashok Sharma EE(SDW)XII
6	Rohini Sector 25	15	25	Work awarded. The Concessionaire agreement signed. the firm is going to take over the plant by 25.01.23	N/A	N/A	December, 2023		Sh. Ashok Sharma EE(SDW)XII
7	Narela	10	15		N/A	N/A			Sh. Ashok Sharma EE(SDW)XII
8	Coronation pillar Ph-I&II	20	20		N/A	N/A			Sh. Ashok Sharma EE(SDW)XII
9	Coronation pillar Ph-III	0 (Plant is non operational)	10		N/A	N/A			Sh. Ashok Sharma EE(SDW)XII
10	Yamuna Vihar Ph-I	10	15	Tenders re-invited and were due for opening on 07.11.2022. On due date of opening no tender was received. Tenders to be reinvited again.	Yet to be started	N/A	Mar, 2024		Sh. Bhushan Verma EE(SDW)III

Sr. No.	Name of STP	Existing Capacity (In MGD)	Enhanced Capacity (In MGD)	Present Status	Physical Progress (%)	Financial Progress (%)	Timelines	Nodal Officer (Chief Engineer)	Name of EE and Division
11	Yamuna Vihar Ph-III	25	25	Tenders re-invited and were due for opening on 07.11.2022. On due date of opening no tender was received. The proposal has been frame for In Principle approval to reinvite the tender with normal EPC model, as there is no adequate response in the tenders called on defered payment mode.	Yet to be started	N/A	March, 24	Sh.K.C.Meena	Sh. Bhushan Verma EE(SDW)VIII
12	Okhla Ph-V	16	16	Single tender was received. the quoted rates are on higher side in comparison to Departmental suggestive cost. the agency has been called for negotiation on 19.01.23.	N/A	N/A	Jan, 2024		Sh. K.P.Sharma EE(SDW)VIII
13	Mehrauli	5	7.5		N/A	N/A			Sh. K.P.Sharma EE(SDW)VIII
14	Ghitorni	5	7.5		N/A	N/A			Sh. K.P.Sharma EE(SDW)VIII
15	Vasant Kunj	5	7.5		Yet to be started	N/A			Sh. K.P.Sharma EE(SDW)VIII
16	Kondli Ph-IV	45	45	Work order issued, The firm has taken over the plant for rehabilitation and O&M on 06.09.2022.	0.17	N/A	October, 2023		Sh. Partosh Kumar EE(SDW)IV & Sh R.G Saraswat EE('C) Dr-IX
17	Keshopur Ph- I	12	18	Tenders for upgradation/rehabilitation has been invited twice. No bids received on both the occacion. The tenders to be reinvite again	N/A	N/A	Mar, 2024		Sh. Sunil Dixit EE(SDW)VI
18	Rithala Ph-II	40	40	Work Order issued on 26.05.2022, The work is going on at the site.	29	N/A	March,2023		Sh. Ashok Sharma EE(SDW)XII
	Total	333	426.5	Addition of 75 MGD by Dec, 2023 and 18.5 MGD by March, 2024					

Trapping of major drains out falling into river Yamuna

S.No	Name of Drain	Flow to be Trapped (in MGD)	Present Status	Physical Progress (%)	Financial Progress (%)	Timelines	Nodal Officer (Chief Engineer)	Name of EE and Division
1	Mori Gate Drain	9.51	on going(work awarded on 23.12.2022 and survey work in progress)	Nil	Nil	Sep-23	Sh. S.K. Bhardwaj, Pr. Chief Engr (Dr)-II	R.G. Saraswat EE(C)DR- IX & Sh Ram Manohar EE(SDW)-VII
2	Barapulla Drain	31.97	on going(work awarded on 16.04.2022. Work on three fronts i.e. Laying of 1200 mm dia rising main, const. of 35 MGD SPS and laying of 1800 mm dia interceptor sewer is in progress.)	0.13	Nil	Sep-23	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Sh Rajiv Sharma EE(C)DR- II & Sh Ugrasen EE(SDW)-V
3	Maharani Bagh Drain	6.66						
	Total	48.14						

Details of Unintercepted Sub Drains Outfaling into Nazafgarh Drain

S.No.	Drain/Inlet location (preferably inlet/long) or landmark.	RD of Inlet/Drain	Volume of Flow of Inlets/Drains (in cusecs)		Quality of the Flow	Capacity (in cusec)	Ownership	Remarks	Present Status	Physical Progress (%)	Financial Progress (%)	Timeline	Nodal Officer (Chief Engineer)	Name of EE and Division
			180 cusec	3 cusec										
1	Trunk Drain No.4	25450(R/B)	180 cusec	3 cusec	Sewage water	240 cusec	DDA	Carring water from Dwarka Sector-18,19	Not Trapped	-	-	Action to be taken by DDA (Oct, 23)	-	-
2	Trunk Drain No.5	27275(R/B)	350 cusec	3 cusec	Sewage water	500 cusec	DDA	Dwarka Sector-18,19	Not Trapped	-	-	Action to be taken by DDA. DDA is constructing 9.5 ML STP to trap this drain (Oct, 23)	-	-
3	Shastri Nagar Inlet L/B	50090m	10 cusec	2 Cusec	Sludge mixed with water	10 cusec	MCD	Budget awaited, however tender invited and due on 28.01.2023	Not trapped	-	-	Likely date of completion by 30.05.2023	Sh. Mukesh Jindal ACE (M)-6	Sh. Trilok Chand,EE(M)-17
4	Transport Nagar Balak Ram Hospital inlet R/B	56554m	5 cusec	2 Cusec	Sludge mixed with water	5 cusec	DDA		Not Trapped	95	-	20.01.2023	Sh. Pawan Sharma ACE (M)-4	Sh. S.A. Haider AEE(M)-3
5	Mukherji Nagar Inlet L/B	55540m	4 cusec	4 Cusec	Sludge mixed with water	4 Cusec	MES		Not Trapped	100	-	Trapped by DJB	Sh. Pawan Sharma ACE (M)-4	Sh. S.A. Haider AEE(M)-3
6	Dhansa vill. Drain	50.00 m (L/S)	12	2	domestic waste	15	MCD	Catering discharge from village Dhansa	Not trapped, work of sewer line is in progress which is likely to be completed by sep-2023. However, discharge of drain will be trapped after construction of Sarangpur DSTP for which tender have been received.	-	-	Oct, 23	Sh. R. P. Singh CE(Dr)Project III	Sh V.P. Sharma EE(CR.) DR.-XII & Sh K.P Sharma EE(SDW)-VIII
7	Sarangpur vill. Drain	2100.00 m (L/S)	6	1.5	domestic waste	15	MCD	Catering discharge from village sarangpur	Not trapped, work of sewer line could not be started due to resistance from villagers.However, discharge of drain will be trapped after construction of Sarangpur DSTP for which tender have been received.	-	-	Oct, 23	Sh. R. P. Singh CE(Dr)Project III	Sh V.P. Sharma EE(CR.) DR.-XII & Sh K.P Sharma EE(SDW)-VIII
8	Galibpur vill. Drain	2100.00 m (R/S)	10	2.5	domestic waste	15	MCD	Catering discharge from village galibpur	Not trapped, meagre discharge from Galibpur. New DSTP to be constructed to treat sewage from Galibpur and nearby Village. Laying of sewer line is in progress and completed by July 2023. DSTP will be constructed by Dec 2023.	-	-	Oct, 23	Sh. R. P. Singh CE(Dr)Project III	Sh. Satyender dabas EE(C)DR-XV & Sh K.P Sharma EE(SDW)-VIII
9	JhulJhuli vill. Drain	4015.00 m (L/S)	12	1.2	domestic waste	15	MCD	Catering discharge from village malikpur jhuljhuli	Not trapped, work of sewer line is in progress which is likely to be completed by sep-2023. However, discharge of drain will be trapped after construction of Sarangpur DSTP for which tender have been received.	-	-	Oct, 23	Sh. R. P. Singh CE(Dr)Project III	Sh V.P. Sharma EE(CR.) DR.-XII & Sh K.P Sharma EE(SDW)-VIII
10	Rawta vill. Drain	4027.00 m (R/S)	11	0.8	domestic waste	15	MCD	Catering discharge from village Rawta	Not trapped, meagre discharge from Galibpur. New DSTP to be constructed to treat sewage from Galibpur and nearby Village. Laying of sewer line is in progress and completed by July 2023. DSTP will be constructed by Dec 2023.	-	-	Oct, 23	Sh. R. P. Singh CE(Dr)Project III	Sh. Satyender dabas EE(C)DR-XV & Sh K.P Sharma EE(SDW)-VIII
11	Rawta vill. Drain	4900.00 m (R/S)	5	Negligible	variable	15	MCD	Catering discharge from village Rawta	Not trapped, meagre discharge from Galibpur. New DSTP to be constructed to treat sewage from Galibpur and nearby Village. Laying of sewer line is in progress and completed by July 2023. DSTP will be constructed by Dec 2023.	-	-	Oct, 23	Sh. R. P. Singh CE(Dr)Project III	Sh. Satyender dabas EE(C)DR-XV & Sh K.P Sharma EE(SDW)-VIII
12	Ghummanhera vill. Drain	4900.00 m (L/S)	5	2	variable	15	MCD	Catering discharge from village Ghummanhera through pump set	Not trapped, work of sewer line is in progress which is likely to be completed by sep-2023. However, discharge of drain will be trapped after construction of Sarangpur DSTP for which tender have been received.	-	-	Oct, 23	Sh. R. P. Singh CE(Dr)Project III	Sh V.P. Sharma EE(CR.) DR.-XII & Sh K.P Sharma EE(SDW)-VIII
13	Badusarai vill. Drain	14468.00 m (L/S)	5	0.7	domestic waste	15	MCD	Catering discharge from village Badusarai	Not trapped, work in progress	-	-	Oct, 23	Sh. Vikram Singh Pr.CE(Dr)Project-I	Sh. A. M. Sharma, EE(P)SR-II, Sh. K.P. Sharma, EE(SDW)-VIII
14	Jahangirpuri Drain falling into NG Drain L/B	56314m	1700 cusec	50 cusec	Sludge mixed with water	1700 cusec	I&FC		Not trapped, work in progress	97	50	Jan. 2023	Sh. Pawan Sharma ACE(M)-4	Sh. S.K. Singh Dy. SE(M)-4
15	Mundella Drain (distributory of N.G. drain)	17750.00 m (L/S)	140	dry	dirty water	15	I&FC	Catering discharge from Mundhella, Pandwalan, Paprawat, kanganheri	The work of construction of DSTP at Kair and Mitraon are under award which is likely to be completed by Dec 2023	-	-	Oct, 23	Sh. Vikram Singh Pr.CE(Dr)Project-I	Sh. A. M. Sharma, EE(P)SR-II, Sh. K.P. Sharma, EE(SDW)-VIII

S.No.	Drain/Inlet location (preferably inlet/long) or landmark.	RD of Inlet/Drain	Volume of Flow of Inlets/Drains (in cusecs)		Quality of the Flow	Capacity (in cusec)	Ownership	Remarks	Present Status	Physical Progress (%)	Financial Progress (%)	Timeline	Nodal Officer (Chief Engineer)	Name of EE and Division
16	Qutub vihar Ph 1 drain outfall	20500m (L/B)			Dirty Water	15 Cusec	MCD	Carring water from Qutub Vihar urbanized colony	The work of construction of DSTP at Kakrola is under award which is likely to be completed by Dec 2023	-	-	Oct, 23	Sh. Vikram Singh Pr.CE(Dr)Project-I	Sh. A. M. Sharma, EE(P)SR-II, Sh. K.P. Sharma, EE(SDW)-VIII
17	Qutub vihar Ph 1 drain outfall	21500m(L/B)			Dirty Water	15 Cusec	MCD	Carring water from Qutub Vihar urbanized colony	The work of construction of DSTP at Kakrola is under award which is likely to be completed by Dec 2023	-	-	Oct, 23	Sh. Vikram Singh Pr.CE(Dr)Project-I	Sh. A. M. Sharma, EE(P)SR-II, Sh. K.P. Sharma, EE(SDW)-VIII
18	Goela Dairy Inlet (MCD Drain near Amberhai bridge)	22435(L/B)	20 cusec	2 cusec	Cow dung dirty water=Brownish	35 cusec	MCD	Carring water Goyla Khurd and Goyela dairy	The work of construction of DSTP at Kakrola is under award which is likely to be completed by Dec 2023	-	-	Oct, 23	Sh. Vikram Singh Pr.CE(Dr)Project-I	Sh. A. M. Sharma, EE(P)SR-II, Sh. K.P. Sharma, EE(SDW)-VIII
19	DDA Sec 16 Drain outfall				Dirty water	6 cusec	DDA	Carring water from Police colony, Sector-16, Dwarka	Not trapped, work in progress	67	69	June - 2023	Sh. R. P. Singh CE(Dr)Project III	Sh L.K Verma c/o ACE(M)-9
20	Ranaji Enclave outfall	29300(L/B)	10 cusec	0.5 cusec	Untreated water of colony	35 cusec	MCD	Water carring from unbanized colony Ranaji Enclave	Not trapped, work of laying of sewer line is in progress	87.56	71	June - 2023	Sh. R. P. Singh CE(Dr)Project III	Sh V.P. Sharma EE(CR.) DR.-XII
21	MCD Drain(Ranaji Enclave)	30000(L/B)	20 cusec	2 cusec	Untreated water of colony	35 cusec	MCD	Water carring from unbanized colony Ranaji Enclave	Not trapped, work of laying of sewer line is in progress	87.56	71	June - 2023	Sh. R. P. Singh CE(Dr)Project III	Sh V.P. Sharma EE(CR.) DR.-XII
22	Razapur village drain(Downstream of Bapraula Bridge) - Near Yash Farm House (28.63864182N) (Long-77.02580492E)	33200(R/B)	10	1	House waste /Dirty Water	15 cusec	MCD	razapur village	Not trapped, work in progress	-	-	March 2023	Dalbir Singh ACE(M)-8	Sh Sunil kumar Sharma EE(M) 31
23	Near Vikas Kunj	34400(R/B)	0	0			MCD	Vikas nagar	Not trapped, work of P/L sewer line in vikaspuri GOC is in progress wherein Outfall no.1 is to be connected with ISP by crossing Najafgarh and supplementary drain alongwith laying of peripheral sewer line through MTBM	73	71	Oct, 23	Sh. R. P. Singh CE(Dr)Project III	Sh V.P. Sharma EE(CR.) DR.-XII
24	MCD drain(Razapur Khurd Village Near Masjid)	34165(R/B)	10 cusec	2 cusec	House waste /Dirty Water	40 cusec	MCD	Razapur village	Not trapped, work of P/L sewer line in vikaspuri GOC is in progress wherein Outfall no.1 is to be connected with ISP by crossing Najafgarh and supplementary drain alongwith laying of peripheral sewer line through MTBM	73	71	Oct, 23	Sh. R. P. Singh CE(Dr)Project III	Sh V.P. Sharma EE(CR.) DR.-XII

S.No.	Drain/Inlet location (preferably inlet/long) or landmark.	RD of Inlet/Drain	Volume of Flow of Inlets/Drains (in cusecs)		Quality of the Flow	Capacity (in cusec)	Ownership	Remarks	Present Status	Physical Progress (%)	Financial Progress (%)	Timeline	Nodal Officer (Chief Engineer)	Name of EE and Division
25	Sainik Enclave			0.6	dirty water		MCD	sainik enclave	Not trapped, work of P/L sewer line in vikaspuri GOC is in progress wherein Outfall no. 1 is to be connected with ISP by crossing Najafgarh and supplementary drain alongwith laying of peripheral sewer line through MTBM	65	63	Oct, 23	Sh. R. P. Singh CE(Dr)Project III	Sh V.P. Sharma EE(CR.) DR.-XII
26	Deep Enclave			0.55	dirty water		MCD	deep enclave	Not trapped, work of laying of sewer line in vikaspuri GOC is in progress wherein Outfall no. 1 is to be connected with ISP by crossing Najafgarh and supplementary drain through MTBM	80	78	June-2023	Sh. R. P. Singh CE(Dr)Project III	Sh V.P. Sharma EE(CR.) DR.-XII
27	Shiv Vihar J.J. Colony			0.48	dirty water		MCD	shiv vihar j.j. colony	Not trapped, work of laying of sewer line is in progress	85	83	March -2023	Sh. R. P. Singh CE(Dr)Project III	Sh V.P. Sharma EE(CR.) DR.-XII
28	Raghubir Nagar Drain MCD near (Right Bank Near Bridge)	42600(R/B)	20 cusec	2 cusec	House waste /Dirty Water/sewage waste	35 cusec	MCD	khyala village drain	Not trapped, work in progress	-	-	Feb. 2023	Dalbir Singh ACE(M)-8	Sh S.K.Rathi AEE (M)-27
29	Tulsi Nagar Drain	48650m	20 cusec	5 cusec	Sludge mixed with water	20 cusec	MCD		Partially trapped	95	50	Jan. 2023	Preeti Pant ACE(M)-5	Sh. Pratap Singh AEE(M)-19
30	Shastri Nagar Inlet Right Bank	50200m	10 cusec	3 Cusec	Sludge mixed with water	10 cusec	MCD		Not trapped, work in progress	95	-	Jan. 2023	Preeti Pant ACE(M)-5	Sh. Pratap Singh AEE(M)-19

S.No.	Drain/Inlet location (preferably inlet/long) or landmark.	RD of Inlet/Drain	Volume of Flow of Inlets/Drains (in cusecs)		Quality of the Flow	Capacity (in cusec)	Ownership	Remarks	Present Status	Physical Progress (%)	Financial Progress (%)	Timeline	Nodal Officer (Chief Engineer)	Name of EE and Division
31	Shastri Nagar Inlet Right Bank	50740m	12 cusec	1 Cusec	Sludge mixed with water	12 cusec	MCD		Trapped	100	-	Completed	Preeti Pant ACE(M)-5	Sh. Pratap Singh AEE(M)-19
32	Shakti Nagar Nagar Drain-3 Right Bank	51975m	12 cusec	5 Cusec	Sludge mixed with water	12 cusec	MCD		Trapped	100	-	Completed	Sh. Pawan Sharma ACE(M)-4	Sh. S.A. Haider AEE(M)-18
33	Shakti Nagar Nagar Drain-2 inlet Right Bank	52393m	12 cusec	1 Cusec	Sludge mixed with water	12 cusec	MCD		Trapped	100	50	Completed	Sh. Pawan Sharma ACE(M)-4	Sh. S.A. Haider AEE(M)-18
34	Rana Pratap Bagh Drain L/B	52410m	50 cusec	5 Cusec	Sludge mixed with water	50 cusec	MCD		Trapping arrangement has been made, fixing of sluice gate work is in progress	80	-	22.01.2023	Sh. Pawan Sharma ACE(M)-4	Sh. S.A. Haider AEE(M)-18
35	Kamla Nagar Drain Right Bank	52448m	6 cusec	1 Cusec	Sludge mixed with water	6 cusec	MCD		Trapped	100	-	Completed	Sh. Pawan Sharma ACE(M)-4	Sh. S.A. Haider AEE(M)-18
36	Roop Nagar Drain Right Bank	52838m	12 cusec	2 Cusec	Sludge mixed with water	12 cusec	MCD		Not trapped, work in progress	90	-	Jan. 2023	Sh. Pawan Sharma ACE(M)-4	Sh. S.A. Haider AEE(M)-18
37	Hakikat Nagar Camp Drain L/B	54700m	11 cusec	2 Cusec	Sludge mixed with water	11 cusec	MCD		Not trapped, work in progress	20	-	Mar-23	Sh. Pawan Sharma ACE(M)-4	Sh. S.A. Haider AEE(M)-3
38	Mall Road Drain Right Bank	54366m	10 cusec	1 Cusec	Sludge mixed with water	10 cusec	MCD		Trapped	100	-	Completed	Sh. Pawan Sharma ACE(M)-4	Sh. S.A. Haider AEE(M)-3
39	Bijwasan drain Outfall of chhawla bridge	17905.00 m (U/S) (R/S)			dirty water		PWD	Catering discharge from Bijwasan village	Not trapped. Work of construction of DSTP is at estimate stage and likely to be completed by Dec 2023	-	-	Oct, 23	Sh. Vikram Singh Pr.CE(Dr)Project-I	Sh O.P Sharma EE('C) Dr XIV
40	Bamnoli Drain Outfall	17905.00 m (R/S)			dirty water		PWD	Carring water from Bamnoli urbanized village	Not trapped, work is going to start shortly	-	-	March 2023	Sh. Anil Sharma ACE(M)-9	Sh. Sudhir Sharma AEE (M)- 36
41	Chhawla Village Drain	20540(L/B)	15 cusec	1 cusec	Dirty Water	35 cusec	MCD	Carring water from Chhawla Urbanized village	Not trapped.	-	-	Oct, 23	Sh. R. P. Singh CE(Dr)Project III	Sh. Satyender dabas EE(C)DR-XV & Sh K.P Sharma EE(SDW)-VIII
42	N.G. Pond drain	28260(L/B)	50 cusec	6 cusec	Dirty water	60 cusec	I&FC	Carring water from Roshanpura village Masudabad	Not trapped.	-	-	Oct, 23	Sh. R. P. Singh CE(Dr)Project III	Sh. Satyender dabas EE(C)DR-XV & Sh K.P Sharma EE(SDW)-VIII
43	Mahipalpur Drain (Airport Drain)	20180(R/B)	240 cusec	15 cusec	Dirty Water	300 cusec	PWD	Carring water from IGI International Airport	Not trapped.	-	-	Oct, 23	Sh. Vikram Singh Pr.CE(Dr)Project-I	Sh O.P Sharma EE('C) Dr XIV
44	Goela Village Drain(Coela outfall drain)	24735(L/B)	60 cusec	5 cusec	Cow dung (Brownish)	80 cusec	PWD	Carring water from Shyam Vihar,Dindapur, Goyela Khurd	Not trapped.	-	-	Oct, 23	Sh. R. P. Singh CE(Dr)Project III	Sh. Satyender dabas EE(C)DR-XV & Sh K.P Sharma EE(SDW)-VIII

Details of 30 Unintercepted Sub Drains Outfaling into Supplementary Drain

S. No.	Drain/Inlet location (preferably inlet/long) or landmark.	Location	RD of Inlet/ Drain	Volume of Flow of Inlets/Drains (in cusecs)		Quality of the Flow	Capacity (in cusec)	Ownership	Present Status	Physical Progress (%)	Financial Progress (%)	Timeline	Nodal Officer (Chief Engineer)	Name of EE and Division
1	MCD Drain/Inlet	Near Ranholla	RD 32575m L/B	8	3	Sludge mixed with water	8	MCD	work in progress	14	11	Sept, 2023	Sh. R. P. Singh CE(DR)PR-III	V.P. Sharma EE(CR.)DR-XII
2	MCD Drain/Inlet	Chander Vihar	RD 27950m L/B	8	1	Sludge mixed with water	8	MCD	Estimate Prepared	Nil	Nil	June 2023	Sh. B. S. Rawat ACE(M)-7	A.K. Mittal, AEE(M)-8
3	MCD Drain/Inlet	Chander Vihar	RD 26750m L/B	8	3	Sludge mixed with water	8	MCD	Estimate Prepared	Nil	Nil	June 2023	Sh. B. S. Rawat ACE(M)-7	A.K. Mittal, AEE(M)-8
4	MCD Drain/Inlet	Chander Vihar	RD 26400m L/B	10	5	Sludge mixed with water	10	MCD	Estimate Prepared	Nil	Nil	June 2023	Sh. B. S. Rawat ACE(M)-7	A.K. Mittal, AEE(M)-8
5	Pipe from colony	Ruchi Vihar Nangoli	RD 22500m L/B	0	0.2	Sludge mixed with water	-	-	Work is in progress	0.48	Nil	March 2023	Sh. B. S. Rawat ACE(M)-7	D.K. Kansal, AEE (M)-11
6	Pipe from colony	Ruchi Vihar Nangoli	RD 22575m L/B	0	0.1	Sludge mixed with water	-	-	Work is in progress	0.48	Nil	March 2023	Sh. B. S. Rawat ACE(M)-7	D.K. Kansal, AEE (M)-11
7	Pipe from colony	Ruchi Vihar Nangoli	RD 22670m L/B	0	0.25	Sludge mixed with water	-	-	Work is in progress	0.48	Nil	March 2023	Sh. B. S. Rawat ACE(M)-7	D.K. Kansal, AEE (M)-11
8	Pipe from colony	Ruchi Vihar Nangoli	RD 22750m L/B	0	0.15	Sludge mixed with water	-	-	Work is in progress	0.48	Nil	March 2023	Sh. B. S. Rawat ACE(M)-7	D.K. Kansal, AEE (M)-11
9	Pipe from colony	Ruchi Vihar Nangoli	RD 22825m L/B	0	0.2	Sludge mixed with water	-	-	Work is in progress	0.48	Nil	March 2023	Sh. B. S. Rawat ACE(M)-7	D.K. Kansal, AEE (M)-11
10	Rithala Village, R/B	Rithala Village, R/B	17600m	10	4	Sludge mixed with water	10 Cusec	MCD	Tender Stage			April 2023	Sh. Sukhpal Singh ACE(M)-3	S.K. Chauhan, AEE M-6
11	Budh Vihar Outlet L/B	Budh Vihar Outlet L/B	18770m	10	4	Sludge mixed with water	10 Cusec	MCD	Work of laying of sewer line is in progress.	60	41	June 2023	Sh. R. P. Singh CE(Dr.)Proj-III /Sh. Sukhpal Singh ACE(M)-3	S.K. Chauhan, AEE M-6 V.P. Sharma, EE(C)Dr.-XII

S. No.	Drain/Inlet location (preferably inlat/long) or landmark.	Location	RD of Inlet/ Drain	Volume of Flow of Inlets/Drains (in cusecs)		Quality of the Flow	Capacity Ownership (in cusecs)		Present Status	Physical Progress (%)	Financial Progress (%)	Timeline	Nodal Officer (Chief Engineer)	Name of EE and Division
12	C-9 Block Sultan Puri, outfall drain, L/B	C-9 Block Sultan Puri, outfall drain, L/B	20190m	4	2	Sludge mixed with water	4 cusec	MCD	Tender Stage	Nil	Nil	June 2023	Sh. B. S. Rawat ACE(M)-7	Naresh Kumar, AEE(M)-10
13	Mangol Puri X-Block outfall Drain, R/B	Mangol Puri X-Block outfall Drain, R/B	20690m	5	1	Sludge mixed with water	5 cusec	MCD	W.O. issued and work is going to start shortly	Nil	Nil	Feb. 2023	Sh. B. S. Rawat ACE(M)-7	P.K. Verma, AEE(M)-12
14	Sultan Puri A-1 to A-5 Block & Sultan Puri	Sultan Puri A-1 to A-5 Block & Sultan Puri	20900m	4	2	Sludge mixed with water	4 cusec	MCD	Tender Stage	Nil	Nil	June 2023	Sh. B. S. Rawat ACE(M)-7	Naresh Kumar, AEE(M)-10
15	Mangol Puri S, T, U & R Block outfall Drain, R/	Mangol Puri S, T, U & R Block outfall Drain, R/	21000m	8	3	Sludge mixed with water	6 cusec	MCD	W.O. issued and work is going to start shortly	Nil	Nil	June 2023	Sh. B. S. Rawat ACE(M)-7	P.K. Verma, AEE(M)-12
16	Sultan Pur Majra Village, outfall drain, R/B	Sultan Pur Majra Village, outfall drain, R/B	21360m	4	2	Sludge mixed with water	4 cusec	MCD	Tender Stage	Nil	Nil	June 2023	Sh. B. S. Rawat ACE(M)-7	Naresh Kumar, AEE(M)-10
17	PWD Rohtak Road, outfall drain, R/B	PWD Rohtak Road, outfall drain, R/B	22445m	8	3	Sludge mixed with water	8 cusec	PWD	-	-	-	Oct 2023	Sh. B. S. Rawat ACE(M)-7	D.K. Kansal, AEE (M)-11
18	MCD drain/inlet Old course of N.G. Drain	Near Wazirabad WTP	400m L/B	15	3	Sewage/sludge mixed water	14	MCD	Provision of Pumping arrangement alongwith rising mains is required to be made. Estimate under preparation.	Nil	Nil	June 2023	Sh. Pawan Sharma ACE(M)-4	Sh. S.A. Haider AEE(M)-3
19	MCD drain/Inlet	In front of metro pillar no. 249 near shiv mandir wazirabad	1170 m L/B	36	7	Sewage/sludge mixed water	23	MCD	Sewerage system is being laid and shall be completed by March-23	84	79	March 2023	Sh. S. K. Bhardwaj CE(DR)PR-II	Sh. Anil Tyagi EE (C)Dr. X
20	L/B infront of Metro Pillar no. 270 wazirabad	Metro Pillar no. 270/ Galí No. 6 wazirabad	1800 m			STP effluent water	182	DJB	Sewerage system is being laid and shall be completed by March-23	84	79	March 2023	Sh. S. K. Bhardwaj CE(DR)PR-II	Sh. Anil Tyagi EE (C)Dr. X
21	Transport Deptt.	U/s Burari Bridge	4240m L/B	36	0	Sewage/sludge mixed water	24	Transport Deptt.	Sewerage system is being laid and shall be completed by June 2023	5	4	June 2023	Sh. S. K. Bhardwaj CE(DR)PR-II	Sh. Ashish Kumar EE(C)Dr. III
22	Near Mukandpur Village		5194m L/B	15	6	Sewage/sludge mixed water	14	MCD	Sewerage system is being laid and shall be completed by June 2023	40	30	June 2023	Sh. S. K. Bhardwaj CE(DR)PR-II	Sh. Ashish Kumar EE(C)Dr. III
23	R/B opposite Badli village (New)	PWD drain Badli Mor Station	9460m	315	95	Sewage/sludge mixed water	315	DDA	work is in progress	0.88	0.4638	Feb, 2023	Sh. R. P. Singh CE(DR)PR-III	Sh. Ajay Shokeen, EE(ISP)
24	L/B Badli village	L/B Badli village	9700m	13	3	Sewage/sludge mixed water	13	MCD	Estimate Stage	-	-	June 2023	Sh. Sukhpal Singh ACE(M)-3	Anil Kumar Jain, AEE M-5
25	L/B Badli village	L/B Badli village	9970m	17	3	Sewage/sludge mixed water	17	MCD	Estimate Stage	-	-	June 2023	Sh. Sukhpal Singh ACE(M)-3	Anil Kumar Jain, AEE M-5
26	R/B Rohini Sec-15 Behind ESI Hospital	R/B Rohini Sec-15 Behind ESI Hospital	12370m	483	37	Sewage/sludge mixed water	483	DDA	Estimate Stage	-	-	June 2023	Sh. Sukhpal Singh ACE(M)-3/Sh. B S Rawat ACE(M)-7	O.P. Gupta, EE M-13/P.K.Verma AEE(M)12
27	L/B Rohini Sec-16	L/B Rohini Sec-16	12418m	137	9	Sewage/sludge mixed water	137	DDA	work in progress	70	47	April 2023	Sh. Sukhpal Singh ACE(M)-3	S.K. Chauhan, AEE M-6
28	R/B Rohini Sec-11	R/B Rohini Sec-11	12940m	215	3	Sewage/sludge mixed water	215	DDA	Work of laying of sewer line is in progress.	69	47	May 2023	Sh. R. P. Singh CE(Dr.)Proj-III /Sh. Sukhpal Singh ACE(M)-3	V.P. Sharma, EE(C)Dr.-XII /S.K. Chauhan, AEE M-6
29	L/B Rohini Sec-16	L/B Rohini Sec-16	13410m	37	4	Sewage/sludge mixed water	37	DDA	Tender Received Work under award	-	-	April 2023	Sh. Sukhpal Singh ACE(M)-3	S.K. Chauhan, AEE M-6
30	L/B Rohini Sec-17	L/B Rohini Sec-17	13900m	14	2	Sewage/sludge mixed water	14	DDA	Tender Received Work under award	-	-	April 2023	Sh. Sukhpal Singh ACE(M)-3	Paramvir, EE M-7

Details of 2 Unintercepted Sub Drains Outfaling into Shahdara Drain

SI No.	ISP /Present Nomenclature	Name of Sub-Drain	Measured Flow in MGD	Design Flow in MGD	Present Flow in MGD	If Yes (Terminating Pump Station) If No (Reason)	Present Staus	Physical Progress (%)	Financial Progress (%)	Timeline	Nodal Officer (Chief Engineer)	Name of EE and Division
1	SHL05 (SH R 51 New)	Opp Choudary Mahesh Market Hallal Chouk Old Seelampuri (Seelampuri sub Drain)	3.45	3.3	3.45	Trapped to Existing Trunk Sewer 5, which is terminating at Preet Vihar SPS	Non Intercepted	72.8	50.3	June 2023	Sh. R.P. Singh, CE(DR)PR-III	Sh. Ajay Kumar Shokeen EE(ISP)
2	SH L05A SHR 63 New	Kanti Nagar Opp to Health Centre and Maternity Hospital	0	0	3.95		Non Intercepted	72.8	50.3	June 2023	Sh. R.P. Singh, CE(DR)PR-III	Sh. Ajay Kumar Shokeen EE(ISP)

Extending Sewerage network in unsewered areas in all 1799 unauthorised colonies

S. No.	Reg. no	Part	Name and addresss of UC	AC Name	Present status	physical progress	financial progress	Timelin e	Concerned CE	Name of EE & Division
Unauthorised Colonies where Sewer Line works are in progress										
1	859		Palam Apt.Bijwasan,Najafgarh Delhi-61	Bijwasan	Work will be started soon	0	0	Sep-23	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Sh.OP Sharma, EE(C)Dr-XIV
2	1239		Dr.Bhim Rao Ambedkar Cly Near Bijwasan Village,Delhi	Bijwasan	Work will be started soon	0	0	Sep-23	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Sh.OP Sharma, EE(C)Dr-XIV
3	117-(ELD)		Bijwashan Extn. Bijwashan Village New Delhi	Bijwasan	work in progress	0%	0%	Sep-23	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Sh.OP Sharma, EE(C)Dr-XIV
4	59-(ELD)		Sani Mohalla(Near Electrition Office) Bijwasan, New Delhi-61	Bijwasan	Work will be started soon	0%	0%	Sep-23	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Sh.OP Sharma, EE(C)Dr-XIV
5	74-(ELD)		Saini Mohalla Extn B- Block Bijwasan Village New Delhi 61	Bijwasan	Work will be started soon	0%	0%	Sep-23	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Sh.OP Sharma, EE(C)Dr-XIV
6	83-(ELD)		Bijwashan Extn. Bijwashan Village New Delhi 61	Bijwasan	Work will be started soon	0%	0%	Sep-23	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Sh.OP Sharma, EE(C)Dr-XIV
7	839		Samalka Extn.(East) Telephone Exchange Road Samalka,New Delhi	Bijwasan	Work in progress	50%	0%	Jun-23	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Sh.OP Sharma, EE(C)Dr-XIV
8	901		Samalka Extn.Kapashera Chowk Najafgarh Road	Bijwasan	Work in progress	30%	0%	Jun-23	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Sh.OP Sharma, EE(C)Dr-XIV
9	1132		Samalka Extn. Old Gurgaon Road New Delhi-37	Bijwasan	Work in progress	25%	0%	Jun-23	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Sh.OP Sharma, EE(C)Dr-XIV
10	58-(LOP)		Samalka Village, New Delhi-37	Bijwasan	Work in progress	25%	0%	Jun-23	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Sh.OP Sharma, EE(C)Dr-XIV
11	62		Vasant Kunj Enclave, B-Block, Mlikapur Kohi, Village Rangpuri	Bijwasan	Work in progress	62%	46%	Jun-23	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Sh.OP Sharma, EE(C)Dr-XIV
12	126		Saidulajab Extn. Mehrauli, New Delhi-68	Chhatarpur	Sewer line laid	95%	90%	31.03.23	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Sh. Tausif Saifuddin,EE(C)DR-VI
13	165		Freedom Fighters Colony, Neb Sarai	Chhatarpur	Sewer line laid	95%	90%	31.03.23	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Sh. Tausif Saifuddin,EE(C)DR-VI
14	330		Indira Enclave, Neb Sarai	Chhatarpur	Sewer line laid	95	90	31.03.23	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Sh. Tausif Saifuddin,EE(C)DR-VI
15	459		Freedom Fighter Enclave, Nev Sarai, Delhi-68	Chhatarpur	Sewer line laid	95	90	31.03.23	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Sh. Tausif Saifuddin EE(C)DR VI
16	978		Neb Sarai Extn.Area Delhi-68	Chhatarpur	Sewer line laid	95	90	31.03.23	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Sh. Tausif Saifuddin,EE(C)DR-VI
17	1031		Freedom Fighters Enclave Neb Sarai Delhi-68	Chhatarpur	Sewer line laid	95	90	31.03.23	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Sh. Tausif Saifuddin,EE(C)DR-VI
18	1054		Saidulajab Extn.Paryavaran Complex Delhi-30	Chhatarpur	Sewer line laid	95	90	31.03.23	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Sh. Tausif Saifuddin,EE(C)DR-VI
19	1067		Neb Sarai Harijan colony Delhi-68	Chhatarpur	Sewer line laid	95	90	31.03.23	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Sh. Tausif Saifuddin,EE(C)DR-VI
20	1119		Neb Valley IGNOU Road, Neb Sarai, Delhi-68	Chhatarpur	Sewer line laid	95	90	31.03.23	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Sh. Tausif Saifuddin,EE(C)DR-VI

S. No.	Reg. no	Part	Name and address of UC	AC Name	Present status	physical progress	financial progress	Timeline	Concerned CE	Name of EE & Division
Unauthorised Colonies where Sewer Line works are in progress										
21	1120		Freedom Fighters Enclave Neb Sarai Delhi-68	Chhatarpur	Sewer line laid	95	90	31.03.23	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Sh. Tausif Saifuddin,EE(C)DR-VI
22	1244	A	Neb Sarai Extn.,Ph-II IGNOU Road Delhi	Chhatarpur	Sewer line laid	95	90	31.03.23	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Sh. Tausif Saifuddin,EE(C)DR-VI
23	1244		Neb Sarai Extn.,Ph-II IGNOU Road Delhi	Chhatarpur	Sewer line laid	95%	90%	31.03.23	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Sh. Tausif Saifuddin,EE(C)DR-VI
24	1355		Freedom Fighters Enclave, Near Neb Sarai, Mehrauli, Delhi-68	Chhatarpur	Sewer line laid	95%	90%	31.03.23	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Sh. Tausif Saifuddin,EE(C)DR-VI
25	1355	B	Freedom Fighters Enclave, Near Neb Sarai, Mehrauli, Delhi-68	Chhatarpur	Sewer line laid	95%	90%	31.03.23	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Sh. Tausif Saifuddin,EE(C)DR-VI
26	1389		Freedom Fighters Enclave Delhi-68	Chhatarpur	Sewer line laid	95%	90%	31.03.23	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Sh. Tausif Saifuddin,EE(C)DR-VI
27	1446		Saidulajaib Extn., Kohinoor Enclave, M.B.Road, Opp. CISF Complex.	Chhatarpur	Sewer line laid	95%	90%	31.03.23	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Sh. Tausif Saifuddin,EE(C)DR-VI
28	1513	A	Saidulajaib Extn., New Delhi-30	Chhatarpur	Sewer line laid	95%	90%	31.03.23	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Sh. Tausif Saifuddin,EE(C)DR-VI
29	1513	B	Saidulajaib Extn., New Delhi-30	Chhatarpur	Sewer line laid	95%	90%	31.03.23	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Sh. Tausif Saifuddin,EE(C)DR-VI
30	1587		FF CC Colony, Neb Sarai, New Delhi	Chhatarpur	Sewer line laid	95%	90%	31.03.23	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Sh. Tausif Saifuddin,EE(C)DR-VI
31	108-(ELD)		Neb Sarai New Delhi 68	Chhatarpur	Sewer line laid	95%	90%	31.03.23	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Sh. Tausif Saifuddin,EE(C)DR-VI
32	114-(ELD)		Saidulajaib Village Residance Welfare Association New Delhi	Chhatarpur	Sewer line laid	95%	90%	31.03.23	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Sh. Tausif Saifuddin,EE(C)DR-VI
33	31-(LOP)		Neb Sarai Extn. Area New Delhi 68	Chhatarpur	Sewer line laid	95%	90%	31.03.23	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Sh. Tausif Saifuddin,EE(C)DR-VI
34	44-(LOP)		Freedom Fighters Community Development & Welfare Association, Neb Sarai New Delhi 68	Chhatarpur	Sewer line laid	95	90	31.03.23	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Sh. Tausif Saifuddin,EE(C)DR-VI
35	1415		Saidulatab Extn.J-Block, Paryavaran Complex, Delhi-30	Chhatarpur	sewer line laid	95	90	31.03.23	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Sh. Tausif Saifuddin,EE(C)DR-VI
36	143		Freedom Fighters Enclave, IGNOU Road, Neb Sarai, New Delhi-68	Chhattarpur	Sewer line laid	95	90	31.03.23	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Sh. Tausif Saifuddin,EE(C)DR-VI
37	294		Freedom Fighters Vihar, Nebsarai, New Delhi	Chhattarpur	Sewer line laid	95	90	31.03.23	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Sh. Tausif Saifuddin,EE(C)DR-VI
38	180		Dr. Ambedkar Colony, Chhatarpur	Chhatarpur	work is in progress	90	81	30.06.23	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Sh. Tausif Saifuddin,EE(C)DR-VI
39	211		Dr. Ambedkar Colony, Andheria Morh, Chhatarpur	Chhatarpur	work in progress	90	81	31.03.23	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Sh. Tausif Saifuddin,EE(C)DR-VI
40	735		Chhatarpur Enclave, D-Block Phase-I, New Delhi-68	Chhatarpur	Sewer line is in progress	90	90	30.06.23	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Sh. Tausif Saifuddin,EE(C)DR-VI

S. No.	Reg. no	Part	Name and address of UC	AC Name	Present Status	physical progress	financial progress	Timeline	Concerned CE	Name of EE & Division
Unauthorised Colonies where Sewer Line works are in progress										
41	456		Islam Colony Mehrauli	Mehrauli	work in progress	31.47	26.12	30.06.23	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Sh. Tausif Saifuddin EE(C)DR VI
42	752		Raghu Nagar Pankha Road New Delhi-45	DWARKA	work in progress	95	61.41	31.03.23	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Sh.OP Sharma, EE(C)Dr-XIV
43	1050		Syndicate Enclave & Raghu Nagar Delhi-45	DWARKA	Work in progress	5	0	31.03.23	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Sh.OP Sharma, EE(C)Dr-XIV
44	224		Pankaj Garden near Ambarhai, Sec-19, Dwarka	Matiala	Work in progress	45	5.36	Jul-23	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Sh. OP Sharma, EE(C)Dr-XIV
45	601		Qutab Vihar Ph-II, New Delhi-71	Matiala	work in progress	35	4.17	Jul-23	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Sh. OP Sharma, EE(C)Dr-XIV
46	654		Goyala Vihar, Najafgarh, Delhi	Matiala	work in progress	45	5.36	Jul-23	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Sh. OP Sharma, EE(C)Dr-XIV
47	1193		Qutab Vihar Ph-I Najafgarh Delhi-71	Matiala	Work in progress	35	4.17	Jul-23	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Sh. OP Sharma, EE(C)Dr-XIV
48	42-(LOP)		Qutub Vihar Phase I, Extn. E- Block New Delhi 59	Matiala	Work in progress	30	3.57	Jul-23	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Sh. OP Sharma, EE(C)Dr-XIV
49	29		Shivani Enclave Ph-I, II, III, Kakrola, New Delhi-43	Matiala	Work in progress	89	60.98	31.03.23	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Sh. OP Sharma, EE(C)Dr-XIV
50	89		Nishat Park, Kakrola Mor, Najafgarh Road, New Delhi	Matiala	Work in progress	60	41.11	31.03.23	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Sh. OP Sharma, EE(C)Dr-XIV
51	367		Ambika Enclave, Kakrola, Delhi-43	Matiala	work in progress	95	65.09	31.03.23	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Sh. OP Sharma, EE(C)Dr-XIV
52	380		Patel Garden Extn., Najafgarh Road, Kakrola More, Delhi	Matiala	work in progress	80	54.81	31.03.23	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Sh. OP Sharma, EE(C)Dr-XIV
53	395		Nand Vihar Kakrola, New Delhi-43	Matiala	Work in progress	95	65.09	31.03.23	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Sh. OP Sharma, EE(C)Dr-XIV
54	438		Shyam Vihar, Kakrola	Matiala	work in progress	60	41.11	31.03.23	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Sh. OP Sharma, EE(C)Dr-XIV
55	491		Bharat Vihar, A-Block, Kakrola, New Delhi-43	MATIALA	work in progress	50	34.26	31.03.23	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Sh. OP Sharma, EE(C)Dr-XIV
56	491	B	Bharat Vihar, A-Block, Kakrola, New Delhi-43	MATIALA	work in progress	50	34.26	31.03.23	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Sh. OP Sharma, EE(C)Dr-XIV
57	604		Hari Vihar, Main Najafgarh Road, Kakrola, New Delhi-43	Matiala	work in progress	70	47.95	31.03.23	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Sh. OP Sharma, EE(C)Dr-XIV
58	624		Raju Extn., Old Palam Road, Kakrola, New Delhi-43	Matiala	work in progress	75	68.5	31.03.23	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Sh. OP Sharma, EE(C)Dr-XIV
59	694		Vikas Vihar near Kakrola	Matiala	work in progress	60	41.1	31.03.23	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Sh. OP Sharma, EE(C)Dr-XIV
60	793		Suraj Vihar and Bajaj Enclave Extn. N G Road, Uttam Nagar	Matiala	work in progress	75	51.37	31.03.23	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Sh. OP Sharma, EE(C)Dr-XIV

S. No.	Reg. no	Part	Name and address of UC	AC Name	Present status	physical progress	financial progress	Timeline	Concerned CE	Name of EE & Division
Unauthorised Colonies where Sewer Line works are in progress										
61	811		Bharat Vihar C- Block Kakrola Extn.Kakrola	matiala	work in progress	50	34.25	31.03.23	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Sh. OP Sharma, EE(C)Dr-XIV
62	960		Shiv Park Kakrola, Old Palam Road Delhi	Matiala	Work in progress	95	65.07	15.02.23	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Sh. OP Sharma, EE(C)Dr-XIV
63	1177		Raju Enclave Old Palam Road Kakrola,New Delhi	Matiala	Work in progress	85	58.22	31.03.23	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Sh. OP Sharma, EE(C)Dr-XIV
64	1298		Mohit Nagar Uttam Nagar, Delhi	Matiala	Work in progress	70	47.95	31.03.23	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Sh. OP Sharma, EE(C)Dr-XIV
65	1314		Sulakul Vihar Uttam Nagar N..D-43	Matiala	Work in progress	90	61.65	31.03.23	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Sh. OP Sharma, EE(C)Dr-XIV
66	1337		Chandra Park, A & B Block, Old Palam Road New Delhi	MATIALA	Work in progress	75	51.37	31.03.23	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Sh. OP Sharma, EE(C)Dr-XIV
67	1345		Bajaj Enclave Old Palam Road Kakrola More, N.D	MATIALA	Work in progress	75	51.37	31.03.23	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Sh. OP Sharma, EE(C)Dr-XIV
68	1544		Tara Nagar, Old Palam Road, kakrola, New Delhi	Matiala	work in progress	60	41.1	31.03.23	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Sh. OP Sharma, EE(C)Dr-XIV
69	31		Najafgarh Park Colony, Block A, B, & C, Dichaon Road, New Delhi-43	NAJAFGARH	work will be started soon	0%	0%	Dec-23	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Sh. OP Sharma, EE(C)Dr-XIV
70	41		New Hira Park, Dichaon Road, Najafgarh, New Delhi-43	NAJAFGARH	work will be started soon	0%	0%	Dec-23	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Sh. OP Sharma, EE(C)Dr-XIV
71	64		Shiv Enclave, Main Dichaon Road, Najafgarh, New Delhi-43	NAJAFGARH	work will be started soon	0%	0%	Dec-23	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Sh. OP Sharma, EE(C)Dr-XIV
72	98		Dichaon Enclave opp. D. K. Depot, Nangloi Road	NAJAFGARH	work in progress	5%	0%	Dec-23	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Sh. OP Sharma, EE(C)Dr-XIV
73	152		Indira Market & Aggarwal Colony, Haibatpura, Najafgarh, New Delhi-43	NAJAFGARH	work will be started soon	0%	0%	Dec-23	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Sh. OP Sharma, EE(C)Dr-XIV
74	317		Bajrang Enclave, Nangloi Road,Najafgarh	NAJAFGARH	work will be started soon	0%	0%	Dec-23	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Sh. OP Sharma, EE(C)Dr-XIV
75	511		Ugarsen Park, Nangloi Road, Delhi-43	NAJAFGARH	work will be started soon	0%	0%	Dec-23	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Sh. OP Sharma, EE(C)Dr-XIV
76	513	A	Shiv Enclave Extn., Nangloi Road, Najafgarh, Delhi-43	NAJAFGARH	work will be started soon	0%	0%	Dec-23	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Sh. OP Sharma, EE(C)Dr-XIV
77	513	B	Shiv Enclave Extn., Nangloi Road, Najafgarh, Delhi-43	NAJAFGARH	work will be started soon	0%	0%	Dec-23	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Sh. OP Sharma, EE(C)Dr-XIV
78	538		Deepak Vihar, Najafgarh, Delhi	NAJAFGARH	work will be started soon	0%	0%	Dec-23	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Sh. OP Sharma, EE(C)Dr-XIV
79	648	A	Najafgarh Extn. (Maksudabad), Nangloi Road, Delhi	NAJAFGARH	work will be started soon	0%	0%	Dec-23	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Sh. OP Sharma, EE(C)Dr-XIV
80	648	B	Najafgarh Extn. (Maksudabad), Nangloi Road, Delhi	NAJAFGARH	work will be started soon	0%	0%	Dec-23	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Sh. OP Sharma, EE(C)Dr-XIV

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Unauthorised Colonies where Sewer Line works are in progress										
81	648	C	Najafgarh Extn. (Maksudabad), Nangloi Road, Delhi	NAJAFGARH	work will be started soon	0%	0%	Dec-23	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Sh. OP Sharma, EE(C)Dr-XIV
82	939		Shiv Nagar Virendra Market Raghuvir Enclave Najafgarh Delhi-43	NAJAFGARH	work will be started soon	0%	0%	Dec-23	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Sh. OP Sharma, EE(C)Dr-XIV
83	939	A	Shiv Nagar Virendra Market Raghuvir Enclave Najafgarh Delhi-43	NAJAFGARH	work will be started soon	0%	0%	Dec-23	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Sh. OP Sharma, EE(C)Dr-XIV
84	989		Laxmi Vihar Block A B C Main Najafgarh Road Near D.T.C. Dept.Najafgarh	NAJAFGARH	work will be started soon	0%	0%	Dec-23	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Sh. OP Sharma, EE(C)Dr-XIV
85	1058		Sultan Garden B- Block Najafgarh Nangloi Road Delhi-43	NAJAFGARH	work will be started soon	0%	0%	Dec-23	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Sh. OP Sharma, EE(C)Dr-XIV
86	1104		Sainik Niketan Najafgarh, Delhi	NAJAFGARH	work will be started soon	0%	0%	Dec-23	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Sh. OP Sharma, EE(C)Dr-XIV
87	1219		Lokesh Park & Heera park extn., Najafgarh, Delhi	NAJAFGARH	work will be started soon	0%	0%	Dec-23	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Sh. OP Sharma, EE(C)Dr-XIV
88	1335		Laxmi vihar B- Block Nangli, Sakravagti, Delhi	NAJAFGARH	work will be started soon	0%	0%	Dec-23	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Sh. OP Sharma, EE(C)Dr-XIV
89	1372		Nirmal Vihar Najafgarh, Delhi	NAJAFGARH	work will be started soon	0%	0%	Dec-23	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Sh. OP Sharma, EE(C)Dr-XIV
90	1388		Shri Anand Niketan Laxmi Vihar D-Block Najafgarh, Delhi	NAJAFGARH	work will be started soon	0%	0%	Dec-23	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Sh. OP Sharma, EE(C)Dr-XIV
91	1481		Lokesh Park, Near DTC Bus Terminal, Bahadurgarh Road.	NAJAFGARH	work will be started soon	0%	0%	Dec-23	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Sh. OP Sharma, EE(C)Dr-XIV
92	84-(ELD)		Dichaon Kalan Extn, Main Dichaon Kalan Road, Najafgarh New Delhi 43	NAJAFGARH	work will be started soon	0%	0%	Dec-23	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Sh. OP Sharma, EE(C)Dr-XIV
93	9		Krishna Enclave Opp. C.R.P.F. Camp, Dichawn Road, Jharoda Kalan	NAJAFGARH	work in progress	83.00	27.03	Dec-23	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Sh. OP Sharma, EE(C)Dr-XIV
94	69		Janta Vihar, Jharoda Road, Najafgarh	NAJAFGARH	work in progress	78.50	27.32	Dec-23	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Sh. OP Sharma, EE(C)Dr-XIV
95	69	A	Janta Vihar, Jharoda Road, Najafgarh	NAJAFGARH	work in progress	78.50	27.32	Dec-23	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Sh. OP Sharma, EE(C)Dr-XIV
96	72		Ekta Vihar (Block A, B & C) near New Grain Market, Jharoda Road, Najafgarh	NAJAFGARH	work in progress	58.00	5.20	Dec-23	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Sh. OP Sharma, EE(C)Dr-XIV
97	108		Gopal Nagar, N-Block, M. D. Road, Najafgarh	NAJAFGARH	work in progress	43.00	14.98	Dec-23	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Sh. OP Sharma, EE(C)Dr-XIV
98	116	A	Vinoba Enclave, CRPF, Jharoda Kalan	NAJAFGARH	work in progress	72.00	27.75	Dec-23	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Sh. OP Sharma, EE(C)Dr-XIV
99	116	B	Vinoba Enclave, CRPF, Jharoda Kalan	NAJAFGARH	work in progress	72.00	27.75	Dec-23	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Sh. OP Sharma, EE(C)Dr-XIV
100	144		Chandan Place, Kali Piau, Jharoda Road, Najafgarh	NAJAFGARH	work in progress	82.00	28.80	Dec-23	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Sh. OP Sharma, EE(C)Dr-XIV

S. No.	Reg. no	Part	Name and address of UC	AC Name	Present status	physical progress	financial progress	Timeline	Concerned CE	Name of EE & Division
Unauthorised Colonies where Sewer Line works are in progress										
101	159		Naya Gopal Nagar, Surakhpur Road, Najafgarh, New Delhi-43	NAJAFGARH	work in progress	62.00	21.56	Dec-23	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Sh. OP Sharma, EE(C)Dr-XIV
102	163		New Gopal Nagar Extn. ABCD Block, South of Dhansa Road, Najafgarh	NAJAFGARH	work in progress	65.00	5.83	Dec-23	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Sh. OP Sharma, EE(C)Dr-XIV
103	170		Saraswati Kunj, C.R.P.F. Road, Jharoda Kalan, Najafgarh	NAJAFGARH	work in progress	71.00	24.62	Dec-23	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Sh. OP Sharma, EE(C)Dr-XIV
104	177		Vinoba Enclave Ext. CRPF Colony, Jahroda Kalan, Najafgarh, New Delhi-72	NAJAFGARH	work in progress	72.00	27.75	Dec-23	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Sh. OP Sharma, EE(C)Dr-XIV
105	206		Gopal Nagar Ph-2, Z-Block, New Delhi-43	NAJAFGARH	work in progress	20.00	1.79	Dec-23	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Sh. OP Sharma, EE(C)Dr-XIV
106	253		Shri Krishna Colony, Surakhpur Road, Gopal Nagar, Najafgarh	NAJAFGARH	work in progress	93.00	8.34	Dec-23	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Sh. OP Sharma, EE(C)Dr-XIV
107	363		Gopal Nagar Extn. Main Surakhpur Road, Najafgarh	NAJAFGARH	Work yet to be started	0%	0%	Dec-23	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Sh. OP Sharma, EE(C)Dr-XIV
108	364		Prem Nagar, G-Block, Leftout Portion near Sant Kabir Ashram, Najafgarh	NAJAFGARH	Work yet to be started	0%	0%	Dec-23	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Sh. OP Sharma, EE(C)Dr-XIV
109	393		Gopal Nagar Extn., P&R Block, Najafgarh	NAJAFGARH	Work yet to be started	0%	0%	Dec-23	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Sh. OP Sharma, EE(C)Dr-XIV
110	403		New Gopal Nagar, A&B Block, Nanak Piou, Dansa Road, Najafgarh, Delhi	NAJAFGARH	Work yet to be started	0%	0%	Dec-23	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Sh. OP Sharma, EE(C)Dr-XIV
111	413		Naveen Place D-Block Najafgarh, New Delhi	NAJAFGARH	work in progress	72	6.45	Dec-23	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Sh. OP Sharma, EE(C)Dr-XIV
112	417	A	Saraswati Enclave, Gopal Nagar Surakhpur Road	NAJAFGARH	work in progress	50	4.48	Dec-23	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Sh. OP Sharma, EE(C)Dr-XIV
113	417	B	Saraswati Enclave, Gopal Nagar Surakhpur Road	NAJAFGARH	work in progress	50	4.48	Dec-23	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Sh. OP Sharma, EE(C)Dr-XIV
114	476	A	Gopal Nagar, M-N Block, Najafgarh, Delhi-43	NAJAFGARH	work in progress	48	4.3	Dec-23	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Sh. OP Sharma, EE(C)Dr-XIV
115	476	B	Gopal Nagar, M-N Block, Najafgarh, Delhi-43	NAJAFGARH	work in progress	49	4.3	Dec-23	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Sh. OP Sharma, EE(C)Dr-XIV
116	495		Sainik Enclave, CRPF Colony, Jharodakalan, New Delhi-72	NAJAFGARH	work in progress	40	3.58	Dec-23	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Sh. OP Sharma, EE(C)Dr-XIV
117	534		Naveen Place, Jharoda Road, Najafgarh	NAJAFGARH	work in progress	72	25	Dec-23	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Sh. OP Sharma, EE(C)Dr-XIV
118	640		Sainik Enclave, Jharoda Kalan Road, Najafgarh	NAJAFGARH	work in progress	50	17.4	Dec-23	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Sh. OP Sharma, EE(C)Dr-XIV
119	645		Sainik Enclave, Part-II, Jharoda Kala, Najafgarh, Delhi	NAJAFGARH	work in progress	80	27.84	Dec-23	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Sh. OP Sharma, EE(C)Dr-XIV
120	685		Krishna Enclave Part-II, Dhichaon Kalan Road, New Delhi-72	NAJAFGARH	work in progress	83	28.68	Dec-23	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Sh. OP Sharma, EE(C)Dr-XIV

S. No.	Reg. no	Part	Name and addresss of UC	AC Name	Present Status	physical progress	financial progress	Timelin e	Concerned CE	Name of EE & Division
Unauthorised Colonies where Sewer Line works are in progress										
121	689		Shyam Enclave (Z-Block), Gopal Nagar Extn. Najafgarh	NAJAFGARH	work in progress	85	29.53	Dec-23	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Sh. OP Sharma, EE(C)Dr-XIV
122	690	A	Mitraon Extn. Main Dhansa Road, Najafgarh, New D elhi-43	NAJAFGARH	work in progress	50	17.4	Dec-23	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Sh. OP Sharma, EE(C)Dr-XIV
123	690	B	Mitraon Extn. Main Dhansa Road, Najafgarh, New D elhi-43	NAJAFGARH	work in progress	50	17.4	Dec-23	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Sh. OP Sharma, EE(C)Dr-XIV
124	690	C	Mitraon Extn. Main Dhansa Road, Najafgarh, New D elhi-43	NAJAFGARH	work in progress	50	17.4	Dec-23	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Sh. OP Sharma, EE(C)Dr-XIV
125	690	D	Mitraon Extn. Main Dhansa Road, Najafgarh, New D elhi-43	NAJAFGARH	work in progress	50	17.4	Dec-23	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Sh. OP Sharma, EE(C)Dr-XIV
126	705		New Roshanpura Extn. 'Y' Block, Paprawat Road, Najafgarh, New Delhi-43	NAJAFGARH	Under Estimate Stage	0	0	Dec-23	Sh. R.P Singh, Chief Engr (Dr)-III	Sh. Satyender Dabas, EE(C)Dr-XV
127	712		Mahesh Garden ,Main Bahadur Garh Road,Najafgarh, New Delhi-43	NAJAFGARH	work in progress	80	27.84	Dec-23	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Sh. OP Sharma, EE(C)Dr-XIV
128	712	A	Mahesh Garden ,Main Bahadur Garh Road,Najafgarh, New Delhi-43	NAJAFGARH	work in progress	80	27.84	Dec-23	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Sh. OP Sharma, EE(C)Dr-XIV
129	722	A	Baba Hari Dass Nagar, Najafgarh,Bahadurgarh Road, Delhi	NAJAFGARH	work in progress	58	20.18	Dec-23	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Sh. OP Sharma, EE(C)Dr-XIV
130	733		Kashmere Enclave, Kishan Chand Enclave, Bosco Colony, Arya Nagar, Gopal Nagar Extn. Najafgarh	NAJAFGARH	work in progress	60	5.38	Dec-23	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Sh. OP Sharma, EE(C)Dr-XIV
131	804		Surya Kunj Bahadurgarh Road Najafgarh Delhi-43	NAJAFGARH	work in progress	70	6	Dec-23	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Sh. OP Sharma, EE(C)Dr-XIV
132	828		Chetan Vihar (Gopal Nagar Extn.) Dhansa Road Najafgarh,Delhi	NAJAFGARH	work in progress	11	1	Dec-23	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Sh. OP Sharma, EE(C)Dr-XIV
133	849		New Roshanpura Extn.Part-II(Prem Nagar 'G' Block) Najafgarh,Delhi	NAJAFGARH	Under Estimate Stage	0	0	Dec-23	Sh. R.P Singh, Chief Engr (Dr)-III	Sh. Satyender Dabas, EE(C)Dr-XV
134	895		Haibatpura Extn Near Anaj Mandi Bahadurgarh Road Najafgarh,Delhi	NAJAFGARH	work in progress	46	4	Dec-23	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Sh. OP Sharma, EE(C)Dr-XIV
135	896		Aradhana Enclave Gopal Nagar Extn.Najafgarh,New Delhi	NAJAFGARH	work in progress	51	4	Dec-23	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Sh. OP Sharma, EE(C)Dr-XIV
136	963		West Gopal Nagar Ph-II Surakh Pur Road Najafgarh,Delhi	NAJAFGARH	Work yet to be started	0	0	Dec-23	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Sh. OP Sharma, EE(C)Dr-XIV
137	976		Prem Nagar H Block Old Khaira Road Najafgarh Delhi-43	NAJAFGARH	Work yet to be started	0	0	Dec-23	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Sh. OP Sharma, EE(C)Dr-XIV
138	980		Nanda Enclave Dhansa Road Najafgarh,Delhi	NAJAFGARH	Work yet to be started	0	0	Dec-23	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Sh. OP Sharma, EE(C)Dr-XIV
139	985		East Krishna Vihar A B Block Khaira Road Najafgarh, Delhi	NAJAFGARH	Work yet to be started	0	0	Dec-23	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Sh. OP Sharma, EE(C)Dr-XIV
140	1042		Gopal Nagar Ph-2 Z- Block Surkhpur Road Najafgarh, Delhi	NAJAFGARH	Work in progress	54	4.84	Dec-23	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Sh. OP Sharma, EE(C)Dr-XIV

S. No.	Reg. no	Part	Name and address of UC	AC Name	Present status	physical progress	financial progress	Timelin e	Concerned CE	Name of EE & Division
Unauthorised Colonies where Sewer Line works are in progress										
141	1053		Gopal Nagar Extn.Ph-I Main Khera Road Delhi-43	NAJAFGARH	Work yet to be started	0	0	Dec-23	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Sh. OP Sharma, EE(C)Dr-XIV
142	1057		Gopal Nagar 'P' Block & Gopal Ngr. Extn.-(E F G & H Blocks) Main Dhansa Rd	NAJAFGARH	Work yet to be started	0	0	Dec-23	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Sh. OP Sharma, EE(C)Dr-XIV
143	1081		Sunder Nagar Gopal Nagar Extn.Surakhpur Road Najafgarh Delhi	NAJAFGARH	work in progress	74	6.63	Dec-23	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Sh. OP Sharma, EE(C)Dr-XIV
144	1113		Surya Kunj Pt-I Dichiao Road Najafgarh,Delhi	NAJAFGARH	work in progress	70.76	6.34	Dec-23	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Sh. OP Sharma, EE(C)Dr-XIV
145	1126		Gopal Nagar Ph-II Shyam Vihar Chouhan Enclave Najafgarh,Delhi	NAJAFGARH	work in progress	20	1.79	Dec-23	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Sh. OP Sharma, EE(C)Dr-XIV
146	1127	A	Gopal Nagar B- Block Main Dhansa Road Najafgarh,Delhi	NAJAFGARH	Work yet to be started	0	0	Dec-23	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Sh. OP Sharma, EE(C)Dr-XIV
147	1127	B	Gopal Nagar B- Block Main Dhansa Road Najafgarh,Delhi	NAJAFGARH	Work yet to be started	0	0	Dec-23	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Sh. OP Sharma, EE(C)Dr-XIV
148	1134		Main Gopal Nagar Najafgarh, Delhi	NAJAFGARH	Work yet to be started	0	0	Dec-23	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Sh. OP Sharma, EE(C)Dr-XIV
149	1161		Nanu Ram Park HaibatPura Jharoda Road Najafgarh,Delhi	NAJAFGARH	Work in progress	47	4.21	Dec-23	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Sh. OP Sharma, EE(C)Dr-XIV
150	1191	A	Krishna vihar West Najafgarh,Delhi	NAJAFGARH	Work yet to be started	0	0	Dec-23	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Sh. OP Sharma, EE(C)Dr-XIV
151	1191	B	Krishna vihar West Najafgarh,Delhi	NAJAFGARH	Work yet to be started	0	0	Dec-23	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Sh. OP Sharma, EE(C)Dr-XIV
152	1192		Dalip Vihar, Near Suraj Cinema, Najafgarh, Delhi	NAJAFGARH	Under Estimate Stage	0%	0%	Dec-23	Sh. R.P Singh, Chief Engr (Dr)-III	Sh. Satyender Dabas, EE(C)Dr-XV
153	1197		Satyam Puram Jharoda Kalan Border Delhi	NAJAFGARH	Work in progress	83	7.48	Dec-23	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Sh. OP Sharma, EE(C)Dr-XIV
154	1235		Gopal Nagar Extn.Ph.II Block A & B,Surakhpur Road, Najafgarh	NAJAFGARH	Work in progress	20	1.79	Dec-23	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Sh. OP Sharma, EE(C)Dr-XIV
155	1273	A	Gopal nagar Extn.Najafgarh,Delhi	NAJAFGARH	Work in progress	30	2.69	Dec-23	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Sh. OP Sharma, EE(C)Dr-XIV
156	1273	B	Gopal nagar Extn.Najafgarh,Delhi	NAJAFGARH	Work in progress	30	2.69	Dec-23	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Sh. OP Sharma, EE(C)Dr-XIV
157	1276	A	Gopal nagar A- Block , Najafgarh,Delhi	NAJAFGARH	Work yet to be started	0%	0%	Dec-23	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Sh. OP Sharma, EE(C)Dr-XIV
158	1276	B	Gopal nagar A- Block , Najafgarh,Delhi	NAJAFGARH	Work yet to be started	0%	0%	Dec-23	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Sh. OP Sharma, EE(C)Dr-XIV
159	1276	C	Gopal nagar A- Block , Najafgarh,Delhi	NAJAFGARH	Work yet to be started	0%	0%	Dec-23	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Sh. OP Sharma, EE(C)Dr-XIV
160	1276	D	Gopal nagar A- Block , Najafgarh,Delhi	NAJAFGARH	Work yet to be started	0%	0%	Dec-23	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Sh. OP Sharma, EE(C)Dr-XIV

S. No.	Reg. no	Part	Name and address of UC	AC Name	Present Status	physical progress	financial progress	Timeline	Concerned CE	Name of EE & Division
Unauthorised Colonies where Sewer Line works are in progress										
161	1329		Vinoba Enclave A1 Block Najafgarh Main Road Opp.DSIDC SHOP, Delhi	NAJAFGARH	Work yet to be started	72	6.48	Dec-23	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Sh. OP Sharma, EE(C)Dr-XIV
162	1405		Naveen Place Block- C-I, Jharodha Rd., Najafgarh, Delhi	NAJAFGARH	Work in progress	72	6.45	Dec-23	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Sh. OP Sharma, EE(C)Dr-XIV
163	1449		Hari Dass Enclave, Jharoda Kalan, New Delhi-72	NAJAFGARH	Work in progress	65	5.83	Dec-23	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Sh. OP Sharma, EE(C)Dr-XIV
164	1459		Baba Haridas Enclave, B-Block, Jharoda Kalan, New Delhi-72.	NAJAFGARH	Work in progress	65	5.83	Dec-23	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Sh. OP Sharma, EE(C)Dr-XIV
165	1477		Prem Nagar, Z-Block, Paprawat Road, Najafgarh, Delhi-110043	NAJAFGARH	Work yet to be started	0%	0%	Dec-23	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Sh. OP Sharma, EE(C)Dr-XIV
166	1510		Mahesh Garden, No.1,Haibatpura, Bahadurgarh Road, Najafgarh.N.D.	NAJAFGARH	Work in progress	80	7.17	Dec-23	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Sh. OP Sharma, EE(C)Dr-XIV
167	1606		Gopal Nagar, Block AM & N Block Extn. Najafgarh	NAJAFGARH	Work yet to be started	0%	0%	Dec-23	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Sh. OP Sharma, EE(C)Dr-XIV
168	1611		Prem Nagar, D-Block Extension	NAJAFGARH	Work yet to be started	0%	0%	Dec-23	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Sh. OP Sharma, EE(C)Dr-XIV
169	100-(ELD)		Baba Hari Dass Colony, Jharoda Kalan New Delhi 72	NAJAFGARH	Work in progress	80	7.17	Dec-23	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Sh. OP Sharma, EE(C)Dr-XIV
170	137-(ELD)		Jharoda Kalan, Delhi 72	NAJAFGARH	Work in progress	37	3.31	Dec-23	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Sh. OP Sharma, EE(C)Dr-XIV
171	5-(LOP)		D- Block, Gopal Nagar Najafgarh New Delhi	NAJAFGARH	Work yet to be started	0	0	Dec-23	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Sh. OP Sharma, EE(C)Dr-XIV
172	65-(ELD)		Mitroun Uthan Samiti, ICE Factory Road, Village-Mitraoun, New Delhi-43	NAJAFGARH	Work in progress	20	1.79	Dec-23	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Sh. OP Sharma, EE(C)Dr-XIV
173	226		Zakir Nagar, H-Block, Okhla	Okhla	Work is in progress	43.59	30	31.12.23	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Sh. Tausif Saifuddin,EE(C)DR-VI
174	236		Abul Fazal Enclave, Block-E to N, New Delhi-25	Okhla	Work is in progress	43.59	36.17	31.12.23	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Sh. Tausif Saifuddin,EE(C)DR-VI
175	391		Abul Fazal Enclave (Main), Kalindikunj Road Okhla, New Delhi	Okhla	Work in progress	31.47	26.12	31.12.23	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Sh. Tausif Saifuddin,EE(C)DR-VI
176	391	A	Abul Fazal Enclave (Main), Kalindikunj Road Okhla, New Delhi	Okhla	Work in progress	31.47	26.12	31.12.23	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Sh. Tausif Saifuddin,EE(C)DR-VI
177	391	B	Abul Fazal Enclave (Main), Kalindikunj Road Okhla, New Delhi	Okhla	Work in progress	31.47	26.12	31.12.23	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Sh. Tausif Saifuddin,EE(C)DR-VI
178	767		Taimoor Nagar Extn.Near Kizrabad Delhi-65	Okhla	Work in progress	33.61	27.89	31.12.23	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Sh. Tausif Saifuddin,EE(C)DR-VI
179	1014		Zakir Nagar H- Block,Okhla Delhi-25	Okhla	Work in progress	33.78	28.03	31.12.23	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Sh. Tausif Saifuddin,EE(C)DR-VI
180	1069		Abul Fazal Enclave Pt-II Shahin Bagh,Delhi	Okhla	Work in progress	15.33	12.72	31.12.23	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Sh. Tausif Saifuddin,EE(C)DR-VI

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Unauthorised Colonies where Sewer Line works are in progress										
181	1069	B	Abul Fazal Enclave Pt-II Shahin Bagh, Delhi	Okhla	Work in progress	15.33	12.72	31.12.23	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Sh. Tausif Saifuddin, EE(C)DR-VI
182	1182	A	Abul Fazal Enclave Pt-II Block G & H Delhi-25	Okhla	work is in progress	0	0	31.12.23	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Sh. Tausif Saifuddin, EE(C)DR-VI
183	1182	B	Abul Fazal Enclave Pt-II Block G & H Delhi-25	Okhla	work is in progress	0	0	31.12.23	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Sh. Tausif Saifuddin, EE(C)DR-VI
184	1424		Batla House Okhla, Delhi	Okhla	work in progress	43.95	36.47	31.12.23	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Sh. Tausif Saifuddin, EE(C)DR-VI
185	1582		Nai Basti, (Harijan Basti) Okhla	Okhla	Work is yet to be started	0	0	31.12.23	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Sh. Tausif Saifuddin, EE(C)DR-VI
186	11-(ELD)		Taimoor Nagar, Mohalla Pilanji, Delhi-65	Okhla	work yet to be started	0	0	31.12.23	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Sh. Tausif Saifuddin, EE(C)DR-VI
187	119-(ELD)		Extended Abadi, Taimoor Nagar -I, Near Village Community Centre Taimoor Nagar, New Delhi-25	Okhla	work yet to be started	0	0	31.12.23	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Sh. Tausif Saifuddin, EE(C)DR-VI
188	27-(ELD)		Taimoor Nagar, Kapasia Mohalla Delhi-25	Okhla	Work yet to be started	0	0	31.12.23	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Sh. Tausif Saifuddin, EE(C)DR-VI
189	945	A	Sadh Nagar-II , F- Block New Delhi-45	PALAM	Work in progress	38	6.6	31.03.23	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Sh. OP Sharma, EE(C) Dr-XIV
190	945	B	Sadh Nagar-II , F- Block New Delhi-45	PALAM	Work in progress	41	7.12	31.03.23	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Sh. OP Sharma, EE(C) Dr-XIV
191	945	C	Sadh Nagar-II , F- Block New Delhi-45	PALAM	Work in progress	43	7.46	31.03.23	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Sh. OP Sharma, EE(C) Dr-XIV
192	1346		Sadh Nagar-II F- Block Gali No21 -25 New Delhi-45	PALAM	Work in progress	37	6.42	31.03.23	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Sh. OP Sharma, EE(C) Dr-XIV
193	1562		Sadh Nagar, E-Block, Part-II Palam Colony, New Delhi-110045	PALAM	work in progress	40	6.94	31.03.23	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Sh. OP Sharma, EE(C) Dr-XIV
194	908		Pul Pahladpur M. B.Road N.D-44	Tughlakabad	Sewer line is in progress	65	35	30.06.23	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Sh. Tausif Saifuddin, EE(C)DR-VI
195	1013		Hamdard Colony RZA Block Pul Pehlادpur, Delhi-44	Tughlakabad	Sewer line laid	100	100	31.03.2023	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Sh. Tausif Saifuddin, EE(C)DR-VI
196	1483	A	Village Lal Kuan, Block-D, Chungi No.3 & Block A, B Pul Pehlاد Pur,	Tughlakabad	Work is in progress	30	21	30.06.23	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Sh. Tausif Saifuddin, EE(C)DR-VI
197	1604		Pul Pahalad Pur	Tughlakabad	Work is in progress	65	54.26	30.06.23	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Sh. Tausif Saifuddin, EE(C)DR-VI
198	8	A	Inder Prasth Colony Nathu Pura, Burari, Delhi-84	Burari	work in progress	64.9	18.2	30-09-2023	Sh. S.K. Bhardwaj, Pr. Chief Engr (Dr)-II	Sh. Ashish Kumar, EE (C) Dr.-III
199	8	B	Inder Prasth Colony Nathu Pura, Burari, Delhi-84	Burari	work in progress	79.47	43	30-09-2023	Sh. S.K. Bhardwaj, Pr. Chief Engr (Dr)-II	Sh. Ashish Kumar, EE (C) Dr.-III
200	33		Bhagwan Park, Jharoda Majra, Burari, Delhi-84	Burari	work in progress	89%	83%	Apr-23	Sh. S.K. Bhardwaj, Pr. Chief Engr (Dr)-II	Sh. Anil Tyagi, EE(C)DR.X

S. No.	Reg. no	Part	Name and address of UC	AC Name	Present Status	physical progress	financial progress	Timeline	Concerned CE	Name of EE & Division
Unauthorised Colonies where Sewer Line works are in progress										
201	70	A	Hardev Nagar, Jharoda Majra, Burari	Burari	Work in progress	35%	33%	Apr-23	Sh. S.K. Bhardwaj, Pr. Chief Engr (Dr)-II	Sh. Anil Tyagi, EE(C)DR.X
202	70	B	Hardev Nagar, Jharoda Majra, Burari	Burari	Work in progress	35%	33%	Apr-23	Sh. S.K. Bhardwaj, Pr. Chief Engr (Dr)-II	Sh. Anil Tyagi, EE(C)DR.X
203	87		Nehru Gali, Bhagat Colony, Burari, Sant Nagar, Delhi-84	Burari	work in progress	0%	0%	30-09-2023	Sh. S.K. Bhardwaj, Pr. Chief Engr (Dr)-II	Sh. Ashish Kumar, EE (C) Dr.-III
204	93		Jain Nagar Colony Extn., Karala	Mundka	Work in progress	76.46	51	30/06/2023	Sh. S.K. Bhardwaj, Pr. Chief Engr (Dr)-II	Sh. Ashish Kumar, EE (C) Dr.-III
205	113	A	Chanden Vihar, West Sant Nagar, Burari, Delhi-84	Burari	work in progress	52	43	30-06-2023	Sh. S.K. Bhardwaj, Pr. Chief Engr (Dr)-II	Sh. Ashish Kumar, EE (C) Dr.-III
206	113	B	Chanden Vihar, West Sant Nagar, Burari, Delhi-84	Burari	work in progress	0	0	30-09-2023	Sh. S.K. Bhardwaj, Pr. Chief Engr (Dr)-II	Sh. Ashish Kumar, EE (C) Dr.-III
207	122		Indraprastha Colony Part-I, Burari, Delhi-84	Burari	work in progress	70.4	34.4	30-09-2023	Sh. S.K. Bhardwaj, Pr. Chief Engr (Dr)-II	Sh. Ashish Kumar, EE (C) Dr.-III
208	123		Prahlad Vihar, Gupta Colony, Bawana	Bawana	Work in progress	77.83	39	30/06/2023	Sh. S.K. Bhardwaj, Pr. Chief Engr (Dr)-II	Sh. Ashish Kumar, EE (C) Dr.-III
209	151		Himgiri enclave, Burari Road, Delhi-84	Burari	work in progress	16	9	30-06-2023	Sh. S.K. Bhardwaj, Pr. Chief Engr (Dr)-II	Sh. Ashish Kumar, EE (C) Dr.-III
210	157		Sri Enclave Pansali, Rohini, Delhi-42	Bawana	Work in progress	88.85	45	30/06/2023	Sh. S.K. Bhardwaj, Pr. Chief Engr (Dr)-II	Sh. Ashish Kumar, EE (C) Dr.-III
211	196		Baba Colony B-Block, Burari, Delhi-84	Burari	work in progress	79	70	30-06-2023	Sh. S.K. Bhardwaj, Pr. Chief Engr (Dr)-II	Sh. Ashish Kumar, EE (C) Dr.-III
212	233		Uttranchal Enclave, Burari, Delhi	Burari	work in progress	22	14	30-06-2023	Sh. S.K. Bhardwaj, Pr. Chief Engr (Dr)-II	Sh. Ashish Kumar, EE (C) Dr.-III
213	237		Sant Nagar Block 'A' Burari Road, Delhi	Burari	work in progress	0	0	30-09-2023	Sh. S.K. Bhardwaj, Pr. Chief Engr (Dr)-II	Sh. Ashish Kumar, EE (C) Dr.-III
214	245		Himgiri Enclave, Mukand Pur (Extn.-II), Burari	Burari	work in progress	32	24	30-06-2023	Sh. S.K. Bhardwaj, Pr. Chief Engr (Dr)-II	Sh. Ashish Kumar, EE (C) Dr.-III
215	254		Prahlad Vihar, Phase-II, Pappu Colony, Block A & B, Bawana, Delhi	Bawana	Work in progress	34.45	12	30/06/2023	Sh. S.K. Bhardwaj, Pr. Chief Engr (Dr)-II	Sh. Ashish Kumar, EE (C) Dr.-III
216	258		Jain Colony (Nanesh Enclave) Village Barwala, Bawana Road, Dehli-39	Bawana	Work in progress	61.73	31	30-06-2023	Sh. S.K. Bhardwaj, Pr. Chief Engr (Dr)-II	Sh. Ashish Kumar, EE (C) Dr.-III
217	271		Tomar Colony (Kamal Pur) Burari, Delhi-84	Burari	work in progress	68	59	30-06-2023	Sh. S.K. Bhardwaj, Pr. Chief Engr (Dr)-II	Sh. Ashish Kumar, EE (C) Dr.-III
218	278		Gautam Colony Ext., Arya Nagar, Safiabad Road, Narela	Narela	Work Completed	100	90	31.03.2023	Sh. S.K. Bhardwaj, Pr. Chief Engr (Dr)-II	Sh. Ashish Kumar, EE (C) Dr.-III
219	282		Parvatiya Anchal, C-Block, Sant Nagar, Burari, Delhi-84	Burari	work in progress	85	76	30-06-2023	Sh. S.K. Bhardwaj, Pr. Chief Engr (Dr)-II	Sh. Ashish Kumar, EE (C) Dr.-III
220	287		Kaushik Enclave, A-Block, Burari Road, Delhi	Burari	work in progress	77	69	30-06-2023	Sh. S.K. Bhardwaj, Pr. Chief Engr (Dr)-II	Sh. Ashish Kumar, EE (C) Dr.-III

S. No.	Reg. no	Part	Name and address of UC	AC Name	Present status	physical progress	financial progress	Timeline	Concerned CE	Name of EE & Division
Unauthorised Colonies where Sewer Line works are in progress										
221	297		Rama Vihar Colony, Mohmad Pur Majri, Delhi-81	Mundka	Work in progress	71.6	48	30/06/2023	Sh. S.K. Bhardwaj, Pr. Chief Engr (Dr)-II	Sh. Ashish Kumar, EE (C) Dr.-III
222	302		Vashisht Enclave, Baba Colony, Burari, Delhi-84	Burari	work in progress	90	82	30-06-2023	Sh. S.K. Bhardwaj, Pr. Chief Engr (Dr)-II	Sh. Ashish Kumar, EE (C) Dr.-III
223	307		Pradhan Enclave, C&D Block, Mazra Burari, New Delhi-84	Burari	work in progress	3.57	0	30-06-2023	Sh. S.K. Bhardwaj, Pr. Chief Engr (Dr)-II	Sh. Ashish Kumar, EE (C) Dr.-III
224	329	A	Ajit Vihar Burari Garhi, Delhi-84	Burari	work in progress	32	23	30-06-2023	Sh. S.K. Bhardwaj, Pr. Chief Engr (Dr)-II	Sh. Ashish Kumar, EE (C) Dr.-III
225	329	B	Ajit Vihar Burari Garhi, Delhi-84	Burari	work in progress	44	35	30-06-2023	Sh. S.K. Bhardwaj, Pr. Chief Engr (Dr)-II	Sh. Ashish Kumar, EE (C) Dr.-III
226	329	C	Ajit Vihar Burari Garhi, Delhi-84	Burari	work in progress	24	16	30-06-2023	Sh. S.K. Bhardwaj, Pr. Chief Engr (Dr)-II	Sh. Ashish Kumar, EE (C) Dr.-III
227	340		Sangam Vihar Wazirabad, Delhi	Timarpur	work in progress	99%	93%	31.03.23	Sh. S.K. Bhardwaj, Pr. Chief Engr (Dr)-II	Sh. Anil Tyagi, EE(C)DR.X
228	371		Gautam Vihar Colony, Narela, Delhi-40	Narela	Work Completed	100	90	31.03.2023	Sh. S.K. Bhardwaj, Pr. Chief Engr (Dr)-II	Sh. Ashish Kumar, EE (C) Dr.-III
229	388		Jharoda Extn, Pt-1, Majra Burari	Burari	Work in progress	70%	66%	Apr-23	Sh. S.K. Bhardwaj, Pr. Chief Engr (Dr)-II	Sh. Anil Tyagi, EE(C)DR.X
230	444		Sant Nagar, B-Block Burari, Delhi-84	Burari	work in progress	51	43	30-06-2023	Sh. S.K. Bhardwaj, Pr. Chief Engr (Dr)-II	Sh. Ashish Kumar, EE (C) Dr.-III
231	448		Amrit Vihar, Burari	Burari	work in progress	0	0	30-09-2023	Sh. S.K. Bhardwaj, Pr. Chief Engr (Dr)-II	Sh. Ashish Kumar, EE (C) Dr.-III
232	450		Pooth Kala Abadi, Delhi-41 {Also Cover 97 (ELD)}	Bawana	Work in progress	100	70	30/06/2023	Sh. S.K. Bhardwaj, Pr. Chief Engr (Dr)-II	Sh. Ashish Kumar, EE (C) Dr.-III
233	470		Saroop Vihar (Kadipur) Block A B C D, Near Nathu Pura, Delhi-36	Burari	work in progress	78.34	43	30-09-2023	Sh. S.K. Bhardwaj, Pr. Chief Engr (Dr)-II	Sh. Ashish Kumar, EE (C) Dr.-III
234	471		Jharoda Extn.-II, Part Cross Road, Burari, Delhi-84	Burari	work in progress	7%	0%	Apr-23	Sh. S.K. Bhardwaj, Pr. Chief Engr (Dr)-II	Sh. Anil Tyagi, EE(C)DR.X
235	486		Shiv Kunj, Area No.5 B-Block, Sant Nagar Burari	Burari	work in progress	72	63	30-06-2023	Sh. S.K. Bhardwaj, Pr. Chief Engr (Dr)-II	Sh. Ashish Kumar, EE (C) Dr.-III
236	507		Vijay Colony, Salempur Mazara, Burari Extn., Delhi	Burari	work in progress	70.56	0	30-06-2023	Sh. S.K. Bhardwaj, Pr. Chief Engr (Dr)-II	Sh. Ashish Kumar, EE (C) Dr.-III
237	508		Jharoda Part-3, Surender Colony, Burari, Delhi-84	Burari	work in progress	95%	90%	Apr-23	Sh. S.K. Bhardwaj, Pr. Chief Engr (Dr)-II	Sh. Anil Tyagi, EE(C)DR.X
238	530		Mukundpur Extn., Part-1, Delhi-42	Burari	work in progress	43	34	30-06-2023	Sh. S.K. Bhardwaj, Pr. Chief Engr (Dr)-II	Sh. Ashish Kumar, EE (C) Dr.-III
239	568		Jagatpur, Village Jagatpur (Extended Purani Abadi) Delhi-84	Burari	work in progress	85%	80%	Apr-23	Sh. S.K. Bhardwaj, Pr. Chief Engr (Dr)-II	Sh. Anil Tyagi, EE(C)DR.X
240	583		Rajiv Nagar Extn., Dhiraj Vihar, Sultan Puri, New Delhi	Bawana	Work in progress	82	41	30/06/2023	Sh. S.K. Bhardwaj, Pr. Chief Engr (Dr)-II	Sh. Ashish Kumar, EE (C) Dr.-III

S. No.	Reg. no	Part	Name and address of UC	AC Name	Present Status	physical progress	financial progress	Timelin e	Concerned CE	Name of EE & Division
Unauthorised Colonies where Sewer Line works are in progress										
241	590		Rajeev Nagar, Begampur, Ph-3, Main Kanjhawala Road, Delhi-41	Bawana	Work in progress	84.32	69.32	30/06/2023	Sh. S.K. Bhardwaj, Pr. Chief Engr (Dr)-II	Sh. Ashish Kumar, EE (C) Dr.-III
242	593		Rajeev Colony Extn., Narela, Delhi-40	Narela	Work Completed	100	90	31.03.2023	Sh. S.K. Bhardwaj, Pr. Chief Engr (Dr)-II	Sh. Ashish Kumar, EE (C) Dr.-III
243	607		Sanjay Colony, Narela, Delhi-40	Narela	Work Completed	100	90	31.03.2023	Sh. S.K. Bhardwaj, Pr. Chief Engr (Dr)-II	Sh. Ashish Kumar, EE (C) Dr.-III
244	608		Naveen Vihar, Begampur, Delhi-41	Bawana	Work in progress	58.25	43.25	30/06/2023	Sh. S.K. Bhardwaj, Pr. Chief Engr (Dr)-II	Sh. Ashish Kumar, EE (C) Dr.-III
245	622		Harijan Basti Jharoda, Mazra, Delhi-84	Burari	work in progress	92%	86%	Apr-23	Sh. S.K. Bhardwaj, Pr. Chief Engr (Dr)-II	Sh. Anil Tyagi, EE(C)DR.X
246	646		Baba Colony, A-Block, Burari, Delhi-94	Burari	work in progress	91	83	30-06-2023	Sh. S.K. Bhardwaj, Pr. Chief Engr (Dr)-II	Ashish Kumar, EE(C)Dr-III
247	683		West Sant Nagar Colony, A 2 Block, Burari, Delhi-84	Burari	work in progress	0	0	30-09-2023	Sh. S.K. Bhardwaj, Pr. Chief Engr (Dr)-II	Sh. Ashish Kumar, EE (C) Dr.-III
248	696		Kaushik Enclave (B) Block, Part-II, Burari, Nathupura Road, Delhi-84	Burari	work in progress	74	65	30-06-2023	Sh. S.K. Bhardwaj, Pr. Chief Engr (Dr)-II	Sh. Ashish Kumar, EE (C) Dr.-III
249	697		Saroop Nagar Extn. (South), Delhi	Badli	Work in progress	58.58	23	30-09-2023	Sh. S.K. Bhardwaj, Pr. Chief Engr (Dr)-II	Sh. Ashish Kumar, EE (C) Dr.-III
250	721		Begumpur Extn. Rajiv Nagar, Delhi-41	Bawana	Work in progress	76.42	61.42	30/06/2023	Sh. S.K. Bhardwaj, Pr. Chief Engr (Dr)-II	Sh. Ashish Kumar, EE (C) Dr.-III
251	725		Kaushik Enclave, Burari Extn. Delhi-84	Burari	work in progress	25	17	30-06-2023	Sh. S.K. Bhardwaj, Pr. Chief Engr (Dr)-II	Sh. Ashish Kumar, EE (C) Dr.-III
252	726	A	Shiv Vihar, Shahbad-Daulatpur, Bawana, Delhi-42	Bawana	Work in progress	0	0	30/06/2023	Sh. S.K. Bhardwaj, Pr. Chief Engr (Dr)-II	Sh. Ashish Kumar, EE (C) Dr.-III
253	726	B	Shiv Vihar, Shahbad-Daulatpur, Bawana, Delhi-42	Bawana	Work in progress	0	0	30/06/2023	Sh. S.K. Bhardwaj, Pr. Chief Engr (Dr)-II	Sh. Ashish Kumar, EE (C) Dr.-III
254	743		Rajiv Colony, Harijan Basti, Narela, Delhi-40	Narela	Work Completed	100	90	31.03.2023	Sh. S.K. Bhardwaj, Pr. Chief Engr (Dr)-II	Sh. Ashish Kumar, EE (C) Dr.-III
255	761		Kailash Vihar Pansali Post Parhladpur Bangar Delhi-42	Bawana	Work in progress	91.25	76.25	30/06/2023	Sh. S.K. Bhardwaj, Pr. Chief Engr (Dr)-II	Sh. Ashish Kumar, EE (C) Dr.-III
256	765	A	Pehladpur (Banger) Extn. Village Pehladpur Delhi-42	Bawana	Work in progress	0	0	30/06/2023	Sh. S.K. Bhardwaj, Pr. Chief Engr (Dr)-II	Sh. Ashish Kumar, EE (C) Dr.-III
257	765	B	Pehladpur (Banger) Extn. Village Pehladpur Delhi-42	Bawana	Work in progress	0	0	30/06/2023	Sh. S.K. Bhardwaj, Pr. Chief Engr (Dr)-II	Sh. Ashish Kumar, EE (C) Dr.-III
258	765	C	Pehladpur (Banger) Extn. Village Pehladpur Delhi-42	Bawana	Work in progress	0	0	30/06/2023	Sh. S.K. Bhardwaj, Pr. Chief Engr (Dr)-II	Sh. Ashish Kumar, EE (C) Dr.-III
259	765	D	Pehladpur (Banger) Extn. Village Pehladpur Delhi-42	Bawana	Work in progress	0	0	30/06/2023	Sh. S.K. Bhardwaj, Pr. Chief Engr (Dr)-II	Sh. Ashish Kumar, EE (C) Dr.-III
260	771		Milan Vihar Near Jagat Pur Bandh Sant Nagar (Burari) Delhi-84	Burari	work in progress	98%	92%	Apr-23	Sh. S.K. Bhardwaj, Pr. Chief Engr (Dr)-II	Sh. Anil Tyagi, EE(C)DR.X

S. No.	Reg. no	Part	Name and address of UC	AC Name	Present status	physical progress	financial progress	Timeline	Concerned CE	Name of EE & Division
Unauthorised Colonies where Sewer Line works are in progress										
261	772	A	Mukand Pur Vistar Delhi-42	Burari	work in progress	38	29	30-06-2023	Sh. S.K. Bhardwaj, Pr. Chief Engr (Dr)-II	Sh. Ashish Kumar, EE (C) Dr.-III
262	772	B	Mukand Pur Vistar Delhi-42	Burari	work in progress	39	31	30-06-2023	Sh. S.K. Bhardwaj, Pr. Chief Engr (Dr)-II	Sh. Ashish Kumar, EE (C) Dr.-III
263	778		Guru Nanak Dev Colony Bhalswa Dairy Delhi-42	Badli	Work in progress	0	0	30-09-2023	Sh. S.K. Bhardwaj, Pr. Chief Engr (Dr)-II	Sh. Ashish Kumar, EE (C) Dr.-III
264	779		Ishwar Nagar Extn.Sarup Nagar Delhi-42	Badli	Work in progress	63	28	30-09-2023	Sh. S.K. Bhardwaj, Pr. Chief Engr (Dr)-II	Sh. Ashish Kumar, EE (C) Dr.-III
265	809		Kamal Vihar Kamal Pur Burari Delhi-84	Burari	work in progress	53.8	39	30-06-2023	Sh. S.K. Bhardwaj, Pr. Chief Engr (Dr)-II	Sh. Ashish Kumar, EE (C) Dr.-III
266	829	A	Rajni Vihar Begum Pur Extn. Barwala Road Delhi-41	Bawana	Work in progress	75	60	30/06/2023	Sh. S.K. Bhardwaj, Pr. Chief Engr (Dr)-II	Sh. Ashish Kumar, EE (C) Dr.-III
267	829	B	Rajni Vihar Begum Pur Extn. Barwala Road Delhi-41	Bawana	Work in progress	77	62	30/06/2023	Sh. S.K. Bhardwaj, Pr. Chief Engr (Dr)-II	Sh. Ashish Kumar, EE (C) Dr.-III
268	843		Harit Vihar Kamalpur Burari Delhi-84	Burari	work in progress	4	2	30-09-2023	Sh. S.K. Bhardwaj, Pr. Chief Engr (Dr)-II	Sh. Ashish Kumar, EE (C) Dr.-III
269	843	A	Harit Vihar Kamalpur Burari Delhi-84	Burari	work in progress	0	0	30-09-2023	Sh. S.K. Bhardwaj, Pr. Chief Engr (Dr)-II	Sh. Ashish Kumar, EE (C) Dr.-III
270	843	B	Harit Vihar Kamalpur Burari Delhi-84	Burari	work in progress	0	0	30-09-2023	Sh. S.K. Bhardwaj, Pr. Chief Engr (Dr)-II	Sh. Ashish Kumar, EE (C) Dr.-III
271	845		Satya Vihar(Kamal Pur) Burari Delhi-84	Burari	work in progress	75	66	30-06-2023	Sh. S.K. Bhardwaj, Pr. Chief Engr (Dr)-II	Sh. Ashish Kumar, EE (C) Dr.-III
272	845	A	Satya Vihar(Kamal Pur) Burari Delhi-84	Burari	work in progress	0	0	30-09-2023	Sh. S.K. Bhardwaj, Pr. Chief Engr (Dr)-II	Sh. Ashish Kumar, EE (C) Dr.-III
273	876		Krishna Block Tirthankar Nagar Jain colony Karala Delhi-81	Mundka	Work in progress	62.92	47.92	30/06/2023	Sh. S.K. Bhardwaj, Pr. Chief Engr (Dr)-II	Sh. Ashish Kumar, EE (C) Dr.-III
274	888		Krishan Colony Prahlad Vihar Rohini,Delhi	Bawana	Work in progress	33.85	18.85	30/06/2023	Sh. S.K. Bhardwaj, Pr. Chief Engr (Dr)-II	Sh. Ashish Kumar, EE (C) Dr.-III
275	902		Utsav Vihar, Karala,Delhi-81	Mundka	Work in progress	41.73	26.73	30/06/2023	Sh. S.K. Bhardwaj, Pr. Chief Engr (Dr)-II	Sh. Ashish Kumar, EE (C) Dr.-III
276	904		Saroop Nagar Extn.W X Y Z Block Pt-II East Village Libaspur Delhi-42	Badli	Work in progress	64.87	28	30-09-2023	Sh. S.K. Bhardwaj, Pr. Chief Engr (Dr)-II	Sh. Ashish Kumar, EE (C) Dr.-III
277	905		Saroop Nagar Block A B C D E F G H HI, I G.T.Road Libaspur Delhi-42	Badli	Work in progress	74.31	38	30-09-2023	Sh. S.K. Bhardwaj, Pr. Chief Engr (Dr)-II	Sh. Ashish Kumar, EE (C) Dr.-III
278	923		Sher Singh Enclave Karala Delhi-81	Mundka	Work in progress	78.22	63.22	30/06/2023	Sh. S.K. Bhardwaj, Pr. Chief Engr (Dr)-II	Sh. Ashish Kumar, EE (C) Dr.-III
279	928		West kamal Vihar Near Kamal Pur Burari Delhi-84	Burari	work in progress	70	61	30-06-2023	Sh. S.K. Bhardwaj, Pr. Chief Engr (Dr)-II	Sh. Ashish Kumar, EE (C) Dr.-III
280	961		Rajiv Nagar Begum Pur Ph-II Delhi-41	Bawana	Work in progress	88.65	73.65	30/06/2023	Sh. S.K. Bhardwaj, Pr. Chief Engr (Dr)-II	Sh. Ashish Kumar, EE (C) Dr.-III

S. No.	Reg. no	Part	Name and address of UC	AC Name	Present status	physical progress	financial progress	Timelin e	Concerned CE	Name of EE & Division
Unauthorised Colonies where Sewer Line works are in progress										
281	977		Deepansu Colony Sant Nagar Burari,Delhi	Burari	Work in progress	98%	92%	Apr-23	Sh. S.K. Bhardwaj, Pr. Chief Engr (Dr)-II	Sh. Anil Tyagi, EE(C)DR.X
282	987		Sant Nagar Block A1 Extn.Burari Road Delhi-84	Burari	work in progress	14	9	30-06-2023	Sh. S.K. Bhardwaj, Pr. Chief Engr (Dr)-II	Sh. Ashish Kumar, EE (C) Dr.-III
283	1049		Begampur Extn.(Begam Vihar Block A B C D E) Delhi-41	Bawana	Work in progress	54.32	39.32	30/06/2023	Sh. S.K. Bhardwaj, Pr. Chief Engr (Dr)-II	Sh. Ashish Kumar, EE (C) Dr.-III
284	1049	A	Begampur Extn.(Begam Vihar Block A B C D E) Delhi-41	Bawana	Work in progress	50.65	35.65	30/06/2023	Sh. S.K. Bhardwaj, Pr. Chief Engr (Dr)-II	Sh. Ashish Kumar, EE (C) Dr.-III
285	1049	B	Begampur Extn.(Begam Vihar Block A B C D E) Delhi-41	Bawana	Work in progress	53.5	38.5	30/06/2023	Sh. S.K. Bhardwaj, Pr. Chief Engr (Dr)-II	Sh. Ashish Kumar, EE (C) Dr.-III
286	1064		Trithankar Nagar Jain. Colony Karala Delhi-81	Mundka	Work in progress	90.3	75.3	30/06/2023	Sh. S.K. Bhardwaj, Pr. Chief Engr (Dr)-II	Sh. Ashish Kumar, EE (C) Dr.-III
287	1071	A	Deep Vihar Pansali, Pooth Kalan Perladpur Delhi-42	Bawana	Work in progress	49.13	34.13	30/06/2023	Sh. S.K. Bhardwaj, Pr. Chief Engr (Dr)-II	Sh. Ashish Kumar, EE (C) Dr.-III
288	1071	B	Deep Vihar Pansali, Pooth Kalan Perladpur Delhi-42	Bawana	Work in progress	49.13	34.13	30/06/2023	Sh. S.K. Bhardwaj, Pr. Chief Engr (Dr)-II	Sh. Ashish Kumar, EE (C) Dr.-III
289	1101	B	Jagat Pur More, Burari, Delhi-84	Burari	work in progress	85%	80%	20.04.23	Sh. S.K. Bhardwaj, Pr. Chief Engr (Dr)-II	Sh. Anil Tyagi, EE(C)DR.X
290	1116		Prahlad Vihar Near-Sect-25 Rohini,Delhi	Bawana	Work in progress	39.71	24.71	30/06/2023	Sh. S.K. Bhardwaj, Pr. Chief Engr (Dr)-II	Sh. Ashish Kumar, EE (C) Dr.-III
291	1154		Parsuram Enclave Salupur Majra Burari Delhi-84	Burari	work in progress	33.33	0	30-06-2023	Sh. S.K. Bhardwaj, Pr. Chief Engr (Dr)-II	Sh. Ashish Kumar, EE (C) Dr.-III
292	1304		Shahbad Extn Shahbad, Delhi	Bawana	Work in progress	39.58	24.58	30/06/2023	Sh. S.K. Bhardwaj, Pr. Chief Engr (Dr)-II	Sh. Ashish Kumar, EE (C) Dr.-III
293	1307	A	Rajiv nagar Extn.Begumpur Delhi-41	Bawana	Work in progress	72.65	57.65	30/06/2023	Sh. S.K. Bhardwaj, Pr. Chief Engr (Dr)-II	Sh. Ashish Kumar, EE (C) Dr.-III
294	1307	B	Rajiv nagar Extn.Begumpur Delhi-41	Bawana	Work in progress	70.35	55.35	30/06/2023	Sh. S.K. Bhardwaj, Pr. Chief Engr (Dr)-II	Sh. Ashish Kumar, EE (C) Dr.-III
295	1307	C	Rajiv nagar Extn.Begumpur Delhi-41	Bawana	Work in progress	72.35	57.35	30/06/2023	Sh. S.K. Bhardwaj, Pr. Chief Engr (Dr)-II	Sh. Ashish Kumar, EE (C) Dr.-III
296	1308		Begam Pur Extn.Delhi-41	Bawana	Work in progress	58	43	30/06/2023	Sh. S.K. Bhardwaj, Pr. Chief Engr (Dr)-II	Sh. Ashish Kumar, EE (C) Dr.-III
297	1318		Sukhvair Nagar Karala Delhi-81	Mundka	Work in progress	46.4	31.4	30/06/2023	Sh. S.K. Bhardwaj, Pr. Chief Engr (Dr)-II	Sh. Ashish Kumar, EE (C) Dr.-III
298	1348		Gurunanak Nagar Bhalswa Dairy, Delhi	Badli	Work in progress	82.22	46	30-09-2023	Sh. S.K. Bhardwaj, Pr. Chief Engr (Dr)-II	Sh. Ashish Kumar, EE (C) Dr.-III
299	1368		Inderprasth Cly Pt-I Extn.Burari, Delhi-	Burari	work in progress	70.4	34	30-09-2023	Sh. S.K. Bhardwaj, Pr. Chief Engr (Dr)-II	Sh. Ashish Kumar, EE (C) Dr.-III
300	1404		Swaroop Nagar,South Part-II, G.T. Karnal Rd & Burari Rd., N.Delhi	Badli	Work in progress	65.49	30	30-09-2023	Sh. S.K. Bhardwaj, Pr. Chief Engr (Dr)-II	Sh. Ashish Kumar, EE (C) Dr.-III

S. No.	Reg. no	Part	Name and addresss of UC	AC Name	Present status	physical progress	financial progress	Timelin e	Concerned CE	Name of EE & Division
Unauthorised Colonies where Sewer Line works are in progress										
301	1495		Gautam Vihar Colony, Narela, Delhi-40	Narela	Work Completed	100	90	31.03.2023	Sh. S.K. Bhardwaj, Pr. Chief Engr (Dr)-II	Sh. Ashish Kumar, EE (C) Dr.-III
302	125-(ELD)		Extended Abadi Of Barwala Delhi 39	Bawana	commisioned	100	90	31.03.2023	Sh. S.K. Bhardwaj, Pr. Chief Engr (Dr)-II	Sh. Ashish Kumar, EE (C) Dr.-III
303	133-(ELD)		Lal Dora Of Village Singhu Delhi 40	Narela	Work Completed	100	61	31.03.2023	Sh. S.K. Bhardwaj, Pr. Chief Engr (Dr)-II	Sh. Ashish Kumar, EE (C) Dr.-III
304	134-(ELD)		Village Singhu Extn. Delhi 40	Narela	work in progress	91.7	53	30/06/2023	Sh. S.K. Bhardwaj, Pr. Chief Engr (Dr)-II	Sh. Ashish Kumar, EE (C) Dr.-III
305	138-(ELD)		Village Begumpur Delhi 86	Bawana	Work in progress	88.26	73	30/06/2023	Sh. S.K. Bhardwaj, Pr. Chief Engr (Dr)-II	Sh. Ashish Kumar, EE (C) Dr.-III
306	144-(ELD)		LOP of Jain Nagar Karala Delhi 81	Mundka	Work in progress	89.1	74.1	30/06/2023	Sh. S.K. Bhardwaj, Pr. Chief Engr (Dr)-II	Sh. Ashish Kumar, EE (C) Dr.-III
307	49-(LOP)		W,X,Y,Z - Block Extn. Swaroop Nagar Delhi 42	Badli	Work in progress	53.8	18	30-09-2023	Sh. S.K. Bhardwaj, Pr. Chief Engr (Dr)-II	Sh. Ashish Kumar, EE (C) Dr.-III
308	62-(LOP)		State Bank Coop Housing Society, Nanak PIAO Factory Owner Association	Model Town	Land under dispute	0	0	31-12-2023	Sh. S.K. Bhardwaj, Pr. Chief Engr (Dr)-II	Sh. Ashish Kumar, EE (C) Dr.-III
309	64-(LOP)		Swaroop Nagar, Part-II, East G.T.Road to Buaradi Road, Delhi-42	Badli	Work in progress	58.5	23	30-09-2023	Sh. S.K. Bhardwaj, Pr. Chief Engr (Dr)-II	Sh. Ashish Kumar, EE (C) Dr.-III
310	89-(ELD)		Prahlad pur (Banger) Extn. Delhi 42	Bawana	Work in progress	0	0	30/06/2023	Sh. S.K. Bhardwaj, Pr. Chief Engr (Dr)-II	Sh. Ashish Kumar, EE (C) Dr.-III
311	9-(ELD)		Extended Abadi of Village, Pehlad Pur Bangar Lal Dora, Delhi-42	Bawana	Work in progress	0	0	30/06/2023	Sh. S.K. Bhardwaj, Pr. Chief Engr (Dr)-II	Sh. Ashish Kumar, EE (C) Dr.-III
312	97-(ELD)		Pooth Kalan Extn. Pooth Kalan Delhi 86	Bawana	work completed	100	90	31.03.2023	Sh. S.K. Bhardwaj, Pr. Chief Engr (Dr)-II	Sh. Ashish Kumar, EE (C) Dr.-III
313	189		Anand Vihar, near Nangli Sakrawati, Najafgarh	Matiala	work in progress	43	35	July 2023	Sh. R.P. Singh, CE(DR)PR-III	Sh. V.P Sharma EE(C)DR-XII
314	652		Rana Ji Enclave, Najafgarh, New Delhi	Matiala	work in progress	55	45	June 2023	Sh. R.P. Singh, CE(DR)PR-III	Sh. V.P Sharma EE(C)DR-XII
315	678		Nangli Vihar Extn. Part-I, Najafgarh, Delhi-43	Matiala	work in progress	21	17	Dec 2023	Sh. R.P. Singh, CE(DR)PR-III	Sh. V.P Sharma EE(C)DR-XII
316	757		Nangli Vihar Ext. RZ-44, Murti Bhawan, Najafgarh, New Delhi-43	Matiala	work in progress	21	17	June 2023	Sh. R.P. Singh, CE(DR)PR-III	Sh. V.P Sharma EE(C)DR-XII
317	816		Arjun park Colony Near Nangli Dairy Najafgarh Road, New Delhi	Matiala	work in progress	23	19	Sep 2023	Sh. R.P. Singh, CE(DR)PR-III	Sh. V.P Sharma EE(C)DR-XII
318	920		Nangli Vihar Colony Near Nangli Dairy Najafgarh New Delhi-43	Matiala	work in progress	100	90	Dec 2023	Sh. R.P. Singh, CE(DR)PR-III	Sh. V.P Sharma EE(C)DR-XII
319	1268		Niranjan Park Najafgarh Road, Nangli Dairy	Matiala	Work completed. May be shifted to category of sewer line laid	100	90	31.03.2023	Sh. R.P. Singh, CE(DR)PR-III	Sh. V.P Sharma EE(C)DR-XII
320	1331		Golden Enclave B Block Nangil Sakrawati, Delhi	Matiala	work in progress	88	72	Oct 2023	Sh. R.P. Singh, CE(DR)PR-III	Sh. V.P Sharma EE(C)DR-XII

S. No.	Reg. no	Part	Name and address of UC	AC Name	Present status	physical progress	financial progress	Timelin e	Concerned CE	Name of EE & Division
Unauthorised Colonies where Sewer Line works are in progress										
321	1373		Ranaji Enclave Near Sai Mandir Najafgarh, Delhi	Matiala	work in progress	91	74	August 2023	Sh. R.P. Singh, CE(DR)PR-III	Sh. V.P Sharma EE(C)DR-XII
322	246		Prem Vihar Colony, Nangli Dairy, Najafgarh, New Delhi	Matiala	work in progress	97	80	April 2023	Sh. R.P. Singh, CE(DR)PR-III	Sh. V.P Sharma EE(C)DR-XII
323	882		Arjun Park Najafgarh Road, New Delhi	Matiala	work in progress	23	19	Sep 2023	Sh. R.P. Singh, CE(DR)PR-III	Sh. V.P Sharma EE(C)DR-XII
324	1072	A	Gemini Park, Nangli Sakrawati More, Najafgarh, Delhi-43	Matiala	work in progress	97	80	June 2023	Sh. R.P. Singh, CE(DR)PR-III	Sh. V.P Sharma EE(C)DR-XII
325	1072	B	Gemini Park, Nangli Sakrawati More, Najafgarh, Delhi-43	Matiala	work in progress	99	81	June 2023	Sh. R.P. Singh, CE(DR)PR-III	Sh. V.P Sharma EE(C)DR-XII
326	1333		Ranaji Enclave Najafgarh, Nangli, Sakravati, Delhi	Matiala	work in progress	55	45	Oct 2023	Sh. R.P. Singh, CE(DR)PR-III	Sh. V.P Sharma EE(C)DR-XII
327	398		Jai Vihar Phase-II, Dichau Village, Najafgarh, Delhi-49	NAJAFGARH	Work in progress	0	0	Dec 2023	Sh. R.P. Singh, CE(DR)PR-III	Sh. V.P Sharma EE(C)DR-XII
328	1548		Sai Dham, Nangli Sakrawati, Najafgarh New Delhi - 43	NAJAFGARH	work in progress	0	0	Sep 2023	Sh. R.P. Singh, CE(DR)PR-III	Sh. V.P Sharma EE(C)DR-XII
329	256		Ranhaul Vihar, Nangloi, New Dehli-41	Vikaspuri	work in progress	15	13	Dec 2023	Sh. R.P. Singh, CE(DR)PR-III	Sh. V.P Sharma EE(C)DR-XII
330	426		Prashant Enclave near Baprola Village, Nangloi, Najafgarh Road, Delhi-43	Vikaspuri	work in progress	85	70	Dec 2023	Sh. R.P. Singh, CE(DR)PR-III	Sh. V.P Sharma EE(C)DR-XII
331	482		Satyam Vihar Ph-II, Near Baprola Village, Nangloi, Najafgarh Road, Delhi-43	Vikaspuri	work in progress	74	60	Nov 2023	Sh. R.P. Singh, CE(DR)PR-III	Sh. V.P Sharma EE(C)DR-XII
332	120-(ELD)		Gram Baprola Najafgarh New Delhi 43	Vikaspuri	work in progress	0	0	Sep 2023	Sh. R.P. Singh, CE(DR)PR-III	Sh. V.P Sharma EE(C)DR-XII
333	4		Kotla Vihar Ph-II, Tilangpur	Vikaspuri	work in progress	94	76	Dec 2023	Sh. R.P. Singh, CE(DR)PR-III	Sh. V.P Sharma EE(C)DR-XII
334	512		Baprola Extn., Baprola Village, Delhi-43	Vikaspuri	work in progress	66	54	Dec 2023	Sh. R.P. Singh, CE(DR)PR-III	Sh. V.P Sharma EE(C)DR-XII
335	527		Kotla Vihar Ph-II, (Vidyapati Nagar), Nangloi, Delhi	Vikaspuri	work in progress	94	77	Nov 2023	Sh. R.P. Singh, CE(DR)PR-III	Sh. V.P Sharma EE(C)DR-XII
336	559		Baprola Vihar, Nangloi, Delhi	Vikaspuri	work in progress	82	67	Dec 2023	Sh. R.P. Singh, CE(DR)PR-III	Sh. V.P Sharma EE(C)DR-XII
337	586		Jai Vihar, Nangloi Road, Najafgarh, new Delhi	Vikaspuri	work in progress	45	37	Nov 2023	Sh. R.P. Singh, CE(DR)PR-III	Sh. V.P Sharma EE(C)DR-XII
338	635		Brahm Puri Colony, Ph-1, Ranhaoula Extn., Nangloi, Najafgarh, Road	Vikaspuri	work in progress	0	0	October 2023	Sh. R.P. Singh, CE(DR)PR-III	Sh. V.P Sharma EE(C)DR-XII
339	763		Chanchal Park Part I & II Nangloi Delhi-41	Vikaspuri	work in progress	65	53	Sep 2023	Sh. R.P. Singh, CE(DR)PR-III	Sh. V.P Sharma EE(C)DR-XII
340	1005		Kotla Vihar Ph-I Nangloi Najafgarh Road Delhi-43	Vikaspuri	Work completed may be shifted to category of sewer line laid	100	90	Completed	Sh. R.P. Singh, CE(DR)PR-III	Sh. V.P Sharma EE(C)DR-XII

S. No.	Reg. no	Part	Name and address of UC	AC Name	Present status	physical progress	financial progress	Timeline	Concerned CE	Name of EE & Division
Unauthorised Colonies where Sewer Line works are in progress										
341	1018		Jai Vihar Extn.Baprola Village,Delhi	Vikaspuri	work in progress	6	5	Dec-23	Sh. R.P. Singh, CE(DR)PR-III	Sh. V.P Sharma EE(C)DR-XII
342	1023		Ghasipura Extn.Colony Nangli Dairy Najafgarh,Delhi	Vikaspuri	Work completed may be shifted to category of sewer line laid	100	90	31.03.2023	Sh. R.P. Singh, CE(DR)PR-III	Sh. V.P Sharma EE(C)DR-XII
343	1055		Nangli Vihar Extn.Bapraula,Delhi	Vikaspuri	work in progress	45	37	Dec 2023	Sh. R.P. Singh, CE(DR)PR-III	Sh. V.P Sharma EE(C)DR-XII
344	1059		Akash vihar Ranholla Nangloi Najafgarh Road Delhi-41	Vikaspuri	Work completed may be shifted to category of sewer line laid	100	90	31.03.2023	Sh. R.P. Singh, CE(DR)PR-III	Sh. V.P Sharma EE(C)DR-XII
345	1065		Harphool Vihar Bapraula Nangloi Delhi-43	Vikaspuri	work in progress	10	8	Dec 2023	Sh. R.P. Singh, CE(DR)PR-III	Sh. V.P Sharma EE(C)DR-XII
346	1365		Brahm Puri Cly Nangloi Najafgarh Rd.Safipur Ranhola, Delhi	Vikaspuri	Work completed may be shifted to category of sewer line laid	100	90	Completed	Sh. R.P. Singh, CE(DR)PR-III	Sh. V.P Sharma EE(C)DR-XII
347	1447		Nathan Vihar, Village Ranhola, New Delhi-41	Vikaspuri	work in progress	79	64	Dec 2023	Sh. R.P. Singh, CE(DR)PR-III	Sh. V.P Sharma EE(C)DR-XII
348	1452		Meera Enclave, Ranhola Village, New Delhi-41	Vikaspuri	work in progress	20	16	May 2023	Sh. R.P. Singh, CE(DR)PR-III	Sh. V.P Sharma EE(C)DR-XII
349	1452	A	Meera Enclave, Ranhola Village, New Delhi-41	Vikaspuri	work in progress	20	16	May 2023	Sh. R.P. Singh, CE(DR)PR-III	Sh. V.P Sharma EE(C)DR-XII
350	1455		Akash Vihar, Baprola, Chanchal Park, Bakkarwala More, New Delhi-43	Vikaspuri	work in progress	64	53	Sep 2023	Sh. R.P. Singh, CE(DR)PR-III	Sh. V.P Sharma EE(C)DR-XII
351	1463		Rana Ji Enclave, Block-1A, Main Najafgarh Road,Najafgarh, Delhi-43	Vikaspuri	work in progress	76	62	Oct 2023	Sh. R.P. Singh, CE(DR)PR-III	Sh. V.P Sharma EE(C)DR-XII
352	1496		Chanchal Park, Main Nangloi, Najafgarh Road, Delhi	Vikaspuri	work in progress	65	53	Sep 2023	Sh. R.P. Singh, CE(DR)PR-III	Sh. V.P Sharma EE(C)DR-XII
353	1521		Harphool Vihar, Jai Vihar Ph-IIIrd A, near Baprola Vill., Nangloi, New Delhi-43	Vikaspuri	work in progress	10	8	Dec 2023	Sh. R.P. Singh, CE(DR)PR-III	Sh. V.P Sharma EE(C)DR-XII
354	1522		Harphool Vihar, Jai Vihar, Ph-III B, Baprola, Nangloi, New Delhi-43	Vikaspuri	work in progress	33	27	Dec 2023	Sh. R.P. Singh, CE(DR)PR-III	Sh. V.P Sharma EE(C)DR-XII
355	1531		Ganga Ram Park, Village Ranhola, Nangloi, New Delhi-41	Vikaspuri	work in progress	66	54	August 2023	Sh. R.P. Singh, CE(DR)PR-III	Sh. V.P Sharma EE(C)DR-XII
356	1533		Laxmi Park Ranhola Extn. Ph-I, Nangloi, Delhi-41	Vikaspuri	work will start soon	0	0	June 2023	Sh. R.P. Singh, CE(DR)PR-III	Sh. V.P Sharma EE(C)DR-XII
357	1533	A	Laxmi Park Ranhola Extn. Ph-I, Nangloi, Delhi-41	Vikaspuri	work will start soon	0	0	June 2023	Sh. R.P. Singh, CE(DR)PR-III	Sh. V.P Sharma EE(C)DR-XII
358	1098		Pardhan Enclave Baprola Vihar Hastal,Delhi	Vikaspuri	work in progress	68	56	Dec 2023	Sh. R.P. Singh, CE(DR)PR-III	Sh. V.P Sharma EE(C)DR-XII
359	1249		Bakkarwala Village New Delhi-51	Mudka	work will start soon	0	0	Dec 2023	Sh. R.P. Singh, CE(DR)PR-III	Sh. V.P Sharma EE(C)DR-XII
360	1533	B	Laxmi Park Ranhola Extn. Ph-I, Nangloi, Delhi-41	Vikaspuri	work in progress	0	0	June 2023	Sh. R.P. Singh, CE(DR)PR-III	Sh. V.P Sharma EE(C)DR-XII

S. No.	Reg. no	Part	Name and address of UC	AC Name	Present status	physical progress	financial progress	Timelin e	Concerned CE	Name of EE & Division
Unauthorised Colonies where Sewer Line works are in progress										
361	366		Suraksha Vihar, Vikas Nagar, Uttam Nagar, New Delhi-59	Vikaspuri	work in progress	73	71.46	Dec 2023	Sh. R.P. Singh, CE(DR)PR-III	Sh. V.P Sharma EE(C)DR-XII
362	481		Vikas Vihar, Vikas Nagar, Uttam Nagar, New Delhi-59	Vikaspuri	work in progress	83	81	Dec 2023	Sh. R.P. Singh, CE(DR)PR-III	Sh. V.P Sharma EE(C)DR-XII
363	660	A	Sainik Enclave,Vikas Nagar, Uttam Nagar, Hastal, New Delhi-59	Vikaspuri	work in progress	54	53	Dec 2023	Sh. R.P. Singh, CE(DR)PR-III	Sh. V.P Sharma EE(C)DR-XII
364	770		Shiva Encalve Vikas Nagar Hastal Uttam Nagar New Delhi-59	Vikaspuri	work in progress	93	91	Dec 2023	Sh. R.P. Singh, CE(DR)PR-III	Sh. V.P Sharma EE(C)DR-XII
365	927		Niyadhar Enclave Vikas Nagar Hastal,Delhi	Vikaspuri	work in progress	70	68	Dec 2023	Sh. R.P. Singh, CE(DR)PR-III	Sh. V.P Sharma EE(C)DR-XII
366	1401		Sai Enclave G-2,G-3, Mohan Garden,Delhi-59	Vikaspuri	work in progress	48	47	Dec 2023	Sh. R.P. Singh, CE(DR)PR-III	Sh. V.P Sharma EE(C)DR-XII
367	286		Yadav Enclave, Vikas Nagar, Ext, Hastal, New Delhi	Vikaspuri	work in progress	54	52	Dec 2023	Sh. R.P. Singh, CE(DR)PR-III	Sh. V.P Sharma EE(C)DR-XII
368	342		Vikas Nagar, Extn.(Pocket P) Gurudwara Road, Hastal Uttam Nagar, New Delhi	Vikaspuri	work in progress	72	70	June 2023	Sh. R.P. Singh, CE(DR)PR-III	Sh. V.P Sharma EE(C)DR-XII
369	498		Deep Enclave, Vikas Nagar Hastal, Uttam Nagar, New Delhi-59	Vikaspuri	work in progress	30	29	Dec 2023	Sh. R.P. Singh, CE(DR)PR-III	Sh. V.P Sharma EE(C)DR-XII
370	539		Press Enclave, Vikas Nagar,New Delhi-59	Vikaspuri	work in progress	61	60	June 2023	Sh. R.P. Singh, CE(DR)PR-III	Sh. V.P Sharma EE(C)DR-XII
371	554		Vikas Nagar, A-Block Extn., Hastal,Delhi	Vikaspuri	work in progress	90	88	Dec 2023	Sh. R.P. Singh, CE(DR)PR-III	Sh. V.P Sharma EE(C)DR-XII
372	684		Vikas Enclave, Vikas Nagar Phase-III-B, Uttam Nagar, Delhi-59	Vikaspuri	work in progress	46	45	June 2023	Sh. R.P. Singh, CE(DR)PR-III	Sh. V.P Sharma EE(C)DR-XII
373	1572		Sainik Enclave	Vikaspuri	work will start soo	0	0	Dec 2023	Sh. R.P. Singh, CE(DR)PR-III	Sh. V.P Sharma EE(C)DR-XII
374	913		Vikas Nagar Extn.B & C Block Baba Sayed Marg Hastal Village ,Delhi	Vikaspuri	work in progress	59	58	June 2023	Sh. R.P. Singh, CE(DR)PR-III	Sh. V.P Sharma EE(C)DR-XII
375	1001		Ranhola Road Vikas Nagar,R- Block Ph-II ,Hastal Village, Delhi-59	Vikaspuri	work in progress	92	90	Dec 2023	Sh. R.P. Singh, CE(DR)PR-III	Sh. V.P Sharma EE(C)DR-XII
376	1003		Shiv Vihar West Ranhola Road Vikas Nagar Delhi-59	Vikaspuri	work will start soo	0	0	Dec 2023	Sh. R.P. Singh, CE(DR)PR-III	Sh. V.P Sharma EE(C)DR-XII
377	1020		Gupta Enclave Ranhola road Vikas Nagar New Delhi-59	Vikaspuri	work in progress	50	49	Dec 2023	Sh. R.P. Singh, CE(DR)PR-III	Sh. V.P Sharma EE(C)DR-XII
378	1080		Sai Enclave G-III, Pt-III Mohan Garden Delhi-59	Vikaspuri	work will start soon	0	0	Dec-23	Sh. R.P. Singh, CE(DR)PR-III	Sh. V.P Sharma EE(C)DR-XII
379	1103	A	Vikas Kunj Sainik Vihar Mohan garden,Delhi	Vikaspuri	work will be started soon	0	0	Dec 2023	Sh. R.P. Singh, CE(DR)PR-III	Sh. V.P Sharma EE(C)DR-XII
380	1103	B	Vikas Kunj Sainik Vihar Mohan garden,Delhi	Vikaspuri	work will be started soon	0	0	Dec 2023	Sh. R.P. Singh, CE(DR)PR-III	Sh. V.P Sharma EE(C)DR-XII

S. No.	Reg. no	Part	Name and address of UC	AC Name	Present status	physical progress	financial progress	Timelin e	Concerned CE	Name of EE & Division
Unauthorised Colonies where Sewer Line works are in progress										
381	1164		Tyagi Enclave Mohan garden Delhi-59	Vikaspuri	work in progress	71	69	Dec 2023	Sh. R.P. Singh, CE(DR)PR-III	Sh. V.P Sharma EE(C)DR-XII
382	1165		Panchsheel Enclave Vikas Nagar,Hastsal, Uttam Nagar, Delhi	Vikaspuri	work in progress	54	53	Dec 2023	Sh. R.P. Singh, CE(DR)PR-III	Sh. V.P Sharma EE(C)DR-XII
383	1169		Ganga Vihar G-3 Sai Enclave, Mohan Garden Delhi-59	Vikaspuri	work in progress	87	85	Dec 2023	Sh. R.P. Singh, CE(DR)PR-III	Sh. V.P Sharma EE(C)DR-XII
384	1212		Vikas Nagar Ph.II Ph-III Extn.Uttam Nagar ,Delhi	Vikaspuri	work in progress	75	73	June 2023	Sh. R.P. Singh, CE(DR)PR-III	Sh. V.P Sharma EE(C)DR-XII
385	1212	A	Vikas Nagar Ph.II Ph-III Extn.Uttam Nagar ,Delhi	Vikaspuri	work in progress	42	41	June 2023	Sh. R.P. Singh, CE(DR)PR-III	Sh. V.P Sharma EE(C)DR-XII
386	1212	B	Vikas Nagar Ph.II Ph-III Extn.Uttam Nagar ,Delhi	Vikaspuri	work in progress	64	63	June 2023	Sh. R.P. Singh, CE(DR)PR-III	Sh. V.P Sharma EE(C)DR-XII
387	1215		Vikas Nagar Hastsal Village S- Block , Uttam Nagar	Vikaspuri	work in progress	82	80	Dec 2023	Sh. R.P. Singh, CE(DR)PR-III	Sh. V.P Sharma EE(C)DR-XII
388	1224		Sai Enclave G-I,G-2 Block Mohan Garden Uttam nagar	Vikaspuri	work in progress	57	56	Dec 2023	Sh. R.P. Singh, CE(DR)PR-III	Sh. V.P Sharma EE(C)DR-XII
389	1226		Shiv Enclave F& G Block Green Avenue Bhism Enclave Shiv Vihar Delhi-59	Vikaspuri	work in progress	67	65	June 2023	Sh. R.P. Singh, CE(DR)PR-III	Sh. V.P Sharma EE(C)DR-XII
390	1234		Vikas Nagar. Marbal Block Raj Hans vihar, Vikas Vihar, Uttam Nagar	Vikaspuri	work in progress	64	63	Dec 2023	Sh. R.P. Singh, CE(DR)PR-III	Sh. V.P Sharma EE(C)DR-XII
391	1234	A	Vikas Nagar. Marbal Block Raj Hans vihar, Vikas Vihar, Uttam Nagar	Vikaspuri	work in progress	61	79	30.06.2023	Sh. R.P. Singh, CE(DR)PR-III	Sh. V.P Sharma EE(C)DR-XII
392	1234	B	Vikas Nagar. Marbal Block Raj Hans vihar, Vikas Vihar, Uttam Nagar	Vikaspuri	work in progress	83	80	30.06.2023	Sh. R.P. Singh, CE(DR)PR-III	Sh. V.P Sharma EE(C)DR-XII
393	1363		Hastsal Extn.Vikas Nagar Uttam Nagar Delhi-59	Vikaspuri	work will start soon	0%	0%	31.12.2023	Sh. R.P. Singh, CE(DR)PR-III	Sh. V.P Sharma EE(C)DR-XII
394	1364		Vikas Nagar,R- Block & R Extn, Hastsal, Delhi-59	Vikaspuri	work in progress	77	75	31.12.2023	Sh. R.P. Singh, CE(DR)PR-III	Sh. V.P Sharma EE(C)DR-XII
395	1364	A	Vikas Nagar,R- Block & R Extn, Hastsal, Delhi-59	Vikaspuri	work will start soon	0	0	31.12.2023	Sh. R.P. Singh, CE(DR)PR-III	Sh. V.P Sharma EE(C)DR-XII
396	1366		Vikas Kunj Extn.Uttam Nagar Delhi-59	Vikaspuri	work will start soon	0	0	31.12.2023	Sh. R.P. Singh, CE(DR)PR-III	Sh. V.P Sharma EE(C)DR-XII
397	1367		Sai Enclave Mohan Garden , Delhi	Vikaspuri	work in progress	63	62	31.12.2023	Sh. R.P. Singh, CE(DR)PR-III	Sh. V.P Sharma EE(C)DR-XII
398	1448		Vikas Nagar, Ph-IV, Deep Vihar, Hastsal, Village Uttam Nagar, N.D.	Vikaspuri	work in progress	39	38	30.06.2023	Sh. R.P. Singh, CE(DR)PR-III	Sh. V.P Sharma EE(C)DR-XII
399	1475		Shiv Vihar(Near Vikas Nagar), New Delhi-59.	Vikaspuri	work in progress	71	69	30.06.2023	Sh. R.P. Singh, CE(DR)PR-III	Sh. V.P Sharma EE(C)DR-XII
400	1530		Vikas Vihar(West) Vikas Nagar, Hastsal, New Delhi-59	Vikaspuri	work in progress	31	30	31.12.2023	Sh. R.P. Singh, CE(DR)PR-III	Sh. V.P Sharma EE(C)DR-XII

S. No.	Reg. no	Part	Name and address of UC	AC Name	Present status	physical progress	financial progress	Timeline	Concerned CE	Name of EE & Division
Unauthorised Colonies where Sewer Line works are in progress										
401	146-(ELD)		Rural Village Malikpur Lal Dora Extension Extended Area New Delhi 73	NAJAFGARH	work will start soon	0	0	31.12.2023	Sh. R.P. Singh, CE(DR)PR-III	Sh. V.P Sharma EE(C)DR-XII
402	1524		Extended Abadi, Dhansa Gaon,(Gopal Nagar), New Delhi-73	NAJAFGARH	work in progress	25	0	31.12.2023	Sh. R.P. Singh, CE(DR)PR-III	Sh. V.P Sharma EE(C)DR-XII
403	385		Krishan Vihar, (Pooth Kala)	Bawana	Work in progress	87	60	30-06-2023	Sh. R.P. Singh, CE(DR)PR-III	Sh. V.P Sharma EE(C)DR-XII
404	1294		Village.,Pooth Kalan Extn,Abadi, Delhi	Bawana	Work in progress	67	46	30-06-2023	Sh. R.P. Singh, CE(DR)PR-III	Sh. V.P Sharma EE(C)DR-XII
405	102-(ELD)		Extended Abadi Village Pooth Kalan Delhi 86	Bawana	work in progress	25	17	30-06-2023	Sh. R.P. Singh, CE(DR)PR-III	Sh. V.P Sharma EE(C)DR-XII
406	27		Mange Ram Park,Pooth Kalan, Sector-23, Rohini	Rithala	Work in progress	80	55	30-06-2023	Sh. R.P. Singh, CE(DR)PR-III	Sh. V.P Sharma EE(C)DR-XII
407	347		Vijay Vihar Ph-1, near Rithala	Rithala	Work in progress	79	54	30-06-2023	Sh. R.P. Singh, CE(DR)PR-III	Sh. V.P Sharma EE(C)DR-XII
408	372		Vijay Vihar Ph-II	Rithala	Work in progress	69	47	30-06-2023	Sh. R.P. Singh, CE(DR)PR-III	Sh. V.P Sharma EE(C)DR-XII
409	872		Mange Ram park Extn.Pooth Kalan Rohini,Sector-23, Delhi-41	Rithala	Completed	100	69	31.03.2023	Sh. R.P. Singh, CE(DR)PR-III	Sh. V.P Sharma EE(C)DR-XII
410	889		Budh Vihar Ph-II Extn.Delhi-41	Rithala	Completed	100	55	31.03.2023	Sh. R.P. Singh, CE(DR)PR-III	Sh. V.P Sharma EE(C)DR-XII
411	1580		Krishna Park Extnesion, D-Block, Deoli Village	Ambedkar Nagar	The work has been rescind recently. May be shifted to category of sewer line to be laid	0	0	Dec, 23	Sh. R.P. Singh, CE(DR)PR-III	R.K.Jain, EE(C)DR-VIII
412	42		Khanpur Extended Abadi, F-Block, Khanpur,New Delhi	Ambedkar Nagar	The work has been rescind recently.May be shifted to category of sewer line to be laid	0	0	Dec, 23	Sh. R.P. Singh, CE(DR)PR-III	R.K.Jain, EE(C)DR-VIII
413	621	B	Jawahar Park,Khanpur, Deoli Road, A, B, C, D & E Block, New Delhi	Ambedkar Nagar	The work has been rescind recently.May be shifted to category of sewer line to be laid	0	0	Dec, 23	Sh. R.P. Singh, CE(DR)PR-III	R.K.Jain, EE(C)DR-VIII
414	681		Duggal Colony, Khanpur Extn. Part-II, New Delhi-62	Ambedkar Nagar	The work has been rescind recently.May be shifted to category of sewer line to be laid	0	0	Dec, 23	Sh. R.P. Singh, CE(DR)PR-III	R.K.Jain, EE(C)DR-VIII
415	914		Duggal Housing Complex School Road Khanpur New Delhi-62	Ambedkar Nagar	The work has been rescind recently.May be shifted to category of sewer line to be laid	0	0	Dec, 23	Sh. R.P. Singh, CE(DR)PR-III	R.K.Jain, EE(C)DR-VIII
416	1186		Raju park C- Block Devli Vill Delhi-62	Ambedkar Nagar	The work has been rescind recently.May be shifted to category of sewer line to be laid	0	0	Dec, 23	Sh. R.P. Singh, CE(DR)PR-III	R.K.Jain, EE(C)DR-VIII
417	1231		Krishna park, Khanpur, Devli Road	Ambedkar Nagar	The work has been rescind recently.May be shifted to category of sewer line to be laid	0	0	Dec, 23	Sh. R.P. Singh, CE(DR)PR-III	R.K.Jain, EE(C)DR-VIII
418	1232	B	Krishna Park Extn.Block D Devli road Delhi-62	Ambedkar Nagar	The work has been rescind recently.May be shifted to category of sewer line to be laid	0	0	Dec, 23	Sh. R.P. Singh, CE(DR)PR-III	R.K.Jain, EE(C)DR-VIII
419	877		Tigri Extn.Ph-II New Delhi-62	Devli	The work has been rescind recently.May be shifted to category of sewer line to be laid	0	0	Dec, 23	Sh. R.P. Singh, CE(DR)PR-III	R.K.Jain, EE(C)DR-VIII
420	999	A	Tigri Extn Ambedkar Nagar Sect-I New Delhi-62	Devli	The work has been rescind recently. The colony is being shifted to the list of estimate stage.	0	0	Dec, 23	Sh. R.P. Singh, CE(DR)PR-III	R.K.Jain, EE(C)DR-VIII

S. No.	Reg. no	Part	Name and address of UC	AC Name	Present status	physical progress	financial progress	Timeline	Concerned CE	Name of EE & Division
Unauthorised Colonies where Sewer Line works are in progress										
421	621	A	Jawahar Park,Khanpur, Deoli Road, A, B, C, D & E Block, New Delhi	Ambedkar Nagar	The work has been rescind recently.May be shifted to category of sewer line to be laid	0	0	Dec, 23	Sh. R.P. Singh, CE(DR)PR-III	R.K.Jain, EE(C)DR-VIII
422	2		Prem Nagar-II, J- Block, Kirari Suleman Nagar, Nangloi	Kirari	work in progress	74	33	31.03.2023	Sh. R.P. Singh, CE(DR)PR-III	Sh. V.P Sharma, EE(PR)SR-I
423	13		Prem Nagar-II,N-O, Block, Kirari, Nangloi, Delhi	Kirari	work in progress	58	25	31.03.2023	Sh. R.P. Singh, CE(DR)PR-III	Sh. V.P Sharma EE(PR)SR-I
424	26		Prem Nagar-II, Kirari Suleman Nagar, Nangloi, Delhi-41	Kirari	work in progress	78	34	31.03.2023	Sh. R.P. Singh, CE(DR)PR-III	Sh. V.P Sharma EE(PR)SR-I
425	68		Niti Vihar, Lal Mandir, Mubarakpur Road, Near Kirari Suleman Village.	KIRARI	work in progress	96	42	31.03.2023	Sh. R.P. Singh, CE(DR)PR-III	Sh. V.P Sharma EE(PR)SR-I
426	97		Prem Nagar-II, K-Block, Nangloi	KIRARI	work in progress	91	40	31.03.2023	Sh. R.P. Singh, CE(DR)PR-III	Sh. V.P Sharma EE(PR)SR-I
427	101		Narayan Vihar, Z-Extn. Block, Prem Nagar-II, Nangloi	KIRARI	work in progress	61	27	31.03.2023	Sh. R.P. Singh, CE(DR)PR-III	Sh. V.P Sharma EE(PR)SR-I
428	104		Agar Nagar, Prem Nagar-3, Nangloi	KIRARI	work in progress	98	43	31.03.2023	Sh. R.P. Singh, CE(DR)PR-III	Sh. V.P Sharma EE(PR)SR-I
429	131		Shiv Vihar, PremNagar-II, U-II, Kirari, Nangloi, Delhi-41	KIRARI	work in progress	64	28	31.03.2023	Sh. R.P. Singh, CE(DR)PR-III	Sh. V.P Sharma EE(PR)SR-I
430	145		Pratap Vihar Part-I, Nangloi, Delhi-41	KIRARI	work in progress	76	33	31.03.2023	Sh. R.P. Singh, CE(DR)PR-III	Sh. V.P Sharma EE(PR)SR-I
431	164		Janki Vihar, W-Block, Prem Nagar-II, Delhi-41	KIRARI	work in progress	80	35	31.03.2023	Sh. R.P. Singh, CE(DR)PR-III	Sh. V.P Sharma EE(PR)SR-I
432	166		West Cabin Block (near Railway Station), Prem Nagar, Nangloi, Delhi-41	KIRARI	work in progress	94	41	31.03.2023	Sh. R.P. Singh, CE(DR)PR-III	Sh. V.P Sharma EE(PR)SR-I
433	296		Prem Nagar-3, K-1, Block, Kirari Nangloi, New Delhi	KIRARI	work in progress	88	38.63	31.03.2023	Sh. R.P. Singh, CE(DR)PR-III	Sh. V.P Sharma EE(PR)SR-I
434	318		Prem Nagar-1, H- Block, (Kirari) Nangloi, Delhi-41	KIRARI	work in progress	76	33.37	31.03.2023	Sh. R.P. Singh, CE(DR)PR-III	Sh. V.P Sharma EE(PR)SR-I
435	334		Mithila Vihar, Prem Nagar-2, Mubarakpur Road, Delhi	KIRARI	work in progress	88	38.63	31.03.2023	Sh. R.P. Singh, CE(DR)PR-III	Sh. V.P Sharma EE(PR)SR-I
436	699		Gaurav Nagar, Anand Nagar, Mubarakpur Rd, Prem Ngr.-II, Nangloi, Delhi-41	KIRARI	work in progress	95	41.71	31.03.2023	Sh. R.P. Singh, CE(DR)PR-III	Sh. V.P Sharma EE(PR)SR-I
437	11		Prem Nagar-II,L.M.P.Q. Block, Kirari,Suleman Nagar, Nangloi, New Delhi	Kirari	work in progress	60	27	30.06.2023	Sh. R.P. Singh, CE(DR)PR-III	Sh. V.P Sharma EE(PR)SR-I
438	12		Prem Nagar-II, Kirari Suleman Nagar, Nangloi	Kirari	work in progress	39	17.12	30.06.2023	Sh. R.P. Singh, CE(DR)PR-III	Sh. V.P Sharma EE(PR)SR-I
439	32		Aman Vihar, Kirari, Suleman Nagar	Kirari	work in progress	87	38	30.06.2023	Sh. R.P. Singh, CE(DR)PR-III	Sh. V.P Sharma EE(PR)SR-I
440	39		Prem Nagar-II, O-Block, Part-II, Nangloi	Kirari	work in progress	44	19	30.06.2023	Sh. R.P. Singh, CE(DR)PR-III	Sh. V.P Sharma EE(PR)SR-I

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Unauthorised Colonies where Sewer Line works are in progress										
441	52		Ram Nagar, Prem Nagar-III, Kirari Suleman Nagar	Kirari	work in progress	69	30	30.06.2023	Sh. R.P. Singh, CE(DR)PR-III	Sh. V.P Sharma EE(PR)SR-I
442	73		Aman Vihar, Kirari, Suleman Nagar	KIRARI	work in progress	73	32	30.06.2023	Sh. R.P. Singh, CE(DR)PR-III	Sh. V.P Sharma EE(PR)SR-I
443	88		Pratap Vihar, Part-III, Kirari Suleman Nagar, Nangloi	KIRARI	work in progress	50	22	30.06.2023	Sh. R.P. Singh, CE(DR)PR-III	Sh. V.P Sharma EE(PR)SR-I
444	119		Karan Vihar Part-5, Kirari Extn., Nangloi, Delhi-41	KIRARI	work in progress	31	13.61	30.06.2023	Sh. R.P. Singh, CE(DR)PR-III	Sh. V.P Sharma EE(PR)SR-I
445	125		Gauri Shankar Enclave-II, Prem Nagar-III, Delhi-41	KIRARI	work in progress	34	14.93	30.06.2023	Sh. R.P. Singh, CE(DR)PR-III	Sh. V.P Sharma EE(PR)SR-I
446	133		Gauri Shankar Enclave-I, A-Block, Prem Nagar-III, Delhi-41	KIRARI	work in progress	46	20	30.06.2023	Sh. R.P. Singh, CE(DR)PR-III	Sh. V.P Sharma EE(PR)SR-I
447	198	A	Harsukh Block, Prem Nagar-I, Kirari Road, Nangloi	KIRARI	work in progress	85	37.32	30.06.2023	Sh. R.P. Singh, CE(DR)PR-III	Sh. V.P Sharma EE(PR)SR-I
448	198	B	Harsukh Block, Prem Nagar-I, Kirari Road, Nangloi	KIRARI	work will be started soon	0	0	30.06.2023	Sh. R.P. Singh, CE(DR)PR-III	Sh. V.P Sharma EE(PR)SR-I
449	205		Kailash Vihar near Aman Vihar, Nangloi, Delhi-41	KIRARI	work in progress	78	34.24	30.06.2023	Sh. R.P. Singh, CE(DR)PR-III	Sh. V.P Sharma EE(PR)SR-I
450	220		Vidyapati Nagar, Mubarakpur, Delhi-81	KIRARI	work in progress	69	30.29	30.06.2023	Sh. R.P. Singh, CE(DR)PR-III	Sh. V.P Sharma EE(PR)SR-I
451	238		Aman Vihar, H-Block, Kirari Extn. Nangloi, New Delhi	KIRARI	work in progress	84	36.88	30.06.2023	Sh. R.P. Singh, CE(DR)PR-III	Sh. V.P Sharma EE(PR)SR-I
452	280		Baljeet Vihar, Nithari Extn., Nangloi, New Delhi-41	KIRARI	work in progress	69	30.29	30.06.2023	Sh. R.P. Singh, CE(DR)PR-III	Sh. V.P Sharma EE(PR)SR-I
453	299	B	Rattan Vihar, Kirari, Sultan Puri Road, Nangloi, Delhi-41/ INDRA JHEEL (RATTAN VIHAR PART-1)	KIRARI	work in progress	83	36.44	30.06.2023	Sh. R.P. Singh, CE(DR)PR-III	Sh. V.P Sharma EE(PR)SR-I
454	328		Prem Nagar Ext. Near Kirari, Nangloi	KIRARI	work in progress	41	18	30.06.2023	Sh. R.P. Singh, CE(DR)PR-III	Sh. V.P Sharma EE(PR)SR-I
455	377		Khubram Park, Ph-II (Station Block), Prem Nagar-1, Nangloi	KIRARI	work in progress	71	31.17	30.06.2023	Sh. R.P. Singh, CE(DR)PR-III	Sh. V.P Sharma EE(PR)SR-I
456	396		Laxmi Vihar Extn. Prem Nagar-3, Kirari, Delhi-41	KIRARI	work in progress	69	30.29	30.06.2023	Sh. R.P. Singh, CE(DR)PR-III	Sh. V.P Sharma EE(PR)SR-I
457	446		Khub Ram Park, Prem Nagar near Nangloi Railway Station, Delhi-41	KIRARI	work in progress	67	29.41	30.06.2023	Sh. R.P. Singh, CE(DR)PR-III	Sh. V.P Sharma EE(PR)SR-I
458	449		Prem Nagar-I Station Block, Nangloi	KIRARI	work in progress	74	32.49	30.06.2023	Sh. R.P. Singh, CE(DR)PR-III	Sh. V.P Sharma EE(PR)SR-I
459	455		Prem Nagar-I Block A,B,C Kirari Road, Nangloi	KIRARI	work in progress	71	31.17	30.06.2023	Sh. R.P. Singh, CE(DR)PR-III	Sh. V.P Sharma EE(PR)SR-I
460	475		Kirari Extn. Part-II, Kirari Bawana, Delhi-41	KIRARI	work in progress	54	23.71	30.06.2023	Sh. R.P. Singh, CE(DR)PR-III	Sh. V.P Sharma EE(PR)SR-I

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Unauthorised Colonies where Sewer Line works are in progress										
461	485		Prem Nagar-I, F&G Block Kirari Road, Nangloi, Delhi-41	KIRARI	work in progress	67	29.41	30.06.2023	Sh. R.P. Singh, CE(DR)PR-III	Sh. V.P Sharma EE(PR)SR-I
462	493		Prem Nagar-II, Z-Block Kirari Suleman Nagar, Nangloi, New Delhi	KIRARI	work in progress	67	29.41	30.06.2023	Sh. R.P. Singh, CE(DR)PR-III	Sh. V.P Sharma EE(PR)SR-I
463	514		Prem Nagar-II, R.S.T. Block, Nangloi, Delhi-43	KIRARI	work in progress	71	31.7	30.06.2023	Sh. R.P. Singh, CE(DR)PR-III	Sh. V.P Sharma EE(PR)SR-I
464	580		Kirari Extn.,(Karan Vihar) Near Village, Kirari, Delhi-40	KIRARI	work in progress	63	27.76	30.06.2023	Sh. R.P. Singh, CE(DR)PR-III	Sh. V.P Sharma EE(PR)SR-I
465	625		Amar Enclave, Prem Nagar-3, Kirari Nangloi, New Delhi	KIRARI	work in progress	71	31.17	30.06.2023	Sh. R.P. Singh, CE(DR)PR-III	Sh. V.P Sharma EE(PR)SR-I
466	671		Tripathi Enclave Prem Nagar nangloi-II	KIRARI	work in progress	83	36.44	30.06.2023	Sh. R.P. Singh, CE(DR)PR-III	Sh. V.P Sharma EE(PR)SR-I
467	801		Pratap Vihar Part-3 Nangloi Delhi-41	KIRARI	work in progress	86	37.76	30.06.2023	Sh. R.P. Singh, CE(DR)PR-III	Sh. V.P Sharma EE(PR)SR-I
468	822		Agar Nagar F- Block Prem Nagar -III Delhi-41	KIRARI	work in progress	86	37.76	30.06.2023	Sh. R.P. Singh, CE(DR)PR-III	Sh. V.P Sharma EE(PR)SR-I
469	19		Hari Enclave, Part-II, Kirari Suleman Nagar	Kirari	work in progress	38	16.68	30.09.2023	Sh. R.P. Singh, CE(DR)PR-III	Sh. V.P Sharma EE(PR)SR-I
470	48		Chandan Vihar, Prem Nagar Part-III, Delhi-41	Kirari	work will be started soon	0	0	30.09.2023	Sh. R.P. Singh, CE(DR)PR-III	Sh. V.P Sharma EE(PR)SR-I
471	51		New Yadav Enclave, Prem Nagar Part-III, Nangloi, Delhi-41	Kirari	work will be started soon	0	0	30.09.2023	Sh. R.P. Singh, CE(DR)PR-III	Sh. V.P Sharma EE(PR)SR-I
472	58		Inder Enclave Ph-II, Mubarak Pur Road, Nangloi, Delhi-41	Kirari	Work in progress	63	28	30.09.2023	Sh. R.P. Singh, CE(DR)PR-III	Sh. V.P Sharma EE(PR)SR-I
473	66		Prem Nagar-I, D& F Block, Kirari Suleman Nagar, Delhi-41	KIRARI	work in progress	15	6.59	30.09.2023	Sh. R.P. Singh, CE(DR)PR-III	Sh. V.P Sharma EE(PR)SR-I
474	79		Pratap Vihar, Part-II, Kirari Suleman Nagar, New Delhi-41	KIRARI	work in progress	69	30	30.09.2023	Sh. R.P. Singh, CE(DR)PR-III	Sh. V.P Sharma EE(PR)SR-I
475	171		Dharam Enclave, U-I, Prem Nagar-II, Kirari, Nangloi, Delhi-41	KIRARI	work in progress	35	15.35	30.09.2023	Sh. R.P. Singh, CE(DR)PR-III	Sh. V.P Sharma EE(PR)SR-I
476	179		Shankar Vihar, UA, Prem Nagar-II, Kirari, Nangloi	KIRARI	work in progress	8	3.51	30.09.2023	Sh. R.P. Singh, CE(DR)PR-III	Sh. V.P Sharma EE(PR)SR-I
477	221		Inder Enclave-II, F-Block, Mubarakpur-Delhi-81	KIRARI	work in progress	16	7.02	30.09.2023	Sh. R.P. Singh, CE(DR)PR-III	Sh. V.P Sharma EE(PR)SR-I
478	222		Raghuvir Vihar, Prem Nagar-III, Nangloi	KIRARI	work in progress	26	11.41	30.09.2023	Sh. R.P. Singh, CE(DR)PR-III	Sh. V.P Sharma EE(PR)SR-I
479	283		Ramesh Enclave, Kirari Extn., Bawana, New Delhi-41	KIRARI	work in progress	56	24.59	30.09.2023	Sh. R.P. Singh, CE(DR)PR-III	Sh. V.P Sharma EE(PR)SR-I
480	299	A	Rattan Vihar, Kirari, Sultan Puri Road, Nangloi, Delhi-41	KIRARI	work in progress	43	18.88	30.09.2023	Sh. R.P. Singh, CE(DR)PR-III	Sh. V.P Sharma EE(PR)SR-I

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Unauthorised Colonies where Sewer Line works are in progress										
481	311		Astha Vihar, Prem Nagar-3, Kanjhawla, New Delhi	KIRARI	work in progress	60	26.34	30.09.2023	Sh. R.P. Singh, CE(DR)PR-III	Sh. V.P Sharma EE(PR)SR-I
482	313		Prem Vihar, Z-Block Prem Nagar, 2 Nangloi	KIRARI	work in progress	56	24.59	30.09.2023	Sh. R.P. Singh, CE(DR)PR-III	Sh. V.P Sharma EE(PR)SR-I
483	331		Vinay Enclave & Narayan Enclave, Nangloi, Delhi-41	KIRARI	work will be started soon	0	0	30.09.2023	Sh. R.P. Singh, CE(DR)PR-III	Sh. V.P Sharma EE(PR)SR-I
484	365		Roop Vihar Village (Block ABC), Mubarakpur Dabas, Delhi-87	KIRARI	work will be started soon	0	0	30.09.2023	Sh. R.P. Singh, CE(DR)PR-III	Sh. V.P Sharma EE(PR)SR-I
485	521		Yadav Nagar, Prem Nagar-2, Near Sani Bazar, Delhi-41	KIRARI	work will be started soon	0	0	30.09.2023	Sh. R.P. Singh, CE(DR)PR-III	Sh. V.P Sharma EE(PR)SR-I
486	753		Prem Nagar-I F-G Extn. Block, Kirari Road Nangloi Delhi-41	KIRARI	work in progress	45	19.76	30.09.2023	Sh. R.P. Singh, CE(DR)PR-III	Sh. V.P Sharma EE(PR)SR-I
487	1395		Meer vihar Mubarakpur Dabas Rd. Madanpur Dabas Delhi-81	Mundka	work in progress	74	32.48	30.09.2023	Sh. R.P. Singh, CE(DR)PR-III	Sh. V.P Sharma EE(PR)SR-I
488	17		Balbir Nagar, Kirari Suleman Nagar, Nangloi, Delhi-41	Kirari	work in progress	39	17.12	31.12.2023	Sh. R.P. Singh, CE(DR)PR-III	Sh. V.P Sharma EE(PR)SR-I
489	18		Avadh Vihar, V-Block, Prem Nagar-II, Delhi-41	Kirari	work in progress	12	5.27	31.12.2023	Sh. R.P. Singh, CE(DR)PR-III	Sh. V.P Sharma EE(PR)SR-I
490	57		Hari Enclave -I, Kirari Suleman Nagar, Delhi-41	Kirari	work in progress	63	28	31.12.2023	Sh. R.P. Singh, CE(DR)PR-III	Sh. V.P Sharma EE(PR)SR-I
491	67		Satya Enclave Prem Nagar-II Delhi -41	KIRARI	work will be started soon	0	0	31.12.2023	Sh. R.P. Singh, CE(DR)PR-III	Sh. V.P Sharma EE(PR)SR-I
492	81		Bharat Vihar, Prem Nagar Ph-II, Nangloi	KIRARI	work will be started soon	0	0	31.12.2023	Sh. R.P. Singh, CE(DR)PR-III	Sh. V.P Sharma EE(PR)SR-I
493	127		Sharda vatsa Enclave Prem Nagar-III	KIRARI	work in progress	40	17.56	31.12.2023	Sh. R.P. Singh, CE(DR)PR-III	Sh. V.P Sharma EE(PR)SR-I
494	167		Laxmi Vihar Mundka Road Prem Nagar-III	KIRARI	work will be started soon	0	0	31.12.2023	Sh. R.P. Singh, CE(DR)PR-III	Sh. V.P Sharma EE(PR)SR-I
495	168		Pandey enclave Prem Nagar-III, Delhi-41	KIRARI	work will be started soon	0	0	31.12.2023	Sh. R.P. Singh, CE(DR)PR-III	Sh. V.P Sharma EE(PR)SR-I
496	169		Inder Enclave, Ph-I, Mubarakpur Road, Nangloi	KIRARI	work in progress	38	16.68	31.12.2023	Sh. R.P. Singh, CE(DR)PR-III	Sh. V.P Sharma EE(PR)SR-I
497	181		Karan Vihar Part-III, Kirari, Nangloi, Delhi-41	KIRARI	work will be started soon	0	0	31.12.2023	Sh. R.P. Singh, CE(DR)PR-III	Sh. V.P Sharma EE(PR)SR-I
498	231		Agar Enclave-I, Prem Nagar-III, Mubarak Pur road, Nangloi	KIRARI	work will be started soon	0	0	31.12.2023	Sh. R.P. Singh, CE(DR)PR-III	Sh. V.P Sharma EE(PR)SR-I
499	261		Vikas Vihar, Sec.-22, Rohini, Delhi	KIRARI	work will be started soon	0	0	31.12.2023	Sh. R.P. Singh, CE(DR)PR-III	Sh. V.P Sharma EE(PR)SR-I
500	262		Karan Vihar, Part-IV, Kirari Delhi-86	KIRARI	work will be started soon	0	0	31.12.2023	Sh. R.P. Singh, CE(DR)PR-III	Sh. V.P Sharma EE(PR)SR-I

S. No.	Reg. no	Part	Name and address of UC	AC Name	Present status	physical progress	financial progress	Timeline	Concerned CE	Name of EE & Division
Unauthorised Colonies where Sewer Line works are in progress										
501	298		Brij Vihar Agra Nagar, Prem Nagar-3, New Delhi	KIRARI	work will be started soon	0	0	31.12.2023	Sh. R.P. Singh, CE(DR)PR-III	Sh. V.P Sharma EE(PR)SR-I
502	300		Sheesh Mahal Enclave, Prem Nagar-3, Nangloi, Delhi-41	KIRARI	work will be started soon	0	0	31.12.2023	Sh. R.P. Singh, CE(DR)PR-III	Sh. V.P Sharma EE(PR)SR-I
503	301		Chandan Park, Prem Nagar-3, Nangloi, Delhi-41	KIRARI	work will be started soon	0	0	31.12.2023	Sh. R.P. Singh, CE(DR)PR-III	Sh. V.P Sharma EE(PR)SR-I
504	333		Adarsh Laxmi Vihar, Prem Nagar-3, Kirari, Delhi 86.	KIRARI	work will be started soon	0	0	31.12.2023	Sh. R.P. Singh, CE(DR)PR-III	Sh. V.P Sharma EE(PR)SR-I
505	423		Vikash Enclave, A-Block, Agar Nagar, Prem Nagar	KIRARI	work in progress	44	19.32	31.12.2023	Sh. R.P. Singh, CE(DR)PR-III	Sh. V.P Sharma EE(PR)SR-I
506	497		Prem Nagar-3,Part-II, Shani Bazar Road, Kirari Suleman Nagar, Nangloi, Delhi	KIRARI	work in progress	60	26.34	31.12.2023	Sh. R.P. Singh, CE(DR)PR-III	Sh. V.P Sharma EE(PR)SR-I
507	510		Kishan Vihar, Roop Vihar, Delhi-43	KIRARI	work will be started soon	0	0	31.12.2023	Sh. R.P. Singh, CE(DR)PR-III	Sh. V.P Sharma EE(PR)SR-I
508	616		Agar Nagar, Prem Nagar-3, Nangloi, Delhi-41	KIRARI	work in progress	28	12.29	31.12.2023	Sh. R.P. Singh, CE(DR)PR-III	Sh. V.P Sharma EE(PR)SR-I
509	620		Agar Nagar, D-Block, Prem Nagar-3, Nangloi	KIRARI	work will be started soon	0	0	31.12.2023	Sh. R.P. Singh, CE(DR)PR-III	Sh. V.P Sharma EE(PR)SR-I
510	626		Vikash Enclave, Agra Nagar, B-Block, Nangloi, Prem Nagar-3	KIRARI	work will be started soon	0	0	31.12.2023	Sh. R.P. Singh, CE(DR)PR-III	Sh. V.P Sharma EE(PR)SR-I
511	667		Prem Nagar-II,ABCD Block, Nangloi, Delhi-41	KIRARI	work in progress	73	32.05	31.12.2023	Sh. R.P. Singh, CE(DR)PR-III	Sh. V.P Sharma EE(PR)SR-I
512	672		Gourav Nagar-2 (Prem Nagar) -3, Sultan Puri, Kanjhawala, Delhi-41	KIRARI	work in progress	9	3.95	31.12.2023	Sh. R.P. Singh, CE(DR)PR-III	Sh. V.P Sharma EE(PR)SR-I
513	692		Gouri Shankar Enclave, Prem Nagar-III, Nangloi, Delhi-41	KIRARI	work will be started soon	0	0	31.12.2023	Sh. R.P. Singh, CE(DR)PR-III	Sh. V.P Sharma EE(PR)SR-I
514	704		Adarsh Enclave (Y-Block) Prem Nagar-II, Kirari, Nangloi, Delhi-41	KIRARI	work in progress	66	28.98	31.12.2023	Sh. R.P. Singh, CE(DR)PR-III	Sh. V.P Sharma EE(PR)SR-I
515	723		Dhruv Enclave, Rohini, Sec-22, Nithari,New Delhi	KIRARI	work will be started soon	0	0	31.12.2023	Sh. R.P. Singh, CE(DR)PR-III	Sh. V.P Sharma EE(PR)SR-I
516	741		Laxmi Nagar, Prem Nagar-III D1-Block, Kanjhawala, Delhi-41	KIRARI	work will be started soon	0	0	31.12.2023	Sh. R.P. Singh, CE(DR)PR-III	Sh. V.P Sharma EE(PR)SR-I
517	1420		Baljeet Vihar Extn.D- 1 Nithari, Nangloi, Delhi	KIRARI	work in progress	74	32.49	31.12.2023	Sh. R.P. Singh, CE(DR)PR-III	Sh. V.P Sharma EE(PR)SR-I
518	183		Guru Yogi Raj Puran Jain & Aggarwal Colony, Ranikhhera	Mundka	work in progress	0.24	0.2	31.12.2023	Sh. R.P. Singh, CE(DR)PR-III	Sh. V.P Sharma EE(PR)SR-I
519	439		Bhagya Vihar, Jain Colony Rani Khera, Delhi-81	Mundka	work in progress	0.42	0.38	31.12.2023	Sh. R.P. Singh, CE(DR)PR-III	Sh. V.P Sharma EE(PR)SR-I
520	74		Inder Enclave Ph-II Nangloi, Mubarakpur Road, Delhi-41	KIRARI	work in progress	21	9.22	Dec, 23	Sh. R.P. Singh, CE(DR)PR-III	Sh. V.P Sharma EE(PR)SR-I

S. No.	Reg. no	Part	Name and address of UC	AC Name	Present status	physical progress	financial progress	Timeline	Concerned CE	Name of EE & Division
Unauthorised Colonies where Sewer Line works are in progress										
521	90		Kirari Extn., R-Block, Karan Vihar Part-6	KIRARI	work will be started soon	0	0	Dec, 23	Sh. R.P. Singh, CE(DR)PR-III	Sh. V.P Sharma EE(PR)SR-I
522	148		Balbir Vihar, Kirari Suleman Nagar, Delhi-41	KIRARI	work in progress	5	2.2	Dec, 23	Sh. R.P. Singh, CE(DR)PR-III	Sh. V.P Sharma EE(PR)SR-I
523	202		Hind Vihar, Prem Nagar-III	KIRARI	work will be started soon	0%	0%	Dec, 23	Sh. R.P. Singh, CE(DR)PR-III	Sh. V.P Sharma EE(PR)SR-I
524	235		Janta Enclave, G-Block, Prem Nagar-III, New Delhi	KIRARI	work will be started soon	0%	0%	Dec, 23	Sh. R.P. Singh, CE(DR)PR-III	Sh. V.P Sharma EE(PR)SR-I
525	702		Singh Adarsh Enclave, Prem Nagar-III, Delhi-41	KIRARI	work will be started soon	0%	0%	Dec, 23	Sh. R.P. Singh, CE(DR)PR-III	Sh. V.P Sharma EE(PR)SR-I
526	799		Surat Vihar Block A B C Mubarakpur Dabas Delhi-81	KIRARI	work will be started soon	0%	0%	Dec, 23	Sh. R.P. Singh, CE(DR)PR-III	Sh. V.P Sharma EE(PR)SR-I
527	838		Parvesh Nagar Mubarakpur Dabas Delhi-81	KIRARI	work will be started soon	0%	0%	Dec, 23	Sh. R.P. Singh, CE(DR)PR-III	Sh. V.P Sharma EE(PR)SR-I
528	1271		Sharma Enclave Mubarak Pur Extn. Delhi-81	KIRARI	work will be started soon	0%	0%	Dec, 23	Sh. R.P. Singh, CE(DR)PR-III	Sh. V.P Sharma EE(PR)SR-I
529	478		Guru Yogiraj Puram Rani, Khera Extn., Rani Khera, Delhi-81	Mundka	work will be started soon	0%	0%	Dec, 23	Sh. R.P. Singh, CE(DR)PR-III	Sh. V.P Sharma EE(PR)SR-I
530	1077		Bhagya Vihar Ph-II, Nangloi Delhi-41	Mundka	work will be started soon	0%	0%	Dec, 23	Sh. R.P. Singh, CE(DR)PR-III	Sh. V.P Sharma EE(PR)SR-I
531	1255		Lui Braill Vihar Rani Khera Delhi	Mundka	work will be started soon	0%	0%	Dec, 23	Sh. R.P. Singh, CE(DR)PR-III	Sh. V.P Sharma EE(PR)SR-I
532	1430		Bhagya Vihar, Jain Colony Rani Khera, Delhi-81	Mundka	work will be started soon	0%	0%	Dec, 23	Sh. R.P. Singh, CE(DR)PR-III	Sh. V.P Sharma EE(PR)SR-I
533	36-(ELD)		Rani Khera Village, Delhi-81	Mundka	work will be started soon	0%	0%	Dec, 23	Sh. R.P. Singh, CE(DR)PR-III	Sh. V.P Sharma EE(PR)SR-I
534	41-(ELD)		Village Madan Pur Dabas Extended Abadi, Delhi-81	Mundka	work will be started soon	0	0	Dec, 23	Sh. R.P. Singh, CE(DR)PR-III	Sh. V.P Sharma EE(PR)SR-I
535	23		Rajendra Park Extension Nangloi, Delhi-41	Mundka	work in progress	10	8	31.05.2023	Sh. R.P. Singh, CE(DR)PR-III	Sh. V.P Sharma EE(PR)SR-I
536	99		Yadav Park Block-C, Rohtak Road, Nangloi, Delhi-41	Mundka	work will be started soon	0	0	30.06.2023	Sh. R.P. Singh, CE(DR)PR-III	Sh. V.P Sharma EE(PR)SR-I
537	361		Nangloi Extn., D-Block West (2-D), Delhi-41	Mundka	work completed	100	90	31.03.2023	Sh. R.P. Singh, CE(DR)PR-III	Sh. V.P Sharma EE(PR)SR-I
538	1378		Kunwer Singh nagar Laxmi Park Najafgarh, Nangloi, Delhi	Mundka	work completed	100	91	31.03.2023	Sh. R.P. Singh, CE(DR)PR-III	Sh. V.P Sharma EE(PR)SR-I
539	23		Rajendra Park Extension Nangloi, Delhi-41	Mundka	work in progress	10	8	31.05.2023	Sh. R.P. Singh, CE(DR)PR-III	Sh. V.P Sharma EE(PR)SR-I
540	80		Yadav Park (A & B Block) Rohtak Road, Nangloi	Mundka	work in progress	4	4	30.06.2023	Sh. R.P. Singh, CE(DR)PR-III	Sh. V.P Sharma EE(PR)SR-I

S. No.	Reg. no	Part	Name and address of UC	AC Name	Present status	physical progress	financial progress	Timeline	Concerned CE	Name of EE & Division
Unauthorised Colonies where Sewer Line works are in progress										
541	94		Swaran Park Extn.-I, Mundka, Delhi-41	Mundka	work in progress	95	86	31.03.2023	Sh. R.P. Singh, CE(DR)PR-III	Sh. V.P Sharma EE(PR)SR-I
542	132		Amar colony C&N Block Mundka	Mundka	work in progress	97	88	31.03.2023	Sh. R.P. Singh, CE(DR)PR-III	Sh. V.P Sharma EE(PR)SR-I
543	201		Swarn Park Extn.-II, Mundka, Delhi-41	MUNDKA	work will be started soon	0	0	30.06.2023	Sh. R.P. Singh, CE(DR)PR-III	Sh. V.P Sharma EE(PR)SR-I
544	361		Nangloi Extn., D-Block West (2-D), Delhi-41	Mundka	work completed	100	90	31.03.2023	Sh. R.P. Singh, CE(DR)PR-III	Sh. V.P Sharma EE(PR)SR-I
545	392		Amar Colony, A-Block, Rohtak Road, Nangloi, Delhi	mundka	work completed	100	91	31.03.2023	Sh. R.P. Singh, CE(DR)PR-III	Sh. V.P Sharma EE(PR)SR-I
546	404		Swarn Park & Swarn Park Extn., Part 1&2	Mundka	work will be started soon	0	0	30.06.2023	Sh. R.P. Singh, CE(DR)PR-III	Sh. V.P Sharma EE(PR)SR-I
547	520		Amar Colony Ph-II, Mundka Nangloi, Delhi-41	Mundka	work in progress	90	81	30.04.2023	Sh. R.P. Singh, CE(DR)PR-III	Sh. V.P Sharma EE(PR)SR-I
548	623	A	Kunwar Singh Nagar, Najafgarh Road, Nangloi	MUNDKA	work in progress	98	89	31.03.2023	Sh. R.P. Singh, CE(DR)PR-III	Sh. V.P Sharma EE(PR)SR-I
549	623	B	Kunwar Singh Nagar, Najafgarh Road, Nangloi	MUNDKA	work in progress	98	89	31.03.2023	Sh. R.P. Singh, CE(DR)PR-III	Sh. V.P Sharma EE(PR)SR-I
550	668		Amar Colony, ABC Block, Mundka, Nangloi, Delhi-41	Mundka	work completed	100	90	31.03.2023	Sh. R.P. Singh, CE(DR)PR-III	Sh. V.P Sharma EE(PR)SR-I
551	751		I.G.Colony,Kunwar Singh Nagar-II Ranholla Delhi-41	Mundka	work will be started soon	0	0	30.06.2023	Sh. R.P. Singh, CE(DR)PR-III	Sh. V.P Sharma EE(PR)SR-I
552	915		Amar Colony-(C D E & K Block) Rohtak Road	Mundka	work completed	100	90	31.03.2023	Sh. R.P. Singh, CE(DR)PR-III	Sh. V.P Sharma EE(PR)SR-I
553	936		Arvind Enclave Nangloi Delhi-41	Mundka	work completed	100	90	31.03.2023	Sh. R.P. Singh, CE(DR)PR-III	Sh. V.P Sharma EE(PR)SR-I
554	1378		Kunwer Singh nagar Laxmi Park Najafgarh, Nangloi, Delhi	Mundka	work completed	100	90	31.03.2023	Sh. R.P. Singh, CE(DR)PR-III	Sh. V.P Sharma EE(PR)SR-I
555	1380		Amar Colony Ph II & III, Rohtak Road, Nangloi, Delhi	Mundka	work completed	100	90	31.03.2023	Sh. R.P. Singh, CE(DR)PR-III	Sh. V.P Sharma EE(PR)SR-I
556	1469		Kamrudin Nagar, Extn.-III, Najafgarh Road.Delhi-41	Mundka	work in progress	90	81	30.04.2023	Sh. R.P. Singh, CE(DR)PR-III	Sh. V.P Sharma EE(PR)SR-I
557	879		Nilothi Extn.Nangloi Delhi-41	Mundka	work completed	100	91	31.03.2023	Sh. R.P. Singh, CE(DR)PR-III	Sh. V.P Sharma EE(PR)SR-I
558	567	A	Friends Enclave, West Sector 5-6, Nangloi, Delhi	Sultan Pur Mazra	Completed	100	99	31.03.2023	Sh. R.P. Singh, CE(DR)PR-III	Sh. V.P Sharma EE(PR)SR-I
559	6		Sangam Vihar, A-Block, New Delhi-62	Devli	work in progress	26.63	23.54	Sep-23	Sh. R.P. Singh, CE(DR)PR-III	Sh. Satyender Dabas (C)DR-XV
560	649		Sangam Vihar,B-Block, New Delhi-62	Devli	work in progress	8.51	6.76	Sep-23	Sh. R.P. Singh, CE(DR)PR-III	Sh. Satyender Dabas (C)DR-XV

S. No.	Reg. no	Part	Name and address of UC	AC Name	Present status	physical progress	financial progress	Timelin e	Concerned CE	Name of EE & Division
Unauthorised Colonies where Sewer Line works are in progress										
561	706		Sangam Vihar, B-I, Block, Sangam Vihar, New Delhi-62	Devli	work in progress	39.34	31.26	Sep-23	Sh. R.P. Singh, CE(DR)PR-III	Sh. Satyender Dabas (C)DR-XV
562	921		Sangam Vihar A- Block New Delhi-62	Devli	work in progress	40	31.78	Sep-23	Sh. R.P. Singh, CE(DR)PR-III	Sh. Satyender Dabas (C)DR-XV
563	1221		Sangam Vihar E- Block Delhi-62	Sangam Vihar	work in progress	59.57	47.33	Sep-23	Sh. R.P. Singh, CE(DR)PR-III	Sh. Satyender Dabas (C)DR-XV
564	1256		Sangam Vihar F-2 Block Hamdard Near Batra Hospital, M.B.Road, Delhi.	Sangam Vihar	work in progress	21.28	16.9	Sep-23	Sh. R.P. Singh, CE(DR)PR-III	Sh. Satyender Dabas (C)DR-XV
565	1336		Sangam Vihar F-1 Block ,N.D	Sangam Vihar	work in progress	35.46	28.17	Sep-23	Sh. R.P. Singh, CE(DR)PR-III	Sh. Satyender Dabas (C)DR-XV
566	1566		Sangam Vihar, B-Block, New Delhi-62	Devli	work in progress	50.6	40.2	Sep-23	Sh. R.P. Singh, CE(DR)PR-III	Sh. Satyender Dabas (C)DR-XV
567	1155		Dabar Enclave (S R Block A) Rawta Mode Jafar pur Najafgarh ,Delhi	NAJAFGARH	Work in progress	36.22	15.49	Dec-23	Sh. R.P. Singh, CE(DR)PR-III	Sh. Satyender Dabas (C)DR-XV
568	1158		Durga Enclave Jafarpur Kalan NajafGarh Delhi-73	NAJAFGARH	Work in progress	24.23	10.36	Dec-23	Sh. R.P. Singh, CE(DR)PR-III	Sh. Satyender Dabas (C)DR-XV
569	1159		Jafarpur Extn.Jafarpur kalan NajafGarh	NAJAFGARH	Work in progress	70.5	30.15	Dec-23	Sh. R.P. Singh, CE(DR)PR-III	Sh. Satyender Dabas (C)DR-XV
570	85-(ELD)		Sai Lal Bagh Housing Complex, Village Jaffarpur Kalan, New Delhi 73	NAJAFGARH	Work in progress	25.8	11.03	Dec-23	Sh. R.P. Singh, CE(DR)PR-III	Sh. Satyender Dabas (C)DR-XV
571	941		Baba Garib Das Colony Khera Dabar Najafgarh Delhi-73	Matiala	Work in progress	0	0	Dec-23	Sh. R.P. Singh, CE(DR)PR-III	Satayender Dabas EE(C)Dr-XV
572	942		Shiv Vihar Khera Dabar Najafgarh New Delhi-73	NAJAFGARH	Work in progress	0	0	Dec-23	Sh. R.P. Singh, CE(DR)PR-III	Sh. Satyender Dabas (C)DR-XV
573	1026		Khera Dabar Extn.Colony North West Najafgarh Delhi-73	Matiala	Work in progress	0	0	Dec-23	Sh. R.P. Singh, CE(DR)PR-III	Sh. Satyender Dabas (C)DR-XV

S. No.	Reg. no	Part	Name and address of UC	AC Name	Present status	physical progress	financial progress	Timeline	Concerned CE	Name of EE & Division
Unauthorized colonies where sewerage network to be laid alongwith DSTPs										
1	59		Pir Baba Basti, Vill. Jaitpur, Badarpur, New Delhi-44	Badarpur	Land for DSTP is to be allotted by DDA	08 month after allotment of land/ receipt of NOC	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Tausif Saifuddin EE(C)DR VI
2	84		Saurabh Vihar,N-Block (Amar Market) Hari Nagar Extn. Badarpur, New Delhi	Badarpur	Land for DSTP is to be allotted by DDA	08 month after allotment of land/ receipt of NOC	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Tausif Saifuddin EE(C)DR VI
3	91		Mohan Baba Nagar,Badarpur, New Delhi-44	Badarpur	Land for DSTP is to be allotted by DDA	08 month after allotment of land/ receipt of NOC	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Tausif Saifuddin EE(C)DR VI
4	91	B	Mohan Baba Nagar,Badarpur, New Delhi-44	Badarpur	Land for DSTP is to be allotted by DDA	08 month after allotment of land/ receipt of NOC	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Tausif Saifuddin EE(C)DR VI
5	95		Jaitpur Extn. L-Block, Badarpur, New Delhi-44	Badarpur	Land for DSTP is to be allotted by DDA	08 month after allotment of land/ receipt of NOC	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Tausif Saifuddin EE(C)DR VI
6	102		Meethapur Extn. Block 'D', Part-I, Badarpur, New Delhi-44	Badarpur	Land for DSTP is to be allotted by DDA	08 month after allotment of land/ receipt of NOC	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Tausif Saifuddin EE(C)DR VI
7	124		Saurabh Vihar, S-Block, Hari Nagar Extn. Jaitpur, Badarpur	Badarpur	Land for DSTP is to be allotted by DDA	08 month after allotment of land/ receipt of NOC	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Tausif Saifuddin EE(C)DR VI
8	128		Mithapur Extn., A-Block, Badarpur, New Delhi-44	Badarpur	Land for DSTP is to be allotted by DDA	08 month after allotment of land/ receipt of NOC	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Tausif Saifuddin EE(C)DR VI
9	139		Mohan Baba Nagar,G-Block, Tajpur Extn., Badarpur	Badarpur	Land for DSTP is to be allotted by DDA	08 month after allotment of land/ receipt of NOC	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Tausif Saifuddin EE(C)DR VI
10	141		Saurabh Vihar, R-Block,Hari Nagar Extn., Part-I, Badarpur	Badarpur	Land for DSTP is to be allotted by DDA	08 month after allotment of land/ receipt of NOC	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Tausif Saifuddin EE(C)DR VI
11	174		Mithapur Extn., A-Block, Badarpur,New Delhi-44	Badarpur	Land for DSTP is to be allotted by DDA	08 month after allotment of land/ receipt of NOC	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Tausif Saifuddin EE(C)DR VI
12	184		Arpan Vihar, J-Block, Jaitpur Extn. Part-I, Badarpur, New Delhi	Badarpur	Land for DSTP is to be allotted by DDA	08 month after allotment of land/ receipt of NOC	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Tausif Saifuddin EE(C)DR VI
13	185		Ekta Vihar (Block A, B & C) Jaitpur, Badarpur	Badarpur	Land for DSTP is to be allotted by DDA	08 month after allotment of land/ receipt of NOC	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Tausif Saifuddin EE(C)DR VI
14	186		Shakti Vihar Block A, Molar Band Extn., Badarpur	Badarpur	Land for DSTP is to be allotted by DDA	08 month after allotment of land/ receipt of NOC	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Tausif Saifuddin EE(C)DR VI
15	216		Saurabh Vihar, O-Block, Hari Nagar Extn.-II, Badarpur	Badarpur	Land for DSTP is to be allotted by DDA	08 month after allotment of land/ receipt of NOC	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Tausif Saifuddin EE(C)DR VI
16	225		Hari Nagar Extn., F-Block, Part-II, Badarpur	Badarpur	Land for DSTP is to be allotted by DDA	08 month after allotment of land/ receipt of NOC	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Tausif Saifuddin EE(C)DR VI
17	234		Jaitpur Extn., K-Block, Badarpur, New Delhi	Badarpur	Land for DSTP is to be allotted by DDA	08 month after allotment of land/ receipt of NOC	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Tausif Saifuddin EE(C)DR VI
18	240		Lakhpat Colony, Part-II, Mithapur Extn. New Delhi	Badarpur	Land for DSTP is to be allotted by DDA	08 month after allotment of land/ receipt of NOC	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Tausif Saifuddin EE(C)DR VI
19	273		Sai Nagar, Mithapur, Extn. Badarpur, New Delhi	Badarpur	Land for DSTP is to be allotted by DDA	08 month after allotment of land/ receipt of NOC	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Tausif Saifuddin EE(C)DR VI
20	275		Ekta Vihar, Mithapur Extn. Badarpur, New Delhi	Badarpur	Land for DSTP is to be allotted by DDA	08 month after allotment of land/ receipt of NOC	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Tausif Saifuddin EE(C)DR VI
21	284		Gagan Vihar (near Molar Bund), Badarpur, New Delhi	Badarpur	Land for DSTP is to be allotted by DDA	08 month after allotment of land/ receipt of NOC	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Tausif Saifuddin EE(C)DR VI

S. No.	Reg. no	Part	Name and address of UC	AC Name	Present status	physical progress	financial progress	Timeline	Concerned CE	Name of EE & Division
Unauthorized colonies where sewerage network to be laid alongwith DSTPs										
22	304		Jaitpur Extn., E-1 Block, Badarpur, New Delhi	Badarpur	Land for DSTP is to be allotted by DDA	08 month after allotment of land/ receipt of NOC	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Tausif Saifuddin EE(C)DR VI
23	305		Molar Band Extn., Block No.-E/3, Part-2, Badarpur, New Delhi	Badarpur	Land for DSTP is to be allotted by DDA	08 month after allotment of land/ receipt of NOC	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Tausif Saifuddin EE(C)DR VI
24	307	A	Pradhan Enclave, C&D Block, Mazra Burari, New Delhi-84	Badarpur	Land for DSTP is to be allotted by DDA	08 month after allotment of land/ receipt of NOC	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Tausif Saifuddin EE(C)DR VI
25	327		Sudarshan Park, Badarpur	Badarpur	Land for DSTP is to be allotted by DDA	08 month after allotment of land/ receipt of NOC	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Tausif Saifuddin EE(C)DR VI
26	368		Jaitpur Extn., Part-1, Badarpur	Badarpur	Land for DSTP is to be allotted by DDA	08 month after allotment of land/ receipt of NOC	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Tausif Saifuddin EE(C)DR VI
27	379		Hari Nagar Extn., Block D-I, Jaitpur, Badarpur	Badarpur	Land for DSTP is to be allotted by DDA	08 month after allotment of land/ receipt of NOC	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Tausif Saifuddin EE(C)DR VI
28	400		Shakti Vihar, Meethapur, Badarpur, New Delhi-44	Badarpur	Land for DSTP is to be allotted by DDA	08 month after allotment of land/ receipt of NOC	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Tausif Saifuddin EE(C)DR VI
29	414		Shiv Puri Mithapur Extn., Badarpur	Badarpur	Land for DSTP is to be allotted by DDA	08 month after allotment of land/ receipt of NOC	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Tausif Saifuddin EE(C)DR VI
30	436	A	Harsh Vihar Hari Nagar, Part-3, Badarpur	Badarpur	Land for DSTP is to be allotted by DDA	08 month after allotment of land/ receipt of NOC	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Tausif Saifuddin EE(C)DR VI
31	436	B	Harsh Vihar Hari Nagar, Part-3, Badarpur	Badarpur	Land for DSTP is to be allotted by DDA	08 month after allotment of land/ receipt of NOC	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Tausif Saifuddin EE(C)DR VI
32	462		Budh Vihar(Tajpur Pahari) Badarpur,Delhi	Badarpur	Land for DSTP is to be allotted by DDA	08 month after allotment of land/ receipt of NOC	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Tausif Saifuddin EE(C)DR VI
33	506		Jaitpur Vistar Part-1, Block E F G H	Badarpur	Land for DSTP is to be allotted by DDA	08 month after allotment of land/ receipt of NOC	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Tausif Saifuddin EE(C)DR VI
34	516		Jaitpur Extn,A-Block, Badarpur	Badarpur	Land for DSTP is to be allotted by DDA	08 month after allotment of land/ receipt of NOC	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Tausif Saifuddin EE(C)DR VI
35	524		Tajpur Pahari, Badarpur, New Delhi-44	Badarpur	Land for DSTP is to be allotted by DDA	08 month after allotment of land/ receipt of NOC	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Tausif Saifuddin EE(C)DR VI
36	544		Hari Nagar Extn, Jaitpur Road, Badarpur, Delhi	Badarpur	Land for DSTP is to be allotted by DDA	08 month after allotment of land/ receipt of NOC	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Tausif Saifuddin EE(C)DR VI
37	582		Jaitpur Extn, Part-1, Block-1, Delhi	Badarpur	Land for DSTP is to be allotted by DDA	08 month after allotment of land/ receipt of NOC	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Tausif Saifuddin EE(C)DR VI
38	585		Badarpur Extn., D-1, Block, New Delhi	Badarpur	Land for DSTP is to be allotted by DDA	08 month after allotment of land/ receipt of NOC	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Tausif Saifuddin EE(C)DR VI
39	588		Badarpur Extn., Block C&D, Badarpur, New Delhi To be Checked	Badarpur	Land for DSTP is to be allotted by DDA	08 month after allotment of land/ receipt of NOC	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Tausif Saifuddin EE(C)DR VI
40	596	A	Prince Colony,Hari Nagar Ext.Pt-III, Block D, E & F, Delhi-44	Badarpur	Land for DSTP is to be allotted by DDA	08 month after allotment of land/ receipt of NOC	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Tausif Saifuddin EE(C)DR VI
41	596	B	Prince Colony,Hari Nagar Ext.Pt-III, Block D, E & F, Delhi-44	Badarpur	Land for DSTP is to be allotted by DDA	08 month after allotment of land/ receipt of NOC	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Tausif Saifuddin EE(C)DR VI
42	598		Meetha Pur Colony-B Block, Badarpur, Delhi-44	Badarpur	Land for DSTP is to be allotted by DDA	08 month after allotment of land/ receipt of NOC	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Tausif Saifuddin EE(C)DR VI

S. No.	Reg. no	Part	Name and address of UC	AC Name	Present status	physical progress	financial progress	Timeline	Concerned CE	Name of EE & Division
Unauthorized colonies where sewerage network to be laid alongwith DSTPs										
43	673		Om Nagar, Badarpur, New Delhi-44	Badarpur	Land for DSTP is to be allotted by DDA	08 month after allotment of land/ receipt of NOC	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Tausif Saifuddin EE(C)DR VI
44	682		Mohan Baba Nagar, Tajpur Extn. Badarpur, Delhi-44	Badarpur	Land for DSTP is to be allotted by DDA	08 month after allotment of land/ receipt of NOC	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Tausif Saifuddin EE(C)DR VI
45	719		Mohan Baba Nagar, Tajpur Extn. Badarpur, Delhi-44	Badarpur	Land for DSTP is to be allotted by DDA	08 month after allotment of land/ receipt of NOC	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Tausif Saifuddin EE(C)DR VI
46	727		Molar Band Ext. New Delhi-44	Badarpur	Land for DSTP is to be allotted by DDA	08 month after allotment of land/ receipt of NOC	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Tausif Saifuddin EE(C)DR VI
47	742		Hari Nagar Extn.,Block-D, Jaitpur, Badarpur, New Delhi	Badarpur	Land for DSTP is to be allotted by DDA	08 month after allotment of land/ receipt of NOC	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Tausif Saifuddin EE(C)DR VI
48	803		Hari Nagar Extn. N_ Block Jaitpur Badarpur New Delhi	Badarpur	Land for DSTP is to be allotted by DDA	08 month after allotment of land/ receipt of NOC	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Tausif Saifuddin EE(C)DR VI
49	805		Hari Nagar colony Pt-II D- Block Badarpur New Delhi	Badarpur	Land for DSTP is to be allotted by DDA	08 month after allotment of land/ receipt of NOC	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Tausif Saifuddin EE(C)DR VI
50	820		Molar Band Extn.E-I Block Badarpur,Delhi	Badarpur	Land for DSTP is to be allotted by DDA	08 month after allotment of land/ receipt of NOC	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Tausif Saifuddin EE(C)DR VI
51	831		Molar Band Extn.Block ABC D (Gali No.1-25) Badarpur,Delhi	Badarpur	Land for DSTP is to be allotted by DDA	08 month after allotment of land/ receipt of NOC	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Tausif Saifuddin EE(C)DR VI
52	841		Hari Nagar Part-II E- Block, Badarpur,New Delhi	Badarpur	Land for DSTP is to be allotted by DDA	08 month after allotment of land/ receipt of NOC	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Tausif Saifuddin EE(C)DR VI
53	847		Mithapur Extn.Part-III New Delhi-44	Badarpur	Land for DSTP is to be allotted by DDA	08 month after allotment of land/ receipt of NOC	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Tausif Saifuddin EE(C)DR VI
54	855		Hari Nagar Extn. M- Block, Saurabh Vihar Badarpur, New Delhi	Badarpur	Land for DSTP is to be allotted by DDA	08 month after allotment of land/ receipt of NOC	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Tausif Saifuddin EE(C)DR VI
55	890		Jaitpur Extn.Part-II Badarpur, New Delhi-44	Badarpur	Land for DSTP is to be allotted by DDA	08 month after allotment of land/ receipt of NOC	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Tausif Saifuddin EE(C)DR VI
56	933	A	Lakhat Colony Pt-I Mithapur Extn.Badarpur,Delhi	Badarpur	Land for DSTP is to be allotted by DDA	08 month after allotment of land/ receipt of NOC	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Tausif Saifuddin EE(C)DR VI
57	933	B	Lakhat Colony Pt-I Mithapur Extn.Badarpur,Delhi	Badarpur	Land for DSTP is to be allotted by DDA	08 month after allotment of land/ receipt of NOC	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Tausif Saifuddin EE(C)DR VI
58	1030		Molar Band Extn.Block E-2 Badarpur,Delhi	Badarpur	Land for DSTP is to be allotted by DDA	08 month after allotment of land/ receipt of NOC	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Tausif Saifuddin EE(C)DR VI
59	1082		Hari Nagar Extn. I- Block Jaitpur Road Badarpur, Delhi	Badarpur	Land for DSTP is to be allotted by DDA	08 month after allotment of land/ receipt of NOC	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Tausif Saifuddin EE(C)DR VI
60	1083	A	Badarpur Extn.Pocket A,B, Mathura Road, Delhi-44	Badarpur	Land for DSTP is to be allotted by DDA	08 month after allotment of land/ receipt of NOC	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Tausif Saifuddin EE(C)DR VI
61	1083	B	Badarpur Extn.Pocket A,B, Mathura Road, Delhi-44	Badarpur	Land for DSTP is to be allotted by DDA	08 month after allotment of land/ receipt of NOC	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Tausif Saifuddin EE(C)DR VI
62	1102		Bachh Raj Colony Mithapur Extn.Delhi-44	Badarpur	Land for DSTP is to be allotted by DDA	08 month after allotment of land/ receipt of NOC	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Tausif Saifuddin EE(C)DR VI
63	1109		Molar band Extn.Block F-Delhi-44	Badarpur	Land for DSTP is to be allotted by DDA	08 month after allotment of land/ receipt of NOC	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Tausif Saifuddin EE(C)DR VI

S. No.	Reg. no	Part	Name and address of UC	AC Name	Present status	physical progress	financial progress	Timeline	Concerned CE	Name of EE & Division
Unauthorized colonies where sewerage network to be laid alongwith DSTPs										
64	1124		Hari Nagar Extn.A Block Jaitpur Road Badarpur,Delhi	Badarpur	Land for DSTP is to be allotted by DDA	08 month after allotment of land/ receipt of NOC	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Tausif Saifuddin EE(C)DR VI
65	1129		Hari Nagar A B Block Extn.Pt-II Badarpur,Delhi	Badarpur	Land for DSTP is to be allotted by DDA	08 month after allotment of land/ receipt of NOC	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Tausif Saifuddin EE(C)DR VI
66	1133		Molar Band Extn. G Block Badarpur	Badarpur	Land for DSTP is to be allotted by DDA	08 month after allotment of land/ receipt of NOC	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Tausif Saifuddin EE(C)DR VI
67	1162	A	Molar Band Extn. Block E-III Badarpur	Badarpur	Land for DSTP is to be allotted by DDA	08 month after allotment of land/ receipt of NOC	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Tausif Saifuddin EE(C)DR VI
68	1162	B	Molar Band Extn. Block E-III Badarpur	Badarpur	Land for DSTP is to be allotted by DDA	08 month after allotment of land/ receipt of NOC	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Tausif Saifuddin EE(C)DR VI
69	1211		Molarband Extn. E1,E2,E3 Block, Badarpur New Delhi	Badarpur	Land for DSTP is to be allotted by DDA	08 month after allotment of land/ receipt of NOC	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Tausif Saifuddin EE(C)DR VI
70	1213		Hari Nagar Extn. C BlockPart 2 Badarpur, Delhi	Badarpur	Land for DSTP is to be allotted by DDA	08 month after allotment of land/ receipt of NOC	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Tausif Saifuddin EE(C)DR VI
71	1243		H-Block, Hari Nagar Extn, Jaitpur Road Badarpur New Delhi 44	Badarpur	Land for DSTP is to be allotted by DDA	08 month after allotment of land/ receipt of NOC	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Tausif Saifuddin EE(C)DR VI
72	1267	A	Sourabh Vihar K- Block Hari Nagar Jait Pur Badarpur,Delhi	Badarpur	Land for DSTP is to be allotted by DDA	08 month after allotment of land/ receipt of NOC	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Tausif Saifuddin EE(C)DR VI
73	1267	B	Sourabh Vihar K- Block Hari Nagar Jait Pur Badarpur,Delhi	Badarpur	Land for DSTP is to be allotted by DDA	08 month after allotment of land/ receipt of NOC	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Tausif Saifuddin EE(C)DR VI
74	1272	A	Mitha Pur Extn.1 Block A B C 2 D,Delhi	Badarpur	Land for DSTP is to be allotted by DDA	08 month after allotment of land/ receipt of NOC	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Tausif Saifuddin EE(C)DR VI
75	1272	B	Mitha Pur Extn.1 Block A B C 2 D,Delhi	Badarpur	Land for DSTP is to be allotted by DDA	08 month after allotment of land/ receipt of NOC	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Tausif Saifuddin EE(C)DR VI
76	1299		Mitha Pur Extn. A- Block Badarpur , Delhi	Badarpur	Land for DSTP is to be allotted by DDA	08 month after allotment of land/ receipt of NOC	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Tausif Saifuddin EE(C)DR VI
77	1300		MithaPur Extn. Badarpur Delhi-36	Badarpur	Land for DSTP is to be allotted by DDA	08 month after allotment of land/ receipt of NOC	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Tausif Saifuddin EE(C)DR VI
78	1301		Ch.Lakha Ram Colony School Rd.Shakti Vihar Pt-I Delhi-44	Badarpur	Land for DSTP is to be allotted by DDA	08 month after allotment of land/ receipt of NOC	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Tausif Saifuddin EE(C)DR VI
79	1558		Village Molarband, B-Block, New Delhi	Badarpur	Land for DSTP is to be allotted by DDA	08 month after allotment of land/ receipt of NOC	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Tausif Saifuddin EE(C)DR VI
80	1578		Hari Nagar Etn., L-Block, Saurabh Vihar, Jaitpur, New Delhi	Badarpur	Land for DSTP is to be allotted by DDA	08 month after allotment of land/ receipt of NOC	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Tausif Saifuddin EE(C)DR VI
81	1612		Budh Vihar Extension, Badarpur	Badarpur	Land for DSTP is to be allotted by DDA	08 month after allotment of land/ receipt of NOC	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Tausif Saifuddin EE(C)DR VI
82	14-(LOP)		A- Block, Meethapur Extn. Shree Colony Badarpur New Delhi 44	Badarpur	Land for DSTP is to be allotted by DDA	08 month after allotment of land/ receipt of NOC	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Tausif Saifuddin EE(C)DR VI
83	3-(ELD)		Badarpur Village, Delhi-44	Badarpur	Land for DSTP is to be allotted by DDA	08 month after allotment of land/ receipt of NOC	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Tausif Saifuddin EE(C)DR VI
84	93-(ELD)		Molarband Village Badarpur New Delhi 44	Badarpur	Land for DSTP is to be allotted by DDA	08 month after allotment of land/ receipt of NOC	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Tausif Saifuddin EE(C)DR VI

S. No.	Reg. no	Part	Name and address of UC	AC Name	Present status	physical progress	financial progress	Timeline	Concerned CE	Name of EE & Division
Unauthorized colonies where sewerage network to be laid alongwith DSTPs										
85	138		Mahipalpur Extn., K-II Block, New Delhi-37	Bijwasan	Land allotment is being persued with DDA	08 month after allotment of land/ receipt of NOC	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Sh.OP Sharma, EE(C)Dr-XIV
86	321	A	Defence Enclave, Mahipalpur, Extn.-II, New Delhi-37	Bijwasan	Land allotment is being persued with DDA	08 month after allotment of land/ receipt of NOC	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Sh.OP Sharma, EE(C)Dr-XIV
87	321	B	Defence Enclave, Mahipalpur, Extn.-II, New Delhi-37	Bijwasan	Land allotment is being persued with DDA	08 month after allotment of land/ receipt of NOC	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Sh.OP Sharma, EE(C)Dr-XIV
88	341		Mahipalpur Extn., L-Block, New Delhi	Bijwasan	Land allotment is being persued with DDA	08 month after allotment of land/ receipt of NOC	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Sh.OP Sharma, EE(C)Dr-XIV
89	500		Yawantika Colony Salapur, Khera, Bijwasan, New Delhi-61	Bijwasan	Land allotment is being persued with DDA	08 month after allotment of land/ receipt of NOC	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Sh.OP Sharma, EE(C)Dr-XIV
90	515		Mahipalpur K-Block, West Vasant Kunj, New Delhi	Bijwasan	Land allotment is being persued with DDA	08 month after allotment of land/ receipt of NOC	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Sh.OP Sharma, EE(C)Dr-XIV
91	605		Mahipalpur Ext., K-II Block, New Delhi-7	Bijwasan	Land allotment is being persued with DDA	08 month after allotment of land/ receipt of NOC	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Sh.OP Sharma, EE(C)Dr-XIV
92	1130	A	Rangpuri Extn.A-Block Vasant Kunj Delhi-37	Bijwasan	Land allotment is being persued with DDA	08 month after allotment of land/ receipt of NOC	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Sh.OP Sharma, EE(C)Dr-XIV
93	1130	B	Rangpuri Extn.A-Block Vasant Kunj Delhi-37	Bijwasan	Land allotment is being persued with DDA	08 month after allotment of land/ receipt of NOC	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Sh.OP Sharma, EE(C)Dr-XIV
94	1131		Rangpuri Extn.B-Block Vasant Kunj Delhi-37	Bijwasan	Land allotment is being persued with DDA	08 month after allotment of land/ receipt of NOC	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Sh.OP Sharma, EE(C)Dr-XIV
95	1140		Mahipalpur Block A Extn., Delhi	Bijwasan	Land allotment is being persued with DDA	08 month after allotment of land/ receipt of NOC	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Sh.OP Sharma, EE(C)Dr-XIV
96	1229		Village Shabad Mohd Pur Extn.Area Delhi-61	Bijwasan	Land allotment is being persued with DDA	08 month after allotment of land/ receipt of NOC	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Sh.OP Sharma, EE(C)Dr-XIV
97	1266		Kapashera Extn.B- Block Delhi-37	Bijwasan	Land allotment is being persued with DDA	08 month after allotment of land/ receipt of NOC	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Sh.OP Sharma, EE(C)Dr-XIV
98	1278		Kapashera Extn.A- Block Delhi-37	Bijwasan	Land allotment is being persued with DDA	08 month after allotment of land/ receipt of NOC	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Sh.OP Sharma, EE(C)Dr-XIV
99	1508		Shalapur Khera, Bijwasan, New Delhi-61	Bijwasan	Land allotment is being persued with DDA	08 month after allotment of land/ receipt of NOC	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Sh.OP Sharma, EE(C)Dr-XIV
100	1593		Defence Enclave Development Association, mahipal Pur Extn. New Delhi-37	Bijwasan	Land allotment is being persued with DDA	08 month after allotment of land/ receipt of NOC	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Sh.OP Sharma, EE(C)Dr-XIV
101	37-(ELD)		Natural Growth of Kapashera Village, New Delhi-37	Bijwasan	Land allotment is being persued with DDA	08 month after allotment of land/ receipt of NOC	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Sh.OP Sharma, EE(C)Dr-XIV
102	80-(ELD)		Extended Colony, New Mangla Puri New Delhi 30	Chattarpur	Estimate stage	Dec, 2023	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Tausif Saifuddin EE(C)DR VI
103	56		Chhatarpur Enclave Ph-I, Block-A, Maidan Garhi, Village Road	Chhatarpur	Tender stage	Dec, 2023	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Tausif Saifuddin EE(C)DR VI
104	96		Sahurpur Extn. Satbari, Mehrauli	Chhatarpur	Work is in progress	Dec, 2023	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Tausif Saifuddin EE(C)DR VI
105	916		Chattarpur Extn.Mehrauli New Delhi-74	Chhatarpur	Land allotment is being persued with DDA	08 month after allotment of land/ receipt of NOC	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Tausif Saifuddin EE(C)DR VI

S. No.	Reg. no	Part	Name and address of UC	AC Name	Present status	physical progress	financial progress	Timeline	Concerned CE	Name of EE & Division
Unauthorized colonies where sewerage network to be laid alongwith DSTPs										
106	1015	A	Maidan Garhi Extn. Chatterpur Road Delhi-68	Chhatarpur	Land allotment is being persued with DDA	08 month after allotment of land/ receipt of NOC	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Tausif Saifuddin EE(C)DR VI
107	1015	B	Maidan Garhi Extn. Chatterpur Road Delhi-68	Chhatarpur	Land allotment is being persued with DDA	08 month after allotment of land/ receipt of NOC	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Tausif Saifuddin EE(C)DR VI
108	1036		Dr. Ambedkar Colony Ansal Road, Satbari Delhi-54	Chhatarpur	Work is in progress	Dec, 2023	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Tausif Saifuddin EE(C)DR VI
109	132-(ELD)		Extended Abadi of Village Chhattarpur New Delhi	Chhatarpur	Work is in progress	08 month after allotment of land/ receipt of NOC	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Tausif Saifuddin EE(C)DR VI
110	2-(ELD)		Gadai Pur Extn., 26-A, Club Drive, Gadai Pur Extn., Mehrauli, Gurgaon Road, Gadai Pur, Delhi-30	Chhatarpur	In Estiamte stage	08 month after allotment of land/ receipt of NOC	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Tausif Saifuddin EE(C)DR VI
111	31-(ELD)		Silver OAK Enclave, Village Jonapur Gadai Pur, Mandi Road, New Delhi-47	Chhatarpur	Estimate stage	08 month after allotment of land/ receipt of NOC	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Tausif Saifuddin EE(C)DR VI
112	68-(ELD)		Sanskritik Aur Vikas Sanstha OSHO Drive Gadaipur Extn. Of Village Gadaipur Mehrauli New Delhi	Chhatarpur	Estimate stage	Dec, 2023	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Tausif Saifuddin EE(C)DR VI
113	5		Bhawani Kunj behind Sector D-II, Vasant Kunj, New Delhi-70	Mehrauli	Affluent colony NOC awaited form UD	06 months After NOC	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Tausif Saifuddin EE(C)DR VI
114	1144		Shanti Kunj (Behind Deep Public School, Vasant Kunj) Delhi-70	Mehrauli	Affluent colony NOC awaited form UD	06 months After NOC	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Tausif Saifuddin EE(C)DR VI
115	103-(ELD)		Village Sultanpur New Delhi 30	Mehrauli	Estimate	Dec, 2023	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Tausif Saifuddin EE(C)DR VI
116	13-(ELD)		Harijan Basti(Poorvi Chhatra) Rajokri Pahari, Mehrauli Road, New Delhi-38	Mehrauli	Estimate Stage	Dec, 2023	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Tausif Saifuddin EE(C)DR VI
117	419		Madanpur Khadar Extn., New Delhi-44	Okhla	Land for SPS is to be allotted by DDA	08 month after allotment of land/ receipt of NOC	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Tausif Saifuddin EE(C)DR VI
118	571		Aali Extn., Block A&B, Badarpur, Delhi	Okhla	Land for SPS is to be allotted by DDA	08 month after allotment of land/ receipt of NOC	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Tausif Saifuddin EE(C)DR VI
119	628	A	Madanpur Khadar Extn., Part-1, 2, 3, Badarpur, New Delhi	Okhla	Land for SPS is to be allotted by DDA	08 month after allotment of land/ receipt of NOC	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Tausif Saifuddin EE(C)DR VI
120	628	B	Madanpur Khadar Extn., Part-1, 2, 3, Badarpur, New Delhi	Okhla	Land for SPS is to be allotted by DDA	08 month after allotment of land/ receipt of NOC	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Tausif Saifuddin EE(C)DR VI
121	1128		Aali Vihar -(Block A B C D E F G & H)	Okhla	Land for SPS is to be allotted by DDA	08 month after allotment of land/ receipt of NOC	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Tausif Saifuddin EE(C)DR VI
122	1181		Jagdamba Colony Aali Vihar Badarpur, Delhi	Okhla	Land for SPS is to be allotted by DDA	08 month after allotment of land/ receipt of NOC	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Tausif Saifuddin EE(C)DR VI
123	30-(ELD)		Aali Village Extended, Abadi, New Delhi-44	Okhla	Land for SPS is to be allotted by DDA	08 month after allotment of land/ receipt of NOC	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	Tausif Saifuddin EE(C)DR VI
124	574		Shiv Mandir Colony,Safiabad Border Narela, Delhi-40	Narela	Under award	Dec, 2023	Sh. S.K. Bhardwaj, Pr. Chief Engr (Dr)-II	Sh. Ashish Kumar, EE(C)Dr-III
125	20		Vashu Vihar Colony Holambi Kalan	Narela	Estimate stage	Dec, 2023	Sh. S.K. Bhardwaj, Pr. Chief Engr (Dr)-II	Ashish Kumar, EE(C)Dr-III
126	21		Ankur Vihar Colony Holambi Kalan	Narela	Estimate stage	Dec, 2023	Sh. S.K. Bhardwaj, Pr. Chief Engr (Dr)-II	Ashish Kumar, EE(C)Dr-III

S. No.	Reg. no	Part	Name and address of UC	AC Name	Present status	physical progress	financial progress	Timeline	Concerned CE	Name of EE & Division
Unauthorized colonies where sewerage network to be laid alongwith DSTPs										
127	25		Harijan Colony, Village- Harewali, Delhi-39	Bawana	Estimate stage	Dec, 2023	Sh. S.K. Bhardwaj, Pr. Chief Engr (Dr)-II	Ashish Kumar, EE(C)Dr-III
128	45		Nangli Poona Extn. G. T. Karnal Road, Delhi-36	Burari	Tender stage	Dec, 2023	Sh. S.K. Bhardwaj, Pr. Chief Engr (Dr)-II	Sh. Ashish Kumar, EE(C)Dr-III
129	50		Prem Colony, Bawana Road, Narela, Delhi-40	Narela	Estimate stage	Dec, 2023	Sh. S.K. Bhardwaj, Pr. Chief Engr (Dr)-II	Sh. Ashish Kumar, EE(C)Dr-III
130	86		Ishwar Colony Extn. Ph-I Bawana, New Delhi-39	Bawana	Estimate stage	Dec, 2023	Sh. S.K. Bhardwaj, Pr. Chief Engr (Dr)-II	Sh. Ashish Kumar, EE(C)Dr-III
131	156	A	Krishna Vihar Colony, Bawana, New Delhi-39	Bawana	Estimate stage	Dec, 2023	Sh. S.K. Bhardwaj, Pr. Chief Engr (Dr)-II	Sh. Ashish Kumar, EE(C)Dr-III
132	156	B	Krishna Vihar Colony, Bawana, New Delhi-39	Bawana	Estimate stage	Dec, 2023	Sh. S.K. Bhardwaj, Pr. Chief Engr (Dr)-II	Sh. Ashish Kumar, EE(C)Dr-III
133	173		Sushant Vihar, Ibrahimpur Extn., Delhi-36	Burari	Tender stage	Dec, 2023	Sh. S.K. Bhardwaj, Pr. Chief Engr (Dr)-II	Sh. Ashish Kumar, EE(C)Dr-III
134	197		Swatantra Nagar Ph-II (Left out portion),Narela	Narela	Estimate stage	Dec, 2023	Sh. S.K. Bhardwaj, Pr. Chief Engr (Dr)-II	Sh. Ashish Kumar, EE(C)Dr-III
135	197	A	Swatantra Nagar Ph-II (Left out portion),Narela	Narela	Estimate stage	Dec, 2023	Sh. S.K. Bhardwaj, Pr. Chief Engr (Dr)-II	Sh. Ashish Kumar, EE(C)Dr-III
136	197	B	Swatantra Nagar Ph-II (Left out portion),Narela	Narela	Estimate stage	Dec, 2023	Sh. S.K. Bhardwaj, Pr. Chief Engr (Dr)-II	Sh. Ashish Kumar, EE(C)Dr-III
137	200		New Colony, Sannot Ghoga More, Narela, Bawana	Narela	Estimate stage	Dec, 2023	Sh. S.K. Bhardwaj, Pr. Chief Engr (Dr)-II	Sh. Ashish Kumar, EE(C)Dr-III
138	207		Prem Nagar, Nathupura, Delhi-84	Burari	Tender stage	Dec, 2023	Sh. S.K. Bhardwaj, Pr. Chief Engr (Dr)-II	Sh. Ashish Kumar, EE(C)Dr-III
139	219		Vijay Nagar, Bawana, Delhi-37	Bawana	Estimate stage	Dec, 2023	Sh. S.K. Bhardwaj, Pr. Chief Engr (Dr)-II	Sh. Ashish Kumar, EE(C)Dr-III
140	255	A	Qutabgarh Extn.Colony, Kanjhawla Delhi-39	Bawana	Estimate stage	Dec, 2023	Sh. S.K. Bhardwaj, Pr. Chief Engr (Dr)-II	Sh. Ashish Kumar, EE(C)Dr-III
141	255	B	Qutabgarh Extn.Colony, Kanjhawla Delhi-39	Bawana	Estimate stage	Dec, 2023	Sh. S.K. Bhardwaj, Pr. Chief Engr (Dr)-II	Sh. Ashish Kumar, EE(C)Dr-III
142	255	C	Qutabgarh Extn.Colony, Kanjhawla Delhi-39	Bawana	Estimate stage	Dec, 2023	Sh. S.K. Bhardwaj, Pr. Chief Engr (Dr)-II	Sh. Ashish Kumar, EE(C)Dr-III
143	339		Shri Krishana Colony Harewali, Delhi-39	Bawana	Estimate stage	Dec, 2023	Sh. S.K. Bhardwaj, Pr. Chief Engr (Dr)-II	Sh. Ashish Kumar, EE(C)Dr-III
144	343		Sapt Rishi Garden, Holambi Kalan, Narela, Delhi-82	Narela	Estimate stage	Dec, 2023	Sh. S.K. Bhardwaj, Pr. Chief Engr (Dr)-II	Sh. Ashish Kumar, EE(C)Dr-III
145	406	A	Shastri Park, Nathupura More, Burari, Delhi-87	Burari	Tender stage	Dec, 2023	Sh. S.K. Bhardwaj, Pr. Chief Engr (Dr)-II	Sh. Ashish Kumar, EE(C)Dr-III
146	406		Shastri Park, Nathupura More, Burari, Delhi-87	Burari	Tender stage	Dec, 2023	Sh. S.K. Bhardwaj, Pr. Chief Engr (Dr)-II	Sh. Ashish Kumar, EE(C)Dr-III
147	437		Harijan Colony B-Block, Harewali, Delhi-39	Bawana	Estimate stage	Dec, 2023	Sh. S.K. Bhardwaj, Pr. Chief Engr (Dr)-II	Sh. Ashish Kumar, EE(C)Dr-III

S. No.	Reg. no	Part	Name and address of UC	AC Name	Present status	physical progress	financial progress	Timeline	Concerned CE	Name of EE & Division
Unauthorized colonies where sewerage network to be laid alongwith DSTPs										
148	442		Hazari Park, Holambi Kalan, Delhi-82	Narela	Estimate stage	Dec, 2023	Sh. S.K. Bhardwaj, Pr. Chief Engr (Dr)-II	Sh. Ashish Kumar, EE(C)Dr-III
149	445		Nai Basti Lampur, Narela, Delhi-40	Narela	Estimate stage	Dec, 2023	Sh. S.K. Bhardwaj, Pr. Chief Engr (Dr)-II	Sh. Ashish Kumar, EE(C)Dr-III
150	464		Ibrahim Pur Extn. DCM Colony, Burari, Delhi	Burari	Tender stage	Dec, 2023	Sh. S.K. Bhardwaj, Pr. Chief Engr (Dr)-II	Sh. Ashish Kumar, EE(C)Dr-III
151	465	A	Ibrahim pur Extn. DCM Colony, Pt-2, Delhi-36	Burari	Tender stage	Dec, 2023	Sh. S.K. Bhardwaj, Pr. Chief Engr (Dr)-II	Sh. Ashish Kumar, EE(C)Dr-III
152	465	B	Ibrahim pur Extn. DCM Colony, Pt-2, Delhi-36	Burari	Tender stage	Dec, 2023	Sh. S.K. Bhardwaj, Pr. Chief Engr (Dr)-II	Sh. Ashish Kumar, EE(C)Dr-III
153	477		Hashthal Colony Narela Road, Bawana, Delhi-39	Bawana	Estimate stage	Dec, 2023	Sh. S.K. Bhardwaj, Pr. Chief Engr (Dr)-II	Sh. Ashish Kumar, EE(C)Dr-III
154	501		Ambedkar Colony Extn., Vill Bankner, Narela	Narela	Estimate stage	Dec, 2023	Sh. S.K. Bhardwaj, Pr. Chief Engr (Dr)-II	Sh. Ashish Kumar, EE(C)Dr-III
155	502	A	Bankner Basti (Firani Road), Narela	Narela	Estimate stage	Dec, 2023	Sh. S.K. Bhardwaj, Pr. Chief Engr (Dr)-II	Sh. Ashish Kumar, EE(C)Dr-III
156	502	B	Bankner Basti (Firani Road), Narela	Narela	Estimate stage	Dec, 2023	Sh. S.K. Bhardwaj, Pr. Chief Engr (Dr)-II	Sh. Ashish Kumar, EE(C)Dr-III
157	529		Basti Banker South, Lampur Road, Delhi-40	Narela	Estimate stage	Dec, 2023	Sh. S.K. Bhardwaj, Pr. Chief Engr (Dr)-II	Sh. Ashish Kumar, EE(C)Dr-III
158	535		Saroop Nagar, J&K Block, Samaipur, Badli, Delhi	Badli	Tender stage	Dec, 2023	Sh. S.K. Bhardwaj, Pr. Chief Engr (Dr)-II	Sh. Ashish Kumar, EE(C)Dr-III
159	570		Shiv Colony, Katewada, Delhi-39	Bawana	Estimate stage	Dec, 2023	Sh. S.K. Bhardwaj, Pr. Chief Engr (Dr)-II	Sh. Ashish Kumar, EE(C)Dr-III
160	577		Swatantra Nagar Extn. West Gonda Road, Narela, Delhi-40	Narela	Estimate stage	Dec, 2023	Sh. S.K. Bhardwaj, Pr. Chief Engr (Dr)-II	Ashish Kumar, EE(C)Dr-III
161	587		Balaji Enclave, Punjab Khor, Delhi-81	Bawana	Estimate stage	Dec, 2023	Sh. S.K. Bhardwaj, Pr. Chief Engr (Dr)-II	Ashish Kumar, EE(C)Dr-III
162	595		Ishwar Colony Ext.,III, Bawana, Delhi-39	Bawana	Estimate stage	Dec, 2023	Sh. S.K. Bhardwaj, Pr. Chief Engr (Dr)-II	Ashish Kumar, EE(C)Dr-III
163	612		Kadipur Extn., Nangli Road, Delhi-36	Burari	Tender stage	Dec, 2023	Sh. S.K. Bhardwaj, Pr. Chief Engr (Dr)-II	Ashish Kumar, EE(C)Dr-III
164	658		Indraj Colony (Bawana Extn) Kanjhawala Road, Bawana, Delhi-39	Bawana	Estimate stage	Dec, 2023	Sh. S.K. Bhardwaj, Pr. Chief Engr (Dr)-II	Ashish Kumar, EE(C)Dr-III
165	659		Ishwar Colony Extn. (Phase-II) Bawana, Delhi-39	Bawana	Estimate stage	Dec, 2023	Sh. S.K. Bhardwaj, Pr. Chief Engr (Dr)-II	Ashish Kumar, EE(C)Dr-III
166	688		Nathu Colony, Nathupura, Delhi-84	Burari	Tender stage	Dec, 2023	Sh. S.K. Bhardwaj, Pr. Chief Engr (Dr)-II	Ashish Kumar, EE(C)Dr-III
167	728		Kushak No.2, Extn., Delhi-36	Burari	Tender stage	Dec, 2023	Sh. S.K. Bhardwaj, Pr. Chief Engr (Dr)-II	Ashish Kumar, EE(C)Dr-III
168	729		Kushak No.1, Extn., Delhi-36	Burari	Tender stage	Dec, 2023	Sh. S.K. Bhardwaj, Pr. Chief Engr (Dr)-II	Ashish Kumar, EE(C)Dr-III

S. No.	Reg. no	Part	Name and address of UC	AC Name	Present status	physical progress	financial progress	Timeline	Concerned CE	Name of EE & Division
Unauthorized colonies where sewerage network to be laid alongwith DSTPs										
169	773		Pradeep Vihar Nathupura Mode Delhi-36	Burari	Tender stage	Dec, 2023	Sh. S.K. Bhardwaj, Pr. Chief Engr (Dr)-II	Ashish Kumar, EE(C)Dr-III
170	808	A	Shastri Park Extn.Nathu Pura More Burari Delhi-84	Burari	Tender stage	Dec, 2023	Sh. S.K. Bhardwaj, Pr. Chief Engr (Dr)-II	Ashish Kumar, EE(C)Dr-III
171	808	B	Shastri Park Extn.Nathu Pura More Burari Delhi-84	Burari	Tender stage	Dec, 2023	Sh. S.K. Bhardwaj, Pr. Chief Engr (Dr)-II	Ashish Kumar, EE(C)Dr-III
172	821	A	Kadi Vihar Near Nathupura Delhi-36	Burari	Tender stage	Dec, 2023	Sh. S.K. Bhardwaj, Pr. Chief Engr (Dr)-II	Ashish Kumar, EE(C)Dr-III
173	821	B	Kadi Vihar Near Nathupura Delhi-36	Burari	Tender stage	Dec, 2023	Sh. S.K. Bhardwaj, Pr. Chief Engr (Dr)-II	Ashish Kumar, EE(C)Dr-III
174	854		Uzala Harijan Colony Santi Road Qutab Garh Delhi-39	Bawana	Estimate stage	Dec, 2023	Sh. S.K. Bhardwaj, Pr. Chief Engr (Dr)-II	Ashish Kumar, EE(C)Dr-III
175	858		Ramesh Nagar Bawana ,Near Harijan Basti, Delhi-39	Bawana	Estimate stage	Dec, 2023	Sh. S.K. Bhardwaj, Pr. Chief Engr (Dr)-II	Ashish Kumar, EE(C)Dr-III
176	862		Kushak No-I B- Block Kadipur Village Delhi-36	Burari	Tender stage	Dec, 2023	Sh. S.K. Bhardwaj, Pr. Chief Engr (Dr)-II	Ashish Kumar, EE(C)Dr-III
177	918		Ishwar Colony Bawana New Delhi-39	Bawana	Estimate stage	Dec, 2023	Sh. S.K. Bhardwaj, Pr. Chief Engr (Dr)-II	Ashish Kumar, EE(C)Dr-III
178	929		Nathupura D Block Burari Delhi-84	Burari	Tender stage	Dec, 2023	Sh. S.K. Bhardwaj, Pr. Chief Engr (Dr)-II	Ashish Kumar, EE(C)Dr-III
179	951		Phool bagh Place (Shastri Park Extn) Nathupura Mode Delhi-36	Burari	Tender stage	Dec, 2023	Sh. S.K. Bhardwaj, Pr. Chief Engr (Dr)-II	Ashish Kumar, EE(C)Dr-III
180	952		Keshav Nagar Burari Nathupura Road Delhi-36	Burari	Tender stage	Dec, 2023	Sh. S.K. Bhardwaj, Pr. Chief Engr (Dr)-II	Ashish Kumar, EE(C)Dr-III
181	981		Anand Vihar Colony Pooth Khurd Bawana Road Delhi-39	Bawana	Estimate stage	Dec, 2023	Sh. S.K. Bhardwaj, Pr. Chief Engr (Dr)-II	Ashish Kumar, EE(C)Dr-III
182	990		Shiva Enclave Hiranki Alipur Delhi-36	Narela	Tender stage	Dec, 2023	Sh. S.K. Bhardwaj, Pr. Chief Engr (Dr)-II	Ashish Kumar, EE(C)Dr-III
183	992		Qutab Garh Enclave Qutab Garh Delhi-39	Bawana	Estimate stage	Dec, 2023	Sh. S.K. Bhardwaj, Pr. Chief Engr (Dr)-II	Ashish Kumar, EE(C)Dr-III
184	1028		Om Vihar Colony Lampur Road Narela,Delhi	Narela	Estimate stage	Dec, 2023	Sh. S.K. Bhardwaj, Pr. Chief Engr (Dr)-II	Ashish Kumar, EE(C)Dr-III
185	1029		Mann Enclave Khera Khurd Delhi-82	Narela	Estimate stage	Dec, 2023	Sh. S.K. Bhardwaj, Pr. Chief Engr (Dr)-II	Ashish Kumar, EE(C)Dr-III
186	1084		Zind Pur Extn.Delhi-36	Narela	Tender stage	Dec, 2023	Sh. S.K. Bhardwaj, Pr. Chief Engr (Dr)-II	Ashish Kumar, EE(C)Dr-III
187	1170		Durga Enclave Vishal Enclave Delhi-81	Bawana	Estimate stage	Dec, 2023	Sh. S.K. Bhardwaj, Pr. Chief Engr (Dr)-II	Ashish Kumar, EE(C)Dr-III
188	1194		Vishal Enclave Bawana Road, Narela, Delhi-40	Narela	Estimate stage	Dec, 2023	Sh. S.K. Bhardwaj, Pr. Chief Engr (Dr)-II	Sh. Ashish Kumar, EE(C)Dr-III
189	1196		Sannoht Extn.Pt-I,II,III Narela Delhi-41	Narela	Estimate stage	Dec, 2023	Sh. S.K. Bhardwaj, Pr. Chief Engr (Dr)-II	Ashish Kumar, EE(C)Dr-III

S. No.	Reg. no	Part	Name and address of UC	AC Name	Present status	physical progress	financial progress	Timeline	Concerned CE	Name of EE & Division
Unauthorized colonies where sewerage network to be laid alongwith DSTPs										
190	1205		Qutub Garh Extn.Nai Basti Delhi-59	Bawana	Estimate stage	Dec, 2023	Sh. S.K. Bhardwaj, Pr. Chief Engr (Dr)-II	Ashish Kumar, EE(C)Dr-III
191	1236		Zindpur Village Extn.Alipur Delhi-36	Narela	Tender stage	Dec, 2023	Sh. S.K. Bhardwaj, Pr. Chief Engr (Dr)-II	Sh. Ashish Kumar, EE(C)Dr-III
192	1292		Nai basti Bakner Paschim,Delhi	Narela	Estimate stage	Dec, 2023	Sh. S.K. Bhardwaj, Pr. Chief Engr (Dr)-II	Sh. Ashish Kumar, EE(C)Dr-III
193	1383		Khera Khurd Extn Village Khera Khurd.Delhi	Narela	Estimate stage	Dec, 2023	Sh. S.K. Bhardwaj, Pr. Chief Engr (Dr)-II	Sh. Ashish Kumar, EE(C)Dr-III
194	1411		Ghoga Extn., Narela, Delhi-39	Narela	Estimate stage	Dec, 2023	Sh. S.K. Bhardwaj, Pr. Chief Engr (Dr)-II	Sh. Ashish Kumar, EE(C)Dr-III
195	1429		Shiv Vihar Burari Bakhtawar Pur Road Ibrahim Pur Delhi	Burari	Tender stage	Dec, 2023	Sh. S.K. Bhardwaj, Pr. Chief Engr (Dr)-II	Sh. Ashish Kumar, EE(C)Dr-III
196	1482		Sanjay Nagar, Bawana Extn. Bawana, Delhi-39	Bawana	Estimate stage	Dec, 2023	Sh. S.K. Bhardwaj, Pr. Chief Engr (Dr)-II	Sh. Ashish Kumar, EE(C)Dr-III
197	1487		Shastri Park Extn., Nathupura More, Burari, Delhi-84	Burari	Estimate stage	Dec, 2023	Sh. S.K. Bhardwaj, Pr. Chief Engr (Dr)-II	Sh. Ashish Kumar, EE(C)Dr-III
198	1494		Ishwar Colony Extn.PH-I, II Left Out Portion, Kanjhawala Road, Bawana.	Bawana	Estimate stage	Dec, 2023	Sh. S.K. Bhardwaj, Pr. Chief Engr (Dr)-II	Sh. Ashish Kumar, EE(C)Dr-III
199	1588		Mukti Aashram Colony, Ibrahim Pur.	Burari	Tender stage	Dec, 2023	Sh. S.K. Bhardwaj, Pr. Chief Engr (Dr)-II	Sh. Ashish Kumar, EE(C)Dr-III
200	1-(ELD)		Jeet Ram Colony, Budh Pur Distt., North West, Delhi	Narela	Tender stage	Dec, 2023	Sh. S.K. Bhardwaj, Pr. Chief Engr (Dr)-II	Sh. Ashish Kumar, EE(C)Dr-III
201	116-(ELD)		Village Ghoga Extn. Delhi 39	Narela	Estimate stage	Dec, 2023	Sh. S.K. Bhardwaj, Pr. Chief Engr (Dr)-II	Sh. Ashish Kumar, EE(C)Dr-III
202	141-(ELD)		Extended Abadi Of Kadi Pur Village	Burari	Tender stage	Dec, 2023	Sh. S.K. Bhardwaj, Pr. Chief Engr (Dr)-II	Sh. Ashish Kumar, EE (C) Dr.-III
203	17-(ELD)		Extended Abadi of Kushak No-1, Village Kadi Pur, Delhi-36	Burari	Tender stage	Dec, 2023	Sh. S.K. Bhardwaj, Pr. Chief Engr (Dr)-II	Sh. Ashish Kumar, EE (C) Dr.-III
204	24-(ELD)		Zindpur Village Extn., Zindpur, P.O.Alipur, Delhi-36	Narela	Tender stage	Dec, 2023	Sh. S.K. Bhardwaj, Pr. Chief Engr (Dr)-II	Sh. Ashish Kumar, EE (C) Dr.-III
205	25-(LOP)		Village Bakner Ambedkar Colony Extn. Part II, Delhi 40	Narela	Estimate stage	Dec, 2023	Sh. S.K. Bhardwaj, Pr. Chief Engr (Dr)-II	Sh. Ashish Kumar, EE (C) Dr.-III
206	27-(LOP)		Kadi Vihar Extn. Delhi 36	Burari	Tender stage	Dec, 2023	Sh. S.K. Bhardwaj, Pr. Chief Engr (Dr)-II	Sh. Ashish Kumar, EE (C) Dr.-III
207	3-(LOP)		Sushant Vihar Delhi 36	Burari	Tender stage	Dec, 2023	Sh. S.K. Bhardwaj, Pr. Chief Engr (Dr)-II	Sh. Ashish Kumar, EE(C)Dr-III
208	44-(ELD)		Nangli Poona Extn., Part-II, Delhi-36	Burari	Tender stage	Dec, 2023	Sh. S.K. Bhardwaj, Pr. Chief Engr (Dr)-II	Sh. Ashish Kumar, EE (C) Dr.-III
209	45-(ELD)		Holambi Khurd Extn., Delhi-82	Narela	Estimate stage	Dec, 2023	Sh. S.K. Bhardwaj, Pr. Chief Engr (Dr)-II	Sh. Ashish Kumar, EE (C) Dr.-III
210	54-(LOP)		Kadi Pur Extn., 'C' Block, Delhi-36	Burari	Tender stage	Dec, 2023	Sh. S.K. Bhardwaj, Pr. Chief Engr (Dr)-II	Sh. Ashish Kumar, EE (C) Dr.-III

S. No.	Reg. no	Part	Name and address of UC	AC Name	Present status	physical progress	financial progress	Timeline	Concerned CE	Name of EE & Division
Unauthorized colonies where sewerage network to be laid alongwith DSTPs										
211	61-(LOP)		Keshav Nagar, Garhi Khusro, Burari, Delhi	Burari	Tender stage	Dec, 2023	Sh. S.K. Bhardwaj, Pr. Chief Engr (Dr)-II	Sh. Ashish Kumar, EE (C) Dr.-III
212	70-(ELD)		Laxman Colony Village Jindpur, Alipur Delhi 36	Narela	Tender stage	Dec, 2023	Sh. S.K. Bhardwaj, Pr. Chief Engr (Dr)-II	Sh. Ashish Kumar, EE(C)Dr-III
213	76-(ELD)		Khera Kalan & Khera Garhi Extnded Abadi Post Office Khera Khalan Delhi 82	Narela	Tender stage	Dec, 2023	Sh. S.K. Bhardwaj, Pr. Chief Engr (Dr)-II	Sh. Ashish Kumar, EE(C)Dr-III
214	77-(ELD)		Village Khera Kalan Delhi 82	Narela	Tender stage	Dec, 2023	Sh. S.K. Bhardwaj, Pr. Chief Engr (Dr)-II	Sh. Ashish Kumar, EE(C)Dr-III
215	88-(ELD)		Sultanpur Dabas Extn. Delhi 39	Bawana	Yet to awarded	Dec, 2023	Sh. S.K. Bhardwaj, Pr. Chief Engr (Dr)-II	Sh. Ashish Kumar, EE (C) Dr.-III
216	819	B	Jagjeevan Ram Colony	Narela	estimate stage	08 month after allotment of land/ receipt of NOC	Sh. R.P. Singh, CE(DR)PR-III	Sh. V.P Sharma EE(C)DR-XII
217	957		Govind colony Near Jhangola No.2 Alipur Delhi-36	Narela	Estimate Stage	08 month after allotment of land/ receipt of NOC	Sh. R.P. Singh, CE(DR)PR-III	Sh. V.P Sharma EE(C)DR-XII
218	28-(ELD)		Bakhtawar Pur Extn., Bakhtawar Pur, Delhi-36	Narela	Estimate stage	08 month after allotment of land/ receipt of NOC	Sh. R.P. Singh, CE(DR)PR-III	Sh. V.P Sharma EE(C)DR-XII
219	32-(LOP)		Bakhtawarpur Extn. III, Bakhtawarpur Delhi 36	Narela	Estimate stage	08 month after allotment of land/ receipt of NOC	Sh. R.P. Singh, CE(DR)PR-III	Sh. V.P Sharma EE(C)DR-XII
220	64-(ELD)		Bakhtawar Pur Extn.II, Bakhtawar Pur, Delhi-36	Narela	Estimate stage	08 month after allotment of land/ receipt of NOC	Sh. R.P. Singh, CE(DR)PR-III	Sh. V.P Sharma EE(C)DR-XII
221	87-(ELD)		Janda Bakhtawarpur Extn.Delhi 36	Narela	Estimate stage	08 month after allotment of land/ receipt of NOC	Sh. R.P. Singh, CE(DR)PR-III	Sh. V.P Sharma EE(C)DR-XII
222	578		Om Vihar Colony, Akbarpur, Mazra, Near Alipur Palla Road, Delhi-36	Narela	Estimate stage	08 month after allotment of land/ receipt of NOC	Sh. R.P. Singh, CE(DR)PR-III	Sh. V.P Sharma EE(C)DR-XII
223	1341		Pawan Dham Trivani Cly Delhi-36	Narela	Estimate Stage	08 month after allotment of land/ receipt of NOC	Sh. R.P. Singh, CE(DR)PR-III	Sh. V.P Sharma EE(C)DR-XII
224	1572		Sainik Enclave	Vikaspuri	Yet to be started	Dec 2023	Sh. R.P. Singh, CE(DR)PR-III	
225	30		Upkar Vihar, Sawda Village, Delhi-81	Mundka	estimate stage	Dec 2023	Sh. R.P. Singh, CE(DR)PR-III	Sh. V.P Sharma EE(PR)SR-I
226	55		Baldev Vihar, Karala Extn., Delhi-81	Mundka	estimate stage	Dec 2023	Sh. R.P. Singh, CE(DR)PR-III	Sh. V.P Sharma EE(PR)SR-I
227	110		Shiv Vihar Main Kanjhawala Road, Delhi-81	Mundka	estimate stage	Dec 2023	Sh. R.P. Singh, CE(DR)PR-III	Sh. V.P Sharma EE(PR)SR-I
228	121		Shiv Colony, Village Gurhi Ramdhala, Kanjhawala, Delhi-81	Mundka	estimate stage	Dec 2023	Sh. R.P. Singh, CE(DR)PR-III	Sh. V.P Sharma EE(PR)SR-I
229	218	A	Shaheed Bhagat Singh Nagar, Majri Karala, Delhi-81	Mundka	estimate stage	Dec 2023	Sh. R.P. Singh, CE(DR)PR-III	Sh. V.P Sharma EE(PR)SR-I
230	309		Utsav Vihar, A-3, Karala, New Delhi	Mundka	estimate stage	Dec 2023	Sh. R.P. Singh, CE(DR)PR-III	Sh. V.P Sharma EE(PR)SR-I
231	399		Anandpur Dham, Karala, Delhi-81	Mundka	estimate stage	Dec 2023	Sh. R.P. Singh, CE(DR)PR-III	Sh. V.P Sharma EE(PR)SR-I

S. No.	Reg. no	Part	Name and address of UC	AC Name	Present status	physical progress	financial progress	Timeline	Concerned CE	Name of EE & Division
Unauthorized colonies where sewerage network to be laid alongwith DSTPs										
232	561		Vardhman Enclave, Shiv Vihar, Karala, Delhi	Mundka	estimate stage	Dec 2023	Sh. R.P. Singh, CE(DR)PR-III	Sh. V.P Sharma EE(PR)SR-I
233	629		Rupali Enclave, Karala, Delhi-81	Mundka	estimate stage	Dec 2023	Sh. R.P. Singh, CE(DR)PR-III	Sh. V.P Sharma EE(PR)SR-I
234	802		Mahavir Vihar Kanjhawala Delhi-81	Mundka	estimate stage	Dec 2023	Sh. R.P. Singh, CE(DR)PR-III	Sh. V.P Sharma EE(PR)SR-I
235	1202		Anandpur Dham C-Block Delhi-81	Mundka	estimate stage	Dec 2023	Sh. R.P. Singh, CE(DR)PR-III	Sh. V.P Sharma EE(PR)SR-I
236	1379		Udai Vihar Kanjhawala Delhi-81	Mundka	estimate stage	Dec 2023	Sh. R.P. Singh, CE(DR)PR-III	Sh. V.P Sharma EE(PR)SR-I
237	142-(ELD)		Extended Abadi Of Lad Pur Village Delhi 81	Mundka	estimate stage	Dec 2023	Sh. R.P. Singh, CE(DR)PR-III	Sh. V.P Sharma EE(PR)SR-I
238	22-(ELD)		Majri Village Extn., Majri P.O.Karala, Delhi-81	Mundka	estimate stage	Dec 2023	Sh. R.P. Singh, CE(DR)PR-III	Sh. V.P Sharma EE(PR)SR-I
239	48-(ELD)		Harijan Basti Village, Jaunti, New Delhi-81	Mundka	Land yet to be allotted by DDA	08 month after allotment of land/ receipt of NOC	Sh. R.P. Singh, CE(DR)PR-III	Sh. V.P Sharma EE(PR)SR-I
240	1185		Shahbad Extn. East South of Sec -17 Rohini Delhi 42	Rithala	LOI issued	Dec 2023	Sh. R.P. Singh, CE(DR)PR-III	Sh. V.P Sharma EE(PR)SR-I
241	594		Soniya Vihar, Sahadra, Delhi-94	Karawal Nagar	NIT Floated and due on 30.01.2023	08 month after allotment of land/ receipt of NOC	Sh. R.P. Singh, CE(DR)PR-III	R.K.Jain, EE(C)DR-VIII
242	614		Shri Ram Colony, Rajeev Nagar, Delhi-94	Karawal Nagar	NIT Floated and due on 30.01.2023	08 month after allotment of land/ receipt of NOC	Sh. R.P. Singh, CE(DR)PR-III	R.K.Jain, EE(C)DR-VIII
243	1280		Milan Garden Near Sabha pur Extn.Delhi-92	Karawal Nagar	NIT Floated and due on 30.01.2023	08 month after allotment of land/ receipt of NOC	Sh. R.P. Singh, CE(DR)PR-III	R.K.Jain, EE(C)DR-VIII
244	1586		Chauha Patti Vistar, West Karawal Nagar Delhi 91	Karawal Nagar	Estimate stage	08 month after allotment of land/ receipt of NOC	Sh. R.P. Singh, CE(DR)PR-III	R.K.Jain, EE(C)DR-VIII
245	107-(ELD)		Chauhan Patti Extn. Sabhapur Mazra Delhi 94	Karawal Nagar	Estimate stage	08 month after allotment of land/ receipt of NOC	Sh. R.P. Singh, CE(DR)PR-III	R.K.Jain, EE(C)DR-VIII
246	75-(ELD)		Village Sabha pur Extned Abadi Delhi 94	Karawal Nagar	NIT Floated and due on 30.01.2023	08 month after allotment of land/ receipt of NOC	Sh. R.P. Singh, CE(DR)PR-III	R.K.Jain, EE(C)DR-VIII
247	15		Somesh Vihar, Chhawla, Najafgarh	Matiala	Land Yet to be allotted	08 month after allotment of land/ receipt of NOC	Sh. R.P. Singh, CE(DR)PR-III	Satayender Dabas EE(C)Dr-XV
248	71		Chhawla Extension, Paharwa Colony Part-I, New Delhi-71	Matiala	Land Yet to be allotted	08 month after allotment of land/ receipt of NOC	Sh. R.P. Singh, CE(DR)PR-III	Satayender Dabas EE(C)Dr-XV
249	77		Munirka Kunj, Deendarpur	Matiala	Land Yet to be allotted	08 month after allotment of land/ receipt of NOC	Sh. R.P. Singh, CE(DR)PR-III	Satayender Dabas EE(C)Dr-XV
250	103		Shanti Vihar, Deenpur Najafgarh, New Delhi-43.	Matiala	Land Yet to be allotted	08 month after allotment of land/ receipt of NOC	Sh. R.P. Singh, CE(DR)PR-III	Satayender Dabas EE(C)Dr-XV
251	160		Roshan Vihar, Gurgaon Road, Najafgarh	NAJAFGARH	Land Yet to be allotted	08 month after allotment of land/ receipt of NOC	Sh. R.P. Singh, CE(DR)PR-III	Satayender Dabas EE(C)Dr-XV
252	160	A	Roshan Vihar, Gurgaon Road, Najafgarh	NAJAFGARH	Land Yet to be allotted	08 month after allotment of land/ receipt of NOC	Sh. R.P. Singh, CE(DR)PR-III	Satayender Dabas EE(C)Dr-XV

S. No.	Reg. no	Part	Name and address of UC	AC Name	Present status	physical progress	financial progress	Timeline	Concerned CE	Name of EE & Division
Unauthorized colonies where sewerage network to be laid alongwith DSTPs										
253	161		Sarika Vihar, Goyla More, Deenpur Ext. Najafgarh	NAJAFGARH	Land Yet to be allotted	08 month after allotment of land/ receipt of NOC	Sh. R.P. Singh, CE(DR)PR-III	Satayender Dabas EE(C)Dr-XV
254	190		Shiv Puri Part-II, Deenpur, Najafgarh	Matiala	Land Yet to be allotted	08 month after allotment of land/ receipt of NOC	Sh. R.P. Singh, CE(DR)PR-III	Satayender Dabas EE(C)Dr-XV
255	232		Gandhi Park Main Gurgaon road, Deenpur, Najafgarh	Matiala	Land Yet to be allotted	08 month after allotment of land/ receipt of NOC	Sh. R.P. Singh, CE(DR)PR-III	Satayender Dabas EE(C)Dr-XV
256	293		Durga Vihar, Ph-III, Najafgarh, New Delhi	Matiala	Land Yet to be allotted	08 month after allotment of land/ receipt of NOC	Sh. R.P. Singh, CE(DR)PR-III	Satayender Dabas EE(C)Dr-XV
257	314		Vatasta Enclave (Kashmiri Colony)Prem Nagar, Z-Block, Najafgarh	NAJAFGARH	Land Yet to be allotted	08 month after allotment of land/ receipt of NOC	Sh. R.P. Singh, CE(DR)PR-III	Sh. Satyender Dabas EE(C)CDR-XV
258	320	A	Chhawla Ext., Kangan Heri Road	Matiala	Land Yet to be allotted	08 month after allotment of land/ receipt of NOC	Sh. R.P. Singh, CE(DR)PR-III	Satayender Dabas EE(C)Dr-XV
259	320	B	Chhawla Ext., Kangan Heri Road	Matiala	Land Yet to be allotted	08 month after allotment of land/ receipt of NOC	Sh. R.P. Singh, CE(DR)PR-III	Satayender Dabas EE(C)Dr-XV
260	430		Shyam Kunj, Najafgarh, Delhi-71	Matiala	Land Yet to be allotted	08 month after allotment of land/ receipt of NOC	Sh. R.P. Singh, CE(DR)PR-III	Satayender Dabas EE(C)Dr-XV
261	432		Shyam Vihar, Deenpur, Najafgarh	Matiala	Land Yet to be allotted	08 month after allotment of land/ receipt of NOC	Sh. R.P. Singh, CE(DR)PR-III	Satayender Dabas EE(C)Dr-XV
262	469		Brij Vihar, Najafgarh, Delhi	NAJAFGARH	Land Yet to be allotted	08 month after allotment of land/ receipt of NOC	Sh. R.P. Singh, CE(DR)PR-III	Satayender Dabas EE(C)Dr-XV
263	536		Roshan Vihar, Ph-II Paprawat Road, Najafgarh, Delhi-41	Matiala	Land Yet to be allotted	08 month after allotment of land/ receipt of NOC	Sh. R.P. Singh, CE(DR)PR-III	Satayender Dabas EE(C)Dr-XV
264	638		Surya Vihar, Deendarpur, Gurgaon Road, Najafgarh	Matiala	Land Yet to be allotted	08 month after allotment of land/ receipt of NOC	Sh. R.P. Singh, CE(DR)PR-III	Satayender Dabas EE(C)Dr-XV
265	739		Durga Vihar, Phase-I, Gurgaon Road, Najafgarh, New Delhi-43	Matiala	Land Yet to be allotted	08 month after allotment of land/ receipt of NOC	Sh. R.P. Singh, CE(DR)PR-III	Satayender Dabas EE(C)Dr-XV
266	785		Data Ram Park Near Deendarpur Najafgarh, Delhi	Matiala	Land Yet to be allotted	08 month after allotment of land/ receipt of NOC	Sh. R.P. Singh, CE(DR)PR-III	Satayender Dabas EE(C)Dr-XV
267	786		Ganapati Enclave Extn. Najafgarh New Delhi	NAJAFGARH	Land Yet to be allotted	08 month after allotment of land/ receipt of NOC	Sh. R.P. Singh, CE(DR)PR-III	Satayender Dabas EE(C)Dr-XV
268	790		Risal Vihar Chhawla Extn Najafgarh, Delhi	Matiala	Land Yet to be allotted	08 month after allotment of land/ receipt of NOC	Sh. R.P. Singh, CE(DR)PR-III	Satayender Dabas EE(C)Dr-XV
269	812		Vardhman Vihar U & F Block New Roshan Pura Extn Najafgarh	NAJAFGARH	Land Yet to be allotted	08 month after allotment of land/ receipt of NOC	Sh. R.P. Singh, CE(DR)PR-III	Satayender Dabas EE(C)Dr-XV
270	833		Shyam Vihar Phase-II, (Behind Pooja Pipe Factory) Najafgarh Delhi-43	Matiala	Land Yet to be allotted	08 month after allotment of land/ receipt of NOC	Sh. R.P. Singh, CE(DR)PR-III	Satayender Dabas EE(C)Dr-XV
271	881		Shiv vihar Prem Nagar G- Block Paprawat Road Najafgarh	NAJAFGARH	Land Yet to be allotted	08 month after allotment of land/ receipt of NOC	Sh. R.P. Singh, CE(DR)PR-III	Satayender Dabas EE(C)Dr-XV
272	900		Sri Ganga Vihar Colony DinDar Pur Najafgarh	Matiala	Land Yet to be allotted	08 month after allotment of land/ receipt of NOC	Sh. R.P. Singh, CE(DR)PR-III	Satayender Dabas EE(C)Dr-XV
273	917		Shiv Nagar New Roshanpura Najafgarh New Delhi-43	NAJAFGARH	Land Yet to be allotted	08 month after allotment of land/ receipt of NOC	Sh. R.P. Singh, CE(DR)PR-III	Satayender Dabas EE(C)Dr-XV

S. No.	Reg. no	Part	Name and address of UC	AC Name	Present status	physical progress	financial progress	Timeline	Concerned CE	Name of EE & Division
Unauthorized colonies where sewerage network to be laid alongwith DSTPs										
274	919		Deendarpur Extn.Najafgarh, Delhi	Matiala	Land Yet to be allotted	08 month after allotment of land/ receipt of NOC	Sh. R.P. Singh, CE(DR)PR-III	Satayender Dabas EE(C)Dr-XV
275	955		Raghubir Block Prem Nagar Najafgarh Paprawat Road	NAJAFGARH	Land Yet to be allotted	08 month after allotment of land/ receipt of NOC	Sh. R.P. Singh, CE(DR)PR-III	Satayender Dabas EE(C)Dr-XV
276	956		Durga Vihar Ph-II Najafgarh,Delhi	Matiala	Land Yet to be allotted	08 month after allotment of land/ receipt of NOC	Sh. R.P. Singh, CE(DR)PR-III	Satayender Dabas EE(C)Dr-XV
277	967		Bhawani Nagar Near Dinpur Najafgarh,Delhi	Matiala	Land Yet to be allotted	08 month after allotment of land/ receipt of NOC	Sh. R.P. Singh, CE(DR)PR-III	Satayender Dabas EE(C)Dr-XV
278	1016		Shyam Enclave Deendarpur Najafgarh,Delhi	Matiala	Land Yet to be allotted	08 month after allotment of land/ receipt of NOC	Sh. R.P. Singh, CE(DR)PR-III	Satayender Dabas EE(C)Dr-XV
279	1040		Prem Nagar C- Block Najafgarh,Delhi	NAJAFGARH	Land Yet to be allotted	08 month after allotment of land/ receipt of NOC	Sh. R.P. Singh, CE(DR)PR-III	Satayender Dabas EE(C)Dr-XV
280	1060		Defence Enclave Goela Tajpur Khurd Najafgarh,Delhi	Matiala	Land Yet to be allotted	08 month after allotment of land/ receipt of NOC	Sh. R.P. Singh, CE(DR)PR-III	Satayender Dabas EE(C)Dr-XV
281	1070		Prem Nagar Z Block Najafgarh SW,Delhi	NAJAFGARH	Land Yet to be allotted	08 month after allotment of land/ receipt of NOC	Sh. R.P. Singh, CE(DR)PR-III	Satayender Dabas EE(C)Dr-XV
282	1111		Durga Park Din Darpur Extn.Najafgarh,Delhi	Matiala	Land Yet to be allotted	08 month after allotment of land/ receipt of NOC	Sh. R.P. Singh, CE(DR)PR-III	Satayender Dabas EE(C)Dr-XV
283	1175	A	Prem Nagar D- Block Najafgarh	NAJAFGARH	Land Yet to be allotted	08 month after allotment of land/ receipt of NOC	Sh. R.P. Singh, CE(DR)PR-III	Satayender Dabas EE(C)Dr-XV
284	1175	B	Prem Nagar D- Block Najafgarh	NAJAFGARH	Land Yet to be allotted	08 month after allotment of land/ receipt of NOC	Sh. R.P. Singh, CE(DR)PR-III	Satayender Dabas EE(C)Dr-XV
285	1227		Chinar Enclave Najafgarh,Delhi	NAJAFGARH	Land Yet to be allotted	08 month after allotment of land/ receipt of NOC	Sh. R.P. Singh, CE(DR)PR-III	Satayender Dabas EE(C)Dr-XV
286	1265		Prem Nagar A Block Ph-V Najafgarh,Delhi	NAJAFGARH	Land Yet to be allotted	08 month after allotment of land/ receipt of NOC	Sh. R.P. Singh, CE(DR)PR-III	Satayender Dabas EE(C)Dr-XV
287	1265	A	Prem nagar Najafgarh G- Block & G-1,Delhi	NAJAFGARH	Land Yet to be allotted	08 month after allotment of land/ receipt of NOC	Sh. R.P. Singh, CE(DR)PR-III	Satayender Dabas EE(C)Dr-XV
288	1277	B	Prem nagar Najafgarh G- Block & G-1,Delhi	NAJAFGARH	Land Yet to be allotted	08 month after allotment of land/ receipt of NOC	Sh. R.P. Singh, CE(DR)PR-III	Satayender Dabas EE(C)Dr-XV
289	1311		Defence Enclave Goela Tajpur Rd.Chawla New Delhi-71	Matiala	Land Yet to be allotted	08 month after allotment of land/ receipt of NOC	Sh. R.P. Singh, CE(DR)PR-III	Satayender Dabas EE(C)Dr-XV
290	1327		Chhawla Extn.Near B.S F Camp Gurgaon Road Chhawla, Delhi	Matiala	Land Yet to be allotted	08 month after allotment of land/ receipt of NOC	Sh. R.P. Singh, CE(DR)PR-III	Satayender Dabas EE(C)Dr-XV
291	1357		Chhawla Extn.1 Panchia Mohalla Delhi-71	Matiala	Land Yet to be allotted	08 month after allotment of land/ receipt of NOC	Sh. R.P. Singh, CE(DR)PR-III	Satayender Dabas EE(C)Dr-XV
292	1458		Shivpuri Dindarpur, Part-I New Delhi-43	Matiala	Land Yet to be allotted	08 month after allotment of land/ receipt of NOC	Sh. R.P. Singh, CE(DR)PR-III	Satayender Dabas EE(C)Dr-XV
293	1461		Prem Nagar, B-Block, Najafgarh, New Delhi-43	NAJAFGARH	Land Yet to be allotted	08 month after allotment of land/ receipt of NOC	Sh. R.P. Singh, CE(DR)PR-III	Satayender Dabas EE(C)Dr-XV
294	1470		Todarmal Block, Prem Nagar, Najafgarh, Delhi-43	NAJAFGARH	Land Yet to be allotted	08 month after allotment of land/ receipt of NOC	Sh. R.P. Singh, CE(DR)PR-III	Satayender Dabas EE(C)Dr-XV

S. No.	Reg. no	Part	Name and address of UC	AC Name	Present status	Physical progress	financial progress	Timeline	Concerned CE	Name of EE & E
Unauthorized colonies where sewerage network to be laid alongwith DSTPs										
295	1490		Prem Nagar Ph-III, Najafgarh, Delhi-110043	NAJAFGARH	Land Yet to be allotted	08 month after allotment of land/ receipt of NOC	Sh. R.P. Singh, CE(DR)PR-III	Satayender Dabas EE(C)Dr-XV
296	1509		Dindarpur Extn. Chhawala Road, Delhi-43	Matiala	Land Yet to be allotted	08 month after allotment of land/ receipt of NOC	Sh. R.P. Singh, CE(DR)PR-III	Satayender Dabas EE(C)Dr-XV
297	1516		Prem Nagar Z-Block, Kashmiri Colony, Near Khaira Village, Paprawat Road	Matiala	Land Yet to be allotted	08 month after allotment of land/ receipt of NOC	Sh. R.P. Singh, CE(DR)PR-III	Satayender Dabas EE(C)Dr-XV
298	1526		German Nagar Colony Kalyan & Vikas Samiti Old Khera Road, Najafgarh,	NAJAFGARH	Land Yet to be allotted	08 month after allotment of land/ receipt of NOC	Sh. R.P. Singh, CE(DR)PR-III	Satayender Dabas EE(C)Dr-XV
299	1564		Prem nagar, F & G Block	NAJAFGARH	Land Yet to be allotted	08 month after allotment of land/ receipt of NOC	Sh. R.P. Singh, CE(DR)PR-III	Satayender Dabas EE(C)Dr-XV
300	1590		Prem Nagar, A B & D E F Najafgarh	NAJAFGARH	Land Yet to be allotted	08 month after allotment of land/ receipt of NOC	Sh. R.P. Singh, CE(DR)PR-III	Satayender Dabas EE(C)Dr-XV
301	1592		Durga Vihar Extension, Najafgarh, New Delhi	Matiala	Land Yet to be allotted	08 month after allotment of land/ receipt of NOC	Sh. R.P. Singh, CE(DR)PR-III	Satayender Dabas EE(C)Dr-XV
302	129-(ELD)		Village Khaira, Najafgarh Rural Village, New Delhi 43	NAJAFGARH	Land Yet to be allotted	08 month after allotment of land/ receipt of NOC	Sh. R.P. Singh, CE(DR)PR-III	Satayender Dabas EE(C)Dr-XV
303	130-(ELD)		Village Khaira, Najafgarh New Delhi 43	NAJAFGARH	Land Yet to be allotted	08 month after allotment of land/ receipt of NOC	Sh. R.P. Singh, CE(DR)PR-III	Satayender Dabas EE(C)Dr-XV
304	140-(ELD)		Jerman Nagar Kashmiri Colony Revenu Estate Of Village Khera On Old Khaira Road Najafgarh New Delhi	NAJAFGARH	Land Yet to be allotted	08 month after allotment of land/ receipt of NOC	Sh. R.P. Singh, CE(DR)PR-III	Satayender Dabas EE(C)Dr-XV
305	43-(ELD)		Dinpur Extn., Goyla More, Dinpur, Najafgarh, New Delhi-43	Matiala	Land Yet to be allotted	08 month after allotment of land/ receipt of NOC	Sh. R.P. Singh, CE(DR)PR-III	Satayender Dabas EE(C)Dr-XV
306	54-(ELD)		Sheetal Vihar, Chhawala Extn., New Delhi-71	Matiala	Land Yet to be allotted	08 month after allotment of land/ receipt of NOC	Sh. R.P. Singh, CE(DR)PR-III	Satayender Dabas EE(C)Dr-XV
307	96-(ELD)		E- Block Prem Nagar Najafgarh New Delhi 43	NAJAFGARH	Land Yet to be allotted	08 month after allotment of land/ receipt of NOC	Sh. R.P. Singh, CE(DR)PR-III	Satayender Dabas EE(C)Dr-XV
308	215		Kamla Enclave, New Roshan Pura Extn., Najafgarh	NAJAFGARH	Land Yet to be allotted	08 month after allotment of land/ receipt of NOC	Sh. R.P. Singh, CE(DR)PR-III	Satayender Dabas EE(C)Dr-XV
309	1493		Tuglakabad Extn. T.A. Block, New Delhi-19	Sangam Vihar	Land Yet to be allotted	08 month after allotment of land/ receipt of NOC	Sh. R.P. Singh, CE(DR)PR-III	Sh. Satyender Dabas EE(C)CDR-XV
310	931		Madhav Enclave Khaira Road, Najafgarh, New Delhi-43	NAJAFGARH	Land Yet to be allotted	08 month after allotment of land/ receipt of NOC	Sh. R.P. Singh, CE(DR)PR-III	Satayender Dabas EE(C)Dr-XV
311	722	B	Baba Hari Dass (Geetanjali Enclave) Nagar, Najafgarh, Bahadurgarh Road, Delhi -72	NAJAFGARH	Land Yet to be allotted	08 month after allotment of land/ receipt of NOC	Sh. R.P. Singh, CE(DR)PR-III	Satayender Dabas EE(C)Dr-XV
312	199		Sri Hans Nagar Colony, Ghumanhera Road, Najafgarh	Matiala	Tender stage	Dec 23	Sh. R.P. Singh, CE(DR)PR-III	Satayender Dabas EE(C)Dr-XV
313	412		Hans Nagar, Pandwala Kalan, Najafgarh, Delhi-43	Matiala	Tender stage	Dec 23	Sh. R.P. Singh, CE(DR)PR-III	Satayender Dabas EE(C)Dr-XV
314	192		Tikri Kalan Extn. (Lekh Ram Park), New Delhi-41	MUNDKA	Land Yet to be allotted	08 month after allotment of land/ receipt of NOC	Sh. R.P. Singh, CE(DR)PR-III	Satayender Dabas EE(C)Dr-XV
315	1554(1154)		Tikri Extn., Nr. Kabir Park Dham	Mundka	Land Yet to be allotted	08 month after allotment of land/ receipt of NOC	Sh. R.P. Singh, CE(DR)PR-III	Satayender Dabas EE(C)Dr-XV
316	48-ELD		Harijan Basti	Mundka	Land Yet to be allotted	08 month after allotment of land/ receipt of NOC	Sh. R.P. Singh, CE(DR)PR-III	Satayender Dabas EE(C)Dr-XV
317	701		Netaji Subhash Vihar Colony, Tikri Kalan, New Delhi-41	Mundka	Land Yet to be allotted	08 month after allotment of land/ receipt of NOC	Sh. R.P. Singh, CE(DR)PR-III	Satayender Dabas EE(C)Dr-XV
318	775		Baba haridas Nagar Tikri Border Delhi-41	Mundka	Land Yet to be allotted	08 month after allotment of land/ receipt of NOC	Sh. R.P. Singh, CE(DR)PR-III	Satayender Dabas EE(C)Dr-XV

Unauthorized colonies where NOC is awaited/O-Zone

S. No.	Reg. no	Part	Name and address of UC	AC Name	Present status	physical progress	financial progress	Timeline	Concerned CE	Name of Division
1	7		Harijan Basti, Masoodpur near Pocket-B, Sector7,8,9, Vasant Kunj	Mehrauli	Forest Land	12 months after receipt of NOC. But not later than June, 2024	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	EE(C)DR-VI
2	10		St. John Church Colony, Mehrauli, New Delhi-30	Mehrauli	Forest Land	--do--	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	EE(C)DR-VI
3	22		Aruna Asafali Road, Village Kishan Garh	Mehrauli	Forest Land	--do--	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	EE(C)DR-VI
4	37		Club Drive Colony, M.G. Road, Gadaipur (Opp.Ghitorni)	Chhatarpur	Forest Land	--do--	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	EE(C)DR-VI
5	54		JNU Road Village, Kishangarh, New Delhi-70	Mehrauli	Forest Land	--do--	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	EE(C)DR-VI
6	78		Aaya Nagar Extn. Ph-I, New Delhi-47	Chhatarpur	Forest Land	--do--	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	EE(C)DR-VI
7	83		Shanti Kunj, Behind Sect.-D, Pocket III & IV, Vasant Kunj	Mehrauli	ASI	--do--	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	EE(C)DR-VI
8	109		Tekhand Extn., Okhla Indl. Area Ph-I, New Delhi-20	TUGALAKABAD	Forest Land	--do--	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	EE(C)DR-VI
9	115		Village Pusteni Kishan Garh, Vasant Kunj, New Delhi-10	MEHRAULI	Forest Land	--do--	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	EE(C)DR-VI
10	129		Harcharan Bagh, Andheria More, Vasant Kunj Road, Delhi-30	Mehrauli	Forest Land	--do--	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	EE(C)DR-VI
11	135		Sambav Bapu Colony, Jaunapur Mandi, Pahari Abadi, Mehrauli	Chhatarpur	Forest Land	--do--	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	EE(C)DR-VI
12	162		Sangam Vihar, Block M-I, New Delhi-72	Deoli	Forest Land	--do--	Sh. R.P. Singh, CE(DR)PR-III	EE(C)DR-XV
13	203		Church Colony, L-Block Sangam Vihar, New Delhi-62	Devli	Forest Land	--do--	Sh. R.P. Singh, CE(DR)PR-III	EE(C)DR-XV
14	208		Sangam Vihar, J-II, New Delhi-62	Sangam Vihar	Forest Land	--do--	Sh. R.P. Singh, CE(DR)PR-III	EE(C)DR-XV
15	210		Gyan Jyoti Budh Vihar, J-3, Sangam Vihar	Sangam Vihar	Forest Land	--do--	Sh. R.P. Singh, CE(DR)PR-III	EE(C)DR-XV
16	291		Sangam Vihar, K-II, New Delhi-62	Devli	Forest Land	--do--	Sh. R.P. Singh, CE(DR)PR-III	EE(C)DR-XV
17	312		Sangam Vihar, L-1, Pocket-C, New Delhi	Devli	Forest Land	--do--	Sh. R.P. Singh, CE(DR)PR-III	EE(C)DR-XV
18	314		Vatasta Enclave (Kashmiri Colony)Prem Nagar, Z-Block, Najafgarh	najafgarh	Forest Land	--do--	Sh. R.P. Singh, CE(DR)PR-III	EE(C)DR-XV
19	335		Mandi Pahari Abadi, Shanti Camp-I, Delhi-47	Chhatarpur	Forest Land	--do--	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	EE(C)DR-VI
20	350		Sangam Vihar, Block-I & II, New Delhi	Sangam Vihar	Forest Land	--do--	Sh. R.P. Singh, CE(DR)PR-III	EE(C)DR-XV
21	354		Sangam Vihar, L-Block, New Delhi-62	Devli	Forest Land	--do--	Sh. R.P. Singh, CE(DR)PR-III	EE(C)DR-XV

Unauthorized colonies/enclosures/NOI/NOG is awaited/O-Zone

S. No.	Reg. no	Part	Name and address of UC	AC Name	Present status	physical progress	financial progress	Timeline	Concerned CE	Name of Division
22	354	B	Sangam Vihar, L-Block, New Delhi-62	Devli	Forest Land	--do--	Sh. R.P. Singh, CE(DR)PR-III	EE(C)DR-XV
23	358		Sangam Vihar, Block M-II,	Devli	Forest Land	--do--	Sh. R.P. Singh, CE(DR)PR-III	EE(C)DR-XV
24	359	A	Sangam Vihar, H-Block	Sangam Vihar	Forest Land	--do--	Sh. R.P. Singh, CE(DR)PR-III	EE(C)DR-XV
25	359	B	Sangam Vihar, H-Block	Sangam Vihar	Forest Land	--do--	Sh. R.P. Singh, CE(DR)PR-III	EE(C)DR-XV
26	375		Chattarpur Extn.,A-1, New Delhi	Chhatarpur	Forest Land	--do--	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	EE(C)DR-VI
27	378		Garhwal Colony, Mehrauli, New Delhi-30	Mehrauli	Forest Land	--do--	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	EE(C)DR-VI
28	390		Sangam Vihar, L-1, A-Block, New Delhi	Devli	Forest Land	--do--	Sh. R.P. Singh, CE(DR)PR-III	EE(C)DR-XV
29	394		Rajpur Khurd Extn (South) Rajpur Extn., New Delhi-68	Chhatarpur	Forest Land	--do--	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	EE(C)DR-VI
30	397		Sangam Vihar, Block-C, Part-1	Devli	Forest Land	--do--	Sh. R.P. Singh, CE(DR)PR-III	EE(C)DR-XV
31	425		Vasant Kunj Enclave, Delhi-70	A Bijwasan	Forest Land	--do--	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	EE(C)DR-XIV
32	429		Sangam Vihar, J&B Block	Sangam Vihar	Not feasible	--do--	Sh. R.P. Singh, CE(DR)PR-III	EE(C)DR-XV
33	433		Sangam Vihar, D-Block, Delhi-62	Sangam Vihar	Forest Land	--do--	Sh. R.P. Singh, CE(DR)PR-III	EE(C)DR-XV
34	452		Defence Service Enclave (Sainik Farm)	Dr Ambedkar Nagar	Forest Land	--do--	Sh. R.P. Singh, CE(DR)PR-III	EE(C)DR-XV
35	480		Chattarpur Enclave, Mehrauli Chattarpur, Road, Delhi-68	Chattarpur	Forest Land	--do--	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	EE(C)DR-VI
36	480	B	Chattarpur Enclave, Mehrauli Chattarpur, Road, Delhi-68	Chattarpur	Forest Land	--do--	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	EE(C)DR-VI
37	480	C	Chattarpur Enclave, Mehrauli Chattarpur, Road, Delhi-68	Chattarpur	Forest Land	--do--	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	EE(C)DR-VI
38	483	A	Lado Sarai Extn.,Delhi	Mehrauli	Forest Land	--do--	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	EE(C)DR-VI
39	483	B	Lado Sarai Extn.,Delhi	Mehrauli	Forest Land	--do--	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	EE(C)DR-VI
40	492		Sangam Vihar, L-1st Block, New Delhi-62	Devli	Forest Land	--do--	Sh. R.P. Singh, CE(DR)PR-III	EE(C)DR-XV
41	504		Shri Sai Kunj, Mehrauli, Delhi-70	Mehrauli	Forest Land	--do--	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	EE(C)DR-VI
42	519		Anupam Garden, Delhi-68	Chhatarpur	Forest Land	--do--	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	EE(C)DR-VI

Unauthorized colonies where NOC is awaited/O-Zone

S. No.	Reg. no	Part	Name and address of UC	AC Name	Present status	physical progress	financial progress	Timeline	Concerned CE	Name of Division
43	537		Rajpur Khurd Colony, North Extn., Maidan Garhi, New Delhi-68	Chhatarpur	Forest Land	--do--	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	EE(C)DR-VI
44	556		Amaltas Avenue (Samalka) Colony, Rajokri, Delhi	Mehrauli	Forest Land	--do--	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	EE(C)DR-VI
45	563		Sangam Vihar, J-Ist, New Delhi-62	Sangam Vihar	Forest Land	--do--	Sh. R.P. Singh, CE(DR)PR-III	EE(C)DR-XV
46	576		Bhawani Kunj Near Vasant Kunj, Delhi-70	Mehrauli	Forest Land	--do--	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	EE(C)DR-VI
47	589		Jonapur Bhim Basti Pahari, Delhi-42	Chhatarpur	Forest Land	--do--	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	EE(C)DR-VI
48	591		Green Meadows, Satbari Mehrauli, Delhi	Chhatarpur	Forest Land	--do--	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	EE(C)DR-VI
49	603		Sangam Vihar Colony, New Delhi	Sangam Vihar	Forest Land	--do--	Sh. R.P. Singh, CE(DR)PR-III	EE(C)DR-XV
50	656		Sangam Vihar, C-Block, New Delhi-62	Devli	Forest Land	--do--	Sh. R.P. Singh, CE(DR)PR-III	EE(C)DR-XV
51	714		Sangam Vihar, L-Block, New Delhi-62	Devli	Forest Land	--do--	Sh. R.P. Singh, CE(DR)PR-III	EE(C)DR-XV
52	806	A	Sangam vihar L-Block (Pkt-1) New Delhi-62	Devli	Forest Land	--do--	Sh. R.P. Singh, CE(DR)PR-III	EE(C)DR-XV
53	806	B	Sangam vihar L-Block (Pkt-1, 2, 3, 4,) New Delhi-62	Devli	Forest Land	--do--	Sh. R.P. Singh, CE(DR)PR-III	EE(C)DR-XV
54	813		Sangam Vihar F-3 Block New Delhi-62	Devli	Forest Land	--do--	Sh. R.P. Singh, CE(DR)PR-III	EE(C)DR-XV
55	848		Sangam Vihar Block K-I New Delhi-62	Sangam Vihar	Forest Land	--do--	Sh. R.P. Singh, CE(DR)PR-III	EE(C)DR-XV
56	860		Adarsh Enclave Aya Nagar Extn. New Delhi	Chhatarpur	Forest Land	--do--	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	EE(C)DR-VI
57	865		Sangam Vihar K- Block Near Batra Hospital M.B.Road, Delhi-62	Sangam Vihar	Forest Land	--do--	Sh. R.P. Singh, CE(DR)PR-III	EE(C)DR-XV
58	866		Chatterpur Mini Farms Chatterpur main Road Mehrauli New Delhi-62	Chhatarpur	Forest Land	--do--	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	EE(C)DR-VI
59	873		Sangam Vihar Block C, Part-II Delhi-62	Sangam Vihar	Forest Land	--do--	Sh. R.P. Singh, CE(DR)PR-III	EE(C)DR-XV
60	965		Pratap Gandas Colony-I Village Kishangarh Delhi-70	Mehrauli	Forest Land	--do--	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	EE(C)DR-VI
61	986		Sangam Vihar I- Block Delhi-62	Sangam Vihar	Forest Land	--do--	Sh. R.P. Singh, CE(DR)PR-III	EE(C)DR-XV
62	1000		Fatehpur Beri Extn.Mehrauli Delhi-74	Chhatarpur	Forest Land	--do--	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	EE(C)DR-VI
63	1022		Mahavir Campus Rajpur Khurd Extn.Maidangarhi, Delhi-68	Chhatarpur	Forest Land	--do--	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	EE(C)DR-VI

Unauthorized colonies where NOC is awaited/O-Zone

S. No.	Reg. no	Part	Name and address of UC	AC Name	Present status	physical progress	financial progress	Timeline	Concerned CE	Name of Division
64	1025	A	Sangam Vihar G- Block Delhi-62	Devli	Forest Land	--do--	Sh. R.P. Singh, CE(DR)PR-III	EE(C)DR-XV
65	1025	B	Sangam Vihar G- Block Delhi-62	Devli	Forest Land	--do--	Sh. R.P. Singh, CE(DR)PR-III	EE(C)DR-XV
66	1043		Sangam Vihar, J -2 B, Tuglakabad, Delhi	Sangam Vihar	Forest Land	--do--	Sh. R.P. Singh, CE(DR)PR-III	EE(C)DR-XV
67	1112		Shanti Kunj (Main) Near Church Vasant Kunj Delhi-70	Mehrauli	Forest Land	--do--	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	EE(C)DR-VI
68	1121		Har Govind Enclave Rajpur Khurd Delhi-68	Chhatarpur	Forest Land	--do--	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	EE(C)DR-VI
69	1121	B	Har Govind Enclave Rajpur Khurd Delhi-68	Chhatarpur	Forest Land	--do--	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	EE(C)DR-VI
70	1121	C	Har Govind Enclave Rajpur Khurd Delhi-68	Chhatarpur	Forest Land	--do--	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	EE(C)DR-VI
71	1152		Chandan Haula Extn. East Chattarpur Bhati, Sahurpur, Dehli-74	Chhatarpur	Forest Land	--do--	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	EE(C)DR-VI
72	1195		Sant Mohalla (Chhuriya Mohalla) Tuglakabad, Delhi	Tughlakabad	ASI	--do--	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	EE(C)DR-VI
73	1208		Raj Pur Khurd Extn.Mehrauli Delhi-68	Chhatarpur	Forest Land	--do--	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	EE(C)DR-VI
74	1222		Sangam Vihar L-I Block Delhi	Devli	Forest Land	--do--	Sh. R.P. Singh, CE(DR)PR-III	EE(C)DR-XV
75	1295		Sainik Farms Western Avenue N.Delhi	Dr Ambedkar Nagar	Forest Land	--do--	Sh. R.P. Singh, CE(DR)PR-III	EE(C)DR-XV
76	1343		Asha Kunj Vasant Kunj Delhi-70	Mehrauli	Forest Land	--do--	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	EE(C)DR-VI
77	1354		Sangam Vihar G- Block Near Shooting Range Delhi-62	Sangam Vihar	Forest Land	--do--	Sh. R.P. Singh, CE(DR)PR-III	EE(C)DR-XV
78	1354	B	Sangam Vihar G- Block Near Shooting Range Delhi-62	Sangam Vihar	Forest Land	--do--	Sh. R.P. Singh, CE(DR)PR-III	EE(C)DR-XV
79	1483	B	Village Lal Kuan, Block-D, Chungi No.3 & Block A, B Pul Pehlad Pur,	Tughlakabad	Forest Land	--do--	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	EE(C)DR-VI
80	1492		Village Lal Kuan, Block-A to J, Mehrauli Badarpur Road, New Delhi-44	Tughlakabad	Forest Land	--do--	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	EE(C)DR-VI
81	1492	A	Village Lal Kuan, Block-A to J, Mehrauli Badarpur Road, New Delhi-44	Tughlakabad	Forest Land	--do--	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	EE(C)DR-VI
82	1493		Tuglakabad Extn. T.A. Block, New Delhi-19	Sangam Vihar	Forest Land	--do--	Sh. R.P. Singh, CE(DR)PR-III	EE(C)DR-XV
83	1498		J-Block Prem Nagar, Lal Kuan, M.B.Road, Delhi-44	Tughlakabad	Forest Land	--do--	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	EE(C)DR-VI
84	1519		Aya Nagar Extn. B-Block, New Delhi-47	Chhatarpur	Forest Land	--do--	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	EE(C)DR-VI

Unauthorized colonies where NOC is awaited/O-Zone

S. No.	Reg. no	Part	Name and address of UC	AC Name	Present status	physical progress	financial progress	Timeline	Concerned CE	Name of Division
85	1520		Ruchi Vihar,Rangpuri Pahari, New Delhi	Bijwasan	Forest Landdo--	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	EE(C)DR-XIV
86	1552		Sangam Vihar, G-II, Gali No.18, New Delhi-62	Sangam Vihar	Forest Landdo--	Sh. R.P. Singh, CE(DR)PR-III	EE(C)DR-XV
87	1569		Ashola Extension, Delhi.	Chhatarpur	ASIdo--	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	EE(C)DR-VI
88	1589		Ashola Extn., Part-I	Chhatarpur	ASIdo--	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	EE(C)DR-VI
89	106-(ELD)		Village Rajpur Khurd Madian Gari New Delhi-68	Chhatarpur	Forest Landdo--	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	EE(C)DR-VI
90	109-(ELD)		The Sunridge, Sunridge India Heritage Pvt. Ltd. Haveli Sarai No. 8, Kalka Das Marg Mehrauli, New Delhi 30	Mehrauli	Forest Landdo--	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	EE(C)DR-VI
91	110-(ELD)		The Haven Athene Hospitality Services Pvt. Ltd, Property No. 4-1-14, Ward- I, Kalka Das Marg, Mehrauli New Delhi 30	Mehrauli	ASIdo--	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	EE(C)DR-VI
92	111-(ELD)		The Sunridge, Sunridge India Heritage Pvt. Ltd. Haveli Sarai No. 6, Kalka Das Marg Mehrauli, New Delhi 30	Mehrauli	Forest Landdo--	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	EE(C)DR-VI
93	112-(ELD)		The Qila, Sunridge Qila Resorts Pvt. Ltd. 4A, Ward -I, Kalka Das Marg Mehrauli New Delhi	Mehrauli	Forest Landdo--	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	EE(C)DR-VI
94	12-(ELD)		Defence Service Enclave, Khanpur, New Delhi-62	Dr Ambedkar Nagar	Forest Landdo--	Sh. R.P. Singh, CE(DR)PR-III	EE(C)DR-XV
95	122-(ELD)		Resident Welfare Association, Rajokari Harijan Basti, New Delhi 38	Mehrauli	Forest Landdo--	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	EE(C)DR-VI
96	127-(ELD)		Tuglakabad Village Extended Lal Dora Abadi East, New Delhi 44	Tughlakabad	Forest Landdo--	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	EE(C)DR-VI
97	128-(ELD)		Neb Sarai, Saidulajab Market Association New Delhi 68	Chhatarpur	Forest Landdo--	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	EE(C)DR-VI
98	143-(ELD)		Ruchi Vihar, Rang Puri Abutting Block-B, Delhi 37	Bijwasan	Forest Landdo--	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	EE(C)DR-XIV
99	147-(ELD)		Qutab Enclave Village Mehrauli 4C Ward No. - New Delhi 30	Mehrauli	Forest Landdo--	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	EE(C)DR-VI
100	148-(ELD)		Village Mehrauli 4B- Ward No. 1, New Delhi 30	Mehrauli	Forest Landdo--	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	EE(C)DR-VI
101	23-(ELD)		Extended Abadi of Aya Nagar Village, New Delhi-47	Chhatarpur	Forest Landdo--	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	EE(C)DR-VI
102	25-(ELD)		Harijan Nardan Basti, Lal Kuan, M.B.Road, New Delhi-44	Sangam Vihar	Forest Landdo--	Sh. R.P. Singh, CE(DR)PR-III	EE(C)DR-XV
103	28-(LOP)		C-4, C-5, & G1 Block Village Aya Nagar New Delhi	Chhatarpur	Forest Landdo--	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	EE(C)DR-VI
104	29-(ELD)		Extended Lal Dora Abad Area, Village Aya Nagar, New Delhi-47	Chhatarpur	Forest Landdo--	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	EE(C)DR-VI
105	29-(LOP)		B-1, Block Bandh Road Village, Aya Nagar New Delhi	Chhatarpur	Forest Landdo--	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	EE(C)DR-VI

Unauthorized colonies where NOC is awaited/O-Zone

10307

203

S. No.	Reg. no	Part	Name and address of UC	AC Name	Present status	physical progress	financial progress	Timeline	Concerned CE	Name of Division
106	30-(LOP)		H1, Block Village Aya Nagar New Delhi	Chhatarpur	Forest Landdo--	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	EE(C)DR-VI
107	38-(ELD)		Chhatar Pur, Near Durga Ashram, New Delhi-74	Chhatarpur	Forest Landdo--	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	EE(C)DR-VI
108	39-(ELD)		Shanti Kunj, Chhattarpur, Delhi-30	Chhatarpur	Forest Landdo--	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	EE(C)DR-VI
109	40-(ELD)		Village Kishan Garh(Mehrauli) New Delhi-70	Mehrauli	Forest Landdo--	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	EE(C)DR-VI
110	40-(LOP)		Lado Sarai Extn. New Delhi 30	Mehrauli	Forest Landdo--	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	EE(C)DR-VI
111	46-(ELD)		Kishan Garh Part Village, Mehrauli, Delhi	Mehrauli	Forest Landdo--	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	EE(C)DR-VI
112	47-(LOP)		Silver OAK Enclave, Village Jonapur Gadaipur Mandi Road New Delhi 47	Chhatarpur	Forest Landdo--	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	EE(C)DR-VI
113	52-(ELD)		Mahipal Pur Village Extended, Abadi, New Delhi-37	Bijwasan	Forest Landdo--	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	EE(C)DR-XIV
114	59-(LOP)		Sanjay Colony, Bhatti Mines, Bhagirath Nagar, New Delhi-74	CHATTARPUR	Forest Landdo--	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	EE(C)DR-VI
115	6-(ELD)		Masoodpur, Distt- South West, New Delhi-70	Meharauli	Forest Landdo--	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	EE(C)DR-VI
116	81-(ELD)		Andheri More Extn. Village Mehrauli New Delhi 30	Chattarpur	Forest Landdo--	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	EE(C)DR-VI
117	82-(ELD)		Phase -II, Aya Nagar New Delhi 47	Chattarpur	Forest Landdo--	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	EE(C)DR-VI
118	100		Shakti Enclave, Kilokri near Kalindi Colony, New Delhi	Jangpura	Not traceabledo--	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	EE(C)DR-II
119	111		New Aruna Nagar Colony (Majnu ka tila), Delhi-54	Chandni Chowk	O Zonedo--	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	EE(C)DR-II
120	213		Rajasthani Colony, West Patel Nagar, New Delhi	Patel Nagar	Not feasibledo--	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	EE(C)DR-II
121	218	B	Shaheed Bhagat Singh Nagar, Majri Karala, Delhi-81	Mundka	Not traceabledo--	Sh. R.P. Singh, CE(DR)PR-III	EE(P)SR-I
122	266		Baljeet Nagar and Punjabi basti, New Delhi-8	Patel Nagar	Not feasibledo--	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	EE(C)DR-II
123	374		Sultan Apartment, Gali No.2, Saidulla Jaib, M.B. Road, Delhi-30	Chhatarpur	Forest Landdo--	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	EE(C)DR-VI
124	409		Bhragu Vihar Colony, Majri, Delhi-81	Mundka	Not traceabledo--	Sh. R.P. Singh, CE(DR)PR-III	EE(P)SR-I
125	567	B	Friends Enclave, East Block, Part-I pooth kalan road Sultanpur Extn., Nangloi, Delhi	Sultan Pur Mazra	Not traceabledo--	Sh. R.P. Singh, CE(DR)PR-III	EE(P)SR-I
126	662		Raju Park C-II Block, South Delhi-Deoli Village, Delhi-62	Ambedkar Nagar	Not feasibledo--	Sh. R.P. Singh, CE(DR)PR-III	EE(C)DR-VIII

Unauthorized colonies where NOC is awaited/O-Zone

S. No.	Reg. no	Part	Name and address of UC	AC Name	Present status	physical progress	financial progress	Timeline	Concerned CE	Name of Division
127	755		Bhikam Singh Colony Block No.33 Vishwas Nagar Shahdara Delhi-32	Vishwas Nagar	Not feasible-do-	Sh. S.K. Bhardwaj, Pr. Chief Engr (Dr)-II	EE(C)DR-X
128	1041		Arakpur Bagh Mochi Moti Bagh 2, Delhi-21	R.K. Puram	Not traceable-do-	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	EE(C)DR-VI
129	1094		Anand Parbat Delhi	Patel Nagar	Not feasible-do-	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	EE(C)DR-II
130	1178		Baljeet Nagar & Punjabi Basti Extn.Near Nepali Mandir Delhi-8	Patel Nagar	Not feasible-do-	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	EE(C)DR-II
131	1198		Harijan Basti Rohtak Road Delhi-5	Sadar Bazar	Not feasible-do-	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	EE(C)DR-II
132	1204	B	Kardam Farm R S T Enclave, Johripur Extn., Delhi-94	Gokalpur	Not traceable-do-	Sh. S.K. Bhardwaj, Pr. Chief Engr (Dr)-II	EE(C)DR-XI
133	1204	C	Kardam Farm R S T Enclave, Johripur Extn., Delhi-94	Gokalpur	Not traceable-do-	Sh. S.K. Bhardwaj, Pr. Chief Engr (Dr)-II	EE(C)DR-XI
134	1204	D	Kardam Farm R S T Enclave, Johripur Extn., Delhi-94	Gokalpur	Not traceable-do-	Sh. S.K. Bhardwaj, Pr. Chief Engr (Dr)-II	EE(C)DR-XI
135	1225		Bhagat Singh Park Extn.Siraspur Vill.Delhi-42	Badli	O Zone-do-	Sh. S.K. Bhardwaj, Pr. Chief Engr (Dr)-II	EE(C)DR-III
136	1371		Village.Garhi Mandu Delhi-53	Ghonda	O Zone-do-	Sh. R.P. Singh, CE(DR)PR-III	EE(C)DR-VIII
137	1407		Guru Nanak Industrial Area Main Bawana Rd. Samaipur, Delhi-42	Rohini	Not traceable-do-	Sh. S.K. Bhardwaj, Pr. Chief Engr (Dr)-II	EE(C)DR-III
138	1410		Krishna vihar, Khampur (Alipur), New Delhi	Narela	Not traceable-do-	Sh. S.K. Bhardwaj, Pr. Chief Engr (Dr)-II	EE(C)DR-III
139	1422		Ganga Vihar Kilokri Near Kalindi Cly Delhi-14	Jangpura	Not traceable-do-	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	EE(C)DR-II
140	1570		Shanti Park, Uttam Nagar, Main Najafgarh Road, New Delhi-59	UTTAM NAGAR	Forest Land-do-	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	EE(C)DR-XIV
141	1596		South Indian Madrasi Colony, Mori Gate	Chandni chowk	Not traceable-do-	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	EE(C)DR-II
142	1600		Radha Krishan Vihar,	Janpura	Not traceable-do-	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	EE(C)DR-II
143	1603		Vipin Garden Extension,	UTTAM NAGAR	Not feasible-do-	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	EE(P)SR-II
144	1610		Indra Park, Indra Market	RK PURAM	Not traceable-do-	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	EE(C)DR-VI
145	104-(ELD)		Extended Abadi Of Village Barwala Delhi 39	Bawana	Not traceable-do-	Sh. S.K. Bhardwaj, Pr. Chief Engr (Dr)-II	EE(C)DR-III
146	118-(ELD)		Khera Khurd Extn. Khera Khurd, Delhi 82	Narela	Not traceable-do-	Sh. S.K. Bhardwaj, Pr. Chief Engr (Dr)-II	EE(C)DR-III
147	135-(ELD)		Village Tikri Khurd, Delhi 40	Narela	Not traceable-do-	Sh. S.K. Bhardwaj, Pr. Chief Engr (Dr)-II	EE(C)DR-III

Unauthorized colonies with NOC is awaited/O-Zone

S. No.	Reg. no	Part	Name and address of UC	AC Name	Present status	physical progress	financial progress	Timeline	Concerned CE	Name of Division
148	145-(ELD)		Rupali Enclave Karala Delhi 81	Mundka	Not traceabledo..	Sh. R.P. Singh, CE(DR)PR-III	EE(P)SR-I
149	20-(ELD)		Khasara No-617, Extn of Aliganj Village, Delhi-13	Kasturba Nagar	Not traceabledo..	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	EE(C)DR-II
150	21-(LOP)		Baljeet Nagar New Delhi 8	Patel nagar	Not feasibledo..	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	EE(C)DR-II
151	26-(LOP)		Kotla Mahi Gram Extn. Jasola, Sarita Vihar, New Delhi 76	Okhla	Not feasibledo..	Sh. Vikram Singh, Pr. Chief Engr (Dr)-I	EE(C)DR-VI
152	4-(LOP)		Old Village, Ushman Pur 3rd Pushta, Dhallan Road Delhi 53	Ghonda	O Zonedo..	Sh. R.P. Singh, CE(DR)PR-III	EE(C)DR-VIII
153	55-(LOP)		Nehar Bazar Sudhar Samiti, Mauz Pur, Delhi-53	Seelam pur	Not feasibledo..	Sh. S.K. Bhardwaj, Pr. Chief Engr (Dr)-II	EE(C)DR-X
154	6-(LOP)		Janhit Sewa Samiti, Shri Niwas Puri Extn., New Delhi 65	Kalkaji	Not traceabledo..	Sh. R.P. Singh, CE(DR)PR-III	EE(C)DR-XV
155	60-(ELD)		Village Pansali & Extn. Abadi, Delhi 85	Bawana	Forest Landdo..	Sh. S.K. Bhardwaj, Pr. Chief Engr (Dr)-II	EE(C)DR-III
156	60-(LOP)		Deep Vihar Colony, Pansali, Delhi	Bawana	Not traceabledo..	Sh. S.K. Bhardwaj, Pr. Chief Engr (Dr)-II	EE(C)DR-III
157	61-(ELD)		Village Prahladpur & Extn. Abadi Delhi 85	Bawana	Not traceabledo..	Sh. S.K. Bhardwaj, Pr. Chief Engr (Dr)-II	EE(C)DR-III
158	63-(LOP)		J & K Block, Swaroop Nagar, Delhi-42	Badli	Not traceabledo..	Sh. S.K. Bhardwaj, Pr. Chief Engr (Dr)-II	EE(C)DR-III
159	7-(ELD)		Extended Abadi of Sawada Village, New Delhi-81	Mundka	Not traceabledo..	Sh. R.P. Singh, CE(DR)PR-III	EE(P)SR-I
160	7-(LOP)		Sahabad Extn. Lal Dora Part II, Main Bawana Road, Sahabad Daulat Pur Delhi 42	Bawana	Not traceabledo..	Sh. S.K. Bhardwaj, Pr. Chief Engr (Dr)-II	EE(C)DR-III
161	99-(ELD)		Raza Pur Village Vistar Abadi, sector - 9, Rohini Delhi 85	Rohini	Not traceabledo..	Sh. R.P. Singh, CE(DR)PR-III	EE(P)SR-I

Extending Sewerage Network in Unsewered Areas in 81 JJ Clusters

Feasible							
S.No	Name of JJ Cluster	Present Status (Not Feasible/ Feasible)	Physical Progress (%)	Financial Progress (%)	Timeline for Trapping	Nodal Officer (Chief Engineer)	Name of EE and Division
1	Sangam Camp Behind JD Kapoor Hospital, Pandav Nagar	Feasible	80	-	20.02.2023	Sh Priti Pant, ACE(M)-5	Sh Pratap Singh, AEE(M)- 39
2	T-10 Opposite F-Block Punjabi Basti Baljeet Nagar	Feasible	20	-	31-01-2023	Sh Priti Pant, ACE(M)-5	Sh P.C Sharma, EE(M)-24
3	Dr.Ambedker JJC Near Wazirabad Timarpur.	Provision of Pumping arrangement alongwith rising mains is required to be made. Estimate under preparation.	-	-	30.06.2023	Sh Pawan Kumar, ACE(M)-4	Sh S.A. Haider, AEE(M)-3
4	Block-G, Jahangir Puri Site-1	The discharge of this JJC is going into the Jahaingir Puri Drain which is being trapped to Jahangir Puri SPS	98 % of Trapping work is completed but construction of Weir on Sub-Drains is remaining which is now being taken up seperately.	40	20.01.23*	Sh Pawan Kumar, ACE(M)-4	Sh S.K Singh, Dy S.E(M)-4
5	H-2 Block, Gujrati School-I Jhangir Puri.	The discharge of this JJC is going into the Jahaingir Puri Drain which is being trapped to Jahangir Puri SPS	98 % of Trapping work is completed but construction of Weir on Sub-Drains is remaining which is now being taken up seperately.	40	20.01.23*	Sh Pawan Kumar, ACE(M)-4	Sh S.K Singh, Dy S.E(M)-4
6	H-2 Block Gujrati School Part-II, Jahangir Puri	The discharge of this JJC is going into the Jahaingir Puri Drain which is being trapped to Jahangir Puri SPS	98 % of Trapping work is completed but construction of Weir on Sub-Drains is remaining which is now being taken up seperately.	40	20.01.23*	Sh Pawan Kumar, ACE(M)-4	Sh S.K Singh, Dy S.E(M)-4
7	H-Block Jhangir Puri	The discharge of this JJC is going into the Jahaingir Puri Drain which is being trapped to Jahangir Puri SPS	98 % of Trapping work is completed but construction of Weir on Sub-Drains is remaining which is now being taken up seperately.	40	20.01.23*	Sh Pawan Kumar, ACE(M)-4	Sh S.K Singh, Dy S.E(M)-4
8	H-4 Block, Gujrati School Jhangir Puri.	The discharge of this JJC is going into the Jahaingir Puri Drain which is being trapped to Jahangir Puri SPS	98 % of Trapping work is completed but construction of Weir on Sub-Drains is remaining which is now being taken up seperately.	40	20.01.23*	Sh Pawan Kumar, ACE(M)-4	Sh S.K Singh, Dy S.E(M)-4
9	A-Block Jhangir Puri	The discharge of this JJC is going into the Jahaingir Puri Drain which is being trapped to Jahangir Puri SPS	98 % of Trapping work is completed but construction of Weir on Sub-Drains is remaining which is now being taken up seperately.	40	20.01.23*	Sh Pawan Kumar, ACE(M)-4	Sh S.K Singh, Dy S.E(M)-4
10	Okhla DTC Depot-I	Untrapped (Feasible)	0.25	15.75	30.06.2023	Sh S.K.Dahiya ACE(M)-10	Sh. B.N.Gupta EE(M)-51 9650291341
11	Gandhi Camp Behind Fruit & Vegitable Market Okhla Railway Station	Untrapped (Feasible)			30.06.2023	Sh S.K.Dahiya ACE(M)-10	Sh. B.N.Gupta EE(M)-51 9650291341
12	K- Block ITI Jahangirpuri	Untrapped (Feasible)	98 % of Trapping work is completed but construction of Weir on Sub-Drains is remaining which is now being taken up seperately.	40	20.01.23*	Sh. Sukhpal Chauhan ACE (M)-3/Sh Pawan Kumar, ACE(M)-4	Sh Anil Kumar Jain, AEE(M)-5
13	K- Block Opposite – 656 MIG Flats Jahangirpuri	Untrapped (Feasible)	98 % of Trapping work is completed but construction of Weir on Sub-Drains is remaining which is now being taken up seperately.	40	20.01.23	Sh. Sukhpal Chauhan ACE (M)-3/Sh Pawan Kumar, ACE(M)-4	Sh Anil Kumar Jain, AEE(M)-5
14	J & K Block Lucky Park Jahangirpuri	Untrapped (Feasible)	98 % of Trapping work is completed but construction of Weir on Sub-Drains is remaining which is now being taken up seperately.	40	20.01.23	Sh. Sukhpal Chauhan ACE (M)-3/Sh Pawan Kumar, ACE(M)-4	Sh Anil Kumar Jain, AEE(M)-5
15	CD-Block Sabji Mandi Jahangirpuri	Untrapped (Feasible)	98 % of Trapping work is completed but construction of Weir on Sub-Drains is remaining which is now being taken up seperately.	40	20.01.23	Sh. Sukhpal Chauhan ACE (M)-3/Sh Pawan Kumar, ACE(M)-4	Sh Anil Kumar Jain, AEE(M)-5
16	CD Block Samaj kalyan Samiti Jahangirpuri	Untrapped (Feasible)	98 % of Trapping work is completed but construction of Weir on Sub-Drains is remaining which is now being taken up seperately.	40	20.01.23	Sh. Sukhpal Chauhan ACE (M)-3/Sh Pawan Kumar, ACE(M)-4	Sh Anil Kumar Jain, AEE(M)-5

**Note: Trapping of drain shall be done by putting gunny bags by 20.01.2023 and permanent weir shall be provided by 30.06.2023*

S.No.	Name of JJ Cluster	Present Status (Not Feasible/ Feasible)	Physical Progress (%)	Financial Progress (%)	Timeline for Trapping	Nodal Officer (Chief Engineer)	Name of EE and Division
Not Feasible							
1	On Pahadi Near Shiv Mandir Anand Parvat	Possibilities are being worked out for installations of JOHKASOU DSTPs with the funding of NMCG, Gol			Decentralized modular/ prefabricated DSTP to be installed by DJB by June, 2023 with the support of NMCG.	Sh Priti Pant, ACE(M)-5	Sh P.C Sharma, EE(M)-24
2	Rajasthani Colony West Patel Nagar	..do..			..do..	Sh Priti Pant, ACE(M)-5	Sh P.C Sharma, EE(M)-24
3	Nehru Nagar Gali No.-13 to 16	..do..			..do..	Sh Priti Pant, ACE(M)-5	Sh P.C Sharma, EE(M)-24
4	Prem Nagar Road Baljeet Nagar	..do..			..do..	Sh Priti Pant, ACE(M)-5	Sh P.C Sharma, EE(M)-24
5	Khub Ram park Pem Nagar Kirari	..do..	N/A	N/A	..do..	Sh B.S Rawat, ACE(M)-7	Sh Brijesh Kumar, EE(M)-9
6	Madrasi Basti Near Railway Line Jal Vihar	..do..			..do..	Sh S.K.Dahiya ACE(M)-10	Sh V.P Yadav, EE(M)-41
7	Shri Ram JJC near SPRINGDALE School Dhaula Kaun	..do..			..do..	Sh S.K.Dahiya ACE(M)-10	Sh Vinod Kumar, EE(M)-44
8	Ambedkar Basti West Block-II R.K.Puram	..do..			..do..	Sh S.K.Dahiya ACE(M)-10	Sh Vinod Kumar, EE(M)-44
9	Leprosy Colony Infront of Mohan Singh Market R.K.Puram	..do..			..do..	Sh S.K.Dahiya ACE(M)-10	Sh Vinod Kumar, EE(M)-44
10	Nehru Ekta Camp Sector-VII R.K.Puram	..do..			..do..	Sh S.K.Dahiya ACE(M)-10	Sh Vinod Kumar, EE(M)-44
11	S.P./J.P. Colony Sector 6 R.K.Puram	..do..			..do..	Sh S.K.Dahiya ACE(M)-10	Sh Vinod Kumar, EE(M)-44
12	Sector-I R.K.Puram Police Post (Hanuman Camp)	..do..			..do..	Sh S.K.Dahiya ACE(M)-10	Sh Vinod Kumar, EE(M)-44
13	Ravi Dass Camp Sector-3 R.K.Puram	..do..			..do..	Sh S.K.Dahiya ACE(M)-10	Sh Vinod Kumar, EE(M)-44
14	Nepali Camp Near Bhanwar Singh Camp Vasant Vihar	..do..			..do..	Sh S.K.Dahiya ACE(M)-10	Sh Vinod Kumar, EE(M)-44
15	Bhanwar Singh Camp Behind Janta Flat Block-D Vasant Vihar Phase-I	..do..			..do..	Sh S.K.Dahiya ACE(M)-10	Sh Vinod Kumar, EE(M)-44
16	Sewa Camp Behind Police Staff Quarter Vasant Vihar Depot Munirika	..do..			..do..	Sh S.K.Dahiya ACE(M)-10	Sh Vinod Kumar, EE(M)-44

S.No.	Name of JJ Cluster	Present Status (Not Feasible/ Feasible)	Physical Progress (%)	Financial Progress (%)	Timeline for Trapping	Nodal Officer (Chief Engineer)	Name of EE and Division
Not Feasible							
17	Shiva Camp Vasant Vihar Near Petrol Pump	..-do--			..-do--	Sh S.K.Dahiya ACE(M)-10	Sh Vinod Kumar, EE(M)-44
18	Jagdamba Camp Near SFS Sheikh Sarai	..-do--			..-do--	Sh S.K.Dahiya ACE(M)-10	Sh Rohan Jharkhariya, EE(M)-50
19	Priyanka Camp Mathura Road Opposite Sukhdev Vihar Depot	..-do--			..-do--	Sh S.K.Dahiya ACE(M)-10	Sh B.N Gupta, EE(M)-51
20	CRRI Camp Mathura Road Opposite Sukhdev Vihar Depot	..-do--			..-do--	Sh S.K.Dahiya ACE(M)-10	Sh B.N Gupta, EE(M)-51
21	Priya Camp Mathura Road Opposite Sukhdev Vihar Depot	..-do--			..-do--	Sh S.K.Dahiya ACE(M)-10	Sh B.N Gupta, EE(M)-51
22	Shahbad Daulatpur Block-A, E & F	..-do--			..-do--	Sh. Sukhpal Chauhan ACE (M)-3	Sh Paramveer, EE(M)-7
23	Jhuggies Kholi Wala Baba Mandir Rajokari	..-do--			..-do--	Sh B.C Patel, ACE (M)-11	Sh Satish Kumar, EE(M)-45
24	Jhuggies Kewal Krishan Chowk Post Rajokari	..-do--			..-do--	Sh B.C Patel, ACE (M)-11	Sh Satish Kumar, EE(M)-45
25	Ram Dev Ka Dera BSF Office Rajokari Pahari, Delhi	..-do--			..-do--	Sh B.C Patel, ACE (M)-11	Sh Satish Kumar, EE(M)-45
26	Kusumpur Pahari Block-B Vasant Vihar	..-do--			..-do--	Sh B.C Patel, ACE (M)-11	Sh Satish Kumar, EE(M)-45
27	Jai Hind Camp near Masoodpur Village Vasant Kunj	..-do--			..-do--	Sh B.C Patel, ACE (M)-11	Sh Satish Kumar, EE(M)-45
28	Moti Lal Nehru Camp J.N.U	..-do--			..-do--	Sh B.C Patel, ACE (M)-11	Sh Satish Kumar, EE(M)-46
29	Ambedker Colony Andheria More	..-do--			..-do--	Sh B.C Patel, ACE (M)-11	Sh Satish Kumar, EE(M)-46
30	Junapur Bhim Basti	..-do--			..-do--	Sh B.C Patel, ACE (M)-11	Sh Satish Kumar, EE(M)-46
31	Mandi Pahari (Shambhav Camp)	..-do--			..-do--	Sh B.C Patel, ACE (M)-11	Sh Satish Kumar, EE(M)-46
32	Mandi Village Bapu Camp	..-do--			..-do--	Sh B.C Patel, ACE (M)-11	Sh Satish Kumar, EE(M)-46
33	Mandi Village (Biru Camp)	..-do--			..-do--	Sh B.C Patel, ACE (M)-11	Sh Satish Kumar, EE(M)-46
34	Mandi Village (Shanti Camp)	..-do--			..-do--	Sh B.C Patel, ACE (M)-11	Sh Satish Kumar, EE(M)-46
35	Dr. Ambedkar Satwari Mehrauli	..-do--			..-do--	Sh B.C Patel, ACE (M)-11	Sh Satish Kumar, EE(M)-46

S.No.	Name of JJ Cluster	Present Status (Not Feasible/ Feasible)	Physical Progress (%)	Financial Progress (%)	Timeline for Trapping	Nodal Officer (Chief Engineer)	Name of EE and Division
Not Feasible							
36	Suharpuri Mehrauli	--do--			--do--	Sh B.C Patel, ACE (M)-11	Sh Satish Kumar, EE(M)-46
37	Kharak Riwara Satwari Mehrauli	--do--			--do--	Sh B.C Patel, ACE (M)-11	Sh Satish Kumar, EE(M)-46
38	Sanjay Colony- Mehrauli Bhatti Mines	--do--			--do--	Sh B.C Patel, ACE (M)-11	Sh Satish Kumar, EE(M)-46
39	Chattar Pur Pahari Mehrauli	--do--			--do--	Sh B.C Patel, ACE (M)-11	Sh Satish Kumar, EE(M)-46
40	Shanshi Camp Mathura road Badarpur, Tughlakabad	--do--			--do--	Sh B.C Patel, ACE (M)-11	Sh Manoj Kr. Sharma, AEE(M)-52
41	Dora Tabu Camp Near Tughlakabad Railway Station in Mohan Co-Operative, Tughlakabad	--do--			--do--	Sh B.C Patel, ACE (M)-11	Sh Manoj Kr. Sharma, AEE(M)-52
42	Indira Camp Alimore Mathura road Mohan Co-Operative, Tughlakabad	--do--			--do--	Sh B.C Patel, ACE (M)-11	Sh Manoj Kr. Sharma, AEE(M)-52
43	Grah Kalyan Samiti Railway Colony Tughlakabad (V.P. Singh Camp), Tughlakabad	--do--			--do--	Sh B.C Patel, ACE (M)-11	Sh Manoj Kr. Sharma, AEE(M)-52
44	Nandi Vatika Railway colony Tughlakabad	--do--			--do--	Sh B.C Patel, ACE (M)-11	Sh Manoj Kr. Sharma, AEE(M)-52
45	Sonia Ganghi Camp Pul- Prahladpur Railway line Tughlakabad	--do--			--do--	Sh B.C Patel, ACE (M)-11	Sh Manoj Kr. Sharma, AEE(M)-52
46	Ram Pyari Camp Near Nangia Park Lal kuan, Tughlakabad	--do--			--do--	Sh B.C Patel, ACE (M)-11	Sh Manoj Kr. Sharma, AEE(M)-52
47	Shiv Camp Lal Kuan Badarpur ChungiNo proposal.-2 &3 M.B. Road, Tughlakabad	--do--			--do--	Sh B.C Patel, ACE (M)-11	Sh Manoj Kr. Sharma, AEE(M)-52
48	Khatta Camp Gosain Crusher M.B. Road Lal Kuan, Tughlakabad	--do--			--do--	Sh B.C Patel, ACE (M)-11	Sh Manoj Kr. Sharma, AEE(M)-52
49	JJC Lohar Basti T-Point red Light Lal Kuan, Tughlakabad	--do--			--do--	Sh B.C Patel, ACE (M)-11	Sh Manoj Kr. Sharma, AEE(M)-52
50	Sonia Gandhi Camp Pul- Prahladpur Railway Line Tughlakabad Part-2, Tughlakabad	--do--			--do--	Sh B.C Patel, ACE (M)-11	Sh Manoj Kr. Sharma, AEE(M)-52
51	Subash Camp NTPC Badarpur	--do--			--do--	Sh B.C Patel, ACE (M)-11	Sh Manoj Kr. Sharma, AEE(M)-53
52	BIW JJ Camp B.T. Badarpur	--do--			--do--	Sh B.C Patel, ACE (M)-11	Sh Manoj Kr. Sharma, AEE(M)-53

S.No.	Name of JJ Cluster	Present Status (Not Feasible/ Feasible)	Physical Progress (%)	Financial Progress (%)	Timeline for Trapping	Nodal Officer (Chief Engineer)	Name of EE and Division
Not Feasible							
53	Tajpur Pahari Badarpur	..-do--			..-do--	Sh B.C Patel, ACE (M)-11	Sh Manoj Kr. Sharma, AEE(M)-53
54	Parasad Nagar, Molarband Extn, Badarpur	..-do--			..-do--	Sh B.C Patel, ACE (M)-11	Sh Manoj Kr. Sharma, AEE(M)-53
55	Bilas Pur Camp Molar Band NTPC, Badarpur	..-do--			..-do--	Sh B.C Patel, ACE (M)-11	Sh Manoj Kr. Sharma, AEE(M)-53
56	New Priyanka Camp near Sarita Vihar	..-do--			..-do--	Sh B.C Patel, ACE (M)-11	Sh Mukesh Kr. Raghav, AEE(M)-54
57	Subhash Camp, Ali Gaon, Near Old Iron Bridge.	..-do--			..-do--	Sh B.C Patel, ACE (M)-11	Sh Mukesh Kr. Raghav, AEE(M)-54
58	Abul Fazal Enclave Okhla Village Across Canal (Pucca Structure)	..-do--			..-do--	Sh B.C Patel, ACE (M)-11	Sh Mukesh Kr. Raghav, AEE(M)-54
59	Pankaj Garden Goela Dairy	..-do--			..-do--	Sh. Anil Kumar Sharma , ACE (M) - 9	Sh. R.D. Meena EE (M) - 35
60	JJC at Goela Dairy Najafgarh	..-do--			..-do--	Sh. Anil Kumar Sharma , ACE (M) - 9	Sh. R.D. Meena EE (M) - 35
61	Arjun Camp Mahipal Pur	..-do--			..-do--	Sh. Anil Kumar Sharma , ACE (M) - 9	Sh. Sudhir Sharma AEE (M) - 36
62	Rangpur Pahari Milkpur Kohi	..-do--			..-do--	Sh. Anil Kumar Sharma , ACE (M) - 9	Sh. Sudhir Sharma AEE (M) - 36
63	Harijan Balmiki Camp, Rangpur Pahadi	..-do--			..-do--	Sh. Anil Kumar Sharma , ACE (M) - 9	Sh. Sudhir Sharma AEE (M) - 36
64	Rangpuri Pharai Nalla	..-do--			..-do--	Sh. Anil Kumar Sharma , ACE (M) - 9	Sh. Sudhir Sharma AEE (M) - 36
65	Nehru Camp Behind Satya Rani Farm Bijwasan	..-do--			..-do--	Sh. Anil Kumar Sharma , ACE (M) - 9	Sh. Sudhir Sharma AEE (M) - 36

Upgradation of 13 Common Effluent Treatment Plants (CETPs)

S. No.	Name of CETP	Industrial Areas Connected with CETP	Capacity (in MLD)	Monthly Average Flow (in MLD)	Compliance Status	Present Status	Physical Progress (%)	Financial Progress (%)	Timeline	Nodal Officer (Chief Engineer)
1	Narela CETP	Narela Indl. Area	22.5	10.77	Meeting the Prescribed Standards.	Upgradation of CETP shall be done by the DSIIDC	NEERI Report has been received and Tender is at finalization stage by the DSIIDC	Expenditure shall be incurred by the DSIIDC from their funds to meet the Cost of Upgradation of CETP and thereafter amount of expenditure shall be recovered from Industrial Units	To be upgraded by DSIIDC by December, 2023	Concerned Chief Engineer, DSIIDC Sh. R.S. Ahlawat
2	Bawana CETP	Bawana Indl. Area	35	19.82	Meeting the Prescribed Standards.	Upgradation of CETP shall be done by the DSIIDC	NEERI Report has been received and Tender is at finalization stage by the DSIIDC	Expenditure shall be incurred by the DSIIDC from their funds to meet the Cost of Upgradation of CETP and thereafter amount of expenditure shall be recovered from Industrial Units	To be upgraded by DSIIDC by December, 2023	Concerned Chief Engineer, DSIIDC Sh. R.S. Ahlawat
3	Jhilmil CETP	Jhilmil and Friends Colony Indl. Areas	16.8	5.335	Meeting the Prescribed Standards.	Upgradation of CETP shall be done by the DJB after handing over the CETP by the Industries Department	Proposal is under submission with Deputy CM for seeking Administrative Approval from Hon'ble LG to transfer CETPs to DJB	Expenditure for Upgradation of CETP shall be borne by the DJB after it is handed over by the Industries Department	Administrative approval to transfer CETP to DJB is expected from the Hon'ble LG by 31.01.2023 and transfer process after the notification is expected to be completed by 31.05.2023	Industries Department, Govt. of NCT of Delhi to follow up the matter regarding Handing over of CETPs to DJB for upgradation of 11 CETPs and provide monthly progress report in this regard. For seeking Administrative approval and issue Notification Sh. A.K. Madan For handing over CETP to DJB 1. Chief Engineer, DSIIDC 2. Executive Engineer, DJB 3. Sh. Desh Raj, DCI
4	Badli CETP	Badli Industrial Estate	12	3.46	Not meeting the Prescribed Standards.	Upgradation of CETP shall be done by the DJB after handing over the CETP by the Industries Department	Proposal is under submission with Deputy CM for seeking Administrative Approval from Hon'ble LG to transfer CETPs to DJB	Expenditure for Upgradation of CETP shall be borne by the DJB after it is handed over by the Industries Department	Administrative approval to transfer CETP to DJB is expected from the Hon'ble LG by 31.01.2023 and transfer process after the notification is expected to be completed by 31.05.2023	Industries Department, Govt. of NCT of Delhi to follow up the matter regarding Handing over of CETPs to DJB for upgradation of 11 CETPs and provide monthly progress report in this regard. For seeking Administrative approval and issue Notification Sh. A.K. Madan For handing over CETP to DJB 1. Chief Engineer, DSIIDC 2. Executive Engineer, DJB 3. Sh. Desh Raj, DCI
5	Mayapuri CETP	Mayapuri Indl. Area	12	3.5	Meeting the Prescribed Standards.	Upgradation of CETP shall be done by the DJB after handing over the CETP by the Industries Department	Proposal is under submission with Deputy CM for seeking Administrative Approval from Hon'ble LG to transfer CETPs to DJB	Expenditure for Upgradation of CETP shall be borne by the DJB after it is handed over by the Industries Department	Administrative approval to transfer CETP to DJB is expected from the Hon'ble LG by 31.01.2023 and transfer process after the notification is expected to be completed by 31.05.2023	Industries Department, Govt. of NCT of Delhi to follow up the matter regarding Handing over of CETPs to DJB for upgradation of 11 CETPs and provide monthly progress report in this regard. For seeking Administrative approval and issue Notification Sh. A.K. Madan For handing over CETP to DJB 1. Chief Engineer, DSIIDC 2. Executive Engineer, DJB 3. Sh. Desh Raj, DCI
6	Mangolpuri CETP	Mangolpuri Indl. Area	2.4	1.61	Meeting the Prescribed Standards.	Upgradation of CETP shall be done by the DJB after handing over the CETP by the Industries Department	Proposal is under submission with Deputy CM for seeking Administrative Approval from Hon'ble LG to transfer CETPs to DJB	Expenditure for Upgradation of CETP shall be borne by the DJB after it is handed over by the Industries Department	Administrative approval to transfer CETP to DJB is expected from the Hon'ble LG by 31.01.2023 and transfer process after the notification is expected to be completed by 31.05.2023	Industries Department, Govt. of NCT of Delhi to follow up the matter regarding Handing over of CETPs to DJB for upgradation of 11 CETPs and provide monthly progress report in this regard. For seeking Administrative approval and issue Notification Sh. A.K. Madan For handing over CETP to DJB 1. Chief Engineer, DSIIDC 2. Executive Engineer, DJB 3. Sh. Desh Raj, DCI

S. No.	Name of CETP	Industrial Areas Connected with CETP	Capacity (in MLD)	Monthly Average Flow (in MLD)	Compliance Status	Present Status	Physical Progress (%)	Financial Progress (%)	Timeline	Nodal Officer (Chief Engineer)
7	Wazirpur CETP	Wazirpur Indl Area	24	3.066	Meeting the Prescribed Standards.	Upgradation of CETP shall be done by the DJB after handing over the CETP by the Industries Department	Proposal is under submission with Deputy CM for seeking Administrative Approval from Hon'ble LG to transfer CETPs to DJB	Expenditure for Upgradation of CETP shall be borne by the DJB after it is handed over by the Industries Department	Administrative approval to transfer CETP to DJB is expected from the Hon'ble LG by 31.01.2023 and transfer process after the notification is expected to be completed by 31.05.2023	Industries Department, Govt. of NCT of Delhi to follow up the matter regarding Handing over of CETPs to DJB for upgradation of 11 CETPs and provide monthly progress report in this regard. For seeking Adminstrative approval and issue Notification Sh. A.K. Madan For handing over CETP to DJB 1. Chief Engineer, DSIIDC 2. Executive Engineer, DJB 3. Sh. Desh Raj, DCI
8	Nangloi CETP	Nangloi & Udyog Nagar Indl Areas	12	3.256	Meeting the Prescribed Standards.	Upgradation of CETP shall be done by the DJB after handing over the CETP by the Industries Department	Proposal is under submission with Deputy CM for seeking Administrative Approval from Hon'ble LG to transfer CETPs to DJB	Expenditure for Upgradation of CETP shall be borne by the DJB after it is handed over by the Industries Department	Administrative approval to transfer CETP to DJB is expected from the Hon'ble LG by 31.01.2023 and transfer process after the notification is expected to be completed by 31.05.2023	Industries Department, Govt. of NCT of Delhi to follow up the matter regarding Handing over of CETPs to DJB for upgradation of 11 CETPs and provide monthly progress report in this regard. For seeking Adminstrative approval and issue Notification Sh. A.K. Madan For handing over CETP to DJB 1. Chief Engineer, DSIIDC 2. Executive Engineer, DJB 3. Sh. Desh Raj, DCI
9	SMA CETP	SMA, Rajsthani Udyog Nagar and SSI Industrial Areas	12	2.849	Meeting the Prescribed Standards.	Upgradation of CETP shall be done by the DJB after handing over the CETP by the Industries Department	Proposal is under submission with Deputy CM for seeking Administrative Approval from Hon'ble LG to transfer CETPs to DJB	Expenditure for Upgradation of CETP shall be borne by the DJB after it is handed over by the Industries Department	Administrative approval to transfer CETP to DJB is expected from the Hon'ble LG by 31.01.2023 and transfer process after the notification is expected to be completed by 31.05.2023	Industries Department, Govt. of NCT of Delhi to follow up the matter regarding Handing over of CETPs to DJB for upgradation of 11 CETPs and provide monthly progress report in this regard. For seeking Adminstrative approval and issue Notification Sh. A.K. Madan For handing over CETP to DJB 1. Chief Engineer, DSIIDC 2. Executive Engineer, DJB 3. Sh. Desh Raj, DCI
10	Okhla CETP	Okhla Indl. Area	24	1.889	Meeting the Prescribed Standards.	Upgradation of CETP shall be done by the DJB after handing over the CETP by the Industries Department	Proposal is under submission with Deputy CM for seeking Administrative Approval from Hon'ble LG to transfer CETPs to DJB	Expenditure for Upgradation of CETP shall be borne by the DJB after it is handed over by the Industries Department	Administrative approval to transfer CETP to DJB is expected from the Hon'ble LG by 31.01.2023 and transfer process after the notification is expected to be completed by 31.05.2023	Industries Department, Govt. of NCT of Delhi to follow up the matter regarding Handing over of CETPs to DJB for upgradation of 11 CETPs and provide monthly progress report in this regard. For seeking Adminstrative approval and issue Notification Sh. A.K. Madan For handing over CETP to DJB 1. Chief Engineer, DSIIDC 2. Executive Engineer, DJB 3. Sh. Desh Raj, DCI
11	Naraina CETP	Naraina Indl. Area	21.6	4.5	Meeting the Prescribed Standards.	Upgradation of CETP shall be done by the DJB after handing over the CETP by the Industries Department	Proposal is under submission with Deputy CM for seeking Administrative Approval from Hon'ble LG to transfer CETPs to DJB	Expenditure for Upgradation of CETP shall be borne by the DJB after it is handed over by the Industries Department	Administrative approval to transfer CETP to DJB is expected from the Hon'ble LG by 31.01.2023 and transfer process after the notification is expected to be completed by 31.05.2023	Industries Department, Govt. of NCT of Delhi to follow up the matter regarding Handing over of CETPs to DJB for upgradation of 11 CETPs and provide monthly progress report in this regard. For seeking Adminstrative approval and issue Notification Sh. A.K. Madan For handing over CETP to DJB 1. Chief Engineer, DSIIDC 2. Executive Engineer, DJB 3. Sh. Desh Raj, DCI
12	GTK CETP	GTK Road Indl. Area	6	2.42	Not meeting the Prescribed Standards.	Upgradation of CETP shall be done by the DJB after handing over the CETP by the Industries Department	Proposal is under submission with Deputy CM for seeking Administrative Approval from Hon'ble LG to transfer CETPs to DJB	Expenditure for Upgradation of CETP shall be borne by the DJB after it is handed over by the Industries Department	Administrative approval to transfer CETP to DJB is expected from the Hon'ble LG by 31.01.2023 and transfer process after the notification is expected to be completed by 31.05.2023	Industries Department, Govt. of NCT of Delhi to follow up the matter regarding Handing over of CETPs to DJB for upgradation of 11 CETPs and provide monthly progress report in this regard. For seeking Adminstrative approval and issue Notification Sh. A.K. Madan For handing over CETP to DJB 1. Chief Engineer, DSIIDC 2. Executive Engineer, DJB 3. Sh. Desh Raj, DCI
13	Lawrence Road CETP	Lawrence Road Indl. Area	12	1.7	Not meeting the Prescribed Standards.	Upgradation of CETP shall be done by the DJB after handing over the CETP by the Industries Department	Proposal is under submission with Deputy CM for seeking Administrative Approval from Hon'ble LG to transfer CETPs to DJB	Expenditure for Upgradation of CETP shall be borne by the DJB after it is handed over by the Industries Department	Administrative approval to transfer CETP to DJB is expected from the Hon'ble LG by 31.01.2023 and transfer process after the notification is expected to be completed by 31.05.2023	Industries Department, Govt. of NCT of Delhi to follow up the matter regarding Handing over of CETPs to DJB for upgradation of 11 CETPs and provide monthly progress report in this regard. For seeking Adminstrative approval and issue Notification Sh. A.K. Madan For handing over CETP to DJB 1. Chief Engineer, DSIIDC 2. Executive Engineer, DJB 3. Sh. Desh Raj, DCI
Total			212.3	64.175						

Enforcement of Septage Management Regulations

Collection and treatment of septage (Dec 2022)

No of Vehicles Authorised by DJB	Number of vehicles required (assessed by DJB)	No. of Functional SPSs for collection of septage from vendors	Septage collected & Treated (in Crore Litres)	Cumulative Septage Collected & treated by DJB (in Crore Litres)
196	-	86	5.89	127.6

Action taken by Revenue Department, GNCTD (2018 onwards)

Total No. of Meetings of Septage Management Committees held	No. of Vehicles/ Tankers found unauthorizedly discharging septage into Drains etc.	No. of Vehicles/ Tankers impounded	No. of Challans/ notices issued	Total Amount of Environmental Compensation Imposed & received
68	50	46	22	Rs.12.77 Lakhs

Regulation of River Yamuna flood plain - Restorative projects in floodplains

Sr. No.	Project	Area	Present Status / Interventions	Timeline	Nodal Officer (Chief Engineer)
1.	Asita East- (Old Railway Bridge to ITO Barrage - Eastern Bank) PART A: Under the jurisdiction of DDA PART B: Under the jurisdiction of UP Irrigation Deptt.(Deposit work)	Total area- 197 Ha PART A: 90 Ha PART B:107 Ha.	PART A: Completed PART-B: 31.03.2023	PART A: 1.Existing depression of 3.5 ha. area has been restored into a wetland, augmenting approximately 60,000 cum of water. 2. 33.5 lakh riverine grasses have been planted till date. 3.About 4000 trees planted till date suitable to floodplain ecology. PART B: 1.Excavation of 3 water bodies. 2.Construction of 3 ramps. 3.Embankment of 1 parking. 4.12-acre lawn is under development. 5.Tree/shrubs Plantation is under progress. 6.Riverine grasses will be planted soon.	
2.	Kalindi Aviral- (NH24 to DND Flyway- Western Bank)	Total Area- 263 Ha PART A: 100 Ha PART B:163 Ha. inclusive of Baansera	PART A: Completed PART B: 28.02.2023 for Baansera.	PART A: 1.About 7.73 Ha. area restored as Wetlands (03 nos.), augmenting 2.5 lacs cum of water. 2.About 27,000 planted till date suitable to floodplain ecology. 3. 5.8 lakh riverine grasses have been planted till date. *Restoration works have been damaged due to ongoing NCRTC works. PART B: 1.About 12000 bamboos of 15-20 varieties procured from Assam, Dehradun and Delhi 2.About 25,000 marigold and other seasonal varieties, 3.5000 canna planted 4.Two numbers of waterbodies measuring approx. 2.5 hectares is being developed.	Sh. Ashwani Kumar Chief Engineer (Horticulture)
3.	Kalindi Biodiversity Park- (DND to proposed Kalindi By-Pass- Western Bank) Entrusted to CEMDE	115 Ha	02 Wetlands Completed out of 11 Wetlands Within 9 months after the completion of on-going NHAI project, by CEMDE.	1. Two Constructed Wetland Systems (CWS's) – Kilokri and Dhobi Ghat treating 15-20 MLD and 12-15 MLD raw sewage are fully functional. 2. One CWS - Maharani Bagh ongoing (de-siltation of oxidation pond and development of construction wetland unit are pending). DJB is initiating a project to tap the drains. *Work is held up due to ongoing NHAI work.	

Sr. No.	Project	Area	Present Status/ Interventions	Timeline	Officer (Chief Engineer)
4.	Asita West- (Old Railway Bridge to ITO Barrage- Western Bank)	Total Area- 200 Ha PART A: 93 Ha PART B:107 Ha.	PART A: Completed PART B: 30.06.2023	PART A: 1. About 6.55 Ha. area restored as Wetlands (05 nos.), augmenting approx. 1.6 lacs cum of water. 2. About 5700 planted till date suitable to floodplain ecology. 3. 52 lakh riverine grasses have been planted till date. PART-B: 1. Excavation of 4 water bodies. 2. Excavation of 1 oxidation pond. 3. 1900m moorum path out of 2500 m 4. 3 ramps constructed. 5. 1100 m cycle hike zone (cycle track) out of 1200 m 6. 5 acre lawn is developed. 7. 53000 Nos. riverine grasses has been planted.	Sh. Ashwani Kumar
5.	Amrut Bio Diversity Park- ITO to NH-24 (Eastern & Western Bank)- Area South of CWG Village Area	116.25 Ha (108 Ha. With DDA, 90 Ha. on Eastern Bank & 18 Ha on Western Bank) 8.25 Ha to be done by CPWD)	90 Ha on Eastern Bank: Mar, 2023 18 Ha on Western Bank: 22.05.2023 8.25 Ha: Dec, 2024	1. Excavation of 6 water bodies out of 7. 2. 3500 m pedestrian path of 12000m. 3. Horticulture works (entrusted to NBRI) -215 grass beds covering an area of 21,500 sqm for mosaic plantation of Riverine species. -Nursery for multiplication and storing of plants prepared -Plantation of grasses on mounds (plantation done: 25,548 sqm., land prepared: 65,032 sqm.)	Chief Engineer (Horticultu re)
6.	Ghat area-Wazirabad to Old Railway Bridge (Western Bank) Entrusted to INTACH	Total Site Area- 66 Ha PART A: 16 Ha. (Qudsia Ghat) PART B: 50 Ha. (Includes Sur Ghat- 13.6 Ha, Eco-trail- 33 Ha, Yamuna Bazaar- 3.4 Ha)	Part A: Apr, 2023 by INTACH Part B: Sur Ghat: July, 2023 PART B: Eco-trail & Yamuna Bazar: Dec, 2023	Pathways & Chatri works in progress. Tender recalled, financial bid opened.	
7.	Yamuna Vanasthali- (Wazirabad Barrage to ISBT Bridge- Eastern Bank, around Garhi Mandu Village & Usmanpur Village)	236.5 Ha.	31.05.2023	Excavation of 6 waterbodies and pathways works are underway.	

Sr. No.	Project	Area	Present Status / Interventions	Timeline	Nodal Officer (Chief Engineer)
8.	Mayur Nature Park- (NH-24 to DND Flyway- Eastern Bank) PART A: Under the jurisdiction of DDA. PART B: Under the jurisdiction of UP Irrigation Deptt.	Total Area- 397.75 Ha PART A: 235 Ha PART B: 162.75 Ha	PARTA: Case before Hon'ble High Court Case is pending and next date of hearing is 13.02.2023. PARTB: Case before Hon'ble High Court Case is pending and next date of hearing is 30.01.2023.	1. Approximately 100 Ha of land has been de-notified out of the total 235 Ha. The land demarcation is in- progress. 2. The work is being delayed due to farmer agitation, 222 nos of posts fixed out of 290. 3. Accordingly, the landscape proposal needs to be reworked.	Sh. Ashwani Kumar
9.	Eco-Tourism area-(Geeta Colony Bridge to ITO Barrage- Western Bank)	30 Ha (7.3 Ha land is with DTC)	Land has been taken back from IPGCL. Case before Hon'ble High Court Case is pending and next date of hearing is 15.03.2023 - Proposal will be taken once the O-II is finalized after notification of MPD 2041).	Area falls outside 1 in 25 year floodplains. Proposal will be taken-up once the Zone 'O-II' is finalized after the notification of MPD-2041.	Chief Engineer (Horticulture)
10.	Hindan Sarovar- (NH-24 to DND Flyway- Eastern Bank) PART A: Under the jurisdiction of DDA PART B: Under the UP Irrigation Deptt. jurisdiction of (Deposit work)	Total Site Area- 45 Ha. PART A: 15 Ha PART B:30 Ha	PART A: 31.12.2023 PART B: 31.12.2023	Work is entrusted to CEMDE The project comprises of creation of wetlands for treating water from the Hindon Canal the mouth of which falls under the jurisdiction of UP Irrigation Department. The land demarcation is yet to be done. Landscape proposal needs to be worked out.	
	Total	1666.5 Ha			

Regulation of River Yamuna flood plain - removal of all encroachments/ Dhobi Ghats

Major Clusters								
S.No.	Major Location Clusters	Total Site Area (In Ha)	Area repossessed (In Ha)	Eligible for Rehabilitation	Ineligible for Rehabilitation	Area to be repossessed (In Ha)	Eviction Details	Nodal Officer (Chief Engineer)
1	Asita East (DDA)	90	90			Nil		Sh. Ashwani Kumar Chief Engineer (Horticulture)
	Asita East(UP)	107	50.24			-	107 Hectares-21 Hectares=86 Hectares (212.42 Acres). 21 Hectares area has Already been transferred to PWD by UP irrigation Deptt.	
2	Kalindi Aviral	100	0.81			Nil		
3	Kalindi Biodiversity Park	115	2.5			-		
4	Asita West	200	176.19			5		
5	Amrut Biodiversity Park	116.25	91.5			-		
6	Yamuna Vansathali	236.5	101.03			5		
7	Mayur Nature Park	235	23.02			Yet to be assessed	Land Demarcation Issues. Coordination with SDM. GNCTD in progress.	
	Total	1199.75	520.29				Regular demolition programmes are being organized to remove the encroachments in time bound manner.	

Utilisation of treated STP water

S.No.	Particular	Quantum in MGD	Present Status	Physical Progress (%)	Financial Progress (%)	Timeline	Nodal officer (Chief Engineer)	Name of EE and Division	
1	Quantum of Available Treated STP Water	530	-	-	-	-	Sh. K. C. Meena CE(SDW)	-	
2	Mandatory Return Flow in River Yamuna	267 (As per the orders of Hon'ble Supreme Court)	-	-	-	-	-	-	
3	Present Use of Treated STP Water	About 90 MGD [Mainly for horticulture in various parks in Delhi including Millennium Park in I.P Estate, Japanese Garden in Rohini and various parks in NDMC area and DTC Depots, PPCL etc.]	-	-	-	-	-	Sh. NK Verma,Dy. S.E.(WB)	
4	Proposed Use of Treated STP Water	70 MGD Treated STP at Coronation Pillar is to be converted into 'C' Class Inland Surface Water by Ultra Filtration process to be discharged in river Yamuna about 8.60 Kilometer upstream of Wazirabad.	Tenders received for this work and is in process for award.	Nil	Nil	30/6/2024	Sh. S. K. Bhardwaj Pr. CE (Dr.) Pr-II	Sh. Parmod Kumar Kapil, EE(C)Dr.-XI	
		DJB has initiated a proposal for supplying of 5 MGD treated water from Okhla STP to NTPC Eco Park.	-	NIL	NIL	Jul-23	Sh. Ajay Kumar CE (Water Bodies)	Sh. NK Verma,Dy. S.E.(WB)	
Use of treated STP Water for Development / Rejuvenation of Lakes :									
5	Balance Available Treated STP Water : 103 MGD	10 MGD in Sanjay Lake from Kondli STP	Work is in progress	30%	12%	Sep-23			Sh. NK Verma,Dy. S.E.(WB)
		10 MGD in Smiriti Van / Lake and nearby areas from Kondli STP.		57	28	Mar-23			Sh. NK Verma,Dy. S.E.(WB)
		Pappankalan - 20 MGD	Completed	100	100	Commissioned			Sh. NK Verma,Dy. S.E.(WB)
		Nilothi - 20 MGD	Completed and under commissioning	100	75	Completed and under commissioning			Sh. NK Verma,Dy. S.E.(WB)
		Okhla - 20 MGD	Under Estimate stage	NA	NA	Dec-23			Sh. NK Verma,Dy. S.E.(WB)
		Rohini lake no.-1 - 15 MGD	Work is in progress	85	70	Aug-23			Sh. NK Verma,Dy. S.E.(WB)
		Rohini lake no.-2 - 15 MGD	Tendering stage	NA	NA	Dec-23			Sh. NK Verma,Dy. S.E.(WB)
		Najafgarh - 5 MGD	Work is in progress	75	50	Mar-23			Sh. NK Verma,Dy. S.E.(WB)

Details of 22 Nos Drain

S. No.	Name of Drain	Flow in MLD (MGD)	Status of Drain (Tapped / Partially Tapped / Untapped)	STP in which tapped waste water is treated		Proposed Action/ Timeline for Tapping of Drain	Utilization of treated effluent of STP
				Name	End Point of Disposal		
1.	Metcalf House Drain	17.25 (3.79 MGD)	Tapped	Okhla STP (Phase II/III/IV/V/VI)	Agra canal. Discharge treated effluent in Agra Canal is being used for irrigation purpose	New 124 MGD STP at Okhla is likely to be in operation at full capacity by March, 2024. Okhla Ph-II/III/IV STP shall be De-commissioned thereafter in phased manner.	37.12 MGD treated effluent of Okhla STP is being used by CPWD, I&FC, CPRI for Horticulture and Waste Energy Plant & DTC Bus Depot
2.	Khyber Pass Drain	1.7 (0.37 MGD)	Tapped	Okhla STP (Phase II/III/IV/V/VI)	Agra canal. Discharge treated effluent in Agra Canal is being used for irrigation purpose	New 124 MGD STP at Okhla is likely to be in operation at full capacity by March, 2024. Okhla Ph-II/III/IV STP shall be De-commissioned thereafter in phased manner.	37.12 MGD treated effluent is being used by CPWD, I&FC, CPRI for Horticulture and Waste Energy Plant & DTC Bus Depot
3.	Sweeper Colony Drain	8.6 (1.89 MGD)	Tapped	Okhla STP (Phase II/III/IV/V/VI)	Agra canal. Discharge treated effluent in Agra Canal is being used for irrigation purpose	New 124 MGD STP at Okhla is likely to be in operation at full capacity by March, 2024. Okhla Ph-II/III/IV STP shall be De-commissioned thereafter in phased manner.	37.12 MGD treated effluent is being used by CPWD, I&FC, CPRI for Horticulture and Waste Energy Plant & DTC Bus Depot

4.	Magazine Road Drain	7.8 (1.72 MGD)	Tapped	Okhla STP (Phase II/III/ IV/V/VI)	Agra canal. Discharge treated effluent in Agra Canal is being used for irrigation purpose	New 124 MGD STP at Okhla is likely to be in operation at full capacity by March, 2024. Okhla Ph-II/III/IV STP shall be De-commissioned thereafter in phased manner.	37.12 MGD treated effluent is being used by CPWD, I&FC, CPRI for Horticulture and Waste Energy Plant & DTC Bus Depot
5.	Tonga Stand Drain	7.8 (1.72 MGD)	Tapped	Okhla STP (Phase II/III/ IV/V/VI)	Agra canal. Discharge treated effluent in Agra Canal is being used for irrigation purpose	New 124 MGD STP at Okhla is likely to be in operation at full capacity by March, 2024. Okhla Ph-II/III/IV STP shall be De-commissioned thereafter in phased manner.	37.12 MGD treated effluent is being used by CPWD, I&FC, CPRI for Horticulture and Waste Energy Plant & DTC Bus Depot
6.	Civil Mill Drain	14.68 (3.23 MGD)	Tapped	Okhla STP (Phase II/III/ IV/V/VI)	Agra canal. Discharge treated effluent in Agra Canal is being used for irrigation purpose	New 124 MGD STP at Okhla is likely to be in operation at full capacity by March, 2024. Okhla Ph-II/III/IV STP shall be De-commissioned thereafter in phased manner.	37.12 MGD treated effluent is being used by CPWD, I&FC, CPRI for Horticulture and Waste Energy Plant & DTC Bus Depot
7.	Moat Drain (Vijay Ghat)	Dry	Tapped (but no flow at present)	Okhla STP (Phase II/III/ IV/V/VI)	Agra canal. Discharge treated effluent in Agra Canal is being used	New 124 MGD STP at Okhla is likely to be in operation at full capacity by March, 2024. Okhla Ph-II/III/IV STP shall be	37.12 MGD treated effluent is being used by CPWD, I&FC, CPRI for Horticulture and Waste Energy Plant & DTC Bus Depot

					for irrigation purpose	De-commissioned thereafter in phased manner.	
8.	Drain No. 14	25.87 (5.69 MGD)	Tapped	Okhla STP (Phase II/III/ IV/V/VI)	Agra canal. Discharge treated effluent in Agra Canal is being used for irrigation purpose	New 124 MGD STP at Okhla is likely to be in operation at full capacity by March, 2024. Okhla Ph-II/III/IV STP shall be De-commissioned thereafter in phased manner.	37.12 MGD treated effluent is being used by CPWD, I&FC, CPRI for Horticulture and Waste Energy Plant & DTC Bus Depot
9.	Tekhhand Drain	39.74 (8.74 MGD)	Tapped	Okhla STP (Phase II/III/ IV/V/VI)	Agra canal. Discharge treated effluent in Agra Canal is being used for irrigation purpose	New 124 MGD STP at Okhla is likely to be in operation at full capacity by March, 2024. Okhla Ph-II/III/IV STP shall be De-commissioned thereafter in phased manner.	37.12 MGD treated effluent is being used by CPWD, I&FC, CPRI for Horticulture and Waste Energy Plant & DTC Bus Depot (Sukhdev Vihar).
10.	Tuglakabad Drain (Kalka Ji Drain merged in this drain)	25.05 (5.51 MGD)	Tapped	Okhla STP (Phase II/III/ IV/V/VI)	Agra canal. Discharge treated effluent in Agra Canal is being used for irrigation purpose	New 124 MGD STP at Okhla is likely to be in operation at full capacity by March, 2024. Okhla Ph-II/III/IV STP shall be De-commissioned thereafter in phased manner.	37.12 MGD treated effluent of Okhla STP is being used by CPWD, I&FC, CPRI for Horticulture and Waste Energy Plant & DTC Bus Depot
11.	Sen Nursing Home Drain	43.2 (9.5 MGD)	Partially tapped (10 MLD tapped)	Sen Nursing Home STP (10 MLD)	Yamuna River	Overflow/ um-trapped waste water will be treated at Okhla STP after desilting and commissioning of Ring Road SPS Timeline: December, 2024.	All the treated effluent of 10 MLD (2.2 MGD) is used by PPCL (Cooling Tower)

12.	Delhi Gate Drain / Power House Drain	122.58 (26.96 MGD)	Partially tapped (78 MLD tapped)	Delhi Gate STP	Yamuna River	<p>There are 2 operational STPs of 68.2 MLD (15 MGD) capacity and 10 MLD (2.2 MGD) capacity for treatment of tapped wastewater of this drain.</p> <p>Another STP of 45.46 MLD (10 MGD) is proposed for the treatment of remaining untapped waste water of this drain. Land allotted by MoHUA/DDA. Payment is being made.</p>	15.30 MLD of treated effluent is being used by PPCL (Cooling Towers, Delhi Secretariate, Plant Horticulture, Private agencies.)				
13.	Najafgarh Drain	2056.32 (452.34 MGD)	Being large drain not feasible to be tapped	-	Yamuna River	<p>ISP has been commissioned and provision for tapping of 77 drains have been made.</p> <p>There is about 453 MGD flow in the Najafgarh drain. Out of this at present 303.85 MGD comprises of treated effluent from STPs. From Haryana, untreated discharge of 105 MGD is being discharged through Badshahpur and DD-6 drains.</p> <p>Details of STP at different location whose treated effluent 1380 MLD (303.85 MGD) is falling into Najafgarh drain:</p> <table border="1" data-bbox="1211 1203 1615 1369"> <thead> <tr> <th data-bbox="1211 1203 1402 1318">Location</th> <th data-bbox="1402 1203 1615 1318">Falling into Najafgarh drain in MGD</th> </tr> </thead> <tbody> <tr> <td data-bbox="1211 1318 1402 1369">Keshopur Ph-</td> <td data-bbox="1402 1318 1615 1369">66.5</td> </tr> </tbody> </table>	Location	Falling into Najafgarh drain in MGD	Keshopur Ph-	66.5	
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Keshopur Ph-	66.5										

						<table border="1"> <tbody> <tr> <td>I, II & III</td> <td></td> </tr> <tr> <td>Nilothi Ph-I, II</td> <td>58.5</td> </tr> <tr> <td>Papankalan Ph-I, II</td> <td>36.67</td> </tr> <tr> <td>Najafgarh</td> <td>4.43</td> </tr> <tr> <td>Kapashera</td> <td>4.5</td> </tr> <tr> <td>Coronation Pillar</td> <td>56.5</td> </tr> <tr> <td>Rithala</td> <td>67</td> </tr> <tr> <td>Rohini</td> <td>9.75</td> </tr> <tr> <td>Total</td> <td>303.85</td> </tr> </tbody> </table>	I, II & III		Nilothi Ph-I, II	58.5	Papankalan Ph-I, II	36.67	Najafgarh	4.43	Kapashera	4.5	Coronation Pillar	56.5	Rithala	67	Rohini	9.75	Total	303.85	
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Total	303.85																								
14.	Shahdara Drain	840 (184.78 MGD)	Being large drain not feasible to be tapped	-	Yamuna River	<p>ISP has been commissioned and provision for tapping of 29 drains have been made.</p> <p>Total untreated discharge in Shahdara drain is about 105 MGD, out of which 50 MGD (i.e., 45%) is untreated sewage is being discharged by UP through Sahibabad, Indrapuri and Banthala drain.</p> <p>treated effluent from Kondli STP & Chilla STP of about 363 MLD (80 MGD) is falling into Shahdara Drain</p>																			

15.	Abul Fazal Drain	7 (1.54 MGD)	To be tapped	-	-	Sewage to be tapped after completion of Batla House Sewage scheme and expected to be completed by May 2024. Tapped waste water will be treated at Okhla STP.
16.	ISBT Drain (Qudsia Bagh/ Mori Gate Drain)	20.80 (4.58 MGD)	To be tapped	-	Yamuna River	Work of construction of SPS at the outfall point of the drain is in progress and likely to be completed by May 2024. Tapped waste water will be treated at Coronation Piller STP
17.	Sonia Vihar Drain (On Eastern Bank of Yamuna)	27.24 (5.99 MGD)	To be tapped	-	Yamuna River	7 MGD STP is being constructed at Sonia Vihar which is likely to be completed by March, 2024. Tapped waste water will be treated at Sonia Vihar STP
18.	Kailash Nagar Drain (On Eastern Bank of Yamuna)	13.62 (3.0 MGD)	To be tapped	-	Yamuna River	Feasibility of diverting the flow of the drain to Kondli STP through Geeta Colony and Preet Vihar SPS is being worked out jointly with MCD, DUSIB, DDA and DJB.
19.	Shastri Park Drain (On Eastern Bank of Yamuna)	5.45 (1.2 MGD)	To be tapped	-	Yamuna River	Feasibility of construction of DSTP is being worked out jointly with MCD, DUSIB, DDA and DJB..
20.	Maharani Bagh	30.24	To be	-	Yamuna River	Work of Intercepting the Maharani Bagh drain flow by

	Drain	(6.65 MGD)	tapped			laying of interceptor sewer through micro tunneling and conveying the flow to Okhla WWTP for treatment is in progress and expected to be completed by May-2024.	
21.	Jaitpur Drain	5.68 (1.25 MGD)	To be tapped	-	Yamuna river	Sewage to be tapped after completion of Madanpur Khadar GOC scheme by Dec 2025. Tapped waste water will be treated at Okhla STP.	
22.	Barapulla Drain	91 (20 MGD)	To be tapped	-	Yamuna River	Work of Intercepting the Barapullah drain flow by laying of interceptor sewer through micro-tunneling and conveying the flow to Okhla WWTP for treatment is in progress and expected to be completed by May-2024.	

S. No.	Name of Drain	Flow in MLD (MGD)			Status of Drain (Tapped / Partially Tapped / Untapped)	STP in which tapped waste water is treated		Proposed Action/ Timeline for Tapping of Drain
		Total Waste Water	Treated Waste water	Untreated Waste water		Name	End Point of Disposal	
1.	Sen Nursing Home Drain	43.2 (9.5 MGD)	Partially tapped	Sen Nursing Home STP (10 MLD)	Yamuna River	<p>All the treated effluent of 10 MLD (2.2 MGD) is used by PPCL (Cooling Tower)</p> <p>Overflow/ um-trapped waste water will be treated at Okhla STP after desilting and commissioning of Ring Road SPS Timeline: December, 2024.</p>		
2.	Delhi Gate Drain / Power House Drain	122.58 (26.96 MGD)	Partially tapped	Delhi Gate STP	Yamuna River	<p>There are 2 operational STPs of 68.2 MLD (15 MGD) capacity and 10 MLD (2.2 MGD) capacity for treatment of tapped wastewater of this drain.</p> <p>15.30 MLD of treated effluent is being used by PPCL (Cooling Towers, Delhi Secretariate, Plant Horticulture, Private agencies.)</p> <p>Another STP of 45.46 MLD (10 MGD) is proposed for the treatment of remaining untapped waste water of this drain. Land allotted by MoHUA/DDA. Payment is being made.</p>		

	Total	165.78	88	77.78			
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Details of 2 large drain (Najafgarh & Shahdra) not feasible to trapped

S. No.	Name of Drain	Flow in MLD (MGD)			Status of Drain (Tapped / Partially Tapped / Untapped)	STP in which tapped waste water is treated		Proposed Action/ Timeline for Tapping of Drain				
		Total Waste Water	Treated Waste water	Untreated Waste water		Name	End Point of Disposal					
1.	Najafgarh Drain	2056.32 (452.34 MGD)	Being large drain not feasible to be tapped	-	Yamuna River	<p>ISP has been commissioned and provision for tapping of 77 drains have been made.</p> <p>There is about 453 MGD flow in the Najafgarh drain. Out of this at present 303.85 MGD comprises of treated effluent from STPs. From Haryana, untreated discharge of 105 MGD is being discharged through Badshahpur and DD-6 drains.</p> <p>Details of STP at different location whose treated effluent 1380 MLD (303.85 MGD) is falling into Najafgarh drain:</p> <table border="1"> <thead> <tr> <th>Location</th> <th>Falling into Najafgarh drain in MGD</th> </tr> </thead> <tbody> <tr> <td>Keshopur Ph-I, II & III</td> <td>66.5</td> </tr> </tbody> </table>		Location	Falling into Najafgarh drain in MGD	Keshopur Ph-I, II & III	66.5	
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S. No.	Name of Drain	Flow in MLD (MGD)			Status of Drain (Tapped / Partially Tapped / Untapped)	STP in which tapped waste water is treated		Proposed Action/ Timeline for Tapping of Drain
		Total Waste Water	Treated Waste water	Untreated Waste water		Name	End Point of Disposal	
1.	Abul Fazal Drain	7 (1.54 MGD)	To be tapped	-	-		Sewage to be tapped after completion of Batla House Sewage scheme and expected to be completed by March 2024. Tapped waste water will be treated at Okhla STP.	
2.	ISBT Drain (Qudsia Bagh/ Mori Gate Drain)	20.80 (4.58 MGD)	To be tapped	-	Yamuna River		Work of construction of SPS at the outfall point of the drain is in progress and likely to be completed by May 2024. Tapped waste water will be treated at Coronation Pillar STP	
3.	Sonia Vihar Drain (On Eastern Bank of Yamuna)	27.24 (5.99 MGD)	To be tapped	-	Yamuna River		7 MGD STP is being constructed at Sonia Vihar which is likely to be completed by March, 2024. Tapped waste water will be treated at Sonia Vihar STP	
4.	Kailash Nagar Drain (On Eastern Bank of Yamuna)	13.62 (3.0 MGD)	To be tapped	-	Yamuna River		Feasibility of diverting the flow of the drain to Kondli STP through Geeta Colony and Preet Vihar SPS is being worked out jointly with MCD, DUSIB, DDA and DJB.	
5.	Shastri Park Drain(On	5.45	To be tapped	-	Yamuna River		Feasibility of construction of DSTP is being worked out jointly with MCD, DUSIB, DDA and DJB..	

	Eastern Bank of Yamuna)	(1.2 MGD)				
6.	Maharani Bagh Drain	30.24 (6.65 MGD)	To be tapped	-	Yamuna River	Work of Intercepting the Maharani Bagh drain flow by laying of interceptor sewer through micro tunneling and conveying the flow to Okhla WWTP for treatment is in progress and expected to be completed by May-2024.
7.	Jaitpur Drain	5.68 (1.25 MGD)	To be tapped	-	Yamuna river	Sewage to be tapped after completion of Madanpur Khadar GOC scheme by June 2025. Tapped waste water will be treated at Okhla STP.
8.	Barapulla Drain	91 (20 MGD)	To be tapped	-	Yamuna River	Work of Intercepting the Barapullah drain flow by laying of interceptor sewer through micro tunneling and conveying the flow to Okhla WWTP for treatment is in progress and expected to be completed by May-2024.
	Total	201.03		201.03		

Annexure R/7-21**Status of Trapping of 59 JJC's Drains:**

There is no policy to lay sewerage network in JJ Clusters. However, outfall drains carrying waste water of JJC's has been trapped into DJB sewerage system in 580 JJC's out of 639. Out of the remaining 59 JJC's, 1 no. JJC has been trapped while 1 no. JJC does not exist. The status 59 JJC's as on 04.04.2024 is as under:

S. No.	Measured proposed by DJB/ Status	No. of JJ Clusters
1	Trapped	1
2	Drains to be trapped in sewer line (work in progress) of nearby area	11
3	Drains will be trapped after commissioning of proposed sewer network in nearby U/A col.	15
4	Drains which can be trapped in to sewerage network by installing lift station	5
5	Feasible sites approved by NMCG for which demand has been raised for funds from NMCG	15
6	Trapped in STP through major storm water drain/trapping work are in progress	8
7	Not feasible due to space constraints and multiple outfalls etc.	3
8	Site does not exist.	1
	Total	59

List of 59 JJ Clusters with Status and Timelines for connecting with Sewerage System/DSTPs

S. No.	Name of JJ Cluster	Timelines for Trapping	Nodal Officer	Name of EE and Division	Status (As on 04.04.2024)
1	Dr. Ambedker JJC Near Wazirabad Timarpur.	31.07.2024	CE(C&N)	Sh Maninder Jeet Singh, EE(M)-03	Work order issued for installation of DSTP.
2	Okhla DTC Depot-I	30.06.2024	CE(South)	Sh. Naresh Kumar EE(M)-51	There is some public hindrance however, the drain will be trapped by June 2024
3	Gandhi Camp Behind Fruit & Vegitable Market Okhla Railway Station	30.06.2024	CE(South)	Sh. Naresh Kumar EE(M)-51	There is some public hindrance however, the drain will be trapped by June 2024
4	Khub Ram park Pem Nagar Kirari	31.12.2024	CE(West)	Sh Brijesh Kumar, EE(M)-9	The work of laying the sewer line in Kirari GOC is in progress and this drain will be trapped into sewer line by 31.12.2024 by Maintenance Wing.
5	Madras Basti Near Railway Line Jal Vihar	The discharge from the JJC drain is ultimately out-falling in Barapulla Drain which is likely to be trapped by 30.06.2024.	CE(South)	Sh N.K Verma, EE(M)-41	Installation of DSTP not Feasible due to jhuggies are present both side of railway track and forming multiple discharge points, space is also not available. However, this drain is ultimately out-falling in Barapulla Drain which is likely to be trapped by 30.06.2024.
6	Shri Ram JJC near SPRINGDALE School Dhaula Kaun	The discharge from the JJC drain is ultimately out-falling in Barapulla Drain which is likely to be	CE(South)	Sh Satish Kumar, EE(M)-44	Installation of DSTP is not feasible due to space constraints. However, this drain is ultimately out-falling in Barapulla Drain which is likely to be trapped by 30.06.2024.

		trapped by 30.06.2024.			
7	Ambedkar Basti West Block-II R.K.Puram	The discharge from the JJC drain is ultimately out-falling in Barapulla Drain which is likely to be trapped by 30.06.2024.	CE(South)	Sh Sanjay Jain, EE(M)-44	Installation of DSTP is not feasible, as discharge into storm water drain is directly from individual household. Discharge pipes from individuals houses are underground upto the storm water drain. Hence, it is difficult to collect discharge of JJC at single point. However, this drain is ultimately out-falling in Barapulla Drain which is likely to be trapped by 30.06.2024.
8	Leprosy Colony Infront of Mohan Singh Market R.K.Puram	The discharge from the JJC drain is ultimately out-falling in Barapulla Drain which is likely to be trapped by 30.06.2024.	CE(South)	Sh Sanjay Jain, EE(M)-44	Installation of DSTP is not feasible, as discharge into storm water drain is directly from individual household. Discharge pipes from individuals houses are underground up to the storm water drain. Hence, it is difficult to collect discharge of JJC at single point. However, this drain is ultimately out-falling in Barapulla Drain which is likely to be trapped by 30.06.2024.
9	Nehru Ekta Camp Sector-VII R.K.Puram	30.06.2024	CE(South)	Sh Sanjay Jain, EE(M)-44	This drain will be trapped into DJB sewerage network by Maintenance Wing by 30.06.2024.

10	S.P./J.P. Colony Sector 6 R.K. Puram	30.06.2024	CE(South)	Sh Sanjay Jain, EE(M)- 44	This drain will be trapped into DJB sewerage network by Maintenance Wing by 30.06.2024.
11	Sector-I R.K. Puram Police Post (Hanuman Camp)	The discharge from the JJC drain is ultimately out-falling in Barapulla Drain which is likely to be trapped by 30.06.2024.	CE(South)	Sh Sanjay Jain, EE(M)- 44	Installation of DSTP is not feasible due to space constraints. However, this drain is ultimately out-falling in Barapulla Drain which is likely to be trapped by 30.06.2024.
12	Ravi Dass Camp Sector-3 R.K.Puram	9 months after receipt of funds from NMCG and availability of land for DSTP	CE(South)	Sh Sanjay Jain, EE(M)- 44	DPR for feasible sites approved by NMCG after joint inspection is prepared. The DPR and estimate has been checked by planning cell of DJB and sent to NMCG on 28.11.2023 for further action. Referring to the MOM of 8th HLC, the NMCG has intimated DJB on 11.03.2024 stating that they need revised DPR if DJB floats tender on open technology. In reference of the same, DJB intimated that there is no need of revised DPR in the case and requested to release the fund at earliest.
13	Nepali Camp Near Bhanwar Singh Camp Vasant Vihar	The discharge from the JJC drain is ultimately out-falling in Barapulla Drain which is likely to be	CE(South)	Sh Sanjay Jain, EE(M)- 44	This drain is ultimately out-falling in Barapulla Drain which is likely to be trapped by 30.06.2024.

		trapped by 30.06.2024.			
14	Bhanwar Singh Camp Behind Janta Flat Block- D Vasant Vihar Phase-I	30.06.2024	CE(South)	Sh Sanjay Jain, EE(M)- 44	This JJC will be trapped by maintenance wing into sewer network by installing lift station and laying sewer line. NMCG team has also suggested the same during joint inspection.
15	Sewa Camp Behind Police Staff Quarter Vasant Vihar Depot Munirika	The discharge from the JJC drain is ultimately out-falling in Barapulla Drain which is likely to be trapped by 30.06.2024.	CE(South)	Sh Sanjay Jain, EE(M)- 44	Installation of DSTP is not feasible due to space constraints. However, this drain is ultimately out-falling in Barapulla Drain which is likely to be trapped by 30.06.2024.
16	Shiva Camp Vasant Vihar Near Petrol Pump	The discharge from the JJC drain is ultimately out-falling in Barapulla Drain which is likely to be trapped by 30.06.2024.	CE(South)	Sh Sanjay Jain, EE(M)- 44	Installation of DSTP is not feasible as discharge into storm water drain is directly from individual household. Discharge pipes from individuals houses are underground upto the storm water drain. Hence, it is difficult to collect discharge of JJC at single point. However, this drain is ultimately out-falling in Barapulla Drain which is likely to be trapped by 30.06.2024.

17	Jagdamba Camp Near SFS Sheikh Sarai	The sewage discharge of jagdamba camp is falling into Chirag Delhi Drain which is ultimately trapped at krishi vihar hence there is no need of trapping at this point.	CE(South)	Sh N.K Verma, EE(M)-50	Trapped
18	Priyanka Camp Mathura Road Opposite Sukhdev Vihar Depot	9 months after receipt of funds from NMCG and availability of land for DSTP	CE(South)	Sh Naresh Kumar, EE(M)-51	DPR for feasible sites approved by NMCG after joint inspection is prepared. The DPR and estimate has been checked by planning cell of DJB and sent to NMCG on 28.11.2023 for further action. Referring to the MOM of 8th HLC, the NMCG has intimated DJB on 11.03.2024 stating that they needs revised DPR if DJB floats tender on open technology. In reference of the same, DJB intimated that there is no need of revised DPR in the case and requested to release the fund at earliest.

19	CRR I Camp Mathura Road Opposite Sukhdev Vihar Depot	9 months after receipt of funds from NMCG and availability of land for DSTP	CE(South)	Sh Naresh Kumar, EE(M)-51	DPR for feasible sites approved by NMCG after joint inspection is prepared. The DPR and estimate has been checked by planning cell of DJB and sent to NMCG on 28.11.2023 for further action. Referring to the MOM of 8th HLC, the NMCG has intimated DJB on 11.03.2024 stating that they needs revised DPR if DJB floats tender on open technology. In reference of the same, DJB intimated that there is no need of revised DPR in the case and requested to release the fund at earliest.
20	Priya Camp Mathura Road Opposite Sukhdev Vihar Depot	9 months after receipt of funds from NMCG and availability of land for DSTP	CE(South)	Sh Naresh Kumar, EE(M)-51	DPR for feasible sites approved by NMCG after joint inspection is prepared. The DPR and estimate has been checked by planning cell of DJB and sent to NMCG on 28.11.2023 for further action. Referring to the MOM of 8th HLC, the NMCG has intimated DJB on 11.03.2024 stating that they needs revised DPR if DJB floats tender on open technology. In reference of the same, DJB intimated that there is no need of revised DPR in the case and

					requested to release the fund at earliest.
21	Shahbad Daulatpur Block-A, E & F	30.06.2024	CE(C&N)	Sh Sandeep Sharma, EE(M)-7	The work of laying the sewer line in Shahbad GOC is in progress and this drain will be trapped into sewer line by 30.06.2024 by Maintenance Wing.
22	Jhuggies Kholi Wala Baba Mandir Rajokari	JJC does not exist	CE(South)	Sh. Sawant Singh, EE(M)-45	JJC does not exist at site. Hence, no action is required
23	Jhuggies Kewal Krishan Chowk Post Rajokari	9 months after receipt of funds from NMCG and availability of land for DSTP	CE(South)	Sh. Sawant Singh, EE(M)-45	DPR for feasible sites approved by NMCG after joint inspection is prepared. The DPR and estimate has been checked by planning cell of DJB and sent to NMCG on 28.11.2023 for further action. Referring to the MOM of 8th HLC, the NMCG has intimated DJB on 11.03.2024 stating that they needs revised DPR if DJB floats tender on open technology. In reference of the same, DJB intimated that there is no need of revised DPR in the case and requested to release the fund at earliest.
24	Ram Dev Ka Dera BSF Office Rajokari Pahari, Delhi	Not Feasible	CE(South)	Sh. Sawant Singh, EE(M)-45	Not Feasible due to multiple Discharge and collection point. DSTP not feasible due to Forest land. This JJ Cluster may be relocated for reducing pollution. However, discharge is going in low lying area, not in River Yamuna

25	Kusumpur Pahari Block-B Vasant Vihar	30.09.2024	CE(South)	Sh. Sawant Singh, EE(M)-45	This drain will be trapped by Maintenance Wing after laying approx., 3 Km sewer line by 30.09.2024.
26	Jai Hind Camp near Masoodpur Village Vasant Kunj	30.09.2024	CE(South)	Sh. Sawant Singh, EE(M)-45	This drain will be trapped by Maintenance Wing after laying approx., 2 Km sewer line by 30.09.2024.
27	Moti Lal Nehru Camp J.N.U	30.06.2024	CE(South)	Sh. Sawant Singh, EE(M)-45	This drain will be trapped by Maintenance Wing after completion of work of ongoing work of rehabilitation.
28	Junapur Bhim Basti	9 months after receipt of funds from NMCG and availability of land for DSTP	CE(South)	Sh Satish Kumar, EE(M)-46	DPR for feasible sites approved by NMCG after joint inspection is prepared. The DPR and estimate has been checked by planning cell of DJB and sent to NMCG on 28.11.2023 for further action. Referring to the MOM of 8th HLC, the NMCG has intimated DJB on 11.03.2024 stating that they needs revised DPR if DJB floats tender on open technology. In reference of the same, DJB intimated that there is no need of revised DPR in the case and requested to release the fund at earliest.
29	Mandi Pahari (Shambhav Camp)	30.09.2024	CE(South)	Sh Satish Kumar, EE(M)-46	This JJC can be trapped into DJB sewer line with in one month after completion of sewer network laid by

					Project wing. The expected date for trapping this drain into sewer line is 30.09.2024 by Maintenance Wing.
30	Mandi Village Bapu Camp	30.09.2024	CE(South)	Sh Satish Kumar, EE(M)-46	This JJC can be trapped into DJB sewer line with in one month after completion of sewer network laid by Project wing. The expected date for trapping this drain into sewer line is 30.09.2024 by Maintenance Wing.
31	Mandi Village (Biru Camp)	30.09.2024	CE(South)	Sh Satish Kumar, EE(M)-46	This JJC can be trapped into DJB sewer line with in one month after completion of sewer network laid by Project wing. The expected date for trapping this drain into sewer line is 30.09.2024 by Maintenance Wing.
32	Mandi Village (Shanti Camp)	30.09.2024	CE(South)	Sh Satish Kumar, EE(M)-46	This JJC can be trapped into DJB sewer line with in one month after completion of sewer network laid by Project wing. The expected date for trapping this drain into sewer line is 30.09.2024 by Maintenance Wing.

33	Dr. Ambedkar Satwari Mehrauli	9 months after receipt of funds from NMCG and availability of land for DSTP	CE(South)	Sh Satish Kumar, EE(M)-46	DPR for feasible sites approved by NMCG after joint inspection is prepared. The DPR and estimate has been checked by planning cell of DJB and sent to NMCG on 28.11.2023 for further action. Referring to the MOM of 8th HLC, the NMCG has intimated DJB on 11.03.2024 stating that they needs revised DPR if DJB floats tender on open technology. In reference of the same, DJB intimated that there is no need of revised DPR in the case and requested to release the fund at earliest.
34	Suhurpuri Mehrauli	30.09.2024	CE(South)	Sh Satish Kumar, EE(M)-46	Sewer line work is in progress in the vicinity. Therefore drain will be trapped in DJB sewerage network by maintenance wing
35	Kharak Riwara Satwari Mehrauli	30.09.2024	CE(South)	Sh Satish Kumar, EE(M)-46	Sewer line work is in progress in the vicinity. Therefore drain will be trapped in DJB sewerage network by Maintenance Wing by 30.09.2024
36	Sanjay Colony- Mehrauli Bhatti Mines	Not feasible.	CE(South)	Sh Satish Kumar, EE(M)-46	No JJC found at site. This colony is situated on forest land as informed by area JE (maintenance) having big size plots, wide roads etc. It was also observed during inspection

					along with NMCG official and JE maintenance that there are so many outfalls of SW drains outfalling in low lying forest area/rocky area.This JJ Cluster may be relocated for reducing pollution.
37	Shanshi Camp Mathura road Badarpur, Tughlakabad	9 months after receipt of funds from NMCG and availability of land for DSTP	CE(South)	Sh Mukesh Kumar Raghav, AEE(M)-52	DPR for feasible sites approved by NMCG after joint inspection is prepared. The DPR and estimate has been checked by planning cell of DJB and sent to NMCG on 28.11.2023 for further action.Referring to the MOM of 8th HLC, the NMCG has intimated DJB on 11.03.2024 stating that they needs revised DPR if DJB floats tender on open technology. In reference of the same, DJB intimated that there is no need of revised DPR in the case and requested to release the fund at earliest.
38	Dora Tabu Camp Near Tughlakabad Railway Station in Mohan Co- Operative, Tughlakabad	9 months after receipt of funds from NMCG and availability of land for DSTP	CE(South)	Sh Mukesh Kumar Raghav, AEE(M)-52	DPR for feasible sites approved by NMCG after joint inspection is prepared. The DPR and estimate has been checked by planning cell of DJB and sent to NMCG on 28.11.2023 for further action.Referring to the MOM of 8th HLC, the NMCG

					has intimated DJB on 11.03.2024 stating that they needs revised DPR if DJB floats tender on open technology. In reference of the same, DJB intimated that there is no need of revised DPR in the case and requested to release the fund at earliest.
39	Indira Camp Alimore Mathura road Mohan Co-Operative, Tughlakabad	9 months after receipt of funds from NMCG and availability of land for DSTP	CE(South)	Sh Mukesh Kumar Raghav, AEE(M)-52	DPR for feasible sites approved by NMCG after joint inspection is prepared. The DPR and estimate has been checked by planning cell of DJB and sent to NMCG on 28.11.2023 for further action. Referring to the MOM of 8th HLC, the NMCG has intimated DJB on 11.03.2024 stating that they needs revised DPR if DJB floats tender on open technology. In reference of the same, DJB intimated that there is no need of revised DPR in the case and requested to release the fund at earliest.
40	Sonia Ganghi Camp Pul-Prahladpur Railway line Tughlakabad	30.09.2024	CE(South)	Sh Mukesh Kumar Raghav, AEE(M)-52	This JJC will be trapped into DJB sewer line by 30.09.2024 by Maintenance Wing.

41	Ram Pyari Camp Near Nangia Park Lal kuan, Tughlakabad	9 months after receipt of funds from NMCG and availibility of land for DSTP	CE(South)	Sh Mukesh Kumar Raghav, AEE(M)-52	DPR for feasible sites approved by NMCG after joint inspection is prepared. The DPR and estimate has been checked by planning cell of DJB and sent to NMCG on 28.11.2023 for further action. Referring to the MOM of 8th HLC, the NMCG has intimated DJB on 11.03.2024 stating that they needs revised DPR if DJB floats tender on open technology. In reference of the same, DJB intimated that there is no need of revised DPR in the case and requested to release the fund at earliest.
42	Shiv Camp Lal Kuan Badarpur ChungiNo proposal.-2 &3 M.B. Road, Tughlakabad	9 months after receipt of funds from NMCG and availibility of land for DSTP	CE(South)	Sh Mukesh Kumar Raghav, AEE(M)-52	DPR for feasible sites approved by NMCG after joint inspection is prepared. The DPR and estimate has been checked by planning cell of DJB and sent to NMCG on 28.11.2023 for further action. Referring to the MOM of 8th HLC, the NMCG has intimated DJB on 11.03.2024 stating that they needs revised DPR if DJB floats tender on open technology. In reference of the same, DJB intimated that there is no need of revised DPR in the case and

					requested to release the fund at earliest.
43	Khatta Camp Gosain Crusher M.B. Road Lal Kuan, Tughlakabad	30.09.2024	CE(South)	Sh Mukesh Kumar Raghav, AEE(M)-52	Sewer line work is in progress in the vicinity. Therefore drain will be trapped in DJB sewerage network by Maintenance Wing by 30.09.2024
44	Sonia Gandhi Camp Pul- Prahladpur Railway Line Tughlakabad Part- 2, Tughlakabad	30.09.2024	CE(South)	Sh Mukesh Kumar Raghav, AEE(M)-52	This JJC will be trapped into DJB sewer line by 30.09.2024 by Maintenance Wing.
45	Subash Camp NTPC Badarpur	9 months after receipt of funds from NMCG and availability of land for DSTP	CE(South)	Sh Manoj Kr. Sharma, EE(M)-53	DPR for feasible sites approved by NMCG after joint inspection is prepared. The DPR and estimate has been checked by planning cell of DJB and sent to NMCG on 28.11.2023 for further action. Referring to the MOM of 8th HLC, the NMCG has intimated DJB on 11.03.2024 stating that they needs revised DPR if DJB floats tender on open technology. In reference of the same, DJB intimated that there is no need of revised DPR in the case and requested to release the fund at earliest.
46	BIW JJ Camp B.T. Badarpur	31.12.2024	CE(South)	Sh Manoj Kr. Sharma, EE(M)-53	Sewer line work is in progress in Gautampuri. Thereafter, drain will be trapped in DJB sewerage network by Maintenance Wing by laying a sewer line by 31.12.2024

47	Tajpur Pahari Badarpur	31.12.2024	CE(South)	Sh Manoj Kr. Sharma, EE(M)-53	This JJC will be trapped into DJB sewer line only after laying of sewer network in surrounding UACs which is in approval under EE(C) Dr-VI. Discharge of this JJC is mixing with discharge of UAC also and is collected in a depression/ pond located in between the JJC & UACs. Installation of DSTP is also not feasible as collection of discharge at one point is not feasible. However, the tentative timelines for trapping of this drain into DJB sewer network is 31.12.2024
48	Parasad Nagar, Molarband Extn, Badarpur	9 months after receipt of funds from NMCG and availability of land for DSTP	CE(South)	Sh Manoj Kr. Sharma, EE(M)-53	DPR for feasible sites approved by NMCG after joint inspection is prepared. The DPR and estimate has been checked by planning cell of DJB and sent to NMCG on 28.11.2023 for further action. Referring to the MOM of 8th HLC, the NMCG has intimated DJB on 11.03.2024 stating that they needs revised DPR if DJB floats tender on open technology. In reference of the same, DJB intimated that there is no need of revised DPR in the case and

					requested to release the fund at earliest.
49	Bilas Pur Camp Molar Band NTPC, Badarpur	31.12.2024	CE(South)	Sh Manoj Kr. Sharma, EE(M)-53	This JJC will be trapped into DJB sewer line only after laying of sewer network in surrounding UACs which is in approval under EE(C) Dr-VI. Discharge of this JJC is going into Gurgaon Canal, not in River Yamuna . Installation of DSTP is also not feasible as collection of discharge at one point is not feasible. However, the tentative timelines for trapping of this drain into DJB sewer network is 31.12.2024
50	New Priyanka Camp near Sarita Vihar	Not Feasible	CE(South)	Sh Mukesh Kumar Raghav, AEE(M)-54	Not feasible because collection of JJC discharge is not possible at single point. However, this discharge of this JJC is falling into Agra Canal, not in River Yamuna . This JJ Cluster may be relocated for reducing pollution.
51	Subhash Camp, Ali Gaon, Near Old Iron Bridge.	30.09.2024	CE(South)	Sh Mukesh Kumar Raghav, AEE(M)-54	This JJC will be trapped into DJB sewer line by 30.09.2024 by Maintenance Wing.
52	Abul Fazal Enclave Okhla Village Across Canal (Pucca Structure)	30.09.2024	CE(South)	Sh Mukesh Kumar Raghav, AEE(M)-54	This JJC will be trapped into DJB sewer line by 30.09.2024 by Maintenance Wing.

53	Pankaj Garden Goela Dairy	31.12.2024	CE(South)	Sh. R.D. Meena EE (M) -35	The work of laying the sewer line in Goela Vihar GoC is in progress. For DSTP at Goela, tenders have been received. The drain will be trapped by Maintenance wing on completion of sewer line and construction of DSTP work.
54	JJC at Goela Dairy Najafgarh	31.12.2024	CE(South)	Sh. R.D. Meena EE (M) -35	The work of laying the sewer line in Goela Vihar GoC is in progress. For DSTP at Goela, tenders have been received. The drain will be trapped by Maintenance wing on completion of sewer line and construction of DSTP work.
55	Arjun Camp Mahipal Pur	9 months after receipt of funds from NMCG and availability of land for DSTP	CE(South)	Sh. Sudhir Sharma AEE (M) - 36	DPR for feasible sites approved by NMCG after joint inspection is prepared. The DPR and estimate has been checked by planning cell of DJB and sent to NMCG on 28.11.2023 for further action. Referring to the MOM of 8th HLC, the NMCG has intimated DJB on 11.03.2024 stating that they needs revised DPR if DJB floats tender on open technology. In reference of the same, DJB intimated that there is no need of revised DPR in the case and

					requested to release the fund at earliest.
56	Rangpur Pahari Milkpur Kohi	31.03.2025	CE(South) SE (M) - 9	Sh. Sudhir Sharma AEE (M) - 36	Can be trapped by installing lift station and laying sewer line by maintenance wing.
57	Harijan Balmiki Camp, Rangpur Pahadi	31.03.2025	CE(South) SE (M) - 9	Sh. Sudhir Sharma AEE (M) - 36	Can be trapped by installing lift station and laying sewer line by maintenance wing.
58	Rangpuri Pharai Nalla	31.03.2025	CE(South)	Sh. Sudhir Sharma AEE (M) - 36	Can be trapped by installing lift station and laying sewer line by maintenance wing.
59	Nehru Camp Behind Satya Rani Farm Bijwasan	31.03.2025	CE(South)	Sh. Sudhir Sharma AEE (M) - 36	Can be trapped by installing lift station and laying sewer line by maintenance wing.